Fourth Series-Vol. XXXI No-17

Tuesday, August 12, 1969
Sravana 21, 1891 (Saka)

LOK SABHA DEBATES

(Eighth Session)

(*Vol. XXXI contain No.11-20*)

LOK SABHA SCRETARIAT
NEW DELHI
Price : Re. 1.00

CONTENTS

No. 17—Tuesday, August 12, 1969/Sravana 21, 1891 (Saka)

	Columns
Oral Answer to Questions—	
*Starred Questions Nos. 481 to 486	1—30
Re. Procedure about asking questions	30—34
Written Answers to Questions—	
Starred Questions Nos. 487 to 510	35—57
Unstarred Questions Nos. 3121 to 3320 ...	57—217
Calling attention to Matter of Urgent Public Importance Reported Death of Twelve Gangmen and injury to three others in the train accident near Hyderabad.	217—32
Re. Publication of wrong photograph of Speaker in a Newspaper ...	232—33
Papers Laid on the Table	233—36
Estimates Committee—	
Minutes	236
Message from Rajya Sabha	237
Correction of Answer to S. Q. No. 960 *re.* investment in Ophthamic Glass Project, Durgapur, etc.	237
Re. Calling Attention Notices— ...	237—239
Criminal and Election Laws (Amendment) Bill -	
Clauses 3 to 8 and 1	
Motion to Pass, as amended	239—89
Shri N. K. Somani	267—70
Shri Om Prakash Tyagi	270—73
Shri G. Viswanathan	273—74
Shri Latafat Ali Khan	274—78
Shri Shiva Chandra Jha	279—80
Shri Abdul Ghani Dar ...	280—83
Shri Vidya Charan Shukla.	283—89
Delhi High Court (Amendment) Bill—	
Motion to consider	289—318
Shri K. S. Ramaswamy	289—90, 317—18
Shri Lobo Prabhu	290—94
Shri B. P. Mandal	294—96
Shri Randhir Singh	296—99

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	Columns
Shri Om Prakash Tyagi	299—303
Shri Maharaj Singh Bharati ...	303—06
Shri Shri Chand Goyal ...	306—09
Shri Shiva Chandra Jha ... —	309—13
Shri Vikram Chand Mahajan	313—15
Shri S. M. Banerjee.	316—17
Discussion *Re*. Scholarships for Scheduled Castes and Scheduled Tribes Students	318—74
Shri Suraj Bhan ...	318—25
Shri S. M. Solanki ...	325—26
Shri D. R. Parmar	326—28
Shri Deorao Patil	329—31
Shri Kartik Oraon	331—32
Shri S. Kandappan	332—36
Shri R. D. Bhandare	336—38
Shri Tulshidas Jadhav	338—41
Shri Ramji Ram	341—44
Shri Jageshwar Yadav	344—47
Shri B. N. Kureel	347—49
Shri C. K. Chakrapani	349—51
Shri Sadhu Ram	351—53
Shri Ram Charan	353—56
Shri Yashpal Singh	356—59
Shri Sheo Narain	359—62
Shri Molahu Prasad	363—67
Shri Govinda Menon.	367—74

1

LOK SABHA

Tuesday, August 12, 1969/Sravana 21, 1891 (SAKA)

———

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Manufacture of Gas Cylinders and Pipes

*481. SHRI D. N. PATODIA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a bulk of the country's requirements of gas cylinders and pipes are met by imports ;

(b) whether it is also a fact that the Government of Holland has agreed to the collaboration with India for manufacturing gas cylinders and pipes in India ;

(c) if so, the progress made so far in reaching an agreement in this regard ; and

(d) the total amount spent annually on importing these items ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : (a) The requirements of High Pressure Gas Cylinders are totally met by imports. There is only unit manufacturing Seamless steel tubes at present, and its production is not sufficient to meet the demand. The gap is met by imports. Sufficient capacity for the manufacture of ERW tubes has been created in the country, and the demand is met by current production except for some special types which are imported.

(b) No, Sir.

(c) Does not arise.

2

(d) The total amount spent on imports during 1968-69 is Rs. 1.10 crore for gas cylinders, Rs. 10.46 crores for seamless steel pipes and Rs. 0.92 crore for galvanized and non-galvanised steel pipes.

SHRI D. N. PATODIA : This very question was raised in the House about fifteen days back when many replies were given by the hon. Minister. I do not understand why over all these years we could not develop the necessary technology in the country, capable of producing these gas cylinder pipes. In our country, we are making aircraft, ships, automobiles etc. and to suggest that we cannot make or are not capable of making a small item like gas cylinder pipes sounds absolutely ridiculous. May I, therefore, know from the hon. Minister whether it is a fact that the necessary technology is available and is capable of being developed within the country without any difficulty and we can very easily stop the import of these cylinder pipes ? Secondly, may I know whether it is a fact that the biggest stumbling block in permitting further rise in production of these cylinders is in regard to the import of the necessary quality of steel and steel pipes ? If Government are prepared to liberalise these imports, the existing units in the public and private sectors will be able to produce a sufficient quantity of these cylinders without any difficulty.

SHRI BHANU PRAKASH SINGH : As you know, Sir, for the last twenty years or more, we have been making every effort to try and manufacture and produce so many things, and in a number of fields, we have tried to develop the technological know-how. Still, we have to develop in many fields. Government are trying their best as far as possible. But I shall be very glad if my hon. friend from the private sector also takes some interest and does some research and tries to develop the technical know-how we shall be very pleased to welcome it if he could help the country in that way. Regarding the require-

ment of steel etc. there are certain shortages, and Government are trying to increase the production.

SHRI D. N. PATODIA : He has not replied to my question.

MR. SPEAKER : I think the hon. Member has given a sufficient answer to his question himself.

SHRI S. K. TAPURIAH : He has only developed a story and he has not answered the question.

SHRI D. N. PATODIA : I had asked two specific questions. The first is whether it is a fact that while we have developed so many other technologies, the technology for making of these cylinders is available in the country but it has not been developed properly. The second is whether it is a fact that we are importing these cylinders instead of steel, and if we import more of steel and steel pipes, our foreign exchange will be saved and we would not have to import these cylinders.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I may supplement what my colleague has said. So fas as the manufacture of low pressure cylinders is concerned, there is no difficulty in manufacturing them in our country. The difficulty is with regard to the high pressure cylinder which we are still importing. I would like the hon. Member to appreciate that two of the private firms obtained licences from us many years ago and in spite of the fact that all kinds of help were given to them by us, it was not possible for them to implement...

SHRI S. K. TAPURIAH : Penalise them.

SHRI F. A. AHMED : One firm was Messrs. Gas Cylinders Ltd., belonging to the Birla group of firms, and the other is Messrs. Pressed Steel Tank Ltd. After so many years since the issue of the licence we found that they were not making any progress, and so action has been taken in the public sector to implement this programme so that we may not be dependent on imports, and we shall try our best to develop technology as early as possible. But in this effort, we want not only the co-operation of the public sector but also that of the private sector, and particularly since they had taken licences from us.

MR. SPEAKER : Shri Bhola Nath Master.

SHRI D. N. PATODIA : What about my second question ? The sponsor of the question is always given chance to put two supplementary questions.

SHRI KANWAR LAL GUPTA : The Member whose name appears first is given chance to put two questions always. This is an important matter.

MR. SPEAKER : Why is Shri Kanwar Lal Gupta advocating his cause ? Let it be decided by the Chair. In my opinion, his question was equal to a number of questions, but only the numbering was one.

SHRI KANWAR LAL GUPTA : It is the right of the first Member to put two questions.

SHRI D. N. PATODIA : I should be given chance to put my second question.

MR. SPEAKER : Shri Kanwar Lal Gupta may put forward this argument when his turn comes. Now, let Shri D. N. Patodia explain his point of view.

SHRI D. N. PATODIA : It has been the established convention in this House that the first Member is given chance to put two supplementary questions.

MR. SPEAKER : The hon. Member himself would admit that in his first question he had actually put so many questions.

SHRI D. N. PATODIA : I would ask only one supplementary question now.

May I know whether it is a fact that in respect of certain private sector industries to which the hon. Minister made a reference, the diffficulty arose because there was delay in the import of the necessary components and steel which those industries wanted, and had they been permitted in time, the situation would have been otherwise by now ?

SHRI BHANU PRAKASH SINGH : Government have taken a decision to establish this factory in the public sector, and, therefore, those things are out of the question. It is no use talking about that now.

SHRI D. N. PATODIA : The hon. Minister had stated that the private sector firms did not make progress. Is it not a fact that the progress was hamperd because Government did not come forward to co-operate in the matter of the import of special types of steel and other necessary facilities. Had that co-operation been offered, the picture would have been otherwise.

SHRI F. A. AHMED : I think the hon. Member is completely misinformed. Government gave all possible co-operation, but they kept on changing from one part to the other and even then they could not succeed.

SHRI D. N. PATODIA : He mentioned only two parties.

श्री भोलानाथ मास्टर : मन्त्री महोदय ने अभी बताया कि किस प्रकार से सिलिंडर्स बनाने के लिए दिक्कत है। लेकिन जो गैस सिलिंडर्स आम तौर से चूल्हे के काम आते हैं उसके लिए खास तरीके के लोहे की आवश्यकता नहीं होती है, उनका अधिक उत्पादन होना बहुत जरूरी है क्योंकि पिछली दफा भी यहां पर यह बात आई थी कि सिलिंडर्स के न होने की वजह से बहुत सारी गैस जला दी जाती है...

अध्यक्ष महोदय : आपका सवाल क्या है ?

श्री भोलानाथ मास्टर : मेरा निवेदन यह है कि पिछली दफा रिसेशन की जब बात चल रही थी तो कहा गया था कि प्रोडक्शन डाइवर्सीफाई करके ये सिलिंडर्स पब्लिक सेक्टर में क्यो नहीं बनाये जाते है जिससे जनता को अधिक से अधिक संख्या में गैस सिलिंडर्स मिल सकें ताकि गोबर की फर्टिलाइजर जो कि जलाने के काम में आती हैं, उसको भी बचाया जा सके। आज राजस्थान के बड़े-बड़े शहर जैसे अजमेर, उदयपुर, अलवर, वहां पर सिलिंडर्स की कमी की वजह से गैस की एजेन्सीज नहीं खुल पा रही है। तो इन सिलिंडर्स का अधिक उत्पादन क्यों नहीं किया जा रहा है ?

श्री फखरुद्दीन अली अहमद : जैसा मैंने जवाब दिया, जहां तक लो प्रेशर सिलिंडर्स का ताल्लुक है, हमें कोई दिक्कत मालूम नहीं होती है क्योंकि फर्म्स काफी तादाद में बना रही है— जितनी हमारी डिमांड है उस हिसाब से बना रही हैं।

श्री भोलानाथ मास्टर : गैस एजेन्सीज सिलिंडर्स की कमी की वजह से नहीं खुल रही हैं।

श्री फखरुद्दीन अली अहमद : हाई प्रेशर सिलिंडर्स हम बाहर से इम्पोर्ट कर रहे हैं। हमने फैसला कर लिया है कि पब्लिक अन्डरटेकिंग में इसको लेंगे। जल्दी से जल्दी इस पर ऐक्शन लिया जायेगा।

Liquor shop near Springdales School New Delhi

+

*482. SHRI MAHANT DIGVIJAI NATH :
SHRI VALMIKI CHOUDHARY:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that a liquor shop has been set up near Springdales School and other schools near Pusa Road, New Delhi ;

(b) if so, whether it is also a fact that a deputation 700 students of the schools and their parents met the Prime Minister on the 14th May, 1969 and requested her to close the shop ;

(c) if so, the details of the assurance given by the Prime Minister; and

(d) the steps being taken by Government for closing the shop ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI) PHULRENU GUHA) : (a) There was a shop, but it has since been

shifted away from any School on the Old Link Road which is closed for traffic.

(b) A large number of students accompanied by their parents and teachers met the Prime Minister on 14th May, 1969 and handed over to her a few representations urging the removal of the country liquor shop from its old site.

(c) The Prime Minister promised to look into the matter.

(d) The shop, as referred to earlier, has already been shifted from its old site. According to present thinking, the Delhi Administration hopes either to close the shop in the Pusa Road area or to shift it to another part of the city after 31st March, 1970, when the present lease of the shop expires.

श्री महन्त दिग्विजय नाथ : किसी शिक्षण संस्था के निकट शराब की दुकान न खोली जावे। क्या इस तरह की नीति अपनाने का शासन ने निश्चय कर लिया है ? यदि हां, तो इसकी दूरी कितनी होनी चाहिए।

DR. (SHRIMATI) PHULRENU GUHA: The liquor shop was opened 12 years ago. At that time, there was no school there. The school was opened about two years ago. Then the shop was shifted to one site from the original point. But the school was not very happy about it. The Delhi Administration has decided to shift this site after the expiry of the present lease.

श्री महन्त दिग्विजय नाथ : अध्यक्ष महोदय, क्या इस जवाब से आपको संतोष हो गया है ?

अध्यक्ष महोदय : क्या इस बारे में आपकी पौलिसी है कि नहीं बनाने चाहियें।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I can say that it is not desirable that there should be liquor shops near educational institutions, and to the extent the Central Government may, we will advise the authorities not to have liquor shops near educational institutions.

श्री महन्त दिग्विजय नाथ : ऐजूकेशनल इंस्टीट्यूशन से शराब या ताड़ी की दूकान कितनी दूरी पर होनी चाहिए इसका जवाब नहीं दिया।

SHRI GOVINDA MENON : That is a matter of detail, not of policy.

SHRI MANUBHAI PATEL : This is a question of detail, but the basic question still remains unreplied. What is Government's definite policy in regard to the Goa AICC resolution ? I am glad Government are now very serious about implementing every AICC resolution. In that resolution, it was clearly stated that from 2nd October 1969, it would be implemented throughout the country. The reply from Government is the usual one that because it is a State subject; the Central Government can only advise.

श्री रवि राय : अध्यक्ष महोदय, राजाओं के निजी कोष के बारे में क्या किया ?

SHRI MANUBHAI PATEL : I would categorically ask whether in Union Territories this cannot be done

MR. SPEAKER : The question relates to a liquor shop near a school, not the general question in regard to which he may give separate notice.

SHRI MANUBHAI PATEL : If the policy is accepted, details can be worked out. Let him reply about the policy.

SHRI K. LAKKAPPA : Of course, this is a question pertaining to Delhi, the location of a liquor shop near a school. On the basis of the question, and the answer given by the Minister, we can draw some inferances. Is there any policy with respect to opening liquor shops near educational institutions throughout the country ? There was a press report which appeared in the *Decan Herald* on 7 June 1969. The memorandum has been submitted to the Prime Minister. The Prime Minister belongs to a particulars political party. She has taken some decision. The A.I.C.C. has also passed a resolution. In this background the Congress Chief has made a statement in Bangalore about selling beer to West Germany in view of the operation of the prohibition policy..... (*Interruptions.*)

MR. SPEAKER : Somehow or other brings other persons into his question. I have been see ng at whom they are aimed. There are only two points that he should avoid: the Prime Minister and Mr. Nijalingappa. The question should confine itself to Mr. Lakkappa.

SHRI K. LAKKAPPA : The hon. Law Minister says that there is no policy about opening liquor shops near schools. The statement given by the Congress Chief about export of beer from Bangalore to West Germany to bridge the trade gap between these two countries

MR. SPEAKER : It is not relevant. I disallow the question. He is travelling the same way again *(Interruptions.)*

SHRI K. LAKKAPPA : Is there any policy on banning liquor shops near educational institutions ? what is the policy for the country, a uniform policy ?

SHRI GOVINDA MENON : It is not desirable that there should be liquor shops near educational institutions I have to repeat once again that the matter is entirely with the State Government.

SHRI MANUBHAI PATEL : What is the Central Ministry doing ?

SHRI GOVINDA MENON : The Central Ministry is attending to Central subjects.

SHRI MANUBHAI PATEL : Do away with prohibition portfolio then.

SHRI GOVINDA MENON : I have no objection. We cannot impose our policy on a State Government where a matter pertains to a State.

SHRI K. LAKKAPPA : My question has not been answered. He says the subject pertains to the State. He has specifically mentioned. The Congress Chief hails from Mysore State. Will he make an enquiry into that statement ?

MR. SPEAKER : I wonder why he is so much obsessed by the Congress President.

SHRI SURENDRANATH DWIVEDY : A relevant question has not been answered by the Minister. Have they adopted this policy of not having liquor shops near educational institutions. He says it must be decided by the State Governments. What have they replied ? He has not said anything about that; he should say that.

MR. SPEAKER : Mr. Divedy, there is every relevancy so far as the question is concerned. I wanted to judge the answer of the Minister also. But the hon. Member first travelled to Shri Nijalingappa's house, and then to Mysore and then he comes back to Delhi ! That is the difficulty. He should ask a direct question so that he can give me time also to judge it. I request the Law Minister to answer. The point is, they are asking whether there is a policy or not. You are telling us that there is no such policy : the question is whether there is a policy or there is no such policy. Kindly make a distinction between the two.

SHRI GOVINDA MENON : With due respect to you, Sir. I did not say that there is no policy. All I said was that it is undesirable that there should be liquor shops near educational institutions. That amounts to a policy. But I said that the implementation thereof is with the State Governments.

SHRI A. SREEDHARAN : Sir, this Government, for the last 20 years, has been shouting from the housetops that they are going to wage a crusade against liquor, and our experience is that even high dignitaries of the ruling party are presiding over...

MR. SPEAKER : That is not relevant; please put your question.

SHRI A. SREEDHARAN : I am coming to the question. In a big city like Delhi, when such a situation has arisen, when the school children have to go along with their parents to the Prime Minister to make an appeal, it is a very serious thing. This Government has been following a policy of double standards and hypocrisy. My question is very straight and simple. Not only liquor shops, but there is illicit distillation and production and distribution of liquor in the city of Delhi, and spurious liquor is being distributed to teenage boys. I want to know whether this problem has caught the

imagination and attention of the Government and whether this social evil has been looked into by the Government and, if so, what is the reaction of the Government ?

MR. SPEAKER : I do not allow this question because it is not relevant. He has expressed something which he wanted to.

SHRI A. SREEDHARAN : I am asking about the difficulties caused to the school children.

MR. SPEAKER : Shri Sondhi.

SHRI M. L. SONDHI : Sir, this problem concerns me intimately because the object of the proposed move is to bring the liquor shop from the neighbouring constituency into my constituency. The hon. Minister of Law is also the Minister of Social Welfare. I do not know how much he knows and I expect him to know something about social welfare. In any democratic country, the Minister would have consulted the Member of Parliament from the area. Did he bother ever to call me to discuss this problem with him ? Does he know that I oppose this shop totally ? He is passing the buck to the Jan Sangh administration. The Jan Sangh administration is prepared to oppose it in any form. I am prepared to sit in dharna, satyagraha, against this move. The ball is now in his court. Let him answer clearly. He should not pass the buck like that. If he does it, he is not a Minister. This is an important question for me. As a Minister of Social Welfare, is it not his duty to consult the representative of that area and decide what is necessary, instead of passing the buck to the other administration ? I expect a reply from him. Otherwise, I will conclude that he is Kumbhakarna.

SHRI GOVINDA MENON : The ball is in the court of the hon. Member. I would advise him to do dharna before the Jan Sangh administration of Delhi, because it is a State subject,...

SHRI M. L. SONDHI : That is not the question.

SHRI GOVINDA MENON : ... as the location of the shop is decided by the Delhi administration.

SHRI M. L. SONDHI : Sir, I thought the lady said that the bucks stop here, but he says that bucks go everywhere.

MR. SPEAKER : Do not get excited. After all, it is a question.

SHRI M. L. SONDHI : It is my constituency. It is dangerous to have a liquor shop near that school. Do I want to represent drunkards in this Parliament, Sir ? I am keen about my constituency. He is trying to foist on me all these drunkards of Delhi.

MR. SPEAKER : No more questions. Next question.

राष्ट्रपति के चुनाव में संघ राज्य क्षेत्रों को वोट देने का अधिकार

+

*483. **श्री सूरज भान :**
श्री जगन्नाथ राव जोशी :
श्री अटल बिहारी वाजपेयी :
श्री वृज भूषण लाल :
श्री राम गोपाल शालवाले :
श्री रणजीत सिंह :

क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान संघ राज्य क्षेत्रों के सर्वदलीय संसदीय अध्ययन दल द्वारा 15 मई, 1969 को पास किये गये संकल्प की ओर दिलाया गया है जिसमें अन्य विधान सभाओं की तरह संघ राज्यों क्षेत्रों को भी राष्ट्रपति के चुनाव में वोट देने का अधिकार दिये जाने की माँग की गई है ; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया हैं ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) Apart from a news item which appeared in the *Hindustan Times*, dated the 16th May, 1969, the Government have no information in the matter.

(b) So far as the Union territories are concerned, they are represented in the electoral college (constituted under article 54 of the Constitution) through the Members of Parliament because under article 80 (2) and (5) and article 81(1) (b) all the Union territories have been given representation in the Rajya Sabha and in the Lok Sabha. Therefore, it cannot be said that the people in the Union territories are not given the right to vote in the Presidential election. No action is, therefore, considered necessary.

श्री सूरज भान : अध्यक्ष महोदय, मन्त्री महोदय का जवाब सुनकर मुझे बड़ा दुख हुआ है। उनका यह कहना है कि जहां तक यूनियन टेरीटरीज का सम्बन्ध है वे उस एलैक्टोरल कालिज में रिप्रेजैंटेड हैं जोकि कांस्टीट्यूशन के के आर्टिकिल 54 के मातहत कांस्टीट्युटेड है और इसलिए यूनियन टैरीटरीज थ्रु दी मेम्बर्स आफ पार्लियामेंट रिप्रेजैंटेड हैं। सारी यूनियन टैरीटरीज को राज्य सभा और लोक सभा में रिप्रेजैंटेशन दिया हुआ है। इसलिये यह नहीं कहा जा सकता है कि यूनियन टैरीटरीज के लोगों को प्रेसीडेंटल एलैक्शन में वोट देने का राइट नहीं दिया गया है। मेरा कहना है कि इस तरह से तो मेम्बर्स आफ दी स्टेट असेम्बली भी पार्लियामेंट के जरिए रिप्रेजैंटेड हैं तो उनको क्यों प्रेसीडैंटल एलैक्शन में वोट देने का हक दिया हुआ है ? जब उनको यह हक हासिल है तो दिल्ली में जो यहां पर मैट्रोपोलिटन कौंसिल हैं उनके मेम्बर्स को और हिमाचल प्रदेश की असेम्बली के मेम्बर्स को प्रेसीडेंटल एलैक्शन में वोट डालने के हक से क्यों महरूम रक्खा गया है ?

श्री मु० यूनस सलीम : जनाब आला, कांस्टीट्यूशन के आर्टिकल 54 में दो तरह के लोगों को प्रेसीडेंटल एलैक्शन में वोट देने का हक दिया गया है, एक मेम्बर्स आफ पार्लियामेंट को यानी लोक सभा और राज्य सभा के मैम्बर्स को और दूसरे मैम्बर्स आफ दी असेम्बलीज आफ दी स्टेट्स। यूनियन टैरीटरी एक स्टेट नहीं है। इसलिए आर्टिकल 54 के तहत उनको उसमें वोट देने का कोई हक हासिल नहीं है। सवाल यह था कि यूनियन टेरीटरीज के जो रहने वाले लोग हैं उनको प्रेसीडैंट के एलैक्शन में वोट देने का अधिकार है या नहीं जिसके कि जवाब में यह कहा गया कि चूंकि यह आलरेडी रिप्रेजैंटेड हैं और उन्हें लोक सभा और राज्य सभा में रिप्रेजैंटेशन हासिल है इस लिए यह नहीं कहा जा सकता है कि उनको प्रेसीडेंटल एलैक्शन में वोट देने का हक नहीं मिला हुआ है।

श्री सूरज भान : मंत्री महोदय ने मेरे सवाल को कनफ्यूज कर दिया है। मैंने यह पूछा था कि जैसे पंजाब स्टेट असेम्बली के मेम्बर्स हैं हांलाकि वे यहां की पार्लियामेंट में रिप्रेजैंटेड है तो भी पंजाब असेम्बली के मेम्बर्स प्रेसीडेंटल एलैक्शन में वोट देते हैं और इसी तरह और दूसरी स्टेट असेम्बलीज के मेम्बर्स भी प्रेसीडैंटल एलैक्शन में अपना वोट डालते हैं तो मेरा निवेदन है कि क्या उसी तरह से आप कांस्टीट्यूशन में ऐसा अमेंडमेंट लायेंगे जिसके जरिए यूनियन टैरीटरीज को भी दसरी लेजिस्लेटिव असेम्बलीज की तरह से प्रेसीडेंटल एलैक्शन में वोटिंग राइट मिल जाय ?

श्री मु० यूनस सलीम : सरकार के सामने कांस्टीट्यूशन में इस तरह का अमेंडमेंट करने की कोई तजवीज जेरगौर नहीं है।

श्री श्रीचन्द गोयल : अध्यक्ष महोदय मंत्री महोदय ने यह कहा है कि देश का हर एक भाग लोक सभा में और राज्य सभा में रिप्रेजैंटेड है। मैं उनको बतलाना चाहता हूं कि जहां तक छोटी यूनियन टैरीटरीज का सवाल है; जैसे चंडीगढ़ है अंडमान निकोबार है और लकादीप है, इन इलाकों का राज्य सभा में अभी तक कोई प्रतिनिधित्व नहीं है। मन्त्री महोदय ने जो यह बात कही है कि सारे देश के इलाकों का पार्लियामेंट के दोनों हाउसेज में प्रतिनिधित्व है उसका क्या आधार है। मैं मन्त्री महोदय से पूछना चाहता हूं कि क्या वह संविधान के

अन्दर संशोधन करके यूनियन टैरीटरीज और उन इलाकों का जिनको कि राज्य सभा में प्रतिनिधित्व प्राप्त नहीं है उनको भी वह प्रतिनिधित्व देंगे ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : If the desire of the hon. Member is to be achieved, two or three steps will have to be taken : first of all, all the Union territories will have to be declared as States ; then, for all the States, Assemblies will have to be created because under article 54 it is only the Members of Parliament and members of the Assemblies in the States who constitute the electoral college for the election of the President. There is no proposal before Government..... (*Interruption.*)

SHRI KANWAR LAL GUPTA : Why ?

SHRI GOVINDA MENON : Because there is no proposal.

SHRI KANWAR LAL GUPTA ; Is it a dictatorship ? There must be some reason behind there being no proposal.

SHRI GOVINDA MENON : There is no proposal before Government for converting the existing Union territaries into States. Some of them are very small bits of areas and it will not be possible—it is not the policy of the Constitution—to have all these areas converted or made into States. This was so ever since 1950 when the Constitution was promulgated.

श्री बृज भूषण लाल : अध्यक्ष महोदय, अभी मन्त्री महोदय ने यह फरमाया कि यह जो प्रेसीडेंट का एलैक्शन है इसका प्राविजन आर्टिकल 54 में है। मेरा निवेदन है कि उसमें तो एलैक्टैड मेम्बर्स आफ बोथ दी हाउसेज आफ पार्लियामेंट और एलैक्टैड मेम्बर्स आफ दी लेजिस्लेटिव असेम्बलीज आफ दी स्टेट्स का जिक्र आया है । मन्त्री महोदय ने अभी यह भी फरमाया है कि यूनियन टैरीटरीज के जो लोग हैं उनके वास्ते दूसरी स्टेट असेम्बलीज के मैम्बर्स की तरह से कोई वोट देने का प्राविजन नहीं है और वह आलरैडी मैम्बर्स आफ दी पार्लियामेंट से रिप्रजैंटेड हैं । आपकी यूनियन टैरीटरीज का ऐडमिनिस्ट्रेशन आर्टिकल 239 के मातहत हुआ है ।

और उस वक्त जब लेजिस्लेटिव असेम्बलीज का फार्मेशन हुआ, उस वक्त जो मेम्बर थे वही अब तक चले आ रहे हैं। इस कांस्टिट्यूशन में 17 बार अमेंडमेंट हो चुका तब आपने अब तक इसमें कोई अमेंडमेंट क्यों नहीं किया, जिस के जरिये से यूनियन टैरीटरीज के एलैक्टेड मेम्बरों को भी वही हक मिल जाता? आप उनके साथ स्टेप-मदर्ली ट्रीटमेंट क्यों कर रहे हैं और उनको यह राइट क्यों प्रोवाइड नहीं किया ?

MR. SPEAKER : He has already answered it.

SHRI M. YUNUS SALEEM : I have already answered it.

SHRI BRIJ BHUSHAN LAL : Why did not the Government take any action to bring an amendment to the Constitution ?

श्री रामगोपाल शालवाले : इस समय हिन्दुस्तान के संविधान के अनुसार जब हर व्यक्ति को समान रूप से वोट देने का अधिकार है तब मैं मन्त्री महोदय से जानना चाहता हूँ कि चूंकि जहां मुकम्मिल विधान सभायें हैं वहां के मेम्बरों को और पार्लियामेंट के मेम्बरों को और राष्ट्रपति के चुनाव में वोट देने का अधिकार है, इसलिए जो संघ राज्य क्षेत्र हैं उनमें रहने वाली जनता को क्या आपने इस अधिकार से वंचित नहीं किया ? संघ राज्यों में कितनी जनता बसती है जिसको आपने यह अधिकार न देकर राष्ट्रपति जैसे महत्वपूर्ण चुनाव में वोट देने से वंचित किया है ? दिल्ली हिमाचल प्रदेश, नागर हवेली आदि संघ राज्यों में कितनी जनता है ?

अध्यक्ष महोदय : इस सवाल में आप आबादी का इम्तहान कैसे ले रहे हैं ?

श्री रामगोपाल शालवाले : मेरा सवाल वह है कि आपने जनता के अन्दर भेदभाव बरता है । उनके साथ...

अध्यक्ष महोदय : मन्त्री महोदय जवाब दे चुके हैं।

श्री मु० यूनस : सलीम आनरेबल मेम्बर को मसले को समझने में गलतफहमी हो रही है। मैं इसकी वजाहत कर देता हूँ। प्रजिडैंट के एलेक्शन में राय देने का अख्त्यार अवाम को नहीं है, बल्कि लेजिस्लेटिव असेम्बलीज़ और पार्लियामेंट के मेम्बरों को है। जो चीज मुगालता पैदा कर रही है वह यह है कि यूनियन आफ इंडिया और टैरीटरी आफ इंडिया के डेफिनिशन को समझने में गलती हो रही है। अगर कांस्टीट्यूशन के आर्टिकल (1) को देखा जाय तो यूनियन आफ इंडिया मुश्तमिल होगी रियासतों पर और टैरीटरीज आफ इंडिया मुश्तमिल होगी टैरीटरीज आफ स्टेट्स पर। जो स्टेट्स की लेजिस्लेटिव असेम्बलीज हैं उनके मेम्बरों को वोट देने का अख्त्यार दिया गया है, लेकिन आर्टिकल 54 में जहां पर स्टेट असेम्बलीज का जिक्र किया गया है वहां पर टैरीटरीज की असेम्बलीज का जिक्र नहीं है। इसलिए उनको यह अख्त्यार नहीं दिया गया है।

श्री शिव नारायण : राज्य सभा के मेम्बरों को प्रेजिडैंशल एलैक्शन में वोट देने का अधिकार है और उनको एलैक्टोरल कालेज चुनता है। उसी तरह से स्टेट कौंसिलों को भी एलेक्टोरल कालेज चुनता है। तब फिर कौंसिलरों मेम्बरों को वोट देने का राइट क्यों नहीं है ?

श्री मु० यूनस सलीम : इसलिये कि कानून में ऐसा नहीं लिखा है।

SHRI HEM BARUA : In view of the fact that this right to participate in the Presidential election has been extended to Nagaland which is one of the smallest States in India, why is not the same facility extended to some Union Territories which are bigger than the State of Nagaland ?

SHRI M. YUNUS SALEEM : There is a difference between the State and the Territory.

Scholarships to Scheduled Caste Students

*484. SHRI RAM CHARAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the limit of monthly income for the parents of students who had been granted Scheduled Caste Scholarships in 1960 and the maximum limit now fixed for the purpose ;

(b) whether this limit has been increased proportionately with the rise in the price index of consumer goods and, if not, the reasons therefor ;

(c) whether it is a fact that the same income limit has been fixed in the case of technical education like B.E. and M.E. etc., which requires heavy expenses and the monthly amount of scholarships sanctioned by Government is more than one hundred rupees per month; and

(d) whether Government are considering to raise the income limit for sanctioning the scholarships to the Scheduled Caste candidates ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) The maximum income limit in both cases is Rs. 500 p.m.

(b) No, Sir. The means test is related to the national *per capita* income.

(c) The income limit is common for all courses.

(d) The question of revising the regulations is under consideration.

श्री राम चरण : वैसे तो सरकार काफी शोर गुल मचाती है कि हरिजनों के लिये यह सुविधा है वह सुविधा है, दुनिया भर की बातें करती हैं। लेकिन हाथी के दाँत खाने के और होते हैं और दिखाने के और होते हैं। जैसा उन्होंने जवाब दिया, जो कि सन् 1960 का कायदा है, जिसकी इनकम 500 रु० से ज्यादा होगी उसका एन्टाइटलमेंट स्कालशिप के लिये नहीं होगा। लेकिन सन् 1960 और 1969 के बीच में प्राइस इंडेक्स काफी बढ़ा है। तसको मद्देनजर रखते हुए क्या आप इस लिमिट को बढ़ाना चाहते हैं। जो अनटचेबिलिटी कमिशन

सैट अप हुआ था पीरूमल की अध्यक्षता में उसकी रिकमेन्डेशन यह थी कि जिस शैड्यूल्ड कास्ट को...

अध्यक्ष महोदय : माननीय सदस्य का सवाल सीधा होना चाहिए। यह सीधी सप्लीमेंटरी पूछें कि जब प्राइस इंडेक्स बढ़ गया है तब क्या लिमिट बढ़ाई जायेगी।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : May I point out that a one-hour discussion on the same subject is going to take place today at 5 P.M.—regarding scholarship ?

श्री रामचरण : मेरे कहने का मतलब यह है कि जब एलैक्शन का वक्त आता है प्रेजिडैंट या वाइस प्रेजिडैंट के तब हरिजनों के फायदे के लिए कानून बनाये जाते हैं, लेकिन जहां बात आती है उसको इम्प्लीमेंट करने की, न तो सर्विसेज में कोटा पूरा हुआ है...

अध्यक्ष महोदय : माननीय सदस्य राय दे रहे हैं।

श्री राम चरण : जिस तरह से मंहगाई बढ रही है, मेडिकल कालेज में और इंजीनियरिंग कालेज में कम से कम 250 रु० महीना लगता है। इसको देखते हुए इनकम लिमिट कम से कम 2,000 रु० की होनी चाहिए। अनटचेबिलिटी कमिशन की भी रिकमेंडेशन है कि शैडयूल्ड कास्ट्स में से जिनकी इनकम 2,000 रु० तक है वह स्कालरशिप ले सकता है। इसके लिए सरकार ने क्या कार्यवाही की है ?

SHRI GOVINDA MENON : The suggestion is being considered.

श्री ओम प्रकाश त्यागी : जो छात्रवृत्तियां दी जा रही हैं वह स्टेट गवर्नमेंट्स के जरिये दी जा रही हैं। विदेशो में जाने वालों के लिए, उनके अलावा हैं। मैं जानना चाहता हूँ, सैंट्रल गवर्नमेंट ने अपनी ओर से कितनी छात्रवृत्तियां देकर हरिजन बच्चों को विदेशों में डाक्टरी और इंजीनियरिंग पढ़ने के लिए भेजा है ?

अध्यक्ष महोदय : यह इनकम लिमिट पर सवाल है बाहर जाने वालों से सम्बन्धित नहीं है।

श्री ओम प्रकाश त्यागी : इसका सम्बन्ध छात्रवृत्तियों से हैं, उसके आधार पर छात्र विदेशों को जाते है।

SHRI GOVINDA MENON : I would request the hon. Member to put a separte question on the subject, and I will collect the information.

SHRI S. M. BANERJEE : It is well known to all Members of Parliament how the students of Scheduled Castes and Scheduled Tribes knock at our doors for recommendation to get scholarship, and still they are denied. I would like to know whether it is a fact that certain Government orders were issued withdrawing the scholarship scheme for Scheduled Caste and Scheduled Tribe students and whether it has now been restored and if not, the reasons for the same.

SHRI GOVINDA MENON : An order was issued to which some objection was raised. It was not an order withdrawing the scholarship. In any event, because there was an objection, it has been withdrawn and the Welfare Committee of Parliament on Scheduled Castes and Scheduled Tribes is looking into that question. Further information will be given by me in the one hour discussion which is to take place today evening.

SHRI S. M. BANERJEE : This is very unfair. The hon. Minister wants to take shelter under the one-hour discussion. We are not concerned with that now. That discussion is a separate one. Fortunately or unfortunately the same question has come up during the Question Hour. The qnestion is very simple, namely, whether the scholarship scheme was withdrawn and if so, the reasons for the same. We were told that 106 Members of Parliament belonging to all

political parties signed a representation and sent it to the Prime Minister for restoration of this concession. Now the hon. Minister says that he would give the reply in the evening. If he has got the reply, he can give it right now.

MR. SPEAKER : Mr. Banerjee if the debate is already fixed, why not discuss it there ?

SHRI S. M. BANERJEE : I seek your protection in this matter, Sir. Question Hour is meant to elicit information. I may be present at the discussion or may not be present. Let him reply or not reply.

MR. SPEAKER : You are already anticipating a debate on this subject. This matter is going to be discussed. The Minister will have to keep in view the answer that is to be given to you at present. I think it is all right. Don't be too much technical in your questions.

SHRI S. M. BANERJEE : In that case the question should not have been allowed.

SHRI TULSHIDAS JADHAV : As a discussion on this subject has been fixed, I do not want to ask any question.

SHRI BISHWANATH ROY : May I know whether the Government has ever tried to enforce common criteria for scholarship to Scheduled Castes in different States ?

SHRI GOVINDA MENON : I have not understood the import of the question.

SHRI BISHWANATH ROY : I want to know whether the conditions imposed for granting scholarships for Scheduled Caste students through out the country, that is in different States, are the same or there is any difference.

SHRI GOVINDA MENON : The conditions laid down by the Central Government are the same for all the States.

SHRI KARTIK ORAON : Hitherto there was no means test for the students belonging to the Scheduled Tribes unlike those of Scheduled Castes. That is, beyond certain limits the students will not get any scholarship. I would like to know from the Government the circumstances which weighed in favour of the Government to come forward with such an innovation and whether the Government will consider the cases of Scheduled Castes and Scheduled Tribes with the same yardstick in this matter as also in all other matters so that full protection may be provided to the Backward Tribes of India who were denied justice during the British regime unless they were converted into Christianity and that is still being continued in our national Government. That is to be noted.

MR. SPEAKER : It has to be noted. Next question.

Attack on Railway Guards in Allahabad Division (Northern Railway)

+

*485. SHRI ISHAQ SAMBHALI :
SHRI RAMAVATAR SHASTRI :
SHRI BHOGENDRA JHA :
SHRI JAGESHWAR YADAV :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware of many incidents of attacks on the Railway Guards in Allahabad Division of the Northern Railway ; and

(b) if so, the steps taken to give protection to the Railway Guards in this zone ?

THE MINISTER OF RAILWAY (DR. RAM SUBHAG SINGH) : (a) Yes, Sir, there were two cases in 1968 and two in 1969 upto 30-6-69.

(b) The following steps are being taken :

(i) Railway Protection Force escorts are being provided for the safety of Guards working goods trains on affected sections of Allahabad Division.

(ii) Railway Protection Force staff have been directed to extend active co-operation to Government Railway Police and Civil Police in tracking down criminals responsible for such incidents on Railways.

(iii) Government Railway Police Guards are provided on all important night passenger trains to ensure safety of Railway officials and passengers.

(iv) Close liaison is maintained at all levels with Government Railway Police and Civil Police with a view

to ensuring that effective steps are taken for the prevention and detection of such crime.

श्री इसहाक सम्मली : थोड़े से अर्से में कई स्टेशंज पर गार्ड्स पर हमले किये गये है। कहीं तो उनकी हत्या तक कर दी गई है। के० आर० सेठ जो टुंडला सेक्शन के रेलवे गार्ड थे उन पर हमला करके उनको खत्म कर दिया गया। एस० डी० शर्मा जो टुंडला कानपुर के बीच कंचौसी रेलवे स्टेशन है; वहां उन पर हमला किया गया। और सुबह छः बजे किया गया जबकि रेलवे प्रोटेक्शन फोर्स के आदमी ड्यूटी खत्म करके चले गये थे। आप जानते ही हैं कि माल गाड़ियां कितनी बड़ी और लम्बी होती है। यह उम्मीद करना कि जब गाड़ी रेलवे स्टेशन पर खड़ी हो तब इन लोगों पर हमला नहीं हो सकता है, तब कोई खतरा नहीं है, श्री शर्मा पर हुए हमले से गलत साबित हो जाता है। छः बजे सुबह प्रोटेक्शन फोर्स ड्यूटी खत्म करके चली गई थी, तब उन पर हमला किया गया। मैं जानना चाहता हूं कि केवल रात के वास्ते ही क्यों यह इन्तजाम किया गया है और दिन के वास्ते भी क्यों इन्तजाम नहीं किया जाता है ?

[शर्मा का गार्ड भी जख्मी हो गया है। कुछ लोग पकड़े भी गये हैं। उनसे पूछताछ की जा रही है। इस सिलसिले में कुछ और लोगों को भी पकड़ा गया है। जहां तक सेठ का सवाल है, उनको तो खत्म ही कर दिया गया था। उनके बारे में कोई शक नहीं है। जहां तक शर्मा का सवाल है, उनके बारे में भी शक था। उनके बारे में भी यह कहा जा रहा था कि उनको खत्म कर दिया गया है। लेकिन बाद में पता चला कि वह जिन्दा हैं। उनको कानपुर के हैलट अस्पताल में भर्ती कराया गया है। उनकी हालत अब ठीक है। उनके बारे में यह कहा जा रहा था कि उनको खत्म कर दिया गया है। लेकिन बाद में पता चला कि वह जिन्दा हैं। उनको कानपुर के हैलट अस्पताल में भर्ती कराया गया है। उनकी हालत अब ठीक है। उनके बारे में यह कहा जा रहा था कि उनको खत्म कर दिया गया है। लेकिन बाद में पता चला कि वह जिन्दा हैं। उनको कानपुर के हैलट अस्पताल में भर्ती कराया गया है। उनकी हालत अब ठीक है।]

डा० राम सुभग सिंह : जब श्री के० आर० सेठ पर हमला हुआ तो उसके बाद यह व्यवस्था की गई कि रात को इस सैक्शन पर जितनी माल गाड़ियां चलती है उन पर सिक्योरिटी का प्रबन्ध किया जाए। दिन में भी उत्तर प्रदेश की सरकार से निवेदन किया गया है कि पुलिस की माकूल व्यवस्था और जगहों पर भी की जाए और उसके सम्बन्ध में हम लोग बराबर बल देते रहे हैं।

श्री इसहाक सम्मली : दुश्वारी यह पैदा हो रही है कि हमारी सरकार ने दोरंगी पालिसी अख्तयार कर रखी है। रेलवे के अंदर भी एक तो जी० आर० पी० है जो कि स्टेट गवर्नमेंट के अधीन है और दूसरे रेलवे प्रोटेक्शन फोर्स के नाम से भी सरकार ने एक फोर्स कायम कर रही है। मुझे कोई दिलचस्पी नहीं है कि आप इन दोनों में से किस को कायम रखते हैं। लेकिन क्या एक ही आर्गेनाइजेशन नहीं रह सकती है ? पैरेलल आर्गेनाईजेशज़ बनाकर क्या यह ठीक नहीं है कि ठीक इन्तजाम नहीं हो पाता है ? रेलवेज डिफ्रेंट स्टेट्स में से होकर गुजरती हैं। जरूरत इस बात की है कि स्टेट्स गवर्नमेंट्स को उनकी हिफाजत के लिए जिम्मेदार बनाया जाए। यह तभी हो सकता है जब आप एक ही पालिसी रखें और यह जो दो रूखी चीज की गई है, इसको खत्म करें। इस वास्ते मैं जानना चाहता हूं कि क्या सरकार के सामने कोई पालिसी है कि एक ही प्रोटेकशन फोर्स वहां रखी जाए ?

एक दूसरी बात भी है। गार्ड्ज पर जब हमला होता है तो कई बार तो उनको मार दिया जाता है और कई बार ऐसा भी होता है कि उस हमले की वजह से वे फिजिकली बेकार हो जाते हैं। उस सूरत में उनको फिर रेलवे गार्ड नहीं रखा जाता है और इस काम से उनको हटा दिया जाता है। उस सूरत में उनको वही तनख्वाह और एलाउंसिस देने की जिम्मेदारी सरकार नहीं लेती है। मैं जानना चाहता हूं कि क्या सरकार इस पर गौर करेगी कि जब उन पर आन-ड्यूटी हमला हो और वे इस गार्ड के काम को करने के लिए बेकार हो जाएं तो

उनको वही तनख्वाह और एलाउंसिस देना जारी रखा जाए ?

(श्री इसहाक सम्मली : दुर्भाग्य से पैदा हो रही है कि हमारी सरकार ने दोरंगी पालिसी इख्तियार कर रखी है रेलवे के अंदर भी एक तो बी० आर० पी० है जो कि सैटेलमेंट गवर्नमेंट के अधीन है और दूसरे रेलवे प्रोटेक्शन फोर्स के नाम से भी एक फोर्स सरकार ने कायम कर रखी है। मुझे कोई दिलचस्पी नहीं है कि आप इन दोनों में से किस को कायम रखते हैं। लेकिन क्या एक ही आर्गनाइजेशन नहीं रहनी चाहिये। रेलवे ला एंड आर्डर मेन्टेनेंस नहीं कर सकता है ठीक नहीं है कि ठीक इंतजाम नहीं हो पाता है। रेलवेज इंडिपेंडेंट सैक्शन में से हो कर गुजरती हैं। जरूरत इस बात की है कि सैटेलमेंट गवर्नमेंट को इन की हिफाजत के लिये जिम्मेदार बनाया जाए। यह तभी हो सकता है जब आप एक ही पालिसी रखें और यह दोरंगी पालिसी की गई है उसको खत्म करें। इस वास्ते मैं जानना चाहता हूं कि क्या सरकार के सामने कोई पालिसी है कि एक ही प्रोटेक्शन फोर्स हो। हां रखी जाए। एक दूसरी बात भी है। कार्डोज पर जब हमला होता है तो कई बार तो इन को मार दिया जाता है और कई बार ऐसा भी होता है कि इस हमले की वजह से वह फिजिकली बेकार हो जाते हैं। इस सूरत में उन को पेंशन रिवाइज्ड नहीं रखा जाता है और इस काम से उन को निकाल दिया जाता है। इस सूरत में उन को वही तनख्वाह और एलाउंसिस देने की जिम्मेदारी सरकार नहीं लेती है। मैं जानना चाहता हूं कि क्या सरकार इस पर गौर करेगी कि जब इन पर आन ड्यूटी हमला हो और वह फिजिकली बेकार हो जाएं तो उन को वही तनख्वाह और एलाउंसिस देना जारी रखा जाए।)

डा० राम सुभग सिंह : रेलवे की दोरंगी नीति नहीं है। अगर सदस्य महोदय को संविधान की जानकारी है तो उनको पता होना चाहिए कि ला एंड आर्डर स्टेट का सबजैक्ट है और उसके अनुकूल प्रान्तीय सरकारें इसके बारे में देख-रेख करती है। रेलवे प्रोटेक्शन फोर्स केवल रेलवे के सामान की हिफाजत करती है। लेकिन जहां कहीं राज्य सरकार इसको बुलाना चाहती है वहां इसको भी भेजते हैं।

अगर किसी रेलवे कर्मचारी पर हमला होता है तो उसके बारे में भी समुचित व्यवस्था कर दी गई है नौकरी देने के बारे में और रुपये देने के बारे में भी। और उनकी विधवा पत्नी काम करने को तैयार होती है तो उसकी भी कुछ हम लोग व्यवस्था कराने को तैयार हैं। यह कोई दोरंगी नहीं है, समझ का फेर है।

श्री इसहाक सम्मली : मेरे सवाल का जवाब नहीं आया है। मैंने यह भी जानना चाहा था कि अगर उन पर आन-ड्यूटी हमला होता है और वे फिजिकली बेकार हो जाते हैं तो उनकी पे और एलाउंसिस बरकरार रखने के लिए आप तैयार हैं ?

(श्री इसहाक सम्मली : मेरे सवाल का जवाब नहीं आया है। मैंने यह भी जानना चाहा था कि अगर उन पर आन-ड्यूटी हमला होता है और वे फिजिकली बेकार हो जाते हैं तो उनकी पे और एलाउंसिस बरकरार रखने के लिए आप तैयार हैं ?)

डा० राम सुभग सिंह : मैंने इसके बारे में बता दिया है। के० आर० सेठ के सवाल को आप लें। उनके लड़के को...

श्री इसहाक सम्मली : मारा नहीं जाता है लेकिन फिजिकली अनफिट हो जाता है।

(श्री इसहाक सम्मली : मारा नहीं जाता है लेकिन फिजिकली अनफिट हो जाता है।)

डा० राम सुभग सिंह : अगर कोई मारा जाता है तो लड़के को नौकरी देने की व्यवस्था कर दी गई है और अगर उसका लड़का नहीं है तो डिपेंडेंट जो है, उसको हम नौकरी देंगे या कोई दुकान देंगे। अगर हमला ऐसा हुआ कि वह काम करने लायक नहीं रह गया तो उसके बारे में भी मैंने बता दिया है कि उसकी भी व्यवस्था कर दी जायगी।

श्री जगेश्वर यादव : नैनी और इलाहाबाद के बीच पंडे लोग अपने गुंडे बदमाशों द्वारा चेन पुलिंग करवा कर सवारी गाड़ियों को खड़ी करवा लेते हैं और यात्रियों को उतार कर उनको तंग करते हैं, उनसे चीटिंग करते हैं। अगर गार्ड गाड़ी को खड़ी नहीं करते हैं और उसको आगे ले जाने की कोशिश करते हैं, तो वे उनके साथ मार-पिटाई करते हैं। मैं यह जानना चाहता हूं कि क्या रेलवे प्रशासन इस प्रकार की घटनाओं की रोक-थाम के लिए कोई कार्यवाही कर रहा है।

डा० राम सुभग सिंह : पंडे पुजारियों के बारे में जो सामाजिक व्यवस्था है, उसकी जानकारी आपको भी है। और हमको सबको भी

है । जहां कहीं इस प्रकार की कोई ज्यादती देखी जायेगी, उसके बारे में मुनासिब कार्यवाही करने की कोशिश की जायेगी ।

SHRI NARENDRA SINGH MAHIDA : Most of the goods trains have open guard boxes, and most of the guards are robbed on the Western Railway ; their clothes are removed, they are robbed of their watches or purses and so on. May I know whether the railway authorities propose to remove these old type of open boxes without doors ? May I know whether the hon. Minister has any scheme to introduce proper guard carriages where they can lock themselves and from where they can inform the engine driver about robbing etc. ?

DR. RAM SUBHAG SINGH : We shall consider this suggestion.

श्री प्रकाशवीर शास्त्री : माननीय सदस्य, श्री इसहाक सम्भली, ने जो यह सुझाव दिया है कि माल गाड़ियों के सम्बन्ध में दिन में भी इस प्रकार की सुरक्षा व्यवस्था की जाये रेलवे मन्त्री महोदय को उस पर गम्भीरता से विचार करना चाहिए । पश्चिमी बंगाल में जो माल गाड़ी लुटी थी, वह दिन में ही लुटी थी । इस लिए अगर कम्युनिस्ट मेम्बर की ओर से इस का सुझाव आये, तो सरकार को गम्भीरता से उस पर निर्णय ले लेना चाहिए ।

डा० राम सुभग सिंह : राज्य सरकारों से निवेदन किया गया है कि वे इस बारे में पूरा ध्यान रखें, ताकि इस प्रकार की घटनाओं की पुनरावृत्ति न हो ।

SHRI LOBO PRABHU : Working in the trains today has become a dangerous occupation. We have heard of guards being attacked, and we were told recently that ticket collectors had been attacked ; we know of a train carrying ammunition being attacked, and we know of passengers being attacked and even robbed. May I know whether in these circumstances the hon. Minister does not consider that the police arrangements are inadequate ? No doubt, there are two wings, namely the GRP and the RPF. I would like to know why the Railway Protection Force is not used to a greater extent by enlarging their powers and by giving them the power to arrest and giving them almost the same powers as the GRP.

DR. RAM SUBHAG SINGH : According to our Constitution, the RPF is not supposed to do that work ; I consider law and order is the exclusive concern of the States. Therefore, we are helpless in this matter until and unless the Constitution is amended.

SHRI J. M. BISWAS : It is almost a common feature in India railways that wherever trains are detained, due to line not being cleared or any other reason, the passengers attack the guards, drivers and station masters. This is a daily occurrence everywhere. The Minister said in his reply that all trains are given sufficient escort. It is not correct because most of the passenger trains and goods trains with even valuable articles are running without escort. The first target of robbers attacking goods trains with valuable articles is the guard. Has the Railway Minister tried to find out the reasons why this is happening and is he going to bring about a solution which will permanently give protection to this category of railway employees who become victims of circumstances ?

DR. RAM SUBHAG SINGH : We are constantly trying to find out the reasons for such attack on railway employees. My reply to the earlier question was not in regard to all the trains ; it was in regard to providing escorts only in the affected section of the Allahabad Division.

SHRI J. M. BISWAS : It is a current phenomenon.....

MR. SPEAKER : No. I do not like this. There is no question of cross-examination here.

श्री मु० अ० खां : चूंकि कैश बाक्स गार्ड के डिब्बे में चलता है, इसलिए यही वजह है कि लोग सरकारी कैस को लूटने के लिए आम तौर से गार्ड के डिब्बे पर हमला करते हैं । क्या सरकार इस सम्बन्ध में गम्भीरता से विचार कर

रही है कि कोई ऐसा इन्ताजाम किया जाये कि सरकारी कैश का भी नुकसान न हो और सरकारी कर्मचारियों की जान भी महफूज रह सके ?

डा० राम सुभग सिंह : इस सम्बन्ध में उचित व्यवस्था की जाती है ।

श्री हुकम चन्द कछवाय : गार्डों पर गुंडों के जो हमले होते हैं, उनके अतिरिक्त उन पर प्रकृति के भी हमले होते है । उनके डिब्बे इतने खुले होते हैं कि वे वर्षा में काफी भीगते हैं और सर्दियों में उन पर सर्दी की भयंकर मार पड़ती है । वे डिब्बे बाबा आदम के समय से चले आ रहे । काफी परिवर्तन हो गया है, लेकिन गार्डों के डिब्बों में कोई परिवर्तन या सुधार नहीं हुआ है । क्या रेलवे प्रशासन सभी रेलवेज में गार्डों के डिब्बों में कोई विशेष परिवर्तन करने जा रहा है, जिससे गार्डों के स्वास्थ्य पर प्रकृति का नाजायज असर न पड़े ? मन्त्री महोदय ने कहा है कि कुछ रेलवेज में ही हमले होते हैं । क्या मन्त्री महोदय ने इस बारे में राज्य सहकारों से परामर्श किया है और क्या इन हमलों की रोक-थाम के विषय में उनका कोई सहयोग मिलेगा ?

डा० राम सुभग सिंह : जैसा कि श्री महीडा के प्रश्न उत्तर में बताया गया है, नये ढंग से डिब्बों को बनाने के बारे में विचार किया जायेगा । जहां तक राज्य सरकारों से परामर्श करने का सम्बन्ध है, आई०जी०आर०पी०एफ० ने भी बातें की हैं और हमने भी मुख्य मन्त्रियों से बातें की हैं । इस बारे में मीटिंग्ज हुई हैं और उचित व्यवस्था करने के बारे में फैसला किया गया है ।

Shifting of Ashok Paper Mills from Bihar to Assam

+

*486. SHRI SHIVA CHANDRA JHA :
SHRI SITARAM KESRI
SHRI BHOLA NATH MASTER :
SHRI D. N. TIWARY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government have under consideration a proposal to shift the Ashok Paper Mills from Bihar to Assam :

(b) whether it is also a fact that the Government of Bihar have invested a substantial amount in this mill ;

(c) whether its shifting would affect the economy of the State adversely ; and

(d) if so, whether Government would consider providing the mills adequate assistance to run the same efficiently and profitably in Bihar itself ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : (a) No. Sir. The Central Government have no such proposal under consideration However, the Government of Bihar have received some proposals from the Government of Assam which are under their consideration.

(b) Yes, Sir.

(c) The Mill has not yet been commissioned and is therefore currently not exercising any effect on the economy of the State.

(d) The matter is under the consideration of the Govt. of Bihar.

———

RE : PROCEDURE ABOUT ASKING QUESTIONS

अध्यक्ष महोदय : मैं प्रश्नों के बारे में आपसे कुछ कहना चाहता हूँ । क्वेश्चन लिस्ट पर 30 के करीब प्रश्न होते हैं और मैंने देखा है कभी 4 कभी 5 प्रश्न हो पाते हैं । इसका मतलब यह है कि चार पांच प्रश्न पूछने वाले मेम्बर साहबान का ही नम्बर आ पाता है और कितने बाकी रहते हैं वह अपने हक से महरूम रह जाते हैं । उनको मौका नहीं मिलता । मैंने हाउस आफ कामन्स का भी देखा है और औरों का भी देखा है । 30 से 25 तक की उनकी एवरेज है । इसलिए मैंने कुछ सोचा है कि जरा तेजी की जाय और जो मेम्बर साहबान सवाल पूछने वाले होते हैं उनमें एक या दो जिसके कि

नाम होते हैं एक गवाल पर उनके अलावा मैं और उनको काल नहीं करूंगा। अगर वह अपने आप खड़े हो जायेंगे तो उनको जरूर काल करूंगा लेकिन पहले तीन या दो को ले लें ; तो बहुत ही अच्छा है, ज्यादा से ज्यादा तीन ले लें। इससे ज्यादा नहीं। इसलिए मैं हाउस के इन्टेरेस्ट में यह बात कह रहा हूँ कि जितने ज्यादा सवाल आ जांय उतना ही अच्छा है। इससे आपके लिए भी अच्छा रहेगा और बाहर पब्लिक को भी तसल्ली रहेगी। मिनिस्टर साहबान से भी मैं यह बात कहूँगा कि लम्बे-चौड़े जवाब वह न दें। यह मैं उनको एक और भी बात बताता हूँ जितने जवाब छोटे हों उतनी मुश्किल कम होती है। वह जब लम्बे-चौड़े झगड़े में पड़ते हैं तो मेम्बर उससे दुगने में पड़ जाते हैं और यह खामखवाह उसमें इन्वाल्व हो जाते हैं। मैं क्या करूं ?

श्री विश्वनाथ राय (देवरिया) : माननीय अध्यक्ष जी, इसी सदन में मावलंकर साहब के समय में 25 सवाल होते थे।

अध्यक्ष महोदय : वह हालात तो रहे नहीं लेकिन मैं कोशिश करूंगा।

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय- आपने जो सुझाव दिया है कि प्रश्नोत्तर काल में अधिक से अधिक प्रश्न लिए जा सकें आपके इस सुझाव का स्वागत करते हुए मैं आपसे एक निवेदन करना चाहता हूँ कि जितने प्रश्न हों उनके उत्तर अगर आधे घंटे पहले नोटिस आफिस में सदस्यों को उपलब्ध हो जाया करें तो मैं समझता हूँ कि सदस्यों को प्रश्न करने में बड़ी सुविधा होगी और संगत प्रश्न हो सकेंगे। इसलिए ऐसी व्यवस्था भी आप करें कि आधा घंटा पहले यह उत्तर सदस्यों को मिल जाया करें जिससे उस आधार पर सदस्यों को प्रश्न करने में सुविधा हो। और दूसरे यह अवश्य ध्यान रहे कि जो उत्तर दिये जांय उसमें किसी तथ्य को छिपाने की कोशिश न की जाय जिससे सदस्यों को बार-बार प्रश्न करने के लिए विवश होना पड़े।

श्री स० मो० बनर्जी (कानपुर): आपके मुख से जो वाणी निकलती है वह हमारे लिए कानून बनकर खड़ी हो जाती है। इसलिये मेरा यह निवेदन है कि यह ठीक है कि ज्यादा से ज्यादा सवाल आएं मगर शास्त्री जी ने जो सुझाव दिया है कि पहले से जवाब मिल जाय, ऐसी व्यवस्था आप कर दें तो ठीक तरह से प्रश्न पूछे जा सकते हैं। लेकिन आपने जो अभी यह निवेदन किया है कि मन्त्री महोदय लम्बे चौड़े उत्तर न दें इसका मतलब यह न हो कि (ए) नो सर, (बी) नो सर, (सी) डज नाट एराइज। ऐसा न हो।

अध्यक्ष महोदय : मैंने कल पार्टी लीडर्स से बात की थी और मैं मिनिस्टर साहबान से भी अर्ज करूंगा, मैं जब पंजाब में था तो मैंने तजर्बा किया था, आधा घंटा पहले टेबल पर जवाब रख दिये जाते थे, यह एक कन्वेंशन बनी थी उससे मैंने कम्पेयर करके देखा पहले की अपेक्षा बहुत अच्छा काम होता था, दुगने के सवालात हो जाते थे। इसलिए मैं मिनिस्टर साहबान से अर्ज करूंगा इसको एक दफा ट्राई करके देख लें, उनकी सरदर्दी बहुत कम हो जायेगी। मुझे पता है कई दफा उनको लास्ट मिनट पर करेक्शन करना पड़ता है। लेकिन वह यही समझ लें कि क्वेश्चन अवर 11 के बजाय 10 बजे हैं। अगर वह ऐसा समझ लेंगे कि क्वेश्चन अवर 11 के बजाय 10 बजे से है और उसको टेबल पर रख देंगे तो वह देखेंगे कि इस तरह क्वेश्चन ज्यादा होंगे और उनकी सरदर्दी कम होगी।

श्री हुकम चन्द कछवाय (उज्जैन) : मेरा निवेदन है आपने जो सुझाव दिया वह बहुत ही अच्छी प्रक्रिया है। हम सब सहमत हैं उससे। लेकिन मैं अपनी कठिनाई बताता हूँ प्रश्नों के सम्बन्ध में...

अध्यक्ष महोदय : आपकी कठिनाई मैं देखता रहता हूँ हर समय।

श्री हुकम चन्द कछवाय : यह जो प्रतिबंध लगा है कि एक मेम्बर के 5 से ज्यादा स्टार्ड क्वेश्चन्स नहीं होंगे और अनस्टार्ड क्वेश्चन्स कुल 200 से ज्यादा नहीं होंगे, इससे हमको बहुत कठिनाई होती है। बहुत से क्वेश्चन्स हमारे वापस आते हैं जिससे कि सरकार से जानकारी जो हम चाहते हैं वह मिल नहीं पाती है और हमारे काम करने में कठिनाई आती हैं। इसलिये अगर यह प्रतिबन्ध हटा लिए जायं तो हमें आसानी हो जायेगी।

अध्यक्ष महोदय : आप बड़े सीनियर मेम्बर्स हैं, मुझसे भी ज्यादा सीनियर है। मेरा हौसला नहीं पड़ता कि मैं आपको यह मशविरा दूं कि यह पढ़िये, वह पढ़िये। लेकिन मैं कहना चाहता हूँ क्वेश्चन आस्क करने का एक ढंग है -

Questions should be direct ; the supplementaries should be direct, and they should not be accompanied or preceded by a speech The question should not be suggestive ; it should not be informative and it should not be incriminating or insinuating. A number of oonditions have been laid down. But really I feel very mnch depressed that the question is preceded by long speech, and I always try to find out the point where the questioner will stick to the question. Kindly be careful about it.

श्री मोलहू प्रसाद (बासगांव) : आप मेरा एक निवेदन सुन लीजिये। इसी प्रक्रिया के सम्बन्ध में मुझे कहना है कि अंग्रेजी में जो प्रश्न दिये जाते हैं उनका हिन्दी में अनुवाद होकर आ जाता है वह तो ठीक है, लेकिन हिन्दी में जो प्रश्न दिए जाते हैं उनका अंग्रेजी में अनुवाद करने के बाद फिर हिन्दी में अनुवाद किया जाता है...

अध्यक्ष महोदय : मैं इस बारे में सीरियसली सोच रहा है।

श्री मोलहू प्रसाद : और दूसरे, जो स्टार्ड और अनस्टार्ड क्वेश्चन्स पर प्रतिबन्ध है उसको हटा सकें तो ज्यादा अच्छा होगा। अतारांकित प्रश्नों से जो हमारा बहुत सा मामला निपट जाया करता था वह अब यह जो प्रतिबन्ध लग गया है कि 200 सवालों से अधिक नहीं हो सकते उसके कारण नहीं हो पाता है...

अध्यक्ष महोदय : इन पर मैं विचार कर रहा हूँ। आप देखेंगे कि मैं थोड़ा सा इंग्लिश में भी बोलता हूँ, थोड़ा हिन्दी में भी और फिर उर्दू में भी बोल जाता हूं ताकि सम्भली साहब को शिकायत न हो।...(**व्यवधान**)...यह सब कुछ इसलिए मैंने कहा है कि कल क्वेश्चन्स की सूची दुगनी होनी चाहिए जो पूछे जा सकें।

श्री गुणानन्द ठाकुर (सहरसा) : अध्यक्ष महोदय, पहले यह व्यवस्था थी कि जो सवाल पूछना चाहते थे वह अपने सवाल भेज देते थे, सीधे नोटिस आफिस में दे देते थे। अब दिक्कत यह हो गई है कि उसमें डेट फिक्स हो गई है कि इसी डेट में इस सवाल को पुट अप करना है। अब मान लीजिये कि मैं उस दिन नहीं देता हूँ तो इस तरह जो साधारण सदस्य हैं वह उससे वंचित हो जाते हैं। इसमें आपको सुधार करना होगा।

दूसरी बात जो लोग दिल्ली में रहते हैं वह लोग तो एक ही समय सवाल बनाकर दे देते हैं लेकिन जो सुदूर देहात में रहने वाले हैं हमारे जैसे लोग वह सवाल बना नही पाते। और भेज नहीं पाते। उसमें थोड़ी देर होती है। तब तक बैलट में नाम आ जाते हैं। तो मैं चाहता हूँ आप ऐसी व्यवस्था करें ताकि सभी को इक्वल अपारच्युनिटी मिले। जो पहले 21 दिन वाला था वह अच्छा था। क्योंकि यह लोक सभा है, इसमें हर वर्ग के लोग हैं, हर तरह के लोग हैं। केवल वकील और बैरिस्टर लोग ही नहीं हैं।

अध्यक्ष महोदय : आप मुझसे चैम्बर में मिल लें मैं सब कुछ बता दूंगा।

WRITTEN ANSWERS TO QUESTIONS

Requirment and Production of Steel

*487. SHRI S. P. RAMAMOORTHY :
SHRI GADILINGANA GOWD:
SHRI MEETHA LAL MEENA :
SHRI S. XAVIER :
SHRI P. N. SOLANKI :
SHRI N. K. SOMANI :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the total estimated requirement of steel in the country ;

(b) the total estimated average production of steel ; and

(c) how the gap, if any, between the demand and supply is likely to be filled ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) to (c). The Steering Group on iron and steel set up by this Ministry, had assessed the demand of finished steel by 1973-74 to be 8.42 million tonnes per annum. The availability of finished steel from main steel producers as well as secondary producers as per their present capacity at 90% utilization, is 6.346 million tonnes, leaving a gap of 2.07 million tonnes to be filled up. To fill this gap, in persuance to the recommendations of the Steering Group, Planning Commission has aceepted a programme for the Fourth Plan period consisting of introduction of technological improvements, installation of balancing and finishing facilities in the existing plantes and expansion of Bhilai Steel Plant, apart from completion of Bokaro Stage I and expansion of IISCO. To meed the demand of plates in the Fourth Plan a plate mill will also be installed. In addition with a view to meet the rising demand in the Fifth Plan, period it is intended to go ahead with the 2nd stage of Bokaro and initiate work on setting up capacity in one or more new steel plants. To fill up the gap between indigenous production and demand, import of certain special categories of steel will have to be resorted to. With the completion of Fourth Plan programme, a capacity corresponding to 8.46 million tonnes per annum of finished steel taking into account the utilization factor is expected to be available.

Adverse Observations Against Former Chief Justice of India

*488. SHRI JAI SINGH :
SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 1177 on the 18th April, 1969 and state :

(a) whether the Ministry of Home Affairs have forwarded the judgment delivered by Justice P. B Mukherjee of the Calcutta High Court, observing adversely against Shri P. B. Sinha, a former Chief Justice of India, for examination in the light of the provisions of the Companies Act ; and

(b) if so, the result of the examination ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Yes Sir. As already mentioned by the Home Minister in his answer to Question No 1177 dated the 18th April, 1969, the observations do not reveal a *prima facie* case of misfeasance, fraud or other misconduct specified in Section 388B of the Companies Act. However, the judgment containing the observations was appealed against in the High Court and it is understood that judgment will also be looked into when a copy becomes available.

Strictures Against Madhya Pradesh Chief Minister

*489. SHRI RAM SINGH AYARWAL :
SHRI KANWAR LAL GUPTA :
SHRI ONKAR SINGH :
SHRI SHARDA NAND :
SHRI RABI RAY :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Election Commission has asked the Madhya Pradesh Chief Minister to appear before it in connection with certain strictures passed by the State High Court against him in the recent judgement holding Shri D. P. Mishra's election to the Assembly in 1963 as void ;

(b) if so, the details of strictures passed by the High Court ; and

(c) the decision taken in this matter by the Election Commission ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) ; (a) Yes, Sir.

(b) The High Court in the judgement made certain observations expressing its disapproval and resentment at a few false statements published in the 'Mahakoshal' of which Shri Shyama Charan Shukla was the owner, chief editor, printer and publisher. It is, however, a matter of opinion whether those observations will be regarded as strictures.

(c) The Election Commission has found that Shri Shyama Charan Shukla has not become subject to any disqualification.

Railway Catering

*490. SHRI K. M KOUSHIK : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that catering on Railways used to be leased out before the Railways took it over ; and

(b) if so, what was the total income on that score annually ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Catering on railways is still leased out to private pontractors except at a few stations where it has been departmentalised.

(b) At the stations which were departmentalised upto 31.3.1969, the income from catering contractors amounted to Rs 4,42,537 per annum.

Discontinuance of Manufacture of Steam Engines at Chittaranjan Loco Works

*491. SHRI P. VISWAMBHARAN ; SHRI SRINIBAS MISRA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Government propose to discontinue the manufacture of steam engines at the Chittaranjan Locomotive Works ;

(b) if so, the details of the plans ; and

(c) the steps taken to train the present workers in order to utilise their service in the manufacture of other kinds of engines ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, Sir.

(b) and (c). The tentative year-wise Production programme of steam locomotives for the Fourth Plan is as follows :

Year	Broad Gauge	Metre Gauge	Total
1969-70	37	15	52
1970-71	—	46	46
1971-72	—	39	39
1972-73	—	—	—
1973-74	—	—	—

The manufacture of Broad Gauge steam locomotives is being discontinued from the end of 1969-70 and of Metre Gauge steam locomotives from the end of 1971-72.

Diversification of production commenced in the Chittaranjan Locomotive Works from 1961 onwards. From that year, manufacture of electric locomotives was undertaken and this was followed by production of diesel locomotives and traction motors in 1967. As each stage of this diversification programme was progressively given effect to, staff were diverted from steam loco production to the new lines of production after suitably retraining and preparing them for the new types of jobs. Such retraining and absorption of staff from the steam loco side will continue till the current order of steam locomotives comes to an end in March, 1972 and all the staff are finally absorbed.

M/s Larsen and Toubro Ltd.

*492. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether he has received the Resolution adopted by the Extraordinary General meeting of the shareholders of M/s Larsen and Toubro Limited for the appointment of Mr. H Holck-Larsen, Mr N. M Desai, Mr. John Hover and Mr. E. Gunnar Hansen as the Managing Directors of the Company ;

(b) if so, the terms and conditions under which these appointments are to be made ; and

(c) whether Government have given their approval to these appointments under the Companies Act ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes Sir.

(b) A statement showing the proposals of the Company as approved at its Extraordinary General Meeting held on 7th May, 1969 is placed on the Table of the House.

Statement

The proposals of the company as approved at the Exteraordinary General Meeting of the company on the 7th May, 1969 are as follows :

(a) Appointment of Mr. H. Holck-Larsen as Managing Director on a monthly salary of Rs 8500/- per month plus devaluation compensation at the rate of Rs. 3500/- per month plus 0 3% commission on net profits plus perquisites.

(b) Appointment of Mr. N. M. Desai as Joint Managing Director on a monthly salary of Rs. 8000/- per month plus 0.3% commission net profits plus perquisites.

(c) Appointment of Mr. John Hover and Mr. E. Gunnar Hansen as Deputy Managing Directors on monthly salary of Rs. 7000/- per month plus devaluation compensation of Rs. 3500/- per month plus a commission of 0,2% on net profits of the company plus perquisites.

The monetary value of the perquisites to be given to all the four managerial personnel is not to exceed Rs. 731 lakhs. These rates of remuneration excluding commission, are also sought to be given as minimum remuneration in the event of inadequacy of profits or loss in any year, to each of them.

(c) The Company Law Board is still considering the application of the company submitted under Section 269 of the Companies Act. 1956.

Exploitation of Limestone in Assam

*493. SHRI S. K. TAPURIAH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government of Assam have approached the Centre to co-operate in exploiting the abundantly available supplies of limestone in the State ; and

(b) if so, whether Government propose to invite some private campanies to start Cement units on the site in the State ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : Yes, Sir.

(b) The cement industry stands exempted from the licensing provisions of the Industries (Development and Regulation) Act, 1951 since 13th May 1966. The questions of the Government inviting private parties to set up cement plants in Assam or any where in the country does not arise. Any interested entrepreneur is welcome to exploit the deposits in the State. The establishment of a cement factory at Bokajan with a capacity of 2 lakh tonnes per annum by the Cement Corporation of Iudia has been agreed to in principle and neeessary steps in this connection are being taken.

Clash between Harijan Agricultural Workers and Landlords in Alleppey District, Kerala

*494. SHRI SURENDRANATH DWIVEDY :
SHRI S. M. KRISHNA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that a large number of Harijan agricultural workers were injured in a clash with the landlords in Alleppey District in Kerala State ; and

(b) whether any steps have been taken to give protection to these Harijan agricultural workers from the tyranny of the landlords ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) There were a few clashes between Harijan agricultural workers and landlords.

(b) Police detachments are camping in the area to prevent recurrence of such clashes.

Decline in Production of Hindustan Machine Tools Ltd.

*495. SHRI HIMATSINGKA ;
SHRI M S. OBEROI :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that production in the plants of the Hindustan Machine Tools. Ltd. came down in the last quarter of 1968 and still further in the first two quarters of 1969 ; and

(b if so, to what extent in each case and the reasons for the decline in production ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Production in the machine tool units of Hindustan Machine Tools in the last quarter of 1968 was worth Rs. 251 lakhs which compares favourably with the production in the earlier quarters of 1968. Production of watches during the last quarter of 1968 was comparatively better than the production in the earlier quarters of 1968. Production of machine tools and watches during the first two quarters of 1969 has been as follows :

	Machine Tools Value in Rs. lakhs	Watches Nos.
First Quarter of 1969	336.3	76,996
Second Quarter of 1969	136.7	79,501

The trend is that during the lean period April to September and particularly during April—June, the demand for machine tools is relatively the lowest in the year. Correspondingly, the production is restricted during the period to avoid heavy stocks with the company. The demand for machine tools catches up during October—March period which accounts for higher production during this period.

Licence for Alloy Steel Project to Birlas

*496. SHRI K. LAKKAPPA :

SHRI A. SREEDHARAN :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply given to Unstarred Question No. 7955 on the 29th April, 1969 regarding licence for Alloy Steel Project to Birlas and state :

(a) whether the request for modifying the original licence given to the Birlas has since been considered by Government ; and

(b) if so, the reasons for modifying the licence ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) and (b). The proposal is still under consideration.

स्टेनलैस स्टील की आवश्यकता

*497. श्री रघुवीर सिंह शास्त्री : क्या इस्पात तथा भारी इंजीनियरिंग मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में स्टेनलैस स्टील की कुल आवश्यकता कितनी है, यह आवश्यकता किन-किन साधनों से तथा कितनी मात्रा में पूरी की जाती है तथा इसके आयात पर कितनी विदेशी मुद्रा खर्च की जा रही है ;

(ख) आगामी पांच वर्षों में इसकी कितनी आवश्यकता होगी ; और

(ग) इस आवश्यकता को कैसे पूरा करने का सरकार का विचार है ?

इस्पात तथा भारी इंजीनियरिंग मन्त्री (श्री चे० मु० पुनाचा) : (क) और (ख) .- लोह एवं स्पात कर्णधार समिति ने वर्ष 1969-70 और 1973-74 में बेदाग इस्पात (उष्मा प्रतिरोधी इस्पात शामिल है) की मांग क्रमशः 9,600 टन और 21,000 टन होने का अनुमान लगाया है । वर्ष 1968-69 में बेदाग इस्पात चादरों की कुल प्राप्ति 6,613 टन थी जिसमें से 66 टन का उत्पादन दुर्गापुर के मिश्र इस्पात कारखाने में हुआ और शेष 6,547 टन का आयात हुआ था जिसका मूल्य 4 करोड़ रुपये है । इसके अतिरिक्त 4.6 करोड़ रुपये के मूल्य का 1,994 टन बेदाग इस्पात (मुख्यतः बर्तन)

का आयात किया गया जिसमें से अधिकांश नेपाल से आयात किया गया था। बेदाग इस्पात की कमी को ध्यान में रखते हुए इसके निर्यात की अनुमति नहीं दी जाती।

(ग) दुर्गापुर के मिश्र इस्पात कारखाने की बेदाग इस्पात की वर्तमान निर्धारित क्षमता लगभग 18,000 टन है। अन्य बेदाग इस्पात उत्पादकों द्वारा गैर-चपटे उत्पादों का उत्पादन शुरू किए जाने की सम्भावना है। पूरी क्षमता तक उत्पादन के लिए सरकार दुर्गापुर के मिश्र इस्पात कारखाने में सन्तुलन यन्त्र लगाने का विचार कर रही है। विचाराधीन प्रस्तावों को लागू किये जाने पर 1973-74 की अनुमानित मांग को पूरा करना सम्भव हो सकेगा।

Export incentives to Industries

*498. SHRI LOBO PRABHU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS pleased to be state :

(a) the reasons why investment is being made for the expansion of Engineering industries, whose present capacity is under-utilised ;

(b) whether there are prospects for exports of any of the items of these industries without subsidies and if so, what are the names of commodities which are now being exported without export incentives including subsidies and cut backs ; and

(c) the reasons why concessions, comparable with export incentives, are not given to plants engaged in such industries with a view to cheapen and make competitive their production of consumer articles ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No investment are envisaged in engineering industries whose present capacity is under-utilised. In certain cases, where this is only a temporary phase, and takes 2 to 3 years to fructify, additional capacity is being encouraged.

(b) The information is being collected and will be laid on the Table of the House in due course.

(c) Export incentives are permissible against export of the various engineering goods. This incentives is not however applicable to the articles manufactured for home consumption.

टूंडला और कानपुर स्टेशनों (उत्तर रेलवे) के बीच हत्या और डकैती के मामले

*499. **श्री शिव कुमार शास्त्री :**
श्री प्रकाशवीर शास्त्री :
श्री शिवचरण लाल :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टूंडला और कानपुर स्टेशनों के बीच हत्या और डकैती के मामलों की संख्या निरन्तर बढ़ती जा रही है ;

(ख) क्या यह भी सच है कि हाल में एक गार्ड की निर्ममता से हत्या कर दी गई थी; और

(ग) क्या ऐसे क्षेत्रों में, जहां ये घटनाएं बहुत अधिक हो रही हैं, इन घटनाओं को रोकने के लिए कुछ नये निर्णय किये गये हैं ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी नहीं।

(ख) जी हां। 14 और 15 मई, 1969 के बीच की रात को पनकी स्पेशल माल गाड़ी का गार्ड ब्रेक यान में बेहोश पाया गया। उसके सिर में बहुत सी चोटें थीं। अस्पताल ले जाते हुए रास्ते में उसकी मृत्यु हो गयी।

(ग) जी हां। टूंडला कानपुर खण्ड पर रात में चलने वाली माल गाडियों के लिए रेलवे सुरक्षा दल के मार्ग-रक्षियों की व्यवस्था की जा रही है। रात में चलने वाली सभी महत्व-पूर्ण सवारी गाड़ियों में रेलवे पुलिस के मार्ग रक्षियों की व्यवस्था की गयी है। प्रभावित खण्डों और बदनाम जगहों में गश्त भी लगायी जाती है।

Shortage of Scooter Tyres

*500. SHRI MUHAMMAD SHERIFF : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state.

(a) whether there is a scarcity of scooter tyres in the country and the same are available in blackmarket, especially vespa scooter tyres ; and

(b) if so, the steps taken or proposed to be taken by Government to make the tyres easily available in the country ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Although production of scooter tyres has been increasing, shortages were at times felt in this respect for particular brands of scooters. Government have not received any complaints regarding their availability in the blackmarket.

(b) The tyre manufacturers have been asked to step up production of all types of scooter tyres and wherever necessary, have been allowed to import the moulds required for this purpose.

Special Privileges and Reservation For S.C./S.T.

*501. SHRI B. K. DASCHOWDHURY : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that at a meeting of the All India Scheduled Castes and Scheduled Tribes Employees' Welfare Association, the Union Food Minister expressed his views that he was not interested in the continuation of special privileges and reservations for the Scheduled Castes and Scheduled Tribes if adequate arrangement could be made to provide equal opportunity for their education ; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) Yes. However, he also said that although there was a lot of talk about equality of opportunity, it had never been made possible, and he was confident that if equal opportunity was made available to the children of Scheduled Castes and Scheduled Tribes, they would be in a position to demonstrate their abilities and would be second to none. It was the lack of equal opportunities which necessitated the continuation of special safeguards. facilities and reservation.

(b) Government are in favour of extending the period prescribed by Article 334 of the Constitution.

Amendment of Hindu Succession Act

*502. SHRI PREM CHAND VERMA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Governments of Punjab, Haryana and Himachal Pradesh have sent Resolutions that the Hindu Succession Act should be amended ;

(b) whether it is also a fact that an assurance was given at the time of the passing of the Act that if a demand was made by the State Governments that the daughter should not get share of father's property but instead get share of her husband's property, the necessary amendment would be made ; and

(c) if so, the reaction of Government to the Resolutions of the Punjab, Haryana and Himachal Pradesh Legislatures ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : (a) The Government of Himachal Pradesh sent copy of a resolution passed by the Legislative Assembly of Himachal Pradesh on 20th July, 1968. The resolution records the opinion of the House that the Hindu Succession Act, which confers on a daughter right of succession in her father's property needs to be reconsidered in its application to Himachal Pradesh. No such resolution has been received from the Governments of Haryana and Punjab.

(b) No, Sir.

(c) The Government of India do not propose to make any amendment in the Hindu Succession Act for this purpose.

'किसान एक्सप्रेस' गाड़ी का चलाया जाना

*503. श्री ओम प्रकाश त्यागी : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) 'राजधानी एक्सप्रेस' गाड़ी की तरह

तेज चलने वाली 'किसान एक्सप्रेस' गाड़ी जिसके लिये इन्होंने गत बजट सत्र में आश्वासन दिया था, मुख्य रूप से तीसरे दर्जे के यात्रियों के लिये कब तक चलाने का सरकार का विचार है ; और

(ख) यह गाड़ी पहले किस मार्ग पर चलाई जायेगी ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) और (ख). श्रीमान्, सम्भवतः माननीय सदस्य का आशय 19-3-69 को इस सभा में हुई उस बहस से है जब श्री चेंगलराया नायडू द्वारा उठाये गये प्रश्नों के उत्तर में मैंने कहा था कि नई दिल्ली से मद्रास तक एक तेज गाड़ी चलाने के बारे में हम विचार करेंगे और जब ऐसी गाड़ी चलाई जायेगी, तो माननीय सदस्य उसका नाम 'राजधानी 'एक्सप्रेस या किसान' एक्सप्रेस रख सकते है।

इस समय रास्ते के कुछ खण्डों पर फालतू लाइन-क्षमता के अभाव में नयी दिल्ली मद्रास मार्ग पर एक अतिरिक्त सीधी गाड़ी चलाना परिचालन की दृष्टि से व्यावहारिक नहीं है।

Technical aid to Indian Industries by Czechoslovakia

*504. SHRI M. L. SONDHI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the extent of technical cooperation provided by Czechoslovakia to the Indian Industries in the public and private sectors ;

(b) the extent of credit provided by Czechoslovakia ;

(c) whether talks were held recently to promote industrial and technical cooperation beetween the two countries ; and

(d) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The information is available in the Brochure on External Assistance. (1966-67), which is a published document.

(c) Yes, Sir.

(d) A statement is laid on the Table of the House.

Statement

Details of Talks Held Recently to Promote Industrial and Technical Cooperation Between India and Czechoslovakia.

1. Our requirements, both in the private and public sector, should be re-assessed.
2. The Working Group set up to study the non-utilisation of Credit should also take into consideration the availability of Czech Credits and should recommend projects where it could be utilised.
3. There was a possibility of utilisation of Czech Credit to the extent of Rs. 1·15 crores for a 2,500 tonne forging press, decision regarding the import of which, had almost been finalised.
4. In regard to possible Indo-Czech collaboration in third countries, a proposal has been initiated for the possibility of setting up of a cable factory in Kuwait by a consortium of Indian cable manufacturers on a turn-key basis.
5. In regard to technical cooperation, the Ministry of Education had addressed the CSIR and the Planning Commission on certain aspects of cooperation in standards and designs and scientific research.
6. The Trade Plan for the current years had been finalised. However, a delegation from Czechoslovakia was expected shortly to assess the possibilities of purchase of nearly 5 crores worth of building material including air-conditioners from India. The problem was that the commodities offered by Czechoslovakia as counter-exports against these items were not needed by India. Efforts were being made to identify commodities which could be exchanged against that particular deal. In view of the current situation where Czechoslovakia was finding difficult to finance

its purchases from India, their purchases should be made part of the normal Trade Plan between the two countries.

अनुसूचित जातियों की शैक्षणिक और आर्थिक उन्नति

*505. **श्री मोलहू प्रसाद** क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकारों तथा अन्य सम्बन्धित प्राधिकारियों से उन सिफारिशों के सम्बन्ध में परामर्श किया गया है, जो अस्पृश्यता समिति के अन्तिम प्रतिवेदन में अनुसूचित जातियों की आर्थिक और शैक्षणिक उन्नति के बारे में है ;

(ख) यदि हां, तो इससे क्या निष्कर्ष निकले हैं ; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं और राज्य सरकारों तथा सम्बन्धित प्राधिकारियों की इसके बारे में क्या प्रतिक्रिया है ?

विधि मन्त्रालय तथा समाज कल्याण विभाग में उप-मन्त्री (श्री मुत्याल राव) : (क) से (ग). यह रिपोर्ट बहुत बड़ी है तथा इसकी सिफारिशों पर राज्य सरकारों तथा अन्य सम्बन्धित प्राधिकारियों के साथ परामर्श में विचार किया जा रहा है। रिपोर्ट में अनुसूचित जातियों के कल्याण के अनेक पहलुओं पर बहुत-सी सिफारिशें की गई हैं अन्तिम निर्णय लिये जाने में कुछ और समय लगने की सम्भावना है।

Achievements During 'Operation Hundred Days'

*506. SHRIMATI ILA PALCHOUDHURI : Will the Minister of RAILWAYS be pleased to state the achievements of the Indian Railways during the "OPERATION HUNDRED DAYS" launched by them on the 1st January, 1969, i.e. from 1.1.1969 to 31.3.1969, as compared to their performances during the months of April, May and June, 1969—in the same spheres together with the reasons for any material difference between the achievements between the two periods, viz., 1st January, 1969 to 31st March, 1969 and 1st April, 1969 to 30th June, 1969 ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : A statement is laid on the Table of the Lok Sabha.

Statement

A special 100-day drive was launched by the Indian Railways from 1.1.1969 to 10.4.1969, mainly with a view to improving efficiency by enthusing the staff at all levels to achieve better results. This was achieved as will be seen from the following indices of efficiency reflecting the general improvement :

		Broad Gauge			Metre Gauge		
		January to March		April to June 1969	January to March		April to June 1969
		1968	1969		1968	1969	
1.	No of wagons loaded	19273	21112	19123	6257	7061	6031
2.	Wagon kilometres per wagon day	74·3	78·7	74·2	60·2	62·2	60·4
3.	Net Tonne kilometres per wagon day	1038	1077	1018	547	563	548
4.	Engine kilometres per goods engine day on line.	150	159	152	114	118	117
5.	Punctuality of passenger trains.	72·5%	70·9%	68·8%	84·0%	80·7%	77·1%

While there has been a general improvement in operation, as will be seen from the above figures, the slight deterioration in regard to punctuality of passenger trains was mainly due to political disturbances like the language agitation on Southern Railway in protest against the change in the timings of All India Radio News Bulletins, Telengana agitation in Andhra Pradesh, Bengal Bandh, heavy incidence of alarm chain pulling, control interruptions, etc.

The reasons for the deterioration in performance in the second quarter of the present calendar year are mainly the following :

(1) Breaches of unprecedented magnitude on the Dornakal-Vijayawada and Vijayawada-Bitragunta Sections of the South Central Railway in May and June 1969, which not only affected the operation of the South Central Railway but also other Railways, notably Southern, Central and South Eastern.

(2) Repercussions of the political agitations like Telengana agitation which took a more voilent turn in May and June 1969, Bengal Bandh in April, etc.

(3) Severe summer conditions resulting in water difficulties on certain devisions of the Central and Southern Railways.

(4) The drop in indents by the Steel Plants and reduction in the loading of export ore to Visakhapatnam Port from Kiriburu and DBK due to tippler repairs.

(5) Reduction in demand of Gujarat State for fodder traffic.

(6) Heavy rains in Bombay and Baroda Divisions.

Representations about victimised Railways Employees in Jamalpur Workshop and on Southern Railway

*507. SHRI MADHU LIMAYE : Will the Minister of RAILWAYS be pleased to state :

(a) whether he has received representations about victimised Railway employees in Jamalpur Workshop and on the Southern Railway concerning appeals made against the discharge of cases and about financial assistance given by the Railways in this regard ;

(b) if so, the details thereof ; and

(c) the action taken on these representations ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, Sir.

(b) The representations related to :

(i) re-instatement of the employees of the Jamalpur workshop against whom action was taken in the context of the token strike of 19.9.1968 ; and

(ii) the legal assistance given by the Southern Railway Administration to a loyal worker who was reported to have been assaulted by some employees, the charges against whom had been withdrawn before the Trial Magistrate's court;

(c) In the Jamalpur Workshop originally 15 employees were placed under suspension and 2 temporary employees were discharged from service These cases have been reviewed in accordance with the Government's subsequent decisions and 11 of the suspended employees and one of the two discharged employees have been restored to duty.

On the Southern Railway, 23 employees who participated in the strike were charged with causing hurt to a loyal worker by assaulting him. The complaint was filed by the loyal employee and since the assault took place while he was attempting to discharge his official duty, legal assistance was given to him by the Railway Administration. The Trial Sub-Magistrate, however, permitted the withdrawal of the case and subsequently a revision petition has been filed in the Kerala High Court. The decision in this case is awaited.

Production in Heavy Engineering Corporation Ltd., Ranchi

*508. SHRI KARTIK ORAON : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the production in the Heavy Engineering Corporation Ltd., Ranchi has been running behind the schedule in all the three projects ;

(b) if so, the production target fixed therefor and the production achieved so far, ever since they went into production ;

(c) the steps taken to tide over the difficulties to gear up the production ; and

(d) the loss sustained ever since their inception ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) It is true that there have been shortfalls in production against planned targets.

(b) The targets and actual production in respect of the three plants of the Company since they commenced production are as under :

(i) Heavy Machine Building Plant

Year	Target (in tonnes)	Actual production (in tonnes)
1963-64	No target fixed	640.00
1964-65	7798.50	3208.30
1965-66	9451-50	10980.50
1966-67	19519.00	14309.20
1967-68	32000.00	14611.00
1968-69	30000.00	23849.20

(ii) Foundry Forge Plant

Year	Target (in tonnes)	Actual production (in tonnes)
1964-65	1323.00	952.38
1965-66	2686.00	2466.00
1966-67	9935.00	5058.26
1967-68	15905.00	9003.13
1968-69	21650.00	16641.82

(iii) Heavy Machine Tools Plant

Year	Target (in Nos.)	Actual production (in Nos.)
1966-67	12	7
1967-68	20	15
1968-69	(33	(8*
	(10 Nos of C. L. W. traction gears	(Nil

*In addition accessories and internal jobbing work for a total tonnage of 127.8 tonnes for a value of Rs. 8.25 lakhs was done in 1968-69.

(c) To gear up the the production and improve the overall working of the company, the top management has been re-organised and every endeavour is being made to locate and remedy deficiencies.

(d)	Year	Loss (Rs. crores)
	1964-65	1.50
	1965-66	1.87
	1966 67	6.23
	1967-68	16.47
	1968-69	17.60 (estimated)

इस्पात तथा भारी इंजीनियरिंग मन्त्री का बिहार का दौरा

*509. **श्री विभूति मिश्र** : क्या इस्पात तथा भारी इंजीनियरिंग मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्होंने 28 मई, 1969 को तथा इसके बाद बिहार का दौरा किया था ;

(ख) यदि हाँ, तो क्या उनके दौरे का मुख्य उद्देश्य रांची (हटिया) और बोकारो स्थित कारखाने में शान्ति स्थापित करना था ; और

(ग) क्या उनका ध्यान इस बात की ओर भी दिलाया गया है कि उपर्युक्त कारखानों में बिहारी लोगों को रोजगार नहीं दिया गया था और जो थोड़े से बिहारी लोग उनमें पहले से ही काम कर रहे हैं, उनके साथ भी अच्छा व्यवहार नहीं किया जाता ?

इस्पात तथा भारी इंजीनियरिंग मन्त्री (श्री चे० मु० पुनाचा) : (क) जी हां 28 मई 1969 को और बाद में जून के पहले सप्ताह में ।

(ख) पहली यात्रा का मुख्य उद्देश्य राज्य सरकार से बोकारो इस्पात कारखाने के सुरक्षात्मक प्रबन्ध के संबंध में विचार विमर्श करना था और दूसरी यात्रा का विभिन्न प्लांटों का तत्कालीन ज्ञान प्राप्त करना ।

(घ) ऐसी कोई शिकायत नहीं की गई ।

Reservations for S. C. and S. T. in Legislatures

*510. SHRI BAL RAJ MADHOK : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Government are considering extension of reservation for the Scheduled Castes and Scheduled Tribes in the Legislatures ;

(b) whether it is also a fact that there is a growing public opinion even among the Scheduled Castes that reservation is retarding rather than helping in their progress by creating an inferiority complex among the Scheduled Castes ; and

(c) if so, whether Government propose to consider other methods of ameliorating the lot of under-privileged people rather than sticking to the out moded system of reservations ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) Yes, Sir.

(b) and (c). There are several views, but Government favour an extension of the period prescribed under article 334 and adoption of appropriate developmental programmes.

Tennis Balls

3121. SHRI BABURAO PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) our annual requirements of tennis balls number and value—during the last three years and the manner in which the demand has been met ;

(b) the names and locations of units manufacturing tennis balls in the country, the annual production of each in quantity and value with names of collaborators, if any ;

(c) the foreign exchange required annually during the last three years with number of tennis balls imported with names of countries ;

(d) the steps taken to make the country selfsufficient in this regard ; and

(e) the names of parties and salient features of new proposal in hand to manufacture tennis balls and the reasons why the sanction is being delayed ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No precise information regarding annual requirements of tennis balls during the last three years is available. Most of the requirements of tennis balls have been met through indigenous production and some portion through imports. According to the estimates made by the Indian Lawn Tennis Association, the demand of tennis balls is of the order of 50,508 to 60,000 dozens of tournament quality and 30,000 dozens of non-tournament quality for schools, colleges, clubs etc The demand may go upto about 1,50,000 dozens per year if tennis balls of satisfactory quality are freely available in the market.

(b) M/s. Indian Rubber Manufacturers Ltd. (factory at Calcutta) and M/s. Nanco Rubber and Plastics Ltd. (factory at Coimbatore) are at present engaged in the manufacture of tennis balls, with licensed capacities of 11,88,000 Nos. per annum and 1,90,080 Nos. per annum respectively. The former had a collaboration agreement with M/s. Slazengers of U.K. which has since expired, while the latter have no foreign collaboration. Their production for the last three years has been as under :—

Name of the firm	Years		
	1966-67	1967-68	1968-69.
	Nos.	Nos.	Nos.
M/s. Indian Rubber Manufacturers Ltd.	2,29,482	1,65,604	2,67,548
M/s. Nanco Rubber & Plastics Ltd.	Nil	16,856	87,886

(c) Imports of tennis balls during the last three years (mostly from U.K. and small quantities from Hongkong and USA) have been as under :—

Year	Quantity (in Nos.)	Value (in Rs.)
1966-67	14,281	45,618
1967 68	8,885	28 233
1968-69	27,248	75,475

(d) and (e). Keeping in view the inadequate indigenous production and also complaints of shortage as well as high prices, a letter of intent has been recently grant to M/s. Dunlop India Ltd. for the manufacture of 50,000 dozens of tennis balls per annum subject *inter-alia* to the conditions that there will be no payment of royalty on domestic sales of tennis balls a royalty of 5% taxable may be allowed on exports and further that the firm should export atleast 10,000 dozens of tennis balls every year.

Industries in Madhya Pradesh

3122. SHRI BABURAO PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number and nature of new industries started by the Government of India in Madhya Pradesh with the capital invested in each and the labour employed in each during the last three years with dates of their inception ;

(b) the number and nature of new industries proposed to be set up in the private and public sector in the near future with amounts to be invested in each ;

(c) the dates by which these industries are likely to be started and the places where they will be located ; and

(d) the exact reasons for delay in this matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

Engineers in Heavy Electricals (India) Ltd., Bhopal

3123 SHRI CHANDRA SHEKHAR SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that nearly fifty percent of the experienced engineers of the Heavy Electricals (India) Ltd., Bhopal are leaving or have plans to leave the country by this year end ;

(b) if so, the reasons therefor ;

(c) whether it is a fact that one of the reasons for this flight of technical talent from this company is the frustration among engineers because their pay-scales are not at par with those in other public undertakings ; and

(d) if so, the steps Government propose to take to check this brain drain from public undertakings ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) It is not correct that 50% of the experienced engineers of Heavy Electricals (India) Limited are leaving or have plans to leave the country by the end of this year There are 884 engineers in Heavy Electricals (India) Limited. Since January, 1969, 11 enginerrs have resigned and another 15 have tendered their resignations and are likely to leave by the end of this years. The percentage of engineers who have left or are likely to leave till the end of this year works out to about 3% only.

(b) to (d). Of the 26 engineers, 14 have resigned to go abroad for higher studies or migration and 12 to join other undertakings or due to personal reasons. Heavy Electricals (India) Limited have adopted

Government pay scales which compare favourably with those in many other public undertakings. Compared to the total number of Engineers employed in Heavy Electricals (India) Limited, the number of those who have left or are likely to leave is considered to be insignificant.

Quarters for staff stationed at Jahanabad Court Station (Eastern Rly.)

3124. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that all the Railway staff at Jahanabad Court Station on the Gaya-Patna section have not been provided with quarters ; and

(b) if so, the steps being contemplated by Government to accommodate them in Government quarters ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). All the essential staff at Jahanabad Court Station have been provided with Quarters. Further provision of Quarters is not considered necessary for the time being

Construction of Platforms at Jahanabad Court Station (Eastern Rly.)

3125. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Eastern Railway has carried out the construction of platforms on the Jahanabad Court Station on the Gaya-Patna section ;

(b) if so, whether these platforms are too small for use of the public and are also not covered to protest the passengers against sun and rain ;

(c) whether Government propose to carry out the extension of these plateforms as well as provide over-head coverings and lights on all the platforms there ; and

(d) if so, when this is likely to be done ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) There is one low-level plateform at this station which has been extended to accommodate 15-bogie trains during 1968-69.

(b) The length of the plateform is adequate to meet the the requirements and a platform shed covering an area of 1000 sq. ft. is provided on the same

(c) There is no proposal to carry out further extension of platform or to provide platform shed. Adequate lights are already provided on the platforms.

(d) Does not arise.

Difficulty in Buying Railway Tickets at Jahanabad Court Station Due to Lack of Space

3126. SHRI CHANDER SHEKHAR SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether he is aware of the fact that thepublic is facing great difficulties in buying railway tickets while standing in queue at the Booking Office of the Jahanabad Court Railway Station on the Gaya-Ptana Section ;

(b) if so the steps being taken to provide more standing space at this Booking Office for passengers who stand in queue there ; and

(c) whether Government contemplate extending the space beyond 30 yds. to the North of the Booking Office by filling up the vacant land near the said Office ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). No particular difficulty to the passengers intending to buy tickets at Jahanabad Court station has been brought to notice but it is found that there are some ditches around the station building which may be a source of inconvenience and action is being taken to fill them up.

Staff at Jahanabad Court Station

3127. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Jahanabad Court station on the Gaya-Patna section of the Eastern Railway does not have adequte staff to cope with the rush of passengers, and similarly the station presents a deserted look in the absence of good furniture at the Station office ;

(b) if so, the steps being taken by Government to increase the complement of

its clerical staff and also of the Assistant Station Masters at this station ; and

(c) the steps being taken to provide more furniture in this office at this station ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No.

(b) Does not arise.

(c) The furniture already provided is considered adequate.

New Railway Lines in Maharastra State

3128. SHRI DEORAO PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received proposals regarding laying new Railway lines and connecting link lines in Maharashtra State for inclusion in the Fourth Five Year Plan ; and

(b) if so, the number of those proposals among them which have been included in the Fourth Five Year Plan along with their other details ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHHG SINGH) : (a) Yes.

(b) As the Fourth Five Year Plan proposals for new lines have not yet been finalised, it is not possible to say at this stage which are the new lines if any, that will be taken up in the Fourth Five Year Plan in the State of Maharashtra.

New Railway Lines in Gujarat

3129. SHRI NARENDRA SINGH MAHIDA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of new Railway lines constructed in Gujarat during 1968-69 ; and

(b) the new Railway lines whose construction during 1969-70 has been recommended by the Gujarat Government ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) During 1968-69, only the Dhrangadhra-Halvad and Halvad-Malia portions (77.36 Kms.) of the Jhund-Kandla B.G. Railway line in Gujarat were completed and opened to traffic.

(b) No specific new lines have been recommended by the Government of Gujarat for construction during 1969-70. However, proposals for conversion of certain metre gauge sections in Gujarat to broad gauge, and for new lines are under consideration. As the Fourth Five Year Plan proposals for new lines and conversions have not yet been finalised, it is not possible to say at present, which, if any, new lines and conversions schemes falling in Gujarat State will be taken up in the Fourth Plan.

Late Running of 342 DN. and 2 DJ Trains

3130. SHRI ABDUL GHANI DAR : Will the Minister of RAILWAYS be pleased to state :

(a) what was the punctuality of 342 Dn. and 2-DJ Trains during March, April, May and June, 1969, respectively ;

(b) the steps likely to be taken to improve the punctuality ;

(c) if no action is proposed in the matter, the reasons therefor ;

(d) whether it is also a fact that 342 Dn. train is not improving its punctuality for the last two years ;

(e) whether some responsibility has been or proposed to be fixed on the officers who are responsible for its late running ; and

(f) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) During March to June, 1969, 342 Dn. Firozepur-Delhi Passenger and 2 DJ Jakhal-Delhi Passenger reached Delhi right time on 31 and 28 occasions respectively.

(b) to (d). Due to movement of heavy traffic and control failures on saturated Shakurbasti-Rohtak single line section, the punctuality performance of these trains has not been satisfactory. Every feasible effort is being made to improve the punctuality of these trains.

(e) and (f). All cases of avoidable detentions are being taken up against those who are responsible.

Small Industries in Gujarat during Fourth Plan

3131. SHRI NARENDRA SINGH MAHIDA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of industries, both big

and small, proposed to be set up in Gujarat during the Fourth Five Year Plan ; and

(b) the financial allocations made for both big and small industries, separately and industry-wise, for the aforesaid industries ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Central Industrial projects proposed to be set up during the Fourth Five Year Plan along with proposed outlays are listed at pages 253-260 of the 'Draft Fourth Five Year Plan Report' brought out by the Planning Commission.

(b) Over and abover the investment that will be made on the projects referred to in (a) above an outlay of Rs. 9 crores on large and medium industries and Rs. 3·5 crores on village and small industries has been proposed under the State sector during the Fourth Plan.

Bokaro Steel Plant

3132. SHRI VIRENDRAKUMAR SHAH : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the turnover of the Bokaro Steel Plant will amount to more than Rs. 3 crores per week when it starts producing to its full capacity of 13.64 lakhs tonnes of finished steel per year ;

(b) whether it is also a fact that commissioning of this plant has already been delayed by more than 1½ years as compared to the original target, and has thus led to a national loss in turnover of more than Rs. 230 crores ;

(c) whether the project authorities have been made aware that the above loss comes on the top of a very high capital cost—Rs. 671 crores—and is thus seriously jeopardizing the economics of this Plant ; and

(d) whether Government have taken all necessary steps to ensure that at least the present schedule is strictly adhered to and, if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) (a) : Yes, Sir.

(b) The total period by which the schedule of commissioning of theBokaro Steel Plant has been put back so far, is 15 months. The loss in production at 60% of the rated capacity works out to about Rs. 122 crores.

(c) and (d). The project authorities are aware of the impact of putting back the commissioning schedule of the plant on the cost estimates of the steel plant, and are taking all possible steps within their control to speed up construction. The present schedule of construction envisages completion of the first blast furnace by March, 1971, and the entire stage I by June, 1972. Bokaro Steel Ltd. are currently engaged on a detailed and thorough assessment of the problems and bottlenecks involved in the construction of each unit of the plant in the first stage and the dovetailing of the construction schedules of the first and second stages.

Purchase of Timber from M/s. Guha and Co.

3133. SHRI G. S. MISHRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a timber contract, ranging in several crores of rupees, has been awarded solely to M/s. Guha and Co., West Bengal, which is a new party and their financial standing is also doubtful;

(b) whether it is a fact that the Madhya Pradesh Timber Association has represented to the Railways on the unilateral act of awarding this timber contract to M/s. Guha and Co. and ignoring the past suppliers from this State;

(c) if so, the details of the representation and the action taken thereon ; and

(d) the basic reason for ignoring the timber suppliers from Madhya Pradesh, who were the past suppliers, and have offered competitive rates this time also ?

THE MINISTER OF RAILWAY (DR. RAM SUBHAG SINGH) : (a) In June, 1969 orders for the supply of sleepers valued at about Rs. 1.10 crores and Rs. 12.3 lakhs have been placed by the Railways on M/s. B. N. Guha and Co. and Rehabilitation Industries Corporation Ltd., Jagdalpur, Bastar, Madhya Pradesh, respectively. The above orders were placed in pursuance of open tenders. A contract for the supply of sleepers valued at about Rs. 63 lakhs was

also placed on M/s. B.N. Guha and Co. in March 1968, which is more or less completed.

(b) No repre-sentations have been received from Madhya Pradesh Timber Traders Association, Bastar, Jagdalpur.

(c) This representation was received through Shri G. S. Mishra Member Parliament and Shri Niti Raj Singh, Member Parliament. The Hon'ble Members have been apprised of the position.

(d) As already mentioned in (a) above, open tenders were invited for this contract.

Welfare of Scheduled Castes/Scheduled Tribes

3134. SHRI DEORAO PATIL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the outlay and expenditure on the Welfare of the Scheduled Castes and Scheduled Tribes during the Third Plan period and the years 1966-67 and 1967-68 in each State ;

(b) whether some of the amount could not be utilised ; and

(c) if so, the resons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) and (b). A statement showing the outlays/expenditure and savings/excess for the Third Plan period and the years 1966-67 and 1967-68, is laid on the Table of the House. (*Placed in Library. See* No. L. T. 1640/69).

(c). The circumstances governing savings vary from State to State. In most of the cases, sizeable cuts had to be imposed during the Third Plan owing to National Emergency. Another contributory factor was the difficulty faced by State Governments in raising matching resources to finance the Programmes.

Unsatisfactory Supply of Wagons to Madhya Pradesh

3135. SHRI G S. MISHRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Madhya Pradesh and Viderbha Coal Mining Association, and Madhya Pradesh Timber Traders Association have represented to the Railway Authority against the unsatisfactory supply of wagons to various loading centres in Madhya Pradesh, e.g., Dhamtari, Raipur for timber and Parasia for coal ;

(b) if so, the details of the steps taken to clear the indents lying in various centres in Madhya Pradesh ;

(c) the reasons for not formulating a policy in consultation with these associations, since every year there are complaints of blockade or non-availability of wagons, resulting in severe losses to the trade ; and

(d) the wagon allocations for coal and timber to various centres in Madhya Pradesh, and how they compare with all India average in other loading centres in other States ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (d). The information is being collected and will be laid on the table of the Sabha.

महाराष्ट्र में उद्योग

3136. **श्री देवराव पाटिल :** क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना में महाराष्ट्र राज्य में सरकार-द्वारा कौन-कौन से उद्योग स्थापित करने का प्रस्ताव है ;

(ख) महाराष्ट्र के औद्योगिक विकास में कितनी धनराशि के विनियोजन का प्रस्ताव है ; और

(ग) महाराष्ट्र के अविकसित विदर्भ तथा महाराष्ट्र क्षेत्रों के औद्योगिक विकास में कितने धन के विनियोजन का प्रस्ताव है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) चतुर्थ पंचवर्षीय योजना के स्थापित होने वाली प्रस्तावित केन्द्रीय मध्य औद्योगित परियोजनाओं की सूची योजना आयोग द्वारा प्रकाशित "चतुर्थ पंचवर्षीय योजना प्रतिवेदन प्रारूप" के पृष्ठों 253-260 पर दी गई है । इन परियोजनाओं पर निवेश की जाने वाली प्रस्तावित धनराशि इसमें दी हुई है ।

(ख) और (ग). योजना के अन्तर्गत एक राज्य के सम्पूर्ण क्षेत्र को औद्योगिक विकास के हेतु एक इकाई के रूप में लिया जाता है। चतुर्थ योजना में राज्य क्षेत्र में केन्द्रीय परियोजनाओं पर होने वाले सारे निवेश का प्रस्तावित परिव्यय बड़े और मध्यम उद्योगों पर 12 करोड़ रुपये तथा ग्रामीण तथा लघु उद्योगों पर 7.5 करोड़ रुपये है।

Under-utilisation of Processing Plants for Sea-Food Industry in Cochin

3137. SHRI K. LAKKAPPA :
SHRI A. SREEDHARAN :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have received some complaints that the processing plants for Sea-food Industry in the Cochin area are either idle or under utilised;

(b) if so, the reasons therefor: and

(c) the steps taken by Government for their smooth working ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) The Marine Products export Promotion Council has brought to the notice of the Government that the processing plants for sea food are not working to full capacity.

(b) The under utilisation of capacity is due to lack of prawns or shrimps in the inshore waters.

(c) The following steps are being taken for augmenting the supply of raw materials :

(i) Construction of fishing harbours and provision of landing and berthing facilities to fishing vessels :

Fishing harbour facilities are being provided at Vizhinjom, Beypore, Mopla Bay, Ponnani and Balipatnam. Funds have been sanctioned for investigation for a fishing harbour at Cochin.

(ii) Exploratory and experimental fishing programmes : Government have placed orders for the construction of 40 fishing trawlers of 57' length with indigenous boat building yards. The question of import of 30 large trawlers is also under consideration. It is also proposed to introduce about 800 small vessels during the Fourth Plan period.

(iii) A UNDP Project to locate sardines and mackerels in deeper waters and to plan scientific exploitation of this resource has been drawn up.

Development of Salt Industry by Solar Energy

3138. SHRI K. P. SINGH DEO : Will the Minister of INDUSTRIAL DEVELOPMENT, TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the present state of development of the salt industry by solar energy in the county ;

(b) the conditions necessary for the setting up of salt industry by solar energy ;

(c) the quantum of assistance to be given by the Central Government for this industry : and

(d) whether there is any possibility and probabily of locating such and industry in Orissa ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Salt production in India is mainly by solar evaporation. Also rock salt is being mined and small quantities of special varieties, e.g. table salt are produced by methods other than solar evaporation.

(b) The principal factors to be considered are :—

(i) Initial density of brine.
(ii) Continuity of brine supply.
(iii) Rain-fall and distribution.
(iv) Temperature.
(v) Relative humidity.
(vi) Wind velocity.
(vii) Surface of exposure.
(viii) Impermeability of soil.
(ix) Security against floods and dust storms.
(x) Availability of labour.
(xi) Transport facility.

(c) No assistance is given by the Central

Government for setting up Salt Industry. However, assistance to the existing salt works is given out of cess proceeds f r development of salt works.

(d) An area of 7158 acres in Balasor, Puri and Ganjam districts is already under salt manufacture in Orissa by solar evaporation. Chances of increasi g acreage under salt manufacture in Orissa are remote on account of unfavourable weather conditions.

Old Age Pension Scheme to Parents of Central Government Employees

3139. SHRI MAHANT DIGVIJAI NATH : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether there is any proposal under consideration of Government for giving old age pension to the parents whose all the sons (irrespective of number) are Central Government employees and are posted far away from their home towns/districts ;

(b) if so, the details thereof ;

(c) the time by which the proposal is expected to be implemented ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : (a) No. Sir.

(b) and (c). Do not arise.

(d) No old age pension scheme is under consideration of the Government due to paucity of resources.

Strike in Bokaro Steel City

3140. SHRI RAMAVATAR SHASTRI: SHRI BHOGENDRA JHA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that about 5,000 workers were on strike at Bokaro Steel City ;

(b) if so, what were their grievances ;

(c) whether the management of the Bokaro Steel Ltd. looked into the grievances of the workers ; and

(d) if so, the decisions taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K C. PANT) : (a) and (b). About 4,000 contractors' workers of the Fabrication Yard went on strike from different dates in May, 1969, in protest against non-settlement of the Charter of Demands served by Bokaro Ispat Kamgar Union (A I. T. U. C.), which is an un-recognised Union. The grievances mainly relate to wages and conditions of service.

(c) and (d). Hindustan Steel Works Construction Ltd. which had employed the contractors affected by the strike made all efforts to settle the demands of the workers amicably. Eventually, the demands of the employees of the fabricators have been referred to the arbitration of the Commissioner of Labour, Government of Bihar. Award of the arbitration is awaited.

Theft of Railway Tickets from Muzaffarpur Booking Office

3141. SHRI RAMAVATAR SHASTRI: SHRI SRARDHAKAR SUPAKAR :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the enquiry into the theft of Railway tickets from the Muzaffarpur Booking Office has since been concluded ;

(b) if so, the findings thereof ; and

(c) the action taken thereon ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No.

(b) and (c). Do not arise.

Jobs to Local people in Katihar Division of Northeast Frontier Railway

3142. SHRI SITARAM KESRI : Will the minister of RAILWAYS be pleased to state :

(a) whether Government have taken steps to provide jobs to local people in the newly created Katihar Division of the Northeast Frontier Railways ; and

(b) if not, whether any steps would be taken to ensure jobs to the local people ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No new recruitment has been made on account of Divisionalisation.

(b) While posts are not reserved for the local people, publicity for recruitment to non-gazetted posts (except staff whose scale of pay rises above Rs. 375 and which are filled on all-India basis) is confined to the newspapers commonly read in the area concerned and to the Employment Exchanges etc. situated in the area of recruitment and is thus designed to attract mostly local persons.

M/s. Standard Drum and Barrel Manufacturing Co., Bombay

3143. SHRI SITARAM KESRI :
SHRI S. M. BANERJEE :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the quantity of 18 gauge steel sheets seperately in the sizes of Body and End Sheets for the manufacture of oil barrels supplied by each of the steel producers to M/s. Standard Drum and Barrel Manufacturing Co., Bombay from May, 1959 to July, 1961, month-wise ;

(b) the number of oil barrels manufactured by them during the period from May, 1959 to July, 1961, month-wise ; and

(c) the number of oil barrels supplied by them saparately to each Oil Company from May, 1959 to July, 1961, month-wise ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Information is being collected and will be laid on the Table of the House in due course.

(b) A statement (I) is laid on the Table of the House. [*Placed in Library. See* No. LT- 1641/69]

(c) A Statement (II) is laid on the Table of the House. [*Placed in Library. See* No. LT—1641/69]

M/s. Hind Galvanising and Engineering Co. (P) Ltd.

3144. SHRI SITARAM KESRI :
SHRI S. M. BANERJEE :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the detailed lists of plant and machinery purchased by M/s. Hind Galvanising and Engineering Co (P) Ltd., in 1959 from the Indian Galvanising Company Co., Calcutta separately for the manufacture of small drums oil barrels and bitumen drums ;

(b) whether at the time of sale an agreement was entered into between M/s. Hind Galvanising and Engineering Co. (P) Ltd., and the Indian Galvanising Co., Calcutta to the effect that the former would under no circumstances manufacture oil barrels as the plant and machinery for manufacturing oil barrels were retained by the latter company for themselves ;

(c) if so, whether a copy of the said agreement will be laid on the Table of the House ;

(d) whether M/s. Indian Galvanising Co., Calcutta were licensed for manufacturing bitumen drums and possessed the plant and machinery for the same ; and

(e) if so, the detailed list sf their plant and machinery together with its capacity ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Information is being collected and will be laid on the Table of the House.

(d) and (e). Attention is invited to the reply to the Lok Sabha Unstarred Question No. 6010 on 27.8.1968.

Manufacture of cosmetics toilet products in India by M/s. Shulton and Revlon

3145. SHRI JAI SINGH :
SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that foreign firms such as Shulton and Revlon are going to manufacture cosmetics like perfumes, after-shave lotion etc., in collaboration with some Indian firms like Tatas Lakme ;

(b) if so, whether Government have made any assessment of the Companies already manufacturing such cosmetics :

(c) the number and names of other foreign firms which have already been allowed

to manufacture cosmetics in collaboration with the Indian firms and the amount of profit or royalties they have been allowed to take to their respective countries during the last three years ; and

(d) Government's policy in regard to the manufacture of luxury goods like cosmetics with foreign collaboration and whether Government have assessed any repercussion that the new venture might have on the present industry ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Manufacture of Tractors in Punjab

3146. SHRI JAI SINGH :
SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Punjab Government are carrying on negotiations with the Czechoslovakian Government for the manufacture of 20 H. P. tractors in Punjab ;

(b) whether it is also a fact that the Punjab Govarnment have lodged a protest with the Central Government for not allotting heavy industries to Punjab especially the tractor factory ;

(c) if so, the details of the communications received by the Central Government from that State ; and

(d) whether in view of the State's claim to meet the entire deficit of foodgrains of the whole country and the fact that the State has been given meagre share in respect of heavy industries as compared to other States in the past, whether Government would reconsider allotting heavey industries to Punjab ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Government of Punjab have requested that they should be allowed to implement the tractor project proposed to be set up in the public sector by the Government of India with Czechoslovakian collaboration. The position in regard to this project is that it is proposed to utilise the spare capacity available at the Pinjore unit of the Hindustan Machine Tools Ltd and at the Mining and Allied Machinery Project, Durgapur to the fullest extent possible for the manufacture of tractors. The National Industrial Development Corporation was asked to investigate all aspects of such a project and prepare a detailed report. The report has since been received and is being examined by the H.M.T. and M.A.M.C. After receipt of the views of the two undertakings, a final decision will be taken on the request of the Punjab Government.

(b) to (d). The Punjab Government have from time to time made representations for the location of more Central Industrial projects in that State. They have desired that some of those projects which are included in the draft outline of the Fourth Plan and for which locations have not yet been decided, should be located in Punjab. The request of the State Government for locating the Central Industrial Projects in that State will be kept in view at the time of finalising their location, after a final decision on their implementation is taken.

Plan allocation to Industries

3147. SHRI JAI SINGH :
SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the plan allocations in the First, Second and Third Plans for cottage industries, small scale industries and heavy industries to all the States giving the percentage of Central investment in each State separately ;

(b) the percentage of rise in industrial production in different industries in all the States in these plan periods separately ; and

(c) the plan allocations for these industries in the Fourth Plan giving the percentage of proposed Central investment in all the States separately ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

Backword areas in Maharashtra

3148. SHRI K. M. KOUSHIK Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of areas in Maharashtra State which have been declared as backward areas by the Pande and Wanchoo Committees ;

(b) the remedies suggested to remove the said backwardness ; and

(c) whether Government have accepted the suggestions for implementation ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c) The Working Group on identification of Backward Areas (Pande Committee) have, as a first step only identified the industrially backward States on the basis of the criterta evolved by it for the purpose The Committee has not identified backward areas in individual States. The reports of the Pande and Wanchoo Committees which have already been placed on the Table of the House during the last session, have been referred by the National Development Council to its Committee for detailed consideration. Government will take decisions on these recommendations after they have been considered by the National Development Council.

Action against Railway Employees in Olavakkot Division for participation in September, 1968 strike

3149. SHRI P. VISWAMBHARAN : Will the Minister of RAILWAYS be pleased to state :

(a) the number of Railway employees in Olavakkot division in the Southern Railway against whom action was taken for participating in the last September 19 token strike ; and

(b) how many of them have been reinstated ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Initially 68 employees were placed under suspension and 277 employees were discharged.

(b) In 43 cases, suspension has been revoked and 256 discharged employees have been restored to duty.

Misuse of Import Licences and Steel Sheets by M/s. Bharat Barrel and Drum Mfg., Co. (P) Ltd.

3150. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government had ever called for any explanation from M/s. Bharat Barrel and Drum Mfg , Co. (Pvt) Ltd. for misutilisation of steel sheets and import licences and transfer of steel sheets from one plant to another ;

(b) if so, whether the explanation given by the firm was found to be satisfactory ;

(c) whether it is also a fact that Government abandoned the idea of taking any action against this firm on the plea that similar action will to be taken against other fabricators as well ; and

(d) if so, whether this firm was simply made a scapegoat for suppression of serious irregularities committed by other fabricators ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). An explanation was called for from the firm regarding various discrepencies reported in respect of consumption of steel etc. The firms's reply was not considered satisfactory. The matter is, however, being investigated further and no final decision has yet been taken.

M/s, Bharat Barrel and Drum Mfg. Co. (P) Ltd.

3151. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether shifting of a part of capacity by M/s. Bharat Barrel and Drum Mfg. Co. (Pvt.) Ltd., to Calcutta within their existing capacity and allocation of steel sheets accord-

ing to the licence could be treated as creation of a fresh capacity ;

(b) whether this firm had ever misused the raw materials allotted to them and misutilised the import licence issued to them for modernisation, rehabilitation and renovation of their old oil barrel plant ;

(c) whether this firm had also transfered steel sheets from one plant to another without permission of Government ; and

(d) if so, whether Government had ever referred the matters to the Iron and Steel Controller for necessary investigation ; and if so, the details of his findings in the matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). These matters have been examined by the Estimates Committee in their 85th Report presented to the Lok Sabha on the 30th April, 1969. The recommendations of the Committee are being examined by the Government. The question of misuse of raw materials etc. by this firm is under the active consideration of the Government. It has been ascertained that the firm effected transfer of raw materials with the approval of Iron and Steel Controller. The whole matter is, however, being investigated and Government's views will be furnished to the Committee and a final decision would be taken thereon after the further recommendations of the Committee have been made known to the Government.

Introducing of new Trains

3152. SHRI D. N. PATODIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have considered the desirability of introducing new trains on the important trunk routes connecting important cities of Rajasthan, and if so the details there of ;

(b) whether any scheme has been drawn up for introducting a Rajdhani train connecting Delhi and passing through Rajasthan ;

(c) if so, when it will be introduced ; and

(d) whether it is proposed to accelerate the speed of the trains on the trunk routes tills a fast train is introduced ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Proposals for introduction an Express/Passenger train between Delhi and Udaipur via Jaipur, Ajmer and Chittorgarh and conversion of 235 UP/236 Dn. Jaipur-Hanumangarh Passengers into and Express train between Jaipur and Shri Ganganagar are under examination.

(b) and (c). Techno-economic details of a proposal to introduce high speed trains on New Delhi-Bombay Central route on the Broad Gauge and Delhi-Ahmedabad on the Metre Gauge are under study.

(d) No, not at present.

Foreign Investment Board

3153. SHRI D. N. PATODIA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the composition of the Foreign Investment Board recently set up to expedite the disposal of foreign collaboration applications and when the Board was set up ;

(b) the names of the persons nominated on the Board with their respective qualifications and the criteria for such selection ;

(c) in what manner the trade and the industry has been represented on the Board ; and

(d) the number of applications so far referred to the Board and how many of these have been disposed of and with what results ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SNRI F. A. AHMED) : (a) The composition of the Foreign Investment Board is as below :

1.	Secretary, Minister of Finance	Chairman
2.	Secretary, Department of Industrial Development	Member
3.	Secretary, Ministry of Petroleum and Chemicals	Member
4.	Secretary, Minister of Foreign Trade and Supply	Member
5.	Secretary, Deptt. of Company Affairs	Member

6.	Secretary, Planning Commission	Member
7.	Secretary of the Administrative Ministry concerned	Member
8.	Director General, Council of Scientific and Industrial Research	Member
9.	Director General, Technical Development	Member
10.	Joint Secretary, Deparment of Industrial Development	Member Secretary

The Board was set up on 10th December, 1968.

(b) The undermentioned officers are at present nominated on the Foreign Investment Board :

1.	Shri I. G. Patel, Special Secretary, Ministry of Finance	Chairman
2.	Shri N. N. Wanchoo, Secretary, Department of Industrial Development	Member
3.	Shri B. Mukherji, Secretary, Department of Petroleum and Chemicals	Member
4.	Shri K. B. Lal Department of Foreign Trade	Member
5.	Shai R. Parsad, Secretary, Department of Company Affairs	Member
6.	Shri B. D. Pande, Secretary, Planning Commission	Member
7.	Dr. Atma Ram, Director General, Council of Scientific and Industrial Research	Member
8.	Shri B. D. Kalelkar, Director General, Technical Development	Member
9.	Shri K. D. N. Singh, Joint Secretary, Department of Industrial Development	Member Secretary

As the officers have been nominated on the Board by designation, the question of prescribing any qualifications or laying down any criteria for selection of Members, does not arise.

(c) Trade and industry has not been represented on the Board.

(d) Upto 17th July, 1969, 129 cases were referred to the Foreign Investment Board for consideration. The Board accorded approval in 90 cases. Out of the remaining, 19 proposals were rejected, 8 were reserved for consideration of the Cabinet Committee on Prices Production and Exports while 12 cases were deferred for further clarifications.

Labour trouble at Durgapur Steel Plant

3154. SHRI D. N. PATODIA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the Director-in-charge, of the Durgapur Steel Plant is reported to have stated that the plant can break even by 1971-72 if there was no explosion on labour front ; and

(b) if so, the efforts being made to minimise labour trouble in the plant ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Yes, Sir.

(b) A Grievances Procedure is in existence and any genuine grievances of the employees are always given the fullest consideration. Constant dialogue and discussions with the representatives of the workers are being held at various levels to sort out the collective and individual grievances of the workers. Settlements have already been reached on many issues.

Seminar on acceleration of industrial development

3155. SHRI HIMATSINGKA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether a two-day seminar on acceleration of industrial development was

sponsored in Bombay jointly by the Economic Research Centre of Delhi and the All-Indian Manufacturers Organisation ;

(b) if so, the major observations and recommendations made at the seminar, particularly with regard to the employment potential that is likely to arise in the Fourth Five Year Plan ; and

(c) Government's reaction thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) and (c). The Observations and Recommendations made at the Seminar are being examined.

Working of Heavy Engineering Corporation

3156. SHRI HIMATSINGKA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether a scheme has been evolved for the efficient working of the Heavy Engineering Corporation through a programme of increased production and diversification ;

(b) if so, the details of the scheme ; and

(c) how far the capacity of the said Corporation continued to lie idle during 1968-69 and the first quarter of 1968-70 and how far it is expected to reduce the said idle capacity during the remaining part of 1969-70 through the said programme ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). No such specific scheme has been drawn up. Efforts to improve productivity and production in the company and to diversify production in the light of the existing and likely demand are being made continuously.

(c) The actual production in the three plants of the company against the estimated build up of production during 1968-69 and the first quarter of 1969-70 are as under :—

1968-69	Build up	Actual production
Heavy Machine Building Plant	30,000 tonnes	23,849 tonnes
Foundry Forge Plant	21,650 tonnes	16,641.8 tonnes
Heavy Machine Tools Plant	33 Nos.	8 Nos. In addition, 127.8 tonnes of accessories and internal jobbing work has been done.
First quarter of 1969-70		
Heavy Machine Building Plant	6500 tonnes	6248.2 tonnes
Foundry Forge Plant	7306 tonnes	6455.3 tonnes
Heavy Machine Tools Plant	4 Nos.	3 Nos.

It is expected that production will come upto biuld up of capacity during 1969-70.

पूर्वोत्तर रेलवे के संगचल टिकट निरीक्षकों को यात्रा भत्ता

3157 श्री क० मि० मधुकर : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूर्वोत्तर रेलवे के संगचल टिकट निरीक्षकों को 21 दिन की बजाय 17 दिन का समेकित यात्रा भत्ता दिया जाता है और वह भी पुरानी दरों पर जो न केवल सिब्बन्दी संहिता के विरुद्ध है अपितु दिनांक 4 फरवरी, 1963 के पत्र संख्या ई/5/26 आर० एस०/17 में लिखित राष्ट्रपति के आदेशों के भी विरुद्ध है ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) सरकार ने इन अनियमितताओं को दूर करने के लिए क्या कार्यवाही की है और उन का ब्योरा क्या है ;

(घ) किसी आधार पर अनियमितताओं को दूर नहीं किया जा सका ; और

(ङ) क्या अनियमितताओं को दूर करने का सरकार का विचार है और यदि हां, तो कब तक और किस तरीके से ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) से (ङ). पूर्वोत्तर रेलवे के चल टिकट परिक्षकों को समेकित यात्रा भत्ता दिया जाता है जो वर्तमान अनुमन्य दरों के हिसाब से 17 दिनों के यात्रा भत्ते के बराबर होता है । एक चल टिकट परीक्षक वास्तविक यात्रा के आधार पर एक महीने में औसतन इतना ही भत्ता अर्जित करेगा । समेकित यात्रा भत्ते की दर संहिता नियमों को ध्यान में रख कर निश्चित की जाती है । इन नियमों में यह व्यवस्था है कि भत्ते को लाभ कमाने का साधन नहीं बनाया जाना चाहिए और इसकी गणना इस प्रकार को जानी चाहिए कि यदि समेकित यात्रा भत्ता नहीं दिया जाता तो अन्ततः यह भत्ता, नियमों के अनुसार दिये जाने वाले यात्रा भत्ते के बराबर हो । यह भाग (क) में उल्लिखित रेलवे बोर्ड के अन्तर्गत जारी किये गये आदेशों के प्रतिकूल भी नहीं है ।

समस्तीपुर से बगाहा तक बड़ी रेलवे लाइन

3158. **श्री विभूति मिश्र** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्होंने यह आश्वासन दिया है कि पूर्वोत्तर रेलवे में समस्तीपुर से बगाहा तक बड़ी रेल गाड़ी लाइन का निर्माण किया जायेगा ; और

(ख) यदि हां, तो उक्त बड़ी लाइन का निर्माण कब हाथ में लिया जायेगा ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) और (ख). इस सुझाव में मुजफ्फरपुर तथा संगोली होकर समस्तीपुर से बगाहा तक मीटर लाइन का बड़ी लाइन में परिवर्तन निहित है । दरभंगा होकर और मुजफ्फरपुर तथा संगौली के वैकल्पिक मार्ग से समस्तीपुर-रक्सौल मीटर लाइन खण्ड को बड़ी लाइन में बदलने के लिए इंजीनियरी और यातायात सर्वेक्षण इस समय किये जा रहे हैं । सर्वेक्षण पूरा हो जाने के बाद इस आमान परिवर्तन योजना पर आगे विचार किया जायेगा । फिर भी, इस समय संगौली-बागहा मीटर लाइन खण्ड को बड़ी लाइन में बदलने का इस समय कोई प्रस्ताव नहीं है ।

चलती रेलगाड़ी में अपराध

3159. **श्री रघुवीर सिंह शास्त्री** :
श्री हुकम चन्द कछवाय :
श्री बाल्मीकी चौधरी :
श्री बे० कु० दासचौधरी :
श्री मुहम्मद शरीफ :

क्या **रेलवे** मन्त्री यह बतलाने की कृपा करेंगे कि :

(क) क्या यह सच है कि चलती रेलगाड़ियों में, विशेषकर उत्तर प्रदेश में, अपराध बहुत बढ़ गये हैं ;

(ख) यदि हां, तो इसके क्या कारण हैं और गत तीन वर्षों में अपराध के राज्यवार आंकड़े क्या है ; और

(ग) इन अपराधों को रोकने तथा यात्रियों की जान और माल की रक्षा करने के लिए क्या उपाय करने का विचार है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) 1967 की तुलना में 1968 में उत्तर प्रदेश राज्य में चलती गाड़ियों में अपराधों की संख्या में वृद्धि नहीं हुई है लेकिन सब रेलों को मिला कर चलती गाड़ियों में अपराधों की कुल संख्या कुछ बढ़ गयी है ।

(ख) रेल में अपराधों का सम्बन्ध निकटवर्ती क्षेत्र में कानून और व्यवस्था की समग्र स्थिति है । एक विवरण जिसमें पिछले तीन वर्षों (1966, 1967 और 1968) के दौरान चलती गाड़ियों में अपराधों के राज्यवार आंकड़े दिये

गये हैं । सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया । देखिये संख्या LT— 1642/69]

(ग) (i) रेलवे पुलिस द्वारा महत्वपूर्ण स्टेशनों पर निगरानी रखने और अपराधियों तथा समाज-विरोधी तत्वों को पकड़ने के लिए आवधिक छापे मारने जैसे सामान्य पुलिस-प्रबन्धों को सुदृढ़ बनाने के अलावा उत्तर प्रदेश, पश्चिम बंगाल और बिहार की राज्य सरकारों ने प्रभावित क्षेत्रों में सशस्त्र गश्त विशेष शिविर लगाकर सुरक्षा के अतिरिक्त उपाय भी किये है ।

(ii) रेल सम्पत्ति की सुरक्षा के लिए यार्डों में और प्लेटफार्मों पर ड्यूटी देने वाले रेल सुरक्षा दल के कर्मचारियों को कड़ी हिदायतें भी जारी की गई है की गयी हैं, कि यदि रेल कर्मचारियों या यात्रियों आदि पर हिंसात्मक हमला किया जाये, तो घटना-स्थल पर तुरन्त पहुंचें और जिन लोगों पर इस तरह का हमला किया गया हो, उनकी हर सम्भव सहायता करें ।

तोड़-फोड़ की कार्यवाहियों के कारण रेलवे की हानि

3160. **श्री रघुवीर सिंह शास्त्री :**

श्री महन्त दिग्विजय नाथ :

क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967-68 से अब तक तोड़-फोड़ की कार्यवाहियों के कारण रेलवे सम्पत्ति की हानि का राज्य-वार ब्यौरा क्या है ;

(ख) प्रत्येक राज्य में इसके मुख्य कारण क्या है ; और

(ग) रेलवे सम्पत्ति की रक्षा करने के लिए क्या कार्यवाही करने का विचार है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) 1967-68 से 30-6-69 तक तोड-फोड़ के कारण रेल सम्पति की जितनी हानि हुई उसका ब्यौरा इस प्रकार है: –

1. आंध्र प्रदेश	—	1,19,550 रुपये
2. असम		54,629 ,,
3. बिहार	—	39,650 ,,
4. महाराष्ट्र		25,,
5. मध्य प्रदेश	—	200 ,,
6. उड़ीसा		15,500 ,,
7. पंजाब		1,000 ,,
8. उत्तर प्रदेश		8,81,432 ,,
9. पश्चिम बंगाल	—	3,99,583 ,,

(ख) रेल सम्पति की हानि, आंध्र प्रदेश में तेलंगाना आन्दोलनकारियों की कार्यवाइयों के कारण, असम में उपद्रवी नागाओं की कार्यवाईयो के कारण और दूसरे राज्यों में सामाज-विरोधी तत्वों की कार्यवाईयों के कारण हुई ।

(ग) तोड़ फोड़ से रेल पथ और रेल सम्पत्ति की संरक्षा का मूल उत्तरदायित्व राज्य सरकारों का है । लेकिन चूंकि रेलों का इससे घनिष्ठ सम्बन्ध है, इसलिए रेल प्रशासनों ने भी इन अपराधों की रोक-थाम के लिए कुछ उपाय किये हैं, जैसे भेद्य खण्डों पर रेलवे सुरक्षा दल और इंजीनियरिंग गैंगमैनों द्वारा पुलिस के साथ मिलकर रेल-पथ पर गश्त लगाना, तोड़-फोड़ करने वालों के बारे में आसूचना देने वालों को उपयुक्त पुरस्कार देना और रेल पथ पर नियुक्त मजदूरों के पूर्व-वृत की अच्छी तरह छान-बीन करना । राज्य सरकारों को हिदायत दी गयी है कि वे रेल-पथ के साथ वाले गांव में शिक्षात्मक प्रचार करने, रेल-पथ की सुरक्षा सुनिश्चित करने के लिए उन गांवों के निवासियों को

जिम्मेदार ठहराने, जहां कहीं ग्राम सुरक्षा समितियां मौजूद हों उनको सहायता लेने, गांवों के प्राइम स्कूलों में रेल-पथ से छेड़-छाड़ करने के विषय पर उपयुक्त शिक्षा देने की व्यवस्था करें।

घड़ियों का आयात

3161. **श्री रघुवीर सिंह शास्त्री :**
श्री विक्रम चन्द महाजन :

क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) भारत में प्रतिवर्ष कितने मूल्य की घड़ियों का वैध तरीके से आयात किया गया और देश में प्रतिवर्ष अनुमानतः कितने मूल्य की घड़ियां तस्करी द्वारा लाई जाती हैं;

(ख) देश में घड़ियों के निर्माताओं की निर्माण क्षमता कितनी है और इसकी कितनी आवश्यकता है ; और

(ग) सरकार ने देश में घड़ियों के निर्माण को बढ़ाने के लिए क्या कार्यवाही की है ताकि इसका आयात समाप्त किया जा सके ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) वर्ष 1966-67 तथा 1968-69 में आयात की गई घड़ियों का मूल्य निम्न प्रकार है :-

वर्ष	मूल्य (लाख रु० में)
1966-67	0.448
1967-68	0.229
1968,68	0,770

जहां तक देश में तस्करी से आई घड़ियों के मूल्य के अनुमान का प्रश्न है उनके मूल्य को आंकने का कोई विश्वसनीय आधार नहीं है। फिर भी चुंगी तथा उत्पादन शुल्क अधिकारियों द्वारा गत तीन वर्षों में जब्त की गई तस्करी की घड़ियों का मूल्य निम्न प्रकार है:-

वर्ष	जब्त की गई घड़ियों का मूल्य (लगभग)
1966	58 लाख रुपये
1667	206 ,,
1968	200 ,,

(ख) घड़ियां बनाने के चालू दो एककों की वार्षिक उत्पादन क्षमता निम्न प्रकार है:-

1. मेसर्स हिन्दुस्तान मशीन टूल्स लि० बंगलोर 3,60,000 संख्या
2. मेसर्स इन्डो फ्रेंच टाइम इंडस्ट्रीज लिमिटेड, बम्बई 3,10,000 संख्या

जहां तक कलाई की घड़ियों जैसी उपभोक्ता वस्तु की मांग का अनुमान लगाना कठिन है फिर भी अनुमान है कि चालू वर्ष (1969-70) में घड़ियों की मांग लगभग 35,00,000 है और यह चतुर्थ पंचवर्षीय योजनावधि के अन्त (1973-74) तक 45,00,000 घड़ियां प्रतिवर्ष तक बढ़ सकती है।

(ग) जहां तक आयात नीति का संबंध है पूर्ण घड़ियों के आयात की अनुमति नहीं है और भाग (क) में दिये गये आंकड़ों से विदित होगा कि घड़ियों का वैध आयात नगण्य है ।

हिन्दुस्तान मशीन टूल्स लिमिटेड 3,00,000 घड़ियों के निर्माण का एक कारखाना कश्मीर में स्थापित करने तथा बंगलोर स्थित अपने कारखाने की उत्पादन क्षमता को 3,60,000 प्रतिवर्ष से बढ़ा कर 5,00,000 करने का प्रस्ताव रखती है। इस परियोजना का ब्यौरा तय किया जा रहा है।

इसके अतिरिक्त कलाई की घड़ियों के निर्माण के लिए गैर सरकारी क्षेत्रों में नई योजनाओं की स्थापना पर जब भी वे प्राप्त होंगी गुणावगुण के आधार पर विचार किया जायेगा।

रेलवे सेवाओं में हरिजनों और अनुसूचित जातियों के कर्मचारी

3162. **श्री कंवर लाल गुप्त** : क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) रेलवे सेवाओं में हरिजन और अन्य अनुसूचित जातियों के कितनी कर्मचारी हैं ;

(ख) उनमें कितने अधिकारी हैं तथा कितने अन्य कर्मचारी हैं ; और

(ग) उनके लिये कुल कितने पद आरक्षित हैं और सब आरक्षित पदों पर हरिजनों तथा अन्य अनुसूचित जातियों के लोगों को कब तक नियुक्त किया जायेगा ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) 2,34,237.

(ख) प्राधिकारी 258
अन्य 2,31,979

(ग) अनुसूचित जातियों और अनुसूचित आदिम जातियों के लिए आरक्षित पदों की संख्या वर्ष में भरी जाने वाली रिक्तियों की संख्या पर निर्भर करती है। जो पद बिना भरे रह जाते हैं, उन्हें अगले दो भर्ती वर्षों में आनीत कर लिया जाता है। इस समय 4,481 स्थानों पर अनुसूचित जातियों और अनुसूचित आदिम जातियों के उम्मीदवारों को लगाना बाकी है। इस कमी को पूरा करने में कुछ समय लगेगा क्योंकि भर्ती पर पाबन्दी लगी हुई है और फालतू कर्मचारियों को भी समाहित करना है। इसके अलावा, आरक्षित रिक्तियों को भरना अनुसूचित जातियों को भरना अनुसूचित आदिम जातियों के उपयुक्त उम्मीदवारों की उपलब्धता पर भी निर्भर करता है।

रामपुर से हल्द्वानी तक बड़ी रेलवे लाइन

3163. **श्री शिव कुमार शास्त्री** :
श्री प्रकाशवीर शास्त्री :

क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) रामपुर से हल्द्वानी तक बड़ी रेलवे लाइन बिछाने के निर्णय को कब तक कार्यान्वित किया जायेगा ;

(ख) इस परियोजना को पूरा करने में कितना समय लगेगा ;

(ग) क्या नई रेलवे लाइन का सर्वेक्षण का काम पूरा कर लिया गया है ; और

(घ) यदि हां, तो वह रेलवे लाइन किन-किन स्थानों में से होकर जाएगी ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) से (ग). 13-2-1969 को इस लाइन के लिए फिर से यातायात सर्वेक्षण करने की मंजूरी दी गई थी। सर्वेक्षण पूर्वोत्तर रेलवे द्वारा किया जा रहा है और अक्टूबर, 1969 तक इसके पूरा हो जाने की आशा है। सर्वेक्षण पूरा हो जाने और रेलवे बोर्ड द्वारा सर्वेक्षण रिपोर्ट की जांच कर लेने के बाद इस लाइन के निर्माण सम्बन्धी प्रस्ताव पर आगे विचार किया जायेगा।

(घ) प्रस्तावित मार्ग, जिसका कि पहले सवक्षण किया जा चुका है, रामपुर, विलासपुर और रुद्रपुर से होकर जाता है।

Views of Japaneses Delegations regarding Setting up factories in India

3164. **SHRI MUHAMMAD SHERIFF**: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Japanese Delegation, which visited New Delhi, had stated that in Malaysia it takes two years to start a factory, whereas in India it takes two years to get permission to start a factory ; and

(b) in view of the above, whether Government would change the decision making process in the country for the better development of industries ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No such statement has come to the notice of the Government formally though it is possible that some individual may have expressed certain views informally on the subject.

(b) The industrial licensing procedures are under constant review so as to minimise delays in the grant of licences for setting up of industries. The entire question of what further changes are necessary in the industrial licensing policies and procedures is at present under examination by the Government in the light of the recommendations of the Planning Commission and the Industrial Licensing Policy Inquiry Committee.

Issue of open-dated Tickets

3165. SHRI MOHAN SWARUP :
SHRI RAM CHARAN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have considered the suggestion made by several Travel agencies and the public to issue 'Open-dated Tickets" to enable the travelling public to save their time and increase the efficiency of the Railway Booking offices and the Reservation Clerks : and

(b) if not, what other alternative has been found necessary to increase the efficiency of the Railway Booking offices and minimise the time and labour of the travelling public ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The Government have not received any suggestion for issue of 'Open-dated tickets' from travel agents/agencies. However, a request for issue of 'Open-dated tickets' was received by the Eastern Railways from a Coal Company but was not agreed to.

(b) Some of the measures adopted to expedite issue of tickets and to save the time and labour of the travelling public are enumerated below :

(1) Self printing machines are installed at important stations.

(2) Journey and reservation tickets are issued from the same counter at important reservation offices.

(3) Combined journey-cum-reservation and journey-cum-sleeper-cum-reservation tickets are issued in some cases.

(4) Season tickets and return tickets are issued.

(5) Additional booking windows are opened wherever justified.

(6) City Booking Offices and Agencies are opened in important cities.

Working results of Hindustan Steelworks Construction Ltd.

3166. SHRI PREM CHAND VERMA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the working results of the Hindustan Steelworks Construction Limited for the year ending 31st March, 1969 have been seen by him and whether any progress or deterioration has been reported ;

(b) whether the working of the Company is comparatively better than past years ; what are comparative figures regarding profit and loss production, sale, export and stock inventories ;

(c) whether during the last three years the Company was being run by the same set of officers ; what are the names of Chairman, Managing Director and Secretary; for how long they have been in that position ; what are their pay and allowances etc. and from which organisation or departmnt they have come there ; and

(d) what special steps were taken during the last year to eradicate shortcomings of the past and whether anything is done in order to build up the reputation and image of the Company among the public ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) The working results of Hindustan Steelworks Construction Limited for the year ending 31st March, 1969, would be available after the Annual Accounts have been audited and passed at the Annual General Meeting of the Company to be held some time in September, 1969.

(b) The Annual Report of the Company for the three years 1965-66, 1966-67 and 1967-68, together with the Governments reviews on these Reports have alreadg been placed on the Table of the House, which

show that the Company has been able to declare profits during the above three years. As the accounts of the Company for the year 1968 69 have yet to be finalised, comparison regarding the profits etc. cannot yet be made. As this is a construction Company, the question of production, sale export does not arise.

(c) No, Sir. The particulars of Chairman, Managing Director etc. of the Company employed so far are given below :

Chairman

(a) Shri K. B. Mathur was part-time Chairman of the Company upto June, 1967. He was earlier Chairman of Bharat Heavy Electricals Ltd., and Chairman, Railway Board.

(b) Shri P. P. Dani, Managing Director of Triveni Structurals Ltd., is part-time Chairman of the Company since August, 1967 He was previously Officer on Special Duty in the Hindustnn Steel Limited and Chief Engineer, Bhilai Steel Plant.

No pay and allowances are payable to the part-time Chiarman of the Company, who are only entitled to fees and expenses for attending Board meetings.

Managing Director :

(a) Shri S. F. Braganza was Managing Director of the Company till the end of January, 1967. He was on deputation from the Ministry of Railways and was Chief Engineer, Northern Frontier Railway.

(b) Shri R. S. Gahlowt, is Managing Director from September, 1957, onwards. He is on deputation from U.P., P.W.D. prior to joining Hindustan Steelworks Construction Ltd., he was General Manager (Commercial) in the Triveni Structurals Ltd., a Government of India undertaking.

Both the Managing Directors had been appointed in the prescribed scale of Rs. 2500-100-3000 *plus* an entertainment allowance upto a limit of Rs. 3000/- a years, and other allowances, such as City Compensatory allowance, house rent allowance, admissible under the Company rules.

Secretary

No Secretary has been posted to the Company.

(d) The Company has successfully completed the site levelling work of the Bokaro Steel Plant, and is now engaged in the Civil engineering as well as structural fabrication and erection work for the plant. The working of the Company has been satisfactory and economical. The work of the Company is reviewed by the Ministry from time to time and remedial measures taken, whenever called for.

Working results of Hindustan Photo Films Manufacturing Ltd.

3167. SHRI PREM DHAND VERMA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the working results of the Hindustan Photo Pilms Mfg. Co. Ltd. for the year ending on the 31st March, 1969 been seen by him and whether any progress or deterioration has been reported ;

(b) whether the working of the Company is comparatively better than past years, what are the comparative figures regarding profit and loss, production, sale, export and stock inventories ;

(c) whether during the last three years the Company was being run by the same set of officers, the names of Chairman, Managing Director and Secretary for how long they have been in that position and details of their pay and allowances etc. and from which organisation or department they have come there ; and

(d) the special steps taken dnring the last year to eradicate shortcomings of the past and whether anything is done in order to build up the reputation and image of the Company among the public ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AEFAIRS (SHRI F. A. AHMED) : (a) and (b). The audited Profit and Loss Account of Hindustan Photo Film Manufacturing Co. Ltd. for the year 1968-69 would be available by the end of September, 1969. The position about production, sale, export and Stock inventories is, however, as follows :

Year	Production (in lakhs sq. m.)	Sale (Rs. in lakhs)	Export (Rs. in lakhs)	Stock Inventories (Rs. in lakhs)
1966-67	1.61	8.40	...	122.86
1967-68	9.16	88.63	...	238.31
1968-69	12.27	229.18	1.52	333.47

(c) Shri H. C. Kothari, the Hony. Chairman, is a private industrialist and has been holding this office from 25th January, 1968. He does not draw any pay and allowances but only gets a sitting fee of Rs. 100 per board meeting.

Shri M. A. S. Rajan is the Managing Director belonging to Mysore Cadre of IAS. His basic salary is Rs. 2300 P.M. with other usual allowances as admissible to Government Servants of equivalent status.

The post of Secretary carries a pay scale of Rs. 1300-1600 with usual allowances but is vacant from February 1969.

(d) For a sophisticated industry like Hindustan Photo Films there have been some teething troubles at the initial stages which by continuous efforts have been largely overcome. As a result of these efforts, the production and its quality have gradually improved with the result that the products of this unit compare favourably with reputed imported brands in the country. This is also borne out by the fact that, during 1968-69, a beginning has been made to export cine films positive (black and white) worth more than Rs. 1 lakh in spite of the stiff competition.

Working results of Sambhar Salts Ltd.

3168. SHRI PREM CHAND VERMA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the working results of the Sambhar Salts Ltd., for the year ending on the 31st March, 1969 have been seen by him and whether any progress or deterioration has been reported.

(b) whether the working of the Company is comparatively better than past years ; what are the comparative figures regarding profit and loss, production, sale, export and stock inventories ;

(c) whether during the last three years the Company was being run by the same set of officers ; what are the names of Chairman, Managing Director and Secretary ; for how long they have been in that position and details of their pay and allowances etc. and from which organisation or Department they have come there ;

(d) the special steps taken during the last year to eradicate shortcomings of the past and whether anything is done in order to build up the reputation and image of the Company among the public ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) As the current financial year of Sambhar Salts Limited expires only on the 30th September 1969, it is difficult at this stage to say anything about the working results of the Company for the current year.

(b) The working of the Company during the current year can be compared with its performance in the past years only after the results of the working of this year are available.

(c) No, Sir. The particulars of Chairman, Managing Director and Secretary who have served the Company during the last three years are laid on the Table of the House. [*Placed in Library. See* No. LT—1643/69] and

(d) Due to floods in July last year, all the Panworks of the Sambhar Salt Works were inundated. Strenuous efforts on the part of the Company made it possible to segregate area only where Deodani resuscitation work continued upto February, 1969 and manufacturing —operations, which were already delayed started in March, 1969. When at one time it looked as if it would be impossible to have any production, as all the salt works were under water, the Company has been able to produce about 72,000 tonnes of salt during the current season upto now.

Working Results of Instrumentation Ltd.

3169. SHRI PREM CHAND VERMA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state ;

(a) whether the working results of the Instrumentation Ltd. for the year ending on the 31st March, 1969 have been seen by him and whether any progress or deterioration has been reported ;

(b) whether the working of the Company is comparatively better than past years ; what are the comparative figures regarding profit and loss, production, sale, export and stock inventories ;

(c) whether during the last three years the Company was being run by the same set of Officers what are the names of Chairman, Managing Director and Secretary and how long they have been in that position ; details of their pay and allowances etc. and from which Organisation or department they have come there ; and

(d) the special steps taken during the last year to eradicate shortcomings of the past and whether anything is done in order to build up the reputation and image of the Company among the public ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AAMED) : (a), (b) and (d). The working results of Instrumentation Limited, Kota for the year ending 31st March, 1969 are yet to be submitted to Government.

The Company commenced commercial production in September, 1968. The figures regarding production, sales, inventories and order booking are as follows :—

	(Rs. lakhs.)
Production	57
Sales	58
Inventories	124
Order Bookings	16

Special steps taken by the Company during the last year to further improve the operational efficiency of the Company are as follows ;—

(a) Product range has been diversified to enable greater utilisation of installed capacity ;

(b) Emphasis has been given to research, design and development activity and indigenous substitution, which in the short time, has given positive results ;

(c) Tooling activity has been geared up to enable progressive and rapid indianisation of the product range coupled with technological improvement through design and development activity.

(c) The names of the Chairman, Managing Director and Secretary, their pay and allowances etc. are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-1644/69].

Ashruff Committee for personnel work on Railways

3170. SHRI YASHPAL SINGH :
SHRI GADILINGANA GOWD :
SHRI YAMUNA PRASAD MANDAL :

Will the Minister of RAILWAYS be pleased to state :

(a) the details of the expenditure incurred on the Ashruff Committee which was appointed to simplify the existing procedure followed on the Railways for personnel work ;

(b) the number of recommendations which have so far been implemented and the saving that has been effected thereby ; and

(c) whether it is a fact that the procedures implemented in regard to submission of Provident Fund Deduction Statements submission of Festival Advance Recoveries and Rent Recovery Statements, have led to serious difficulties for Paysheet preparing Units in linking outstanding recoveries and if so, what steps are being taken to solve these difficulties ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGA) : (a)

Pay and Allowances :

Gazetted Officers :	Rs.	62,596.84
Non-Gazetted Staff :	Rs.	51,342.92

Travelling Allowance and contingencies :

Gazetted Officers :	Rs.	6,807.87
Non-Gazetted Staff ;	Rs.	3,402.52
TOTAL :	Rs.	1,24,150.15

(b) Most of the recommendations have been implementated and others are in the process of implemention.

There has been no saving in terms of money, but economy of labour has been achieved and payments to staff are being effected more promptly than before. The elaborate calculations are no longer required to be made by the Clerical staff. Further, without such simplification, additional staff might have been required in some offices.

(c) No ; does not arise.

Industrial Estates in Faizabad (U.P.)

3171. SHRI R. K. SINHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state ;

(a) the number of Industrial Estates in Faizabad District (U.P.) ;

(b) the number of factory units in each of the Estates ;

(c) the number of units lying idle ;

(d) the reasons for the same ; and

(e) the steps taken to put them into use ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND CAMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Three Industrial Estates at Faizabad, Bikapur and Ranopali.

(b) Only developed sites have been provided in Industrial Estate at Faizabad, whereas the number of worksheds constructed in the Industrial Estates at Bikapur and Ranopali are 10 and 14 respectively.

(c) Industrial Estate at Faizabad has not so far been fully developed and, therefore, no industrial site has yet been allotted. Number of sheds lying idle in Bikapur and Ranapali Estates are 1 and 2 respectively.

(d) Three sheds in the Industrial Estate at Bikapur and Ranapali are lying idle because of high rents, distance from the city, double octroi payments and lack of entrepreneurship.

(e) The State Government is considering a proposal to subsidise the rent of sheds in Bikapur Estate. The State Government proposes to throw open the Harijan Industrial Estate at Ranapali to the general public for allotment and also to transfer sheds to the allottees on hire-purchase basis.

शिवपुरीनगर को बड़ी रेल लाइन से मिलाना

3172. **श्री रामावतार शर्मा** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार मध्य प्रदेश में शिवपुरी नगर की मध्य रेलवे की बड़ी रेल लाइन से मिलाने का है ताकि उस क्षेत्र के लोगों की यातायात तथा आर्थिक समस्याओं को सुलझाया जा सके ;

(ख) यदि नहीं, तो ऐसा करने में क्या कठिनाइयां बाधक हैं ; और

(ग) इन कठिनाइयों को दूर करने के लिए क्या कार्यवाही करने का विचार है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) से (ग). अर्थोपाय की वर्तमान कठिन स्थिति के कारण तथा सीमित उपलब्ध साधनों की प्रथमता वाली प्रायोजनाएं के लिए बचा रखने की आवश्यकता को देखते हुए इस तरह के सीधे रेल मार्ग के निर्माण या ग्वालियर-शिवपुरी छोटी लाइन को बड़ी लाइन में बदलने पर विचार करना इस समय सम्भव नहीं है ।

Small Car Project proposal of Shri M.H. Thakker

3173. SHAI OM PRAKASH TYAGI :
SHRI J. SUNDAR LAL :
SHRI P. M. SAYEED :
SHRI RAM SWARUP VIDYARTHI :
SHRI BAL RAJ MADHOK ;

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4909 on the Ist April, 1969 and state :

(a) the time by which a decision is likely to be taken on the offers of Shri M. H. Thakker and other persons in regard to the small car project ;

(b) whether it is a fact that there are certain persons who have no experience in industrial line but have sent offers in this connection ;

(c) if so, the names of those persons and whether Government would keep their inexperience in view while considering their offers ; and

(d) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A AHMED) : (a) A decision on the small car project involves allocation of resources therefor within the overall plan resources and priorities. All the relevant aspects have to be given careful consideration before a final

decision is reached and this process is taking time. However, it is expected that a decision will be reached early.

(b) Some new entrepreneurs have also shown interest in the establishment of this project.

(c) and (d). It is not considered proper to divulge the details asked for while the schemes are still under the consideration of Government. However, all relevant aspects, including the experience of applicant entrepreneurs, will be given due consideration while taking a final decision on the pending schemes.

हरिजनों के लिये पेय जल की व्यवस्था

3174. **श्री ओम प्रकाश त्यागी** : क्या **विधि तथा समाज कल्याण** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भारत में सब हरिजनों के लिये चौथी पंचवर्षीय योजना के अन्त तक पेय जल की व्यवस्था करने का निर्णय किया है ; और

(ख) सरकार का कब तक यह व्यवस्था करने का विचार है ?

विधि मन्त्रालय तथा समाज कल्याण विभाग में उपमन्त्री (श्री मुथ्थाल राव) : (क) तथा (ख). संविधान के अधीन अस्पृश्यता का उन्मूलन कर दिया गया है और सार्वजनिक कुओं से पानी भरने से रोकना अस्पृश्यता (अपराध) अधिनियम, 1955 के अधीन दण्डनीय अपराध बना दिया गया है, इसलिए, सभी गांवों में केवल हरिजनों के लिए कुओं की व्यवस्था करने का सरकार ने कोई विस्तृत कार्यक्रम नहीं बनाया है। अलबत्ता, ग्रामीण क्षेत्रों में नल का पानी प्रदान करने के लिए राष्ट्रीय जल प्रदाय तथा सफाई कार्यक्रम के अधीन चतुर्थ पंचवर्षीय योजना के अन्त तक देश में हरिजनों के एक बड़े वर्ग को अन्य लोगों के साथ-साथ लाभ पहुंचेगा।

डीजल इंजनों का निर्माण

3175. **श्री महाराज सिंह भारती** : क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) चतुर्थ पंचवर्षीय योजना में डीजल इंजनों के निर्माण में वृद्धि करने के लिए क्या लक्ष्य निर्धारित किया गया है ;

(ख) क्या यह सच है कि जब कि इस अवधि में इनकी मांग दुगुनी हो जायेगी इनका उत्पादन केवल 25 प्रतिशत तक बढ़ेगा ; और

(ग) यदि हां, तो क्या सरकार का विचार ऐसे इंजनों का आयात करने का है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) और (ख). चौथी योजना से सम्बन्धित प्रस्तावों में डीजल रेल इंजनों के लिए निम्नलिखित व्यवस्था की गयी है :—

इंजन की किस्म	अपेक्षित इंजनों की संख्या
मुख्य बड़ी लाइन	430
मुख्य मीटर लाइन	218
मुख्य छोटी लाइन	10
बड़ी लाइन के शंटर	100*

*रेलवे के लिये अपेक्षित बड़ी लाइन के 100 डीजल शंटरों के अलावा, ऐसी सम्भावना है कि चौथी योजना में सरकारी क्षेत्र के उपक्रमों को बड़ी लाइन के 60 डीजल शंटरों की जरूरत पड़ेगी।

ऐसी सम्भावना है, कि चौथी योजना में डीजल रेल इंजन की सम्पूर्ण आवश्यकता वाराणसी के डीजल रेल इंजन कारखाने और चितरंजन के चितरंजन रेल इंजन कारखाने के उत्पादन से पूरी हो जायेगी।

(ग) उच्चतर शक्ति वाले रेल इंजनों पर सूरी ट्रांसमीशन प्रणाली के प्रयोग की जांच करने तथा इस प्रणाली का विकास करने के उद्देश्य से पश्चिम जर्मनी से बड़ी लाइन के 2500 अश्व शक्ति वाले 8 डीजल हाइड्रालिक रेल इंजनों का आयात करने के लिए 28-6-67

का आर्डर दिया गया और आशा है कि ये रेल इंजन जनवरी-फरवरी, 1970 तक आ जायेंगे। इसके अलावा, फिलहाल कोई डीज़ल रेल इंजन का आयात करने का प्रस्ताव नहीं है।

प्लास्टिक अखबारी कागज का प्रयोग

3176. **श्री महाराज सिंह भारती :** क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इटली में प्लास्टिक अखबारी कागज का प्रयोग किया जाता है ; और

(ख) यदि हां, तो क्या सरकार ने भारत में किये जाने पर इस अखबारी कागज के प्रयोग की उपयोगिता तथा अल्पव्ययता की सम्भावना का पता लगाया है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य मन्त्री (श्री फखरुद्दीन अली अहमद): (क) जी हां सीमित प्रयोग होता है।

(ख) प्लास्टिक के अखबारी कागज का उत्पादन करने के लिए वीरोजा (रेज़िन) का कच्चे माल की भांति प्रयोग होता है, जो कि देश में कम मात्रा में आता है। और क्योंकि इसकी उत्पादन लागत बहुत ऊंची आती है। देश में इसके उत्पादन करने की सम्भावनाओं का पता लगाना समुचित नहीं समझा गया।

मशीनों का निर्माण

3177. **श्री महाराज सिंह भारती :** क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) चालू वित्तीय वर्ष में कितनी मशीनों का आयात किया जायेगा और कितनी मशीनों का निर्माण देश में ही किया जायेगा ; और

(ख) चौथी पंचवर्षीय योजना के अन्त में तत्सम्बन्धी तुलनात्मक आंकड़े अनुमानतः क्या होंगे ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). वर्तमान नीति के अनुसार ऐसी मशीनों तथा उपकरणों के आयात की अनुमति आयात प्रति स्थापन कार्यक्रम के अंग के रूप में नहीं दी जाती जो कि वर्तमान उत्पादन अथवा परियोजित उत्पादन से प्राप्त की जा सकती हैं। उद्योग के विभिन्न क्षेत्रों की विकास शीलता को ध्यान में रखते हुए किसी निर्धारित अवधि में आयात अथवा देशीय उत्पादन का ठीक-ठीक अनुमान लगा पाना कठिन है।

पाइपों और तापन उपकरणों का निर्माण

3178. **श्री महाराज सिंह भारती :** क्या **इस्पात तथा भारी इंजीनियरिंग** मन्त्री यह बताने की कृपा करेंगे कि : इस्पात के क्रोड, जस्ते की रंगीन चादरों, काइल कन्डेन्सर, पाइपों तथा तेल उद्योग के लिये पाइपों और तापन उपकरणों के निर्माण की दिशा में अब तक कितनी प्रगति हुई है और इस बारे में भावी योजनाएं क्या है ?

इस्पात तथा भारी इंजीनियरिंग मन्त्रालय में राज्य मन्त्री (श्री कृष्ण चन्द्र पन्त) : सूचना एकत्र की जा रही है और सभा-पटल पर रख जायेगी।

हैवी इंजीनियरिंग कारपोरेशन, रांची के कर्मचारियों के वेतन ढांचे सम्बन्धी समिति का प्रतिवेदन

3179. **श्री झा० सुन्दर लाल :**
श्री रामस्वरूप विद्यार्थी :
श्री प० मु० सईद :
श्री बलराज मधोक :

क्या **इस्पात तथा भारी इंजीनियरिंग मंत्री** 8 अप्रैल, 1969 के अतारांकित प्रश्न संख्या 5554 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या हैवी इंजीनियरिंग कारपोरेशन,

रांची के कर्मचारियों के वेतन ढांचे सम्बन्धी समिति ने अपना प्रतिवेदन प्रस्तुत कर दिया है ;

(ख) यदि हां, तो उसमें की गई सिफारिशों की मुख्य बातें क्या हैं ; और

(ग) यदि नहीं, तो इस सम्बन्ध में देरी होने के क्या कारण हैं और इसके कब तक प्रस्तुत किए जाने सम्भावना है ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) समिति इंजीनियरी उद्योग के लिए नियुक्त किए गये मजदूरी बोर्ड के अन्तिम निर्णय को ध्यान में रखकर अपने प्रतिवेदन को अन्तिम रूप देना चाहती है ।

उत्तर प्रदेश में छात्रों के लिए छात्रवृत्तियां

3180. **श्री मोलहू प्रसाद** : क्या **विधि तथा समाज कल्याण** मन्त्री उत्तर प्रदेश में छात्रों के लिये छात्रवृत्तियों के बारे में 8 अप्रैल 1969 के अतारांकित प्रश्न संख्या 5550 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सूचना एकत्रित करके तथा उसे सभा पटल पर रखने का आश्वासन देते हुए कितने वर्षों, जिलों, संस्थाओं को ध्यान में रखा गया था और पहले वाले प्रश्न का उत्तर देते समय उक्त आश्वासन किस प्रशासकीय प्रक्रिया के अन्तर्गत दिया गया था ;

(ख) सामान्य प्रशासकीय कार्य-प्रणाली के अनुसार जो सूचना एकत्रित की गई है, उसका स्वरूप क्या है और इस उद्देश्य के लिए संक्षेप में अथवा विस्तृत रूप में क्या मानक निर्धारित किए गए हैं ; और

(ग) राज्य सरकार द्वारा सूचना न भेजी जाने के क्या कारण हैं जबकि उनको पर्याप्त समय दिया गया था ?

विधि मन्त्रालय तथा समाज कल्याण विभाग में उप मन्त्री (श्री मुख्याल राव) : (क) से (ग). विभिन्न स्कूलों में विशिष्ट कक्षाओं के विद्यार्थियों को दी गई छात्रवृत्तियों से संबंधित ब्यौरा राज्य स्तर पर संकलित नहीं किया जाता है। साधारणतया, केवल जिलावार आकड़े संकलित किए जाते हैं। इसलिए, 1958-68 की कालावधि के लिए उत्तर प्रदेश के 54 जिलों से स्कूलवार ब्यौरा एकत्रित करने के लिये विशेष प्रयत्न करने पड़े थे। इस आश्वासन को पूरा कर दिया गया है ।

समाज कल्याण कार्य से सम्बद्ध अधिकारियों की विदेश यात्रा

3181. **श्री मोलहू प्रसाद** : क्या **विधि तथा समाज कल्याण** मन्त्री 8 अप्रैल, 1969, के अतारांकित प्रश्न संख्या 5548 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) समाज कल्याण अधिकारियों की विदेश यात्राओं के परिणामस्वरूप समाज कल्याण विभाग के समाज कल्याण कार्यक्रम में जो प्रगति की गई है, उसका ब्यौरा क्या है ; और

(ख) उनके परिणामस्वरूप जो सफलता मिली है, क्या वह विदेश यात्राओं पर खर्च हुए धन, समय और श्रम के अनुरूप है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में राज्य मंत्री (डा० (श्रीमती) फूलरेणु गुह) : (क) सम्बन्धित अधिकारी समाज कल्याण विभाग में समाज कल्याण योजना को बनाने तथा उनको क्रियान्वित के लिए उत्तरदायी हैं । अन्तर्राष्ट्रीय सम्मेलनों में भाग लेने के कारण उन्हें मूल्यवान ज्ञान तथा सूचना प्राप्त की है जो भारत में समाज कल्याण कार्यवाहियों के विकास के लिये उपयोगी सिद्ध होगी ।

(ख) इसका परिणाम लम्बे समय के बाद निकलेगा ।

Loss to Public Undertakings

3182. SHRI KARTIK ORAON : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that all the public undertakings under his Ministry are running into losses right from the beginning; and

(b) if so, (i) the total capital outlay in respect of each project ; (ii) the total losses in respect of each project ; (iii) the year when each project went into production; and (iv) the steps taken to remedy the defects ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). Of the eight undertakings under the Ministry of Steel and Heavy Engineering, Hindustan Steel Works Construction Ltd. and Tungabhadra Steel Products Ltd. have been running at a profit, Bokaro Steel Plant is still under construction, Triveni Structurals Ltd has gone into commercial production from May, 1969 and Bharat Heavy Plate and Vessels Ltd. has gone into production only in July, 1969. Of the remaining three, Hindustan Steel Ltd. earned a profit in 1964-65 and 1965-66. The required information in respect of these three undertakings is given in the attached statement As indicated in the Memorandum on Public sector Enterprises circulated with Budget Papers in February, 1969, Government have taken a number of steps to improve the working and profitability of these undertakings. The specific measures taken in the case of Hindustan Steel Ltd. were indicated in the Pamphlet "Performance of Hindustan Steel Limited" placed on the Table of the House on 5th April, 1968. In the Heavy Engineering Corporation Ranchi two senior, experienced railway officers have been appointed as Chairman and Deputy Chairman in April, 1969.

Statement

Undertaking	Capital cutlay (up to 1968-69)	Total losses (up to 1967-68)	Year of regular production.
Heavy Engineering Corporation.	Rs. 2128.0 million	Rs. 260.7 million	(a) Heavy Machine Building Plant in 1963-64 (b) Foundry Forge Plant in 1964-65 (c) Heavy Machine Tools Plant in 1966-67.
Mining and Allied Machinery Corporation.	Rs. 527.4 million	Rs. 139.98 million	1964-65
Hindustan Steel Limited	Rs. 1091.0 million	Rs. 1224.38 million	(a) Bhilai, Rourkela and Durgapur Steel Plants in 1959-60. (b) Alloy Steel Plant in 1965-66

Promotion of Scheduled Caste/Scheduled Tribe Railway Employees

3183. SHRI KARTIK ORAON : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that it becomes extremely difficult for members of the Scheduled Castes/Scheduled Tribes to get promotion on the Railways despite the special protection given by Government ;

(b) if so, the number of Scheduled Caste/Scheduled Tribe employees who have been denied promotion in due course during the last three years ;

(c) the number of Scheduled Caste/

Scheduled Tribe employees who have been removed from services during the said period ; and

(d) the number of such persons who have been degraded during this period ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) (a) : No.

(b) to (d). Do not arise.

Scheduled Caste and Scheduled Tribe Railway Employees in various Pay Groups

3184. SHRI KARTIK ORAON . Will the Minister of RAILWAYS be pleased to state :

(a) the number of employees on the Railways in the various ranges of pay upto (i) Rs 200.00 (ii) Rs. 500.00 (iii) Rs 1000.00 (iv) Rs. 1500.00 and (v) above Rs. 1500.00 : and

(b) the number of employees amongst them belonging to the Scheduled Castes and Scheduled Tribes separately ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a)

(i)	11,51,885
(ii)	1,74,879
(iii)	8,294
(iv)	1,080
(v)	495

(b)	Scheduled Castes	Scheduled Tribes
(i)	1,93,374	30,091
(ii)	12,090	1,579
(iii)	256	36
(iv)	16	2
(v)	2	—

Reservation of III Class Sleeper Berths in Frontier Mail from Delhi to Bombay Central

3185. SHRI ISHAQ SAMBHALI : Will the minister of RAILWAYS be pleased to state :

(a) the number of III class Sleeper berths in 3-tier and 2-tier available to public for reservation from Delhi to Bombay Central by the Frontier Mail ;

(b) the reasons for such limited berths ; and

(c) whether it is proposed to increase the number of berths ?

THE MINISTER OF RAILWAYS (Dr. RAM SUBHAG SINGH) : (a) 61 berths in 3-tier third class sleeper coaches are avilable on Frontier Mail for reservation from Delhi towards Bombay Central. No 2-tier sleeper coaches are provided on this train.

(b) The accomodation of various classes provided on a train has to be limited within the total prescribed load of the train, the distribution among various classes being done on equitable basis taking into account the needs of traffic. The total number of third class sleeper berths available on the train is 107 and these have been distributed among the train starting station, Delhi and other important stations on the route with a small margin for reservation demands from smaller stations. It will be observed that Delhi has been allotted a major share in the distribution.

(c) There is no proposal to increase the availability of third class sleeper berths for reservation from Delhi by Frontier Mail. The distribution of the available berths among various stations for the purpose of advance reservation is, however, reviewed from time to time in the light of actual utilisation.

टिकिट निरीक्षक कर्मचारियों को संगचल तथा यात्रा भत्ता

3186. **श्री प० ला० बाकपाल :** क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) समय-समय पर की जा रही इस मांग पर कोई संतोषजनक कार्यवाही न की जाने के क्या कारण हैं कि गार्डों की तरह ही टिकट निरीक्षक कर्मचारियों को संगचल तथा यात्रा भत्ता दिया जाना चाहिए ; और

(ख) क्या यह सच है कि पहले यह मामला एक प्रश्न के द्वारा संसद में उठाया गया था और यदि हां, तो इस मामले में अब तक कोई कार्यवाही न की जाने के क्या कारण हैं ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) नियमानुसार केवल वे कर्मचारी रनिंग कर्मचारी वर्ग में आते हैं और उन्हें रनिंग भत्ता दिया जाता है जिन पर गाड़ियां चलाने का कार्यभार और उत्तरदायित्व होता है। गार्ड इस शर्त को पूरा करते हैं, अतः उन्हें रनिंग भत्ता दिया जाता है। टिकट जांचने वाले कर्मचारी गाड़ियों में यात्रियों के टिकटों की जांच करते हैं और उन गाड़ियों के चलाने की जिम्मेदारी उन पर नहीं होती। इस दृष्टि से, वे रनिंग भत्ता के हकदार नहीं हैं। फिर भी, जब वे अपने हैडक्वार्टर से दूर रहते हैं तो वे यात्रा भत्ता पाते हैं। दोनों वेतन आयोगों द्वारा इस मांग की जांच की गई थी कि टिकट जांच करने वाले कर्मचारी रनिंग कर्मचारी माने जाएं और उन्हें रनिंग भत्ता दिया जाय, लेकिन यह स्वीकार नहीं किया गया।

(ख) जी हां, कई बार इस मामले की जांच की गयी है और हर बार यह विनिश्चय किया गया कि टिकट जांचने वाले कर्मचारी रनिंग कर्मचारी नहीं समझे जा सकते।

विधि मन्त्रालय में कथित गुटबाजी

3187. **श्री प० ला० बारूपाल** : क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 22 मई, 1969 को 'नवभारत टाइम्स' में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि विधि मन्त्रालय में अधिकारियों में चिर काल से चली आ रही गुटबाजी तथा वैर-विरोध के कारण जो हाल में चरम सीमा पर पहुंच गया है, मन्त्रालय में प्रशासनिक काम प्रायः ठप्प हो गया है ; और

(ख) यदि हां, तो क्या सरकार ऐसी प्रवृत्तियों को रोकने के लिए कोई उपयुक्त जांच करायेगी ?

विधि तथा समाज कल्याण मन्त्री (श्री गोविन्द मेनन) : (क) और (ख). प्रकाशित समाचार में किए गए अभिकथन भ्रामक तथा अशुद्ध हैं। विधि उपमन्त्री तथा विधि सचिव के बीच जो मामला था उसका निराकरण संसद के दोनों सदनों में विधि उपमन्त्री तथा विधि उपमन्त्री तथा मेरे द्वारा दिए गए वक्तव्यों से हो चुका है। यह कहना पुर्णतः गलत है कि मन्त्रालय का कार्य ठप्प हो गया है। जांच का कोई प्रश्न ही नहीं उठता।

Appointment of Scheduled Caste Persons As Watermen At Railway Stations

3188. SHRI D. R. PARMAR : Will the Minister of RAILWAYS be pleased to state ;

(a) whether it is a fact that the Scheduled Caste passengers connot touch water huts at small stations to take water due to untouchability ;

(b) if so, whether Government propose to appoint Scheduled Cast persons as watermen at all stations of the Indian Railways to eradicate untouchability during the centenary of Gandhiji ; and

(c) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No.

(a) and (b). Do not arise.

Railway Line from Badlipar to Jakhalabandha in Assam

3189. SHRI BEDABRATA BARUA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there has been a long-standing demand in Assam for a new Railway line from Badlipar to Jakhalabandha in the South Bank of the Brahmaputra ;

(b) whether such a new line which would serve three important towns *viz.* Nowgong, Jorhat and Golaghat would be given any priority in the development plans of the Railways ; and

(c) whether the Railways have any alternative plan to bring the towns and populated areas into the Railway system as the present line avoids the towns and populated areas ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). Representations have been received for the

construction of a railway line from Badulipar to Jakhalabandha. The present capacity of the existing line *via* Lumding is sufficient to meet the present requirements of the area. Due to the present difficult ways and means position and the need to conserve our meagre resources for priority projects required on defence/development considerations, it is not possible to consider to construction of this line in the near future.

बरहामपुर स्टेशन (मध्य रेलवे) पर टेलीफोन सेवा

3190 **श्री गं० च० दीक्षित** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बार-बार अनुरोध करने और आश्वासन देने के बावजूद भी बहरामपुर रेलवे स्टेशन पर टेलीफोन सेवा कार्य में कोई सुधार नहीं हुआ है और बार-बार टेलीफोन करने के बाद भी फोन का कोई उत्तर नहीं मिलता है और दूसरी ओर टेलीफोन उठाने वाला कोई न होने के कारण टेलीफोन प्रणाली उचित कार्य नहीं करती ;

(ख) क्या यह सच है कि उप रेलवे मन्त्री ने बरहामपुर के अपने दौरे के समय इस बात की ओर ध्यान दिलाये जाने पर आश्वासन दिया था कि इस संबंध में आवश्यक कार्यवाही की जायेगी ; और

(ग) यदि हां, तो आवश्यक कार्यवाही न किये जाने के कारण क्या है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) :

(क) यह सही नहीं है कि बुरहामपुर स्टेशन के सर्वजनिक टेलीफोन की कार्य प्रणाली में सुधार नहीं हुआ है और वहां टेलीफोन सुनने के लिये कोई नहीं रहता ।

(ख) जी हां ।

(ग) आवश्यक कार्यवाही की गयी है और सम्बन्धित कर्मचारियों को यह सुनिश्चित कर्मचारियों को यह सुनिश्चित करने की हिदायत दी गई है कि जो टेलीफोन आयें, उन पर तुरन्त ध्यान दिया जाये ।

मध्य प्रदेश में सरकारी क्षेत्र में ट्रैक्टर कारखाना

3191. **श्री गं० च० दीक्षित** : क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने राज्य में सरकारी क्षेत्र में एक (ट्रैक्टर कारखाना) स्थापित करने का अनुरोध किया है;

(ख) क्या इस अनुरोध पर विचार किया गया है ; और

(ग) यदि हां, तो उसके क्या परिणाम निकले हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा तथा समवाय-कार्य-मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). अन्य कई राज्यों के साथ मध्य प्रदेश भी एक राज्य था जिन्होंने राज्यों में ट्रैक्टरों के निर्माण करने के लिए प्रस्तावित सरकारी क्षेत्र परियोजना की स्थापना के लिए केन्द्रीय सरकार से कहा था । फिर भी, राज्य के प्रस्ताव से सहमत होना संभव प्रतीत नहीं हुआ और तदनुसार उन्हें सूचित कर दिया गया था ।

मध्य प्रदेश में पिछड़ी जातियां

3192. **श्री गं० च० दीक्षित** : क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में पिछड़े वर्ग में कौन-कौन सी जातियां आती हैं ; और

(ख) सरकार ने उन्हें क्या-क्या सुविधाएं दी हैं ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उप-मन्त्री (श्री मुत्थाल राव) : (क) भारत सरकार केवल अनुसूचित, खान बदोश और अर्ध-खानाबदोश आदिम जतियों को तथा उन जातियों को अन्य पिछड़े वर्गों के रूप में मान्यता प्रदान करती है जो विहित आर्थिक कसौटी पर पूरी उतरती हैं ।

(ख) शैक्षणिक रियायतें तथा छात्रवृत्तियां, छात्रावास सुविधाएं, भूमि का नियतन तथा कल्याण केन्द्र ।

मध्य प्रदेश में खानिज संसाधनों से सम्पन्न क्षेत्रों का विकसित क्षेत्रों के साथ जोड़ा जाना

3193. **श्री गं० च० दीक्षित** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि ;

(क) मध्य प्रदेश के उन क्षेत्रों को जो खाजिन संसाधनों में सम्पन्न हैं और जो औद्योगिक दृष्टि से महत्वपूर्ण हैं, विकमित क्षेत्रों के साथ रेल से नही जोड़ा गया है जिसके फलस्वरूप उन क्षेत्रों का विकास नहीं हो रहा है ; और

(ख) यदि हां, तो क्या सरकार का विचार औद्योगिक संभावनाओं से तथा इन क्षेत्रों के महत्व को देखते हुए उनका विकास करने के लिए उन्हें रेल से जोड़ने के लिए कुछ कार्यवाही करने का है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) और (ख). खान और धातु मंत्रालय द्वारा प्रायोजित ऐसी कोई खान नहीं है जो रेल सम्पर्क के लिए अब तक अर्थक्षम पायी गयी हो और वहां रेल सम्पर्क की व्यवस्था न की गई हो ।

नेपा नगर (मध्य प्रदेश) में चोरी

3194. **श्री गं० च० दीक्षित** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नेपा नगर (मध्य प्रदेश) मे 30,000 रुपये की कीमत का अभ्रक और हजारों रुपये कीमत का अन्य माल चोरी चला गया है;

(ख) यदि हां, तो चोरी का पूरा ब्यौरा क्या है और चोरी का पता लगाने के लिए क्या कार्यवाही करने का प्रस्ताव है और क्या किसी चोर को पकड़ा गया है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). मिल में अभ्रक का उपयोग नहीं होता । 30,9,66.54 रुपये के मूल्य का पारा चोरी चला गया है। पुलिस को सूचना दे दी गई थी और उचित जांच प्रारम्भ करा दी गई है ।

Export of Iron and Steel

3195. SHRI R. K. BIRLA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the target of export of iron and steel during the current year ;

(b) the names of the countries to which iron and steel will be exported during the current year ; and

(c) the amount of foreign exchange to be earned on this account ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) The target is 1,480,500 tonnes.

(b) Exports are likely to be made mainly to countries of Middle East and Africa, South East Asia, the Far East and the Americas.

(c) It has been estimated that eproximately Rs. 76 crores would be earned in foreign exchange from these exports.

Production of Salt

3196. SHRI R. K. BIRLA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the production of salt per annum ;

(b) the annual quantity of salt exported alongwith the names of the countries to which it is exported ;

(c) the basis of fixation of export prices ;

(d) the anual quantity used indigenously for industry and for human consumption ; and

(e) the steps being taken by Governme t for machanical harvesting of this commo dity ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHEMED) : (a) The Production of salt during 1968 was 5043.7 thousand M. T. as compared to 4488.2 thousand M. T. in 1967 and 4521.5 thousand M. T. 1966.

(b) A statement showing exports of salt to fareign countries during 1966, 1967 and 1968 is laid on the Table of the House. [*Placed in Library. See* No. LT- 1645/69.]

(c) It is based generally on the price at which the buyer is buying salt from countries other than India. Local market conditions are also kept in mind.

(d) A statement showing the quantity of salt used for industrial purposes and human consumption during 1966 1967 and 1968 is laid on the Table of the House. [*Placed in Library. See* No. LT—1645/69]

(e) The Central Salt and Marine Chemical Research Institute, Bhavnagar, has developed two salt harvesters *viz*. a tractor pulled salt harvester and a self-driven salt harvester, which will enable the salt works to minimise labour and reduced the cost of harvesting thereby reducing the overall cost of salt.

Both these harvesters will be further tried out extensively at the salt works in different regions before they can be manufactured on commercial scale.

Industrial Estates in Rajasthan

3197. SHRI R. K. BIRLA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the total number of Industrial Estates in Rajasthah and their location, District-wise ;

(b) how this total compares with the number of Industrial Estates in other States ;

(c) whether there is any proposal to increase the number of Estates in the Fourth Five Year Plan ; and

(d) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). A Statement is laid on the Table of the House. [*Placed in Library. See* No. LT—1646/69].

(c) No, Sir.

(d) Does not arise.

Free Travel Concessions to Railway Staff

3198. SHRI R. K. BIRLA : Will the Minister of RAILWAYS be pleased to state :

(a) the amount of money spent on free travel concessions to Railway staff during the last three years, year-wise ;

(b) whether there is a proposal to reduce the number of free Railway passes to Railway employees and to bring them on par with travel concessions given to other Government employees ;

(c) if so, the details thereof ; and

(d) if there is no such proposal, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No money as such is "spent" on this concession. Statistics showing the money value of concessions availed of by Railway staff have not been maintained in the past. However, instructions have been issued for maintenance of requisite data regarding the same from the year 1968-69.

(b) to (d). The answer is in the negative. A similar proposal was considered in great detail but could not be accepted as the same was not in line with the policy of Government and not warranted by the prevailing circumstances

Export of Rails to South Korea

3199. SHRI SRADHAKAR SUPAKAR : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the quantity and value of Rails proposed to be exported South Korea ; and

(b) whether the entire earning will be in foreign exchange ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) It is expected that during 1969-70 about 45,000 tonnes of rails valued at about Rs 45 million will be exported to South Korea.

(b) Yes, Sir.

Indian Cigarette Manufacturers Association

3200. SHRIMATI ILA PALCHOUDHURI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Indian Cigarette Manufacturers Association had submitted a memorandum to Government sometime ago and made the following main requests ;

(i) that permission may be given for setting up new factories for manufacturing cigarettes to firms wholly owned by Indians ;

(ii) that existing fully Indian-owned firms be allowed to expand their plants for increasing their production ;

(iii) that existing monopolistic concentration of cigarette manufacturing industry in the hands of foreign controlled firms be reduced or eliminated as early as may be legally possible ;

(iv) that suitable steps be taken to create congenial atmosphere for and adequate protection and support given to, small Indian concerns to set up small indigenous units in other consumer industries like soap and matches etc. ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) Does not arise.

पश्चिम रेलवे के टिकट निरीक्षण कर्मचारी संस्था की मांगें

3201. **श्री हुकम चन्द कछवाय** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पश्चिम रेलवे टिकट निरीक्षण कर्मचारी संस्था से इस आशय का कोई प्रस्ताव मिला है कि उच्चतर वेतनमानों में बहुत ही कम पद हैं और काम के मूल्यांकन के आधार पर उनमें 50 प्रतिशत की वृद्धि की जानी चाहिए; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है और इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी नहीं ।

(ख) सवाल नहीं उठता ।

रेल दुर्घटनाएं

3202. **श्री हुकम चन्द कछवाय** :
श्री नाथू राम अहिरवार :
श्री द्वा० ना तिवारी :
श्री यमुना प्रसाद मंडल :
श्री यशपाल सिंह :
श्री महन्त दिग्विजय नाथ
श्री विश्वनाथ पाण्डेय :

क्या रेलवे मन्त्री 1 अप्रैल, 1969 के तारांकित प्रश्न संख्या 812 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) वर्ष 1965-66,1966-67,1967-68 में और 1968-69 में (अप्रैल, 1969) तक रेल दुर्घनाओं के परिणामस्वरूप रेलवे की कुल कितनी हानी हुई;

(ख) दुर्घटनाओं में घायल व्यक्तियों की तथा मारे गये व्यक्तियों के परिवार के सदस्यों की सरकार ने कुल कितना वित्तीय सहायता दी थी ;

(ग) कितने मामलों में उच्च स्तरीय जांच करवाई गई है ; और

(घ) कितनी दुर्घटनाएं तोड़-फोड़ के कारण हुई और कितनी दुर्घटनाएं कर्मचारियों की लापरवाही के कारण हुई ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) अप्रैल 65 से अप्रैल 69 की अवधि में भारतीय रेलों में टक्कर, पटरी से उतरने, समपारों पर सड़क यातायात से रेल गाड़ियों की

मुठभेड़ और गाड़ियों में आग लगने की रेल दुर्घटनाओं में रेल सम्पत्ति का लगभग 4,68,18,530 रुपये की क्षति होने का अनुमान है।

(ख) सूचना इकट्ठी की जा रही है और सभा पटलपर रख दी जायेगी।

(ग) रेल संरक्षा आयोग। जांच आयोग ने मामलों की जांच की।

(घ) तैंतीस रेल दुर्घटनाएं तोड़-फोड़ के कारण और 2,796 दुर्घटनाएं रेल कर्मचारियों की गलती से हुई।

Alloy Steel Producing Units

3203. SHRI JYOTIRMOY BASU : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the number of units producing alloy steel in India in the private and public sector separately ;

(b) the estimated current and future demands for alloy steel in India ;

(c) the present total licensed capacity of the plants in the private and public sectors ;

(d) the total built in capacity ; and

(e) whether there is any expension programme ; and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (c). A statement is placed on the Table of the House.

(b) Ths demand for alloy and special steel is estimated to be 162,000 tonnes in 1969-70 and 294,000 tonnes in 1973-74.

(d) In the Alloy Steel Plant, Durgapur, the Blooming and Billet Mills have a capacity of 300,000 ingot tonnes, but the plant, as a whole, is assessed to produce 60,000 tonnes of alloy steel.

(e) Certain expansion proposals have been made both for the Alloy Steel Plant, Durgapur and for Mysore Iron and Steel Ltd., but no definite programme for expansion has been formulated yet.

Statement

	Private Sector	Public Sector
(i) Number of units procucing alloy steel in India.	About nine units have got installed capacity for manufacture of various types of alloy steel.	Two
(ii) total licensed capacity.	265,700 tonnes	(i) 60,000 tonnes of finished products in the public sector. (Alloy Steel Plant, Durgapur.)
		(ii) 77,000 tonnes of finished products in the State Sector (Mysore Iron and Steel, Ltd., Bhadravati).

Industries in West Bengal

3204. SHRI JYOTIRMOY BASU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the total number of large-scale, medium-scale and small-scale Chemical units in West Bengal;

(b) the number of persons employed, amount of productive capital invested, value of goods produced and value of goods marketed by large-scale, medium-scale and small-scale units in West Bengal, year-wise, from 1965-66 to 1968-69 ;

(c) whether small-scale Chemical units in West Bengal are in the midst of crisis ;

(d) if so, the nature of such crisis ; and

(e) the steps taken by Government to help these units to tide over their crisis ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e) . The information is being collected and will be laid on the Table of the House in due course.

Demand and Production of Billets

3205. SHRI JYOTIRMOY BASU : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the annual demand and production of billets in India from 1965-66 to 1968-69 year-wise ;

(b) the projected demand from 1969-70 to 1973-74 year-wise ;

(c) the anticipated production from 1969-70 to 1973-74 year-wise ;

(d) the causes for the shortfall in production ; and

(e) the recommendations of the Steel Price Committee (1963) regarding supply of billets ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) The billet re-rolling capacity of the registered re-rollers on two shift basis is assessed at about 2.76 million tonnes per annum. The actual demand for billets is, however, dependent on the demand for the finished products. Precise estimates of demands for billets from 1965-66 to 1968-69 have not been made.

The total production of saleable in these years was as follows :

Year	Production (In million tonnes)
1965-66	0.85
1966-67	1.16
1967-68	1.24
1968-69	0.89

Till the middle of last year there were hardly any complaints of shortage of billets during the last 2-3 years.

(b) The demand of billets for re-rollers during 1969-70 is estimated to be 1.2 million tonnes rising to approximately 2.00 million tonnes by 1973-74.

(c) The estimated availability of billets for sale from main steel producers during 1969-70 is anticipated to be 890,000 tonnes. Taking into consideration the expansion of Bhilai from 2.5 to 3.2 million tonnes, the availability of billets in 1973-74 would be 1.5 million tonnes.

(d) Production of billets during 1968-69 was less than in 1967-68 because of labour troubles is IISCO and Durgapur Steel Plants and technical difficulties in D. S. P's blooming and billet mills. Besides one of TISCO's blast furnaces was under re-lining for about six months in 1968-69.

(e) Presumably, the Hon'ble Member refers to the Raj Committee. The Raj Committee have recommended that in the next few years, the quantity of billets available to the re-rollers should not be less than 0.9 million tonnes.

Supply of Fish Plate quality Billets to Burma

3206. SHRI JYOTIRMOY BASU : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government's attention has been drawn to a report published in the "Economic Times" dated the 24th May, 1969 under the caption "Export orders may go by default" ;

(b) whether there is any substance in the statement contained in the said report to the effect that "India is likely to lose Rs. 7 crores in foreign exchange on the Burma Railways order because the main producers failed to supply fish plate quality billets ; and

(c) if not, what is the correct position ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (c). Yes, Sir. I would invite attention in this connection to the answer given by me on the 29th July, 1969 in this House to Unstarred Question No. 1310.

Reservation of berths and seats in Mithila Express

3207. SHRI BHOGENDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) what is the quota of berths and

seats to be reserved from Darbhanga Junction in the Mithila Express, North Bihar Express, Assam Mail-85 Up, Assam Mail 3 Dn and 9 Up trains;

(b) whether Government have information that there is almost always demand for more berths from Darbhanga in the above trains; and

(c) if so, whether steps are being taken to increase the berths to cope with the increased demands?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) The following quotas have been allotted to Darbhanga Junction for reservation of accommodation in the trains referred to:—

(i) *20 Dn. Mithila Express*
First Class 1 berth
Third Class 2 sleeper berths

(ii) *22 Dn. North Bihar Express*
First Class 1 berth
Third Class 1 sleeper berth and 6 seats.

(iii) *85 Up Assam Mail*
Third Class 1 sleeper berth

(iv) *9 Up Kanpur Express*
Third class 2 sleeper berths.

No quota has been allotted to Darbhanga Junction for reservation of accommodation by 3 Dn. Assam Mail.

(b) There is regular demand in excess of the quotas allotted for berths on 22 Dn. North Bihar Express and 85 Up Assam Mail from passengers from Darbhanga in third class sleeper only. On other trains the existing quotas have been found to be adequate.

(c) It has been decided to increase the quota of third class sleeper berth allotted to Darbhanga Junction by 85 Up Assam Mail to 4 berths and by 22 Dn. North Bihar Express to 2 berths with effect from 20.8.1969.

रेलवे सुरक्षा दल के विधि स्नातकों के लिए प्रोजीक्यूटर का प्रशिक्षण

3208 श्री रामावतार शास्त्री: क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि गत वर्ष उनके मन्त्रालय ने रेलवे सुरक्षा दल के विभागीय विधि स्नातकों को प्रोजीक्यूटर का प्रशिक्षण प्राप्त करने के लिये पुलिस प्रशिक्षण कालेज, फिल्लौर (पंजाब) भेजा था;

(ख) यदि हां, तो विभिन्न रेलवे विभागों के रेलवे सुरक्षा दल के कितने विभागीय अधिकारियों ने प्रशिक्षण प्राप्त किया और उनके प्रशिक्षण पर सरकार ने कितनी धन-राशि खर्च की; और

(ग) विभिन्न रेलवे विभागों में अब तक प्रोजीक्यूटरों के पदों पर कितने विभागीय प्रशिक्षित प्रोजीक्यूटरों को नियुक्त किया गया है?

रेलवे मन्त्री (डा० राम सुभग सिंह): (क) जी हां।

(ख) और (ग). 1968 में 6 विभागीय विधि स्नातकों को (पूर्वोत्तर सीमा रेलवे और दक्षिण पूर्व रेलवे का एक-एक और पूर्वोत्तर रेलवे और पूर्व रेलवे के दो-दो स्नातक) पुलिस प्रशिक्षण कालेज, फिल्लौर (पंजाब) में प्रशिक्षण दिया गया था। इन सभी 6 व्यक्तियों को उनकी अपनी-अपनी रेलों पर प्रोजीक्यूटर के पदों पर लगाया जा चुका है। इन लोगों के प्रशिक्षण पर (वेतन और यात्रा भत्ते को छोड़कर) लगभग 4,200 रुपये खर्च हुए।

पूर्व रेलवे सुरक्षा बल में प्रशिक्षित प्रोजीक्यूटरों की नियुक्ति

3209. श्री रामावतार शास्त्री: क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि पूर्व रेलवे सुरक्षा दल में प्रशिक्षित प्रोजीक्यूटरों की नियुक्ति नहीं की गई है यद्यपि वहां प्रोजीक्यूटरों के पद रिक्त पड़े हैं;

(ख) यदि हां, तो इसके क्या कारण हैं और अभियोजकों (प्रोजीक्यूटरों) के पद पर प्रशिक्षित विभागीय विधि स्नातकों को कब तक नियुक्त करने का सरकार का विचार है और

यदि सरकार का विचार उन्हें अभियोजकों के रूप में नियुक्त करने का नहीं है तो इसके क्या कारण हैं ;

(ग) क्या यह भी सच है कि रेलवे सुरक्षा दल में अभियोजकों के पदों पर ऐसे विभागीय कर्मचारियों को नियुक्त किया गया हैं जो न तो विधि स्नातक हैं और न ही उन्होंने पुलिस प्रशिक्षण कालेज फिल्लौर (पंजाब) में अभियोजकों का प्रशिक्षण प्राप्त किया है ; और

(घ) यदि हां, तो इन विभागीय त्रुटियों को ठीक करने के लिये सरकार का क्या कार्य-करने का विचार है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) जी हां । केवल एक मामले में प्रश्नाधीन उम्मीदवार एक पुनर्नियुक्त भूतपूर्व कोर्ट इंस्पेक्टर (पुलिस) है जिसे अभियोजन कार्य का काफी अनुभव है । अभियोजन अधिकारियों के घोर अभाव को देखते हुए उसे स्थानापन्न अभियोजन निरीक्षक नियुक्त किया गया है ।

(घ) उक्त उम्मीदवार की नियुक्ति विभागीय त्रुटि नहीं समझी जाती अतः किसी सुधार की आवश्यकता नहीं है ।

Extension in Tenure of Service to Railway Employees

3210. SHRI P. C. ADICHAN :
SHRI MAHANT DIGVIJAI NATH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways have decided not to grant extension in the tenure of service to any category of employees in view of the growing unemployment in the country ;

(b) if so, whether in view of similar consideration, such a ban on extensions in service of all categories of employees, including those in Independent officers, is proposed to be imposed ; and

(c) if not, the reasons therefor ?

THE MINISTER OF RAILWAY (DR. RAM SUBHAG SINGH) : (a) It has been decided that as a general rule, no extension of service should be granted beyond the age of superannuation. An exception can be made only under very special circumstances.

(b) The policy referred to in the answer to part (a) is applicable to all employees under the control of the Ministry of Railways.

(c) Does not arise.

पायरोटेनक्स इंडिया लिमिटेड, बम्बई

3211. **श्री वंश नारायण सिंह** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री पायरोटेनक्स इंडिया लिमिटेड, बम्बई के बारे में 11 मार्च, 1969 के अतारांकित प्रश्न संख्या 2535 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या अपेक्षित जानकारी इस बीच एकत्रित कर ली गई है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ;

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं ; और

(घ) जानकारी कब तक एकत्रित कर ली जायेगी तथा सभा-पटल पर रखी जायेगी ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (घ). आंकड़े विभिन्न स्त्रोतों से इकट्ठे किये जाने है, अतएव अभी तक पूरी सूचना प्राप्त नहीं हो सकी है । यह आशा की जाती है कि सूचना शीघ्र ही प्राप्त हो जायेगी ।

बेलापुर शुगर कम्पनी लिमिटेड, बम्बई

3212. **श्री वंश नारायण सिंह** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मंत्री बेलापुर शुगर कम्पनी लिमिटेड, बम्बई के बारे में 1 अप्रैल, 1969 के अतारांकित प्रश्न संख्या 4921 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच अपेक्षित जानकारी एकत्र कर ली गई है ;

(ख) यदि हां, तो उसका ब्योरा क्या है ,

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं ; और

(घ) यह जानकारी कब तक एकत्र कर ली जायेगी और सभा-पटल पर रख दी जाएगी ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (घ). आंकड़े विभिन्न स्त्रोतों से इकट्ठे किये जाने हैं, अतएव अभी तक पूरी सूचना प्राप्त नहीं हो सकी है । यह आशा की जाती है कि सूचना शीघ्र ही प्राप्त हो जायेगी ?

सैन्ट्रल डिस्ट्रीब्यूटर्स लिमिटेड, बम्बई

3213. **श्री वंश नारायण सिंह** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री सैन्ट्रल डिस्ट्रीब्यूटर्स लिमिटेड बम्बई के बारे में 25 फरवरी, 1969 के अतारांकित प्रश्न संख्या 1093 के उत्तर के सम्बन्ध में यह बतलाने की कृपा करेंगे कि :

(क) क्या इस बीच जानकारी एकत्र कर ली गई है ;

(ख) यदि हां, तो उसका ब्योरा क्या है ; और

(ग) यदि नहीं, तो यह जानकारी कब तक एकत्र कर ली जायेगी और सभा-पटल पर रख दी जायेगी ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). आंकड़े विभिन्न स्त्रोतों से इकट्ठे किये जाने हैं, अतएव अभी तक पूरी सूचना प्राप्त नहीं हो सकी है । यह आशा की जाती है कि सूचना शीघ्र ही प्राप्त हो जायेगी ।

नेशनल इण्डिया ट्रेडर्स (प्राइवेट) लिमिटेड, बम्बई

3214. **श्री वंश नारायण सिंह** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री नेशनल इण्डिया ट्रेडर्स (प्राइवेट) लिमिटेड, बम्बई के बारे में 25 फरवरी, 1969 के अतारांकित प्रश्न संख्या 1091 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या अपेक्षित जानकारी इस बीच एकत्र कर ली गई है ;

(ख) यदि हां, तो इसका ब्योरा क्या है ;

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं ; और

(घ) यह जानकारी कब तक एकत्र कर ली जायेगी और सभा-पटल पर रख दी जायेगी ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (घ). आंकड़े विभिन्न स्त्रोतों से इकट्ठे किये जाने हैं, अतएव अभी तक पूरी सूचना प्राप्त नहीं हो सकी है । यह आशा की जाती है कि सूचना शीघ्र ही प्राप्त हो जायेगी ।

Defects in Bridges on Godhra-Ratlam Section (Western Railway)

3215. **SHRI NAMBIAR :**
SHRI SATYA NARAIN SINGH :
SHRI UMANATH :
SHRI E. K. NAYANAR :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that 13 out of the 20 bridges built on the Godhra Ratlam Section on the Western Railway developed defects within four years of their being opened to traffic ;

(b) the total loss thereby ;

(c) whether Government have examined the reasons for the defects ;

(d) if so, the findings thereof ; and

(e) the steps taken by Government for completing repairs to the bridges ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, Sir.

(b) Rs. 22,000/- approximately, being the estimated cost of repairs required.

(c) Yes, Sir.

(d) The defects have arisen as a result of improper seating of girders over the bearing plates.

(e) Repairs to one out of the 13 bridges have been carried out and appear to be holding well. Further repairs are being programmed on all the remaining bridges on the same lines and are expected to be completed by 30.6.71.

Production of Sleepers in Durgapur Steel Plant

3216. SHRI SATYA NARAIN SINGH :
SHRI MOHAMMAD ISMAIL :
SHRI B. K. MODAK :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the total production of sleepers during 1965 to 1968 in the Durgapur Steel Plant, year-wise ;

(b) the total number of sleepers supplied to Railways during the same period ;

(c) the number of sleepers found defective, second class and the numer of sleepers which have been rejected on inspection ; and

(d) the total loss incurred thereby ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) :

	1965	1966	1967	1968
(a) Production of sleepers (tonnes)	70858	59050	54184	63036
(b) Sleepers supplied to Railways (tonnes)	68191	52133	55295	61700
(c) Sleepers classed as second class (Tonnes)	8468	8595	3393	5168
Sleepers rejected (Tonnes)	741	853	2979	2047

Note :— 100 Sleepers weigh 7.76 tonnes approximately.

(d) The estimated loss due to production of Second Class and defective sleepers instead of first class sleepers during the period 1965 to 1968 is approximately Rs. 43 lakhs on the basis of the difference between the price of first class sleepers and the price of second class/defective sleepers.

Durgapur Steel Plant

3217. SHRI P. RAMAMURTI :
SHRI MOHAMMAD ISMAIL :
SHRI GANESH GHOSH :
SHRI BHAGABAN DAS :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the working result of the Durgapur Steel Plant changed from profit to loss in 1967 and 1968 ;

(b) whether Government have examined the reasons ; and

(c) if so, the findings thereof and the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) The Durgapur Steel Plant made a profit of Rs. 53 lakhs in 1964-65. Since 1965-66, however, the Plant has been incurring losses.

(b and (c). A one-man Expert Committee under Shri G Pande was constituted in 1966 to go into all aspects of the working of the Plant. On the basis of the recommendations of the Pande Committee certain remedial measures have already been taken. Further, a Technical Team of the British Steel Corporation also visited the Plant and reviewed its working early last year and made a number of recommendations. Steps are being taken to improve the working of the Plant as recommended by this Team. After all this, real improvement in terms of production depands largely on the restoration of normalcy of industrial relations in the Durgapur Steel Plant.

Platform at Paravur Railway Station

3218. SHRI VISWANATHA MENON :
SHRI P. P. ESTHOSE :
SHRI K. M. ABRAHAM ;

SHRIMATI SUSEELA GOPALAN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there is no platform at Paravur Station in Kerala ;

(b) whether Government propose to build a platform there ; and

(c) if so, when the work is likely to be started ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Paravur station in Kerala has a 608 feet long rail level platform.

(b) and (c). Do not arise in view of the reply to (a) above.

पश्चिम रेलवे पर कुंड और अटेली स्टेशनों के बीच नया स्टेशन

3219. श्री भोला नाथ मास्टर : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) उनके द्वारा पहले दिये गये आश्वासन को पूरा करते हुए अलवर जिले में खिवाड़ी रींगस-फुलैरा बार्ड (पश्चिम रेलवे) के कुंड और अटेली स्टेशनों के बीच खाटूबास गांव के निकट कब तक नक रेल स्टेशन बनाया जायेगा; और

(ख) इस कार्य को करने में विलम्ब होने के क्या कारण हैं ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) आशा है, जनवरी, 1970 तक कुंड और अटेली के बीच एक हाल्ट स्टेशन खुल जायेगा ।

(ख) भारतीय सर्वेक्षण विभाग के परामर्श में हाल्ट स्टेशन के नाम को अन्तिम रूप देने और हाल्ट के लिए एक उपयुक्त स्थान के चुनाव में कुछ समय लग गया है । बरसात बीत जाने पर निर्माण-कार्य शुरू किया जायेगा ।

H.M.T. Goods Assembly Plant in Europe

3220. SHRI V. NARASIMHA RAO :
SHRI TULSIDAS DASAPPA :
SHRI N. K. SOMANI :
SHRI M. SUDARSANAM :
SHRI K. P. SINGH DEO :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is proposed to start a small assembly and machine manufacturing plant in Europe to meet foreign customers' specifications ;

(b) if so, the place where the plant will be established ; and

(c) the approximate expenditure likely to be incurred thereon ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Hindustan Machine Tools Limited are exploring the possibilities of setting up an assembly plant in Europe to meet the specific requirements of customers abroad with regard to delivery dates and diverse specifications of machine tools and accessories. The location for such an assembly plant has not yet been decided. The expenditure likely to be incurred on the proposed assembly plant will be known only after the details are worked out.

Expansion of Bokaro Steel Project

3221. SHRI C. JANARDHANAN : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether there is a proposal to expand the Bokaro Steel Project during the Fourth Five Year Plan ;

(b) if so, the details thereof ; and

(c) the estimated cost of the expansion programme ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Yes, Sir.

(b) and (c). Bokaro Stage II expansion would take its capacity from 1·7 to 4 million tonnes per annum. The Steering Group has estimated an expenditure of Rs. 330 crores on the second stage expansion which would be completed in the 5th Plan period. The following additional production capacity would be added by completion of the second

stage :

	(in tonnes)
Hot rolled sheets/strips	731,000
Cold rolled sheets/strips	675,000
G.I. sheets/strips	450,000
	1,856,000

Loan for Development of Indian Railways

3222. SHRIMATI ILA PALCHOUDHURI :
SHRI SITARAM KESRI :
SHRI P. C. ADICHAN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Government of India have requested the World Bank and the I.D.A. to grant a loan of $ 40 million for further development of Indian Railways ;

(b) if so, the details of developmental schemes for which the loan has been sought ; and

(c) the details of the loan agreements including the rates of interests on the loan, the mode of repayment and the time limit within which it has to be paid back ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes. The Government had approached the International Development Association (IDA), an affiliate of the World Bank for assistance for meeting part of the foreign exchange expenditure during years 1969-70 and 1970-71.

(b) The foreign assistance has been sought mainly for the import of components and materials for manufacture of diesel and electric locomotives and electrical multiple unit coaches for modernising traction and for the import of equipment, components and raw material for overhead electrification, signalling and telecommunication schemes.

(c) A Railway delegation is leaving shortly for negotiations with the I.D.A. and an agreement embodying the conditions *viz.*, rate of interest, mode and period of repayment etc. applicable to this Credit will be signed after the negotiations are completed and the Credit is sanctioned. Generally speaking, I.D.A. cradits are free of interest and bear only a credit fee of 3/4th of one per cent and are repayable in foreign currency over a period of fifty years.

अप्रैल, 1969 में बंगाल बन्द के कारण रेलगाड़ियों का रोका जाना

3223. **श्री भारत सिंह चौहान :**
श्री हुकम चन्द कछवाय :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) अप्रैल, 1969 में चार दिन तक बंगाल बन्द के परिणामस्वरूप दक्षिण पूर्व तथा उत्तर पूर्व रेलवे के विभिन्न स्टेशनों पर रेलवे की कितनी बोगियों तथा माल-डिब्बों को रोका गया था ; और

(ख) रेलगाड़ी की सेवायें तथा सामान का यातायात स्थगित किये जाने के कारण सरकार को कितनी हानि हुई है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) 10-4-69 को बंगाल बंद के सम्बन्ध में दक्षिण पूर्व रेलवे के विभिन्न स्टेशनों पर 7 सवारी गाड़ियां रोक दी गई थीं ।

बंद के फलस्वरूप पूर्व, दक्षिण पूर्व और पूर्वोत्तर सीमा रेलों के पश्चिम बंगाल वाले हिस्से में कोई मालगाड़ी नहीं चलायी गयी । चलती हुई गाड़ियां पश्चिम बंगाल पहुंचने के पहले ही रोक ली गयी जबकि पश्चिम बंगाल के विभिन्न स्थानों पर लदी हुई और खाली गाड़ियां जहां की तहां रहने दी गयीं । यार्डों और रास्ते में भी गाड़ियां रुकने के कारण पूर्व रेलवे में लगभग 8400 माल डिब्बे, दक्षिण पूर्व रेलवे में लगभग 6,000 माल डिब्बे और पूर्वोत्तर सीमा और पूर्वोत्तर रेलों में लगभग 2500 माल डिब्बे रुके रहे ।

(ख) 22 लाख रुपये का नुकसान होने का अनुमान है ।

Performance of Railways in Easing Drought conditions in Rajasthan

3224. SHRI R. K. BIRLA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Railways

have come to the rescue of the Government of Rajasthan for easing the recent drought conditions in that State ; and

(b) if so, the details of the work performed by the Railways in tiding over the crisis ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) Requirements of the Government of Rajasthan for movement of fodder and foodgrains to and livestock from drought affected areas in the State were fully met. During the period from 1st January to 30th June 1969, 801 Broad Gauge and 4335 Metre Gauge wagons of foodgrains and 7399 Broad Gauge and 11027 Metre Gauge wagons of fodder were loaded to the drought affected areas of Rajasthan. During the same period, 2785 Metre Gauge wagons were loaded with livestock from these areas.

The following concessions in railway freight were also granted : —

(i) Famine concession rates for fodder from a large number of stations to stations in the famine affected areas of Rajasthan were introduced as requested by the Government of Rajasthan.

(ii) Cattle feeds other than the items covered under famine concession rates for fodder, were charged at concessional rates involving a reduction of 53% in the tariff rate.

(iii) Consignments of relief articles when booked by CARE from the port of Calcutta, Bombay and Madras to the District Magistrates of the drought affected districts or when booked from any station in India and consigned to the Rajasthan Chief Minister's Drought and Flood Relief Fund, Jaipur, were carried free.

(iv) 20% concession was granted for the transport of cattle from the drought affected areas to any station in India for the purpose of saving them from starvation. The same concession has also been extended for the return journey of the cattle to Rajasthan.

Attack on Railway Employees on the N. Rly.

3225. SHRI RABI RAY :
SHRI N. R. DEOGHARE :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that one Railway employee was shot at by dacoits on the 5th May, 1969 at Guldhar and the other was stabbed at Hapur by the miscreants ; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) The details of the two incidents, as reported by the Inspector-General of Police, Uttar Pradesh, are as under :—

(i) 8-9 Armed dacoits entered Assistant Station Master's Office, Guldhar Railway station on Ghaziabad-Meerut line, on the night of 5/6-5-1969. They demanded the key of the cash box from him, which he refused to part with. Thereafter a scuffle ensued and the dacoits fired at the Assistant Station Master inflicting injuries on him. On hearing the alarm raised by other Railway Staff, villagers residing near by rushed towards the station. On seeing them approaching, the dacoits fled away without removing any property. A case on crime No. 44 under sections 395/307/397 IPC was registered at GRPs/Meerut City. 4 Persons have so far been arrested and the case in pending investigation.

(ii) Shri J.P. Sharma, T.T.E. was checking tickets at platform No. 1 at the Railway station Hapur on 10-5-1969, after the arrival of train No. 375 UP. He was stabbed by a passenger (a Nihung Sikh) who was detected by him, travelling without ticket. A case on crime No. 76 under sections 324/307 IPC, has been registered at GRPs, Ghaziabad. The accused has since been arrested and challaned.

Monopolistic position of public undertakings

3226. SHRI D. N. PATODIA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(b) whether Government's attention has been drawn to the news-item appearing in the 'Economic Times' dated the 12th June, 1969 wherein it has been stated that Government are contemplating to debar private sector firms from bidding in competition with Government undertakings for supplies to other units in the Public sector ;

(b) whether there is any move also on the part of Government to make it compulsory for the private sector firms to buy compulsorily a larger share of their demand of machines/material from the public sector projects than hither-to fore ; and

(c) if so, the justification of the move and whether blocking of the competition will further create a near monopolistic position which will effect the cost of production, which is already high, adversely ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise

Use of Mosques

3227. SHRI ABDUL GHANI DAR : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that thousands of mosques in Punjab, Himachal Pradesh, Haryana and Delhi are used for keeping pigs and cattle and also as Government godowns etc ; and

(b) if so, whether Government propose to convert them into Schools, hospitals, mandirs, and gurdwaras ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) The Governments of Delhi, Himachal Pradesh and Chandigarh have informed that mosques in their territories are neither being used for keeping pigs and cattle nor for Government godowns etc. The Government of Haryana has stated that the approximate number of mosques under unauthorised possession in Haryana is 4139, out of which 134 mosques are under the occupation of various Government Departments and are being used as schools and hospitals. The remaining mosques are under unauthorised occupation of individuals who are using them as dwelling houses, mandirs and gurdwaras. These individuals use the mosques according to their will and requirements. The Punjab Government has intimated that mosques in their territories are neither being used for keeping pigs and cattle nor for Government godowns etc. except of Patiala District for which information is being collected. The same will be placed on the Table of the House as soon as it is received

The information has not so far been received from the Central Government Department of Works, Housing and Urban Development. The same will be placed on the Table of the House as soon as it is received.

(b) So far as the Governments of Delhi, Himachal Pradesh and Chandigarh are concerned, the question does not arise. The Governments of Haryana and Punjab have no proposal under their consideration to convert the mosques into schools, hospitals, mandirs and gurdwaras.

Mosques and grave-yard land under-occuptation by Government in the capital.

3228 SHRI ABDUL GHANI DAR : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that some mosques in the Capital are under the Central Public Works Department and thousands of bighas of grave-yard land has been occupied by Government for offices and residential quarters ; and

(b) if so, whether Government have paid the price therefor to the Wakf Committee ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Central Public Works

Department are collecting the necessary information in regard to mosques, if any, under their control and desired time for furnishing the details. The details with respect to Central Public Works Department will be placed on the Table of the House as soon as received.

As for graveyard lands, no area of any graveyard has been occupied by the Delhi Administration for its offices and quarters. Delhi Development Authority has informed that none of the wakf land is under the unauthorised occupation of the Delhi Development Authority and that Delhi Development Authority has not constructed any office or quarters on wakf land. The Municipal Corporation of Delhi has stated that the position is being ascertained. The same will be furnished as soon as received.

(b) In the case of Delhi Administration and Delhi Development Authority, the question does not arise. As regards the Central Public Works Department and the Municipal Corporation of Delhi, the information has not so far been received. The same will be placed on the Table of the House as soon as received.

Projects in India running with Russia Collaboration

3229. SHRI TULSIDAS DASSAPPA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number and names of projects in India running with Russian collaboration ;

(b) the total investment made by the Indian Government and the Government of Russia in these projects, separately, since 1956 ; and

(c) the number of Russian Engineers working in each such project at present ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The number and names of the projects set up/being set up with Soviet Collaboration are as below :—

1. Bhilai Steel Plant, Bhilai.
2. Heavy Machine Building Plant, Ranchi.
3. Coal Mining Machinery Plant. Durgapur.
4. Opthalmic glass Project, Durgapur.
5. Korba Coal Mining Project, Korba.
6. Neyveli Thermal Power Station, Neyveli.
7. Antibiotics Drugs Project, Rishikesh.
8. Synthetics Drugs Plant, Sanatnagar.
9. Surgical Instruments Plant, Guindy.
10. Kotah Instruments Project, Kotah.
11. Barauni Oil Refinery, Barauni.
12. Heavy Electrical Project, Hardwar.
13. Coal Washery, Kathara.
14. Sixth Blast Furnace, Bhilai.
15. Bokaro Steel Plant, Bokaro.
16. Korba Aluminium smelter, Korba.
17. Exploration of oil and gas by Oil and Natural Gas Commission.

(b) The total investment made by the Indian Government and the amount of Soviet Credit utilized in some of these projects is as follows :—

S. No	Name of the Project	Amount invested by the Govt of India upto 31.3.69	Amount of Soviet credit utilised upto 31.3.69
		Rs. Lakhs	Rs. Lakhs.
1.	Heavy Ele trical Equipment Plant, Hardwar	7002.61	15.33
2.	Kotah Instruments Project, Kotah	576.49	177.21
3.	Opthalmic Glass Project, Durgapur	407.00 (upto June, 1969)	121.09 (upto June, 1969)

Information in respect of the remaining projects is being collected and will be laid on the Table of the House in due course.

(c) The number of Soviet Engineers working in the various public sector Corporation and projects set up with Soviet Collaboration is as follows (as on 1/1/68) :

S No.	Name of the Project	No. of Specialists
1.	Heavy Engineering Corporation (Heavy Machine-building plant)	95
2.	Mining and Allied Machinery Corporation (Coal Mining Machinery Plant)	26
3.	National Coal Development Corp.	16
4.	Neyveli Lignite Corporation	12
5.	Bhilai Steel Plant	71
6.	Indian Drugs and Pharmaceuticals Ltd.	25
7.	Singrauli Project	Nil
8.	Korba Thermal Power Station	2
9.	Indian Oil Corp.	7
10.	Oil and Natural Gas Commission	40
11.	Instrumentation Ltd.	12
12.	National Instruments Ltd. (Opthalmic Glass Project)	8
13.	Bharat Heavy Electricals	91
14.	Bokaro Steel Ltd.	168
15.	Bharat Aluminium Co. Ltd.	Nil
16.	Lower Sileru Project	Nil
17.	Bhakra Management Board	Nil

Mining and Allied Machinery Corporation

3230. SHRI HIMATSINGKA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the Mining and Allied Machinery Corporation has been passing through chaotic conditions ;

(b) if so, whether with a view to improving these conditions, his Ministry as a first step propose to change the top level administration ;

(c) the precise factors contributing to the said chaotic conditions and how far Government consider the top level management responsible for that ; and

(d) whether he made an on-the-spot enquiry into the matter and if so, the outcome thereof ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) The Mining and Allied Machinery Corporation has been facing certain difficulties on accout of which it has not been able to reach its targets.

(b) No, Sir.

(c) The two major factors responsible for the lack of progress are :—

(A) the fact that the demand for mining machinery fell considerably short of expectations which made it necessary for the undertaking to diversify its production ; and

(B) the poor productivity in the circumstances prevailing in Durgapur.

The top management has been trying to deal with these problems and some signs of improvement are noticeable in recent weeks.

(d) I visited the plant with a view to understand the problems and the difficulties encountered by it so that I could be of assistance in finding solutions to them.

Shortage of Raw Material in Engineering Units

3231. SHRI HIMATSINGKA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that more than 200 Engineering units have of late been on the verge of closure in the absence of any definite policy for the allocation of raw material ;

(b) whether the industry has submitted a memorandum to Government in this regard and, if so, the precise difficulties faced by the industry as explained in the memorandum ; and

(c) Government's reaction to help the engineering industry to extricate itself from the critical situation ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Government have no information.

(b) Government have received a memorandum from the Engineering Association of India (Northern Region) that the units which have been transferred from the D G.T.D. in view of the changed definition of the Small Scale Industry, are starving for want of scarce categories of iron and steel items.

(c) Continuous efforts are made for larger allocation of scarce categories of iron and steel items to small scale industries.

Setting up of Industries in Collaboration with West Germany

3232. SHRI BABURAO PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Shri Nijalingappa, Congress Prisident stated in New Delhi on the 16th June, 1969, after his month-long tour abroad, that there were complaints in West Germany about the Indian Government not giving decisions for along time on offers to set up certain industries ;

(b) if so, what were these industries in which West German collaboration was sought and to what extent ; and

(c) the reasons why important decisions are being put off indefinitely ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Government's attention has been drawn to a Press Report on the Statement made by Shri Nijalingappa, Congress President, regarding the need to eliminate administrative delays in the processing of foreign collaboration applications.

(b) and (c). Since the establishment of the Foreign Investment Board on the 10th December, 1968, 17 applications for foreign collaboration with West German parties have been approved by Government. Only 7 applications involving West German collaboration, which are more than 3 months old, are at present under consideration of the Government. The Industries involved include photo engraving, chrome plating and recoppering equipment, lock sets, cable accessories, plant for plastic extrusion and synthetic fibre and filament spinning, prepegs and premix—plastic material, flexible plastic hoses and textile machinery. Out of the 7 applications, 3 applications also involve foreign capital participation. These applications are being urgently processed in consultation with the Ministries/agencies concerned.

While every effort is made to expedite disposal of proposals for foreign investment and collaboration, it is essential that such proposals must be carefully scrutinised so as to ensure that they are in the national interest and are consistent with the policies of Government.

Testing of Prototype Tractors

3233. SHRI N. SHIVAPPA :
SHRI GADILINGANA GOWD :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have arrived at any decision regarding the testing of prototype tractors ; and

(b) whether Government propose to extend facilities for establishing a new under-

taking by the Punjab State Industrial Development Corporation in collaboration with M/s. Agromachine Techno-export, Bulgaria ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) In examining proposals received for manufacture of tractors and in according their approval to such proposals, Government stipulate that prototypes of such tractors should be got tested at the Tractor Training and Testing Station, Budni and that any modification or improvements in the tractor found necessary as a result of such tests should be incorporated in the tractor to be manufactured in the country.

(b) Though the Punjab State Industrial Development Corporation had earlier shown interest in manufacturing the Bolgar tractor in collaboration with M/s. Agromachina and Technoexport of Bulgaria, they have now withdrawn their proposal as this tractor has not been found suitable for Indian conditions as a result of the tests conducted on this tractor at Tractor Training and Testing Station, Budni.

Recognition to Madhya Railway Karamchari and Pashchim Railway Karamchari Sanghs.

3234. SHRI GADILINGANA GOWD : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that recognition has not so far been given to the Madhya Railway Karamchari and Pashchim Railway Karamchari Sanghs, which have been functioning for the last several years and the membership of those Sanghs is higher than that of the recognised Unions ;

(b) whether the recognition of these Sanghs as per the extant rules has become essential ; and

(c) if so, whether Government would consider the cases of their recognition and, if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) These two Unions have not been recognised by the Railway Administration in consideration of all the aspects of the matter ; their claimed membership is not higher than that of the recognised Unions functioning on the respective Railways.

(b) No, Sir.

(c) Does not arise.

Selection of Stenographers on Northern Railway

3235. SHRI GADILINGANA GOWD : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4309 on the 25th March, 1969 regarding selection of Stenographers on the Northern Railway and state :

(a) whether the required information has since been collected ; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). The matter is still under consideration.

Upgrading of Stenographers' Posts on Northern Railway

3236. SHRI GADILINGANA GOWD : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4311 on the 25th March, 1969 regarding upgrading of Stenographers posts on the Northern Railway and state :

(a) whether the required information has since been collected ; and

(b) if so, the details thereof

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). The information has since been collected and the matter is under examination with a view to providing Stenographers in appropriate grades.

Derailment of Secunderabad-Bangalore Express on 21st June, 1968

3237. SHRI N. SHIVAPPA :
SHRI K. P. SINGH DEO :
SHRI RAMACHANDRA VEERAPPA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether is a fact that the Secunderabad-Bangalore Express derailed between Jadcharla and Mahbubnagar stations on the

South Central Railway on the morning of 21st June, 1969 ;

(b) if so, the cause of the accident ;

(c) whether the culprits have since been apprehended ; and

(d) the amount of compensation paid to the victims of derailment ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) The accident was due to sabotage of track.

(c) No. C.I.D., Hyderabad is investigating the matter.

(d) In this accident no one was killed or grievously injured. Three persons sustained only minor injuries. No claim for compensation has so far been received.

दिल्ली-हावड़ा एक्प्रेस रेलगाड़ी

3238. **श्री भारत सिंह चौहान :**
श्री वंश नारायण सिंह :
श्री हुकम चन्द कछवाय :
श्री राम सिंह अयरवार :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेल सड़क यात्री समिति ने यह मांग की है कि कानपुर और मुगलसराय के बीच दिल्ली से हावड़ा जाने वाली सभी एक्सप्रेस रेलगाड़ियों को बारास्ता इलाहाबाद की अपेक्षा बरास्ता कानपुर लखनऊ, प्रतापगढ़ तथा वाराणसी चलाना चाहिये; और

(ख) यदि हां, तो उस पर सरकार ने क्या कार्यवाही की है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) रेल-सड़क यात्री समिति से इस तरह का कोई अनुरोध प्राप्त नहीं हुआ है ।

(ख) सवाल नहीं उठता ।

हैवी इंजीनियरिंग कारपोरेशन, रांची में बेकार पड़ी मशीनें

3239. **श्री नाथूराम अहिरवार** : क्या **इस्पात तथा भारी इंजनियरिंग** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रांची स्थित हैवी इंजीनियरिंग कारपोरेशन में कुछ मशीनें पुरानी तथा अनुपयोगी हो जाने के कारण बेकार पड़ी हैं ;

(ख) यदि हां, तो ऐसी मशीनें कितनी हैं और उसका मूल्य कितना है ;

(ग) इन मशीनों का आयात किन देशों से किया गया था ;

(घ) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ; और

(ङ) यदि कोई कार्यवाही नहीं की गई है, तो उसके क्या कारण हैं ?

इस्पात तथा भारी इंजीनियरिंग मन्त्रालय में राज्य मन्त्री (श्री कृष्ण चन्द्र पन्त) : (क) हैवी इंजीनियरिंग कारपोरेशन में कोई उत्पादक मशीन पुरानी अथवा अनुपयोगी होने के कारण बेकार नहीं पड़ी हैं ।

(ख) से (ङ). प्रश्न नहीं उठते ।

Joint Ventures between India and Nepal

3240. SHRI D. R. PARMAR : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there are plans for developing joint ventures in a number of fields between India and Nepal ;

(b) whether the joint ventures are likely to be in the private sector or in the public sector and the extent of the participation of the two sectors ; and

(c) whether such an initiative has satisfied the Nepalese Government and if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). There are no plans as such for setting up Indo-Nepal Joint Ventures. However, a proposal for formation of Joint Industrial Cooperation Council or other like organisation to aid and assist

in the process of industrialization of Nepal is under consideration. One industrial estate was established in Nepal at Patna (Kathmandu) with the assistance of India. There is also a proposal to start two more industrial estates at Nepalganj and Dharan with the assistance of India.

Purchase of Special Materials at the Time of visits by Foreign Dignitaries

3241. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that special furnishings, catering materials etc. were purchased when special dignitaries from abroad visited India ;

(b) if so, the value of goods so purchased on each occasion during the last three years ;

(c) the quantity of such goods which are still in stock and the quantity not traceable now ; and

(d) the reasons for the losses and the value thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, some crockery was purchased in January, 1968.

(b) Rs. 70.62 on 27.1 1968.

(c) All the items purchased, namely 8 cups and 8 saucers, are still in stock.

(d) Does not arise.

Running of more Trains between Bombay and Delhi via Itarsi and Bombay-Allahabad Sections

3242. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) the reasons why Delhi Calcutta, Delhi-Madras, Delhi-Bombay via Ratlam, Delhi-Amritsar sections have more Passenger, Mail and Express trains running than those between Bombay and Delhi via Itarsi and Bombay-Allahabad sections ;

(b) whether Itarsi and Bombay-Allahabad Sections will also be provided with the requisite number of trains ; and

(c) if so, by what time and what trains ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The number of passenger carrying trains running each section depends upon the pattern and quantum of traffic on the one hand and the availability of necessary resources by way of line capacity, terminal facilities etc. on the other. No parity, as such is maintained between the number of services on the various sections.

(b) and (c). In order to augment the train accommodation available on the Delhi-Itarsi section, it is proposed to put on 3 additional coaches by 57/58 Amritsar-Bombay Expresses between New Delhi and Itarsi, consequent upon their dieselisation with effect from 1-10-69. An additional service on this route is also being provided by way of the Biweekly Utkal Express, which will run from Puri/Bhubaneswar to New Delhi via Katni, Bina and Jhansi.

Roof Collapse at Anand Parbat, Delhi

3243. SHRI C. JANARDHANAN :
SHRIMATI JYOTSNA CHANDA :
SHRI ONKER LAL BERWA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether a number of children were killed and several others injured when the roof of the hutment which housed the school cum-home for mentally retarded children at Anand Parbat in North Delhi collapsed during a storm ;

(b) whether the hutment which housed the school-cum-home was in a dilapidated condition and the Central Public Works Department had declared it unfit for residential purpose ;

(c) if so, why the school-cum-home was not shifted to a safer place to avoid any possible danger ;

(d) who was responsible for not taking steps to shift the school-cum-home to a safer place ; and

(e) whether any action has been taken against those found guilty in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) One child died and 63 received minor

injuries when the roof of one of the hutments of the School and Home for Mentally Retarded Children, Anand Parbat collapsed in the evening of the 26th May, 1969. All the injured children have completely recovered and are back in the school.

(b) Since this is a private building, C.P.W.D. is not concerned.

(c) Does not arise.

(d) and (e). The Delhi Administration have taken necessary steps by asking the concerned Sub-Divisional Magistrate to look into the following questions :

(i) Causes of the collapse ;

(ii) Persons responsible for negligence, if any : and

(iii) To recommend measures for avoiding a recurrence.

Monopolise in Production of Automobiles

3244. SHRI MADHU LIMAYE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the fact that monopolistic conditions prevail in the matter of production of trucks, passenger automobiles, Jeeps and Scooters ;

(b) if so, the number of manufacturers of these products and their share, both in terms of production and value ;

(c) whether Government intend to sanction additional units in order to create easy supply conditions and introduce stiff competition in this industry ; and

(d) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). It is not a fact that monopolistic conditions prevail in the automobile Industry. In fact, there are, at present, three manufacturers of passenger cars, seven manufacturers of Commercial Vehicles, and three manufacturers of scooters. In the case of Jeeps, there is only one manufacturer in the private sector, but that is on account of the relatively small volume of demand. Jeep type vehicles are also at present, being manufactured in the Defence Sector. The relative shares of these manufacturers in production in numbers and in value calculated in terms of the net dealer price of the respective vehicle in each category of vehicles as in 1968 are given below :

	Share of Production in numbers	Share of Production in value
Car		
Hindustan Motors	60.8%	62.7%
Premier Automobiles Ltd.	32.8%	31.2%
Standard Motor Products	6.4%	6.1%
Commercial Vehicles		
Hindustan Motors Ltd.	5.5%	—
Premier Automobiles Ltd.	9.3%	—
Standard Motor Products	1.2%	—
Tata Engineering and Locomotive Co. Ltd.	59.9%	—
Ashok Leyland Ltd.	12.1%	—
Bajaj Tempo Ltd.	8.0%	—
Mahindra and Mahindra Ltd.	4.0%	—
Scooters		
M/s. Automobile Products of India Ltd.	45.5%	43.8%
M/s. Bajaj Auto Ltd.	52.9%	54.2%
M/s. Enfield India Ltd.	1.6%	2.0%

As the prices of Commercial Vehicles have been decontrolled, similar information is not readily available regarding their relative proportions by value.

(c) and (d). In the case of trucks and Jeeps, the capacity already licensed is adequate to meet the demand. It is, therefore, not considered necessary to license additional units in these industries.

In the case of passenger cars, the production by the existing units is not adequate to cope with the demand and the question as to how additional capacity for the manufacture of passenger cars should be created to meet

the demand is already under the consideration of Government. It is in this context that the establishment of a factory for the manufacture of a low cost car in the public sector is being considered.

In the case of scooters too, production is much below demand and Government have, therefore, decided to license a new unit, with a sufficiently large capacity, in the near future.

Bihar Khadi Gramodyog Sangh

3245. SHRI BHOGENDRA JHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 8550 on the 6th May, 1969 and state :

(a) whether the required information regarding the Bihar Khadi Gramodyog Sangh has since been collected ; and

(b) if so, the details thereof and the reaction of Government thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) According to information furnished by the Khadi and Village Industries Commission, the Bihar Khadi Gramoydog Sangh has removed/suspended the persons concerned from service not because they were office bearers of the Bihar Kadi Gramodyog Sangh Karyakarta Union, but for other reasons. Shri Narendra Dev was relieved from service because of his old age and continuous illness, resulting in long and continuous absence from duties. Shri Raghunath Prasad Verma was suspended, pending an enquiry into the charges of misappropriation of a sum of Rs. 2358.48 and other irregularities. Shri Satya Narain Thakur was removed from service because the Sangh no longer required his services. His case is, however, before the Industrial Tribunal of Bihar at Patna.

Demand for increase in the rate of Commission on sale of Automobiles

3246. SHRI K. G. DESHMUKH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Automobile Dealers' Association has made a representation to the Central Government for an increase in the Commission allowed to them in the deal of automobiles ;

(b) the rate of Commission allowed by Government to the dealers at present ;

(c) the role of manufactures in fixing and sharing the commission of the dealers ; and

(d) the main recommendations of the Tariff Commission and Pande Committee regarding the quality of Indian Cars and the Commission charged by the dealers thereon ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) In their Resolution dated the 23rd January, 1957, wherein Government's decision on the various recommendations of the Tariff Commission made in its Report (1956) on the Automobile Industry were announced, Government had stated that the dealers' commission should be fixed at 10% of the ex-factory net dealer' price for passenger cars and jeeps and 7½% of the ex-factory net dealers' price for trucks, buses and other commercial vehicles, as recommended by the Commission. These rates of commission in terms of the specified percentages of ex-factory net dealers' price were prevalent till March, 1959. Since then, whenever price increases were allowed to the manufacturers, the dealers' commission was not allowed to be increased correspondingly.

The price control on commercial vehicles and jeeps was lifted with effect from the 15th September, 1968. Since then the manufacturers of these vehicles are free to determine the selling prices of their vehicles including the commission payable to their dealers.

The dealers' commission on passenger cars has been constant since March, 1959 as under :

Ambassador	1,044/-
Fiat	891/-
Standard Herald	659/-

(c) As stated in reply to part (b) above, there is no price control on commercial vehicles and jeeps and the manufacturers of these types of vehicles are now free to determine the commission to be paid to their dealers. As regards passenger cars, Govern-

ment note the ceiling ex-factory net prices and the ceiling ex-factory net retail prices (inclusive of the dealers' commission). Within the ceiling of the ex-factory net retail prices the manufacturers have freedom to adjust the dealers' commission payable on their vehicles.

(d) The Motor Car Quality Enquiry Committee, commonly known as the Pande Committee, did not go into the question of dealers' commission. The recommendations of the Pande Committee regarding the qua ity of indigenous passenger cars and the decision of Government thereon were announced in a Government Resolution No. 1(95)/67-A. E. Ind(I) dated the 12th February, 1968, a copy of which was also laid on the Table of the Sabha, on the 16th February, 1968.

The Report (1968) of the Tariff Commission on the Fixation of Fair Selling Prices of Automobiles, which contains, the Commission's recommendations on the dealers' Commission, is still under the consideration of Government. It is not considered proper to disclose these recommendations till Government have reached decisions on the various recommendations made by the Commission in its report and announced them.

जमुई मेन लाइन के कर्मचारियों की शिकायत

3247. **श्री मधु लिमये** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या एक संसद सदस्य ने पूर्व रेलवे के जमुई (मलयपुर) मुख्य लाइन पर काम करने वाले कर्मचारियों की शिकायतें सरकार को भेजी हैं;

(ख) यदि हां, तो शिकायत की मुख्य बातें क्या हैं ; और

(ग) उन पर सरकार की क्या प्रतिक्रिया है ?

रेलवे मन्त्री (डा० राम सुभग सिंह): (क) निकट अतीत में किसी संसद् सदस्य के द्वारा जमुई और मलापुर में काम करने वाले कर्मचारियों से कोई शिकायत नहीं मिली। पूर्व रेलवे में जमुई (मलयपुर) नाम का कोई स्टेशन नहीं है।

(ख) और (ग). सवाल नहीं उठता।

Staff Rendered surplus due to Shifting of Offices from Sonpur to Samastipur and Banaras

3248. SHRI D. N. TIWARY : Will the Minister of RAILWAYS be pleased to state :

(a) the number of staff rendered surplus due to the shifting of offices to Samastipur and Banaras from Sonpur ;

(b) whether a large number of such employees have been given superfluous work ; and

(c) whether there is any proposal to retrench a large number of Railway employees who have been rendered surplus due to the abolition of offices at Sonpur ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a)

Class III——— 139
Class IV——— 35

(b) and (c). No.

Delayed payment of Scholarships to Scheduled Caste/Scheduled Tribe Students in Gujarat

3249. SHRI D. R. PARMAR : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Post-Matric Scholarships to Scheduled Caste and Scheduled Tribe students were dispersed very late in the State of Gujarat for want of adequate funds from the Central Government ;

(b) if so, whether the Central Government allocated the required funds and placed them at the disposal of the State of Gujarat in time ; and

(c) if so, the reasons for late disbursement of Scholarships to Scheduled Caste and Scheduled Tribe students during the last three years ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) No, Sir.

(b) Yes, Sir.

(c) Does not arise.

Running of Mahatma Gandhi Exhibition Trains

3250. SHRI BABURAO PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) the total cost of running the Mahatma Gandhi exhibition trains—both broad-gauge and metre-gauge—for showing the Mahatma Gandhi Exhibition from August, 1969 onwards ;

(b) the number of stations at which the trains will halt ; and

(c) the exact benefits to the people by running these trains ?

THE MINISTER OF RAILWAY (DR. RAM SUBHAG SINGH) : (a) The cost of running the Mahatma Gandhi exhibition trains for a period of six months is estimated as follows :

(i) Broad-gauge	Rs. 4.84 lakhs
(ii) Metre-gauge	Rs. 3.89 lakhs
Total :	Rs. 8.73 lakhs

Ten of the coaches for this train have been in use on Defence exhibition trains and no expenditure on their conversion etc. has been incurred for the purpose of this train. The other five coaches are regular service coaches and the interest and depreciation charges on these have been taken into account in the above figures.

(b) According to the intnerary furnished by the Sub-Committee for Railway Mobile Exhibition of the National Committee for the Gandhi Centenary, the Gandhi Exhibition trains will cover about 110 stations on the broad-gauge and 100 stations on the metre-gauge.

(c) According to the National Committee for the Gandhi Centenary, the Moblie Exhibition is aimed at taking the message of Mahatma Gandhi to the masses all over the country.

Director of Hindustan Steelworks Construction Ltd.,

3251. SHRI BABURAO PATEL : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the name and qualifications of the Director of Guest, Keen and Williams Ltd., who was compelled to retire prematurely on grounds of alleged inefficiency and who has now been appointed as a Director of the Hindustan Steelworks Construction Ltd. ;

(b) the monthly emoluments which this Director previously got and the terms of his present contract with the Hindustan Steelworks Construction Ltd. ; and

(c) the exact reasons for his appointment in a public sector undertaking where the losses are already so heavy ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K.C. PANT) : (a) Shri B. N. Khosla, B. Sc. (Hons) Engineering, University of Mancheter. U.K., aud Fellow of Institute of Directors, U K., a former Director of Guest, Keen and Williams Ltd., was appointed as Director of Hindustan Steelworks Construction Limited. There is nothing to indicate that Shri Khosla was retired prematurely on grounds of alleged inefficiency by M/s. Guesl, Keen and Williams Ltd., who have in fact recorded their appreciation of the services rendered by Shri Khosla.

(d) Shri Khosla was drawing a salary of Rs. 5,500 per month from Guest, Keen and Williams Ltd. before retirement in 1968, besides a commission of 1/4 per cent. on net profits of the Company, the total remuneration being subject to annual ceiling of Rs. 1,20,000/—. He has been appointed as a part time Director of the Hindustan Steelworks Construction Ltd. and only receives allowances and an honorarium of Rs. 100/— for attending each Board meeting. He has been appointed for a period of two years with effect from the 25th January, 1969.

(c) The Hindustan Steelworks Construction Ltd. has been making profits and declaring dividends rights from the year 1965-66 when it started doing work for the Bokaro Steel Project. Shri Khosla has been appointed on the Board of this Company on the basis of his long experience in engineering concern of repute.

Import of Chemicals by State Trading Corporation

3252. SHRI N.K. SOMANI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the annual production of Hydros-

sulphite of Soda and Rangolite 'C' in India and the annual requirement of these chemicals ;

(b) the prevailing market prices of these chemicals and the price charged by the manufacturers :

(c) whether Government had asked the State Trading Corporation six months ago to import 1,000 tonnes of Hydrosulphite of Soda and 200 tonnes of Rangolite 'C'

(d) if so, how much have been the actual imports of these chemicals in the past six months ; and

(e) whether the Indian Cotton Mills' Federation has urged Government to permit the mills to import these chemicals to the extent of 40 per cent of their requirements and immediately to allow exporting mills to import these chemicals against their licences for dyes and chemicals and if so Government's decision on this request ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). A statement is attached.

(e) The information is being collected and will be laid on the Table of the House.

Statement

(a) The present requirement and the annual production of Sodium Hydrosulphite and Rangolite (C) (Jekolite) are as follows :—

Present requirement (Estimated)	Annual production	
	1968	1969
Tonnes/Per year		Jan-May
	Tonnes	Tonnes
(1) Sodium Hydrosulphite 7000/8000	5646	2554
(2) Rangolite 'C' (Jekolite) 100 - 200	64	189

(b) As there is no control over price of Sodium Hydrosulphite and Rangolite Government have no authentic information in this regard. However, it is understood that the prevailing market price of Sodium Hydrosulphite and Rangolite is Rs. 25/-per Kg. and Rs. 23 per Kg. respectively The Manufacturer's price is reported to be about Rs. 10.70 per Kg. of Sodium Hydrosulphite and Rs. 11 for Rangolite.

(c) and (d). Yes, Sir. 150 tonnes of Sodium Hydrosulphite was shipped in June, 1969 and is expected to arrive in August, 1969. 250 tonnes more of Sodium Hydrosulphite is expected to be shipped on 8.8.1969 and the balance will be shipped by the end of September, 1969.

100 tonnes of Rangolite is expected to be shipped shortly.

Payments made to Harijan Students for Educational Needs

3253 SHRI BENI SHANKER SHARMA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the amounts paid to Harijan students by the Central Government to meet their educational needs during the last three years giving the figures State wise ;

(b) the basis of such payments and the number of students benefited ; and

(c) whether Government are satisfied that the amounts spent for the Scheduled Castes and Scheduled Tribes go actually to their benefit ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) and (b). The details are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-1647/69].

Pre matric scholarships are paid according to the rules prescribed by the State Governments. Postmatric scholarships were paid according to the regulations prescribed by the Central Government.

(c) Yes, Sir.

Assistance to Rajasthan for introducing Prohibition

3254. DR. KARNI SINGH : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the introduction of prohibition in Rajasthan is suffering because the Centre is not coming forward to meet half the loss suffered by Rajasthan under this head as agreed and to give its agreed grant of Rs. 2 crores annually ; and

(b) if so, the steps taken by Government to help Rajasthan in implementing this policy ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) and (b). The Government of India have agreed, in principle, to compensate the State Government to the extent of 50% of the loss in excise revenue to be substained as a result of introduction of prohibition, for a period of 5 years. The exact amount of compensation payable to the State Government in this behalf is yet to be assessed.

Location of D.S's. Offices in Northeast Frontier Railway

3255. SHRI D.N. TIWARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Assam Government are insisting on five of the Divisional Superintendents Offices to be located in North East Frontier Railway and three of them in proper Assam area ;

(b) the mileage of North East Frontier Railway falling in Bihar, Assam and West Bengal ; and

(c) if the reply to part (a) above be in the affirmative, the reaction of the Central Government on the Assam Government's proposal ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The Assam Government has been supporting the demand for establishment of a divisional headquarters at Rangiya, Assam, in addition to the four divisional headquarters *viz.*, Katihar, Alipurduar, Lumding and Tinsukia (Transportation Division) already set up under divisionalisation scheme.

(b) Information about the length of Railway lines is not compiled state-wise, but only railway-wise. Particulars of route kilometres and track kilometres open on 31st March, 1968, are given in Statement 8 of the Supplement to the Report by the Railway Board on Indian Railways—Statistical Statements—1967-68, copies of which are available in the library of the Parliament.

(c) The Government of Assam has been informed that the setting up of a divisional headquarter at Rangiya, Assam would be considered only when traffic position in that area justifies it.

Irregularities in Recognition of Additional Capacity in Barrel Industry

3256. SHRI MADHU LIMAYE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the 85th Report of the Estimates Committee (Fourth Lok Sabha) on the irregularities committed in the recognition of additional capacity in the Barrel Industry in spite of its being on the banned list ;

(b) if so, whether any action has been initiated against the various firms involved ;

(c) whether Government propose to issue/continue a general blacklisting order against these companies ;

(d) now that new capacity has been illegally recognised, whether Government would consider removing the industry from the banned list or letting other units start operations so that the monopoly and black market profits, which these Companies earn on sale of steel sheets obtained by them at control prices, are ended once and for all ; and

(e) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) to (e). The various recommendations of the Estimates Committee made in their 85th Report are being examined by the Government's views will be furnished to the Committee and a final decision would be taken thereon after the further recommendations of the Committee have been made known to the Government.

Dieselisation of Railway Lines

3257. SHRI C. JANARDHANAN : Will the Minister of RAILWAYS be pleased to state :

(a) the progress made so far in the dieselisation of Railway lines ;

(b) the expenditure so far incurred in this respect ; and

(c) how long it will take to complete the dieselisation programme ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Dieselisation

has been carried out, either fully or partially, on 14,000 route kilometres on the Broad Gauge and 5,200 route kilometres on the Metre Gauge.

(b) Rs. 150 crores approximately.

(c) The progress of dieselisation has to be adjusted to traffic requirements, production capacity for diesel locomotives and availability of funds. No precise target can be fixed at present for completing the dieselisation programme

Case Against Officials of M/s Bennett Coleman and Company Limited

3258. SHRI ABDUL GHANI DAR : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a case regarding the abuse of power by Shanti Prashad Jain and other officials of M/s. Bennett Coleman and Company Limited has been recently challaned in the Delhi Court ;

(b) if so, when his Ministry handed over the case on the recommendation of the Finance Ministry to the Police Authorities ;

(c) whether the police have made any Sultani Gawah in this case and, if so, the names of the Sultani Gawah with their statements ;

(d) whether it is a fact that the Police took very long period for investigations ; and

(e) if so, the reasons for delay ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) A charge-sheet against Shri Shanti Prasad Jain and some others was filed in the Court of the Additional Chief Presidency Magistrate Bombay on 4.7.1969.

(b) The case was registered in the S.P.E. on the basis of a complaint dated 15.1.1964 filed by Deputy Secretary to the Government of India, Department of Revenue (Company Law Division) Ministry of Finance.

(c) Two of the accused, namely, Shri P.L. Sah and Shri T.P. George, have been tendered pardon under section 337 Cr. P.C. by the Court of the Additional C P.M. Bombay. Their statements have not yet been recorded by the trial court.

(d) and (e). As voluminous documentary evidence had to be scrutinized and intricate questions of law and fact were involved, it took time to finalise the case.

Cases filed against Office-Bearers of Bennett Coleman and Co., Ltd.,

3259. SHRI ABDUL GHANI DAR : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that on the recommendation of the Ministry of Finance a case has been registered in the Court of Additional Chief Presidency Magistrate, Bombay against Shri Shanti Prashad Jain, Sriyans Prashad Jain J. C. Jain, Partap Rai, Balmukand Ramji Lal Gupta, Hemraj Balmukand Gupta and others for the abuse of lakhs of rupees as Office-bearers of Bennett Coleman and Co., Limited ;

(b) when Government first received information and by whom ;

(c) the reason why such delay for years took place ; and

(d) the details of F.I.R. which was filed by the Police in the Court ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) On the basis of a complaint dated 15-1-64 from Deputy Secretary to Government of India, Department of Revenue (Company Law Division) Ministry of Finance, a case against Shri S.P. Jain, Shri Sriyans Prasad Jain, Shri J.C. Jain and others was registered in the C.B.I. on 23-1-64 and C.B.I. has filed a charge-sheet against Shri S.P. Jain and others in the Court of Additional Chief Presidency Magistrate, Bombay on 4-7-1969.

(b) The complaint was based on an interim note received in October, 1963 from the Inspector appointed under Section 237(b) of the Companies Act, 1956 to investigate into the affairs of this company.

(c) As voluminous documentary evidence had to be scrutinized and intricate questions of law and fact were involved, it took time to finalise the case.

(d) A copy of the F.I.R. and a copy of the charge-sheet filed by the C.B.I. in the

Court are laid on the Table of the House. [*Placed in Library. See* No. LT-1648/69]

Small-Scale Industries in U.P.

3260. SHRI VISHWA NATH PANDEY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the amounts sanctioned to the State of Uttar Pradesh for small-scale industries under the Fourth Five Year Plan : and

(b) the places in Uttar Pradesh where these industries are established and the names of places where new industries are proposed to be established during the Fourth Plan period ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAITS (SHRI F A. AHMED) : (a) Since the Fourth Five Year Plan has not yet been finalised, the amount sanctioned for Small Scale Industries in Uttar Pradesh is not yet known.

(b) Small Scale Industries have been set up in all parts of the State. However, the following places have been selected for concentrated development of small scale industries in the State :—

(1) Kanpur, (2) Agra, (3) Ghaziabad (Meerut), (4) Meerut, (5) Roorkee (Saharanpur), (6) Saharanpur, (7) Allahabad, (8) Varanasi, (9) Aligarh, (10) Lucknow, (11) Bareilly, (12) Moradabad, (13) Rihand (Mirzapur), (14) Mirzapur, (15) Gorakhpur, (16) Jhansi, (17) Dehra Dun, (18) Azamgarh, (19) Khurja (Bulandshahar) and (20) Nainital.

Handing over of Cultivable Land with North Eastern Railway to Landless Scheduled Castes

3261. SHRI VISHWA NATH PANDEY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that some cultivable land is lying vacant with the North Eastern Railway which can be put to agricultural use ;

(b) if so, the total areas of such unused cultivable land in possession of the North Eastern Railway giving details separately for each Division ; and

(c) whether Government would consider to release such lands from the Railway Administration and hand over the same to the Scheduled Castes for agricultural purposes as they are landless ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) As on 30.9.68 the area of surplus cultivable railway land lying unused on the four Divisions of N E. Railway was as under :—

	Acres
Varanasi	1216
Izatnagar	216
Samastipur	1272
Lucknow	995

(c) The Railways have been authorised to license such land to the cultivators of the adjoining field owners and in the event of their not being interested, to other applicants. The surplus land can be given for cultivatian to applicants in accordance with the extant rules.

Incentive to Cottage Industries in U.P.

3262. SHRI VISHWA NATH PANDEY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government of Uttar Pradesh have sent any Schema for giving incentive to the cottage industries in the State during 1969-70 ; and

(b) if so, the details thereof and the steps proposed to be taken by Government in regard thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The State Government of Uttar Pradesh sent five schemes for the development of the silk industry for implementation in 1969-70 at a total cost of Rs. 6.2 lakhs. An amount of Rs. 5.4 lakhs has been approved by the Planning Commission for the purpose for the financial year 1969-70.

2. The State Khadi and Village Indus-

tries Board of Uttar Pradesh discussed its proposals for development of different cottage industries with the Khadi and Village Industries Commission. On the basis of this discussion, for the year 1969-70 the following financial allocations in respect of different cottage industries have been made by the Commission :

(Rs. in lakhs)

S. No.	Industry	Grant	Loan	Total
I.	Khadi	10.51	291.19	301.70
II.	Village Industries			
1.	Processing of cereals and pulses	3.63	10.40	14.03
2.	Village Oil	1.29	13.83	15.12
3.	Village Leather	2.34	5.58	7.92
4.	Cottage Match	0.35	2.80	3.15
5.	Gur and Khandsari	0.90	11.52	12.42
6.	Palmgur	0.28	0.55	0.83
7.	Non-edible oils and soap	0.77	4.67	5.44
8.	Handmade paper	—	0.50	0.50
9.	Beekeeping	0.70	0.15	0.85
10.	Village Pottery	1.64	3.93	5.57
11.	Fibre	0.63	0.56	1.19
12.	Carpentry and Blacksmithy	1.44	3.52	4.96
13.	Lime Manufacturing	0.26	1.50	1.76
14.	Gobar Gas (Methane)	0.42	0.94	1.36
15.	Gramodyog Sales Depot	0.31	1.02	1.33
16.	Integrated Development Programme	2.32	—	2.32
	Total for II	17.28	61.47	78.75
	Total for I+II	27.79	352.66	380.45

Microwave Telecommunication System in Southern Railway

3263. SHRI M. S. OBEROI : Will the Minister of RAILWAYS be pleased to state :

(a) whether microwave telecommunication system has been introduced in certain sections of the Southern Railway ;

(b) if so, how it is working and what would be its main advantages to the passengers as well as to the management ;

(c) whether it is proposed to introduce the microwave telecommunication system in other sections of the Railways ; and

(d) if so, the details of the programme, if any worked out in this regard ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) The microwave system of telecommunication introduced on Southern Railway has been working satisfactorily and has proved very useful. The main advantage of the microwave radio telecommunication system is to provide reliable, adequate and improved operational circuits, connecting Zonal Railway Headquarters to Divisional Headquarters and important points of operation, thereby increasing the operational efficiency.

(c) Yes.

(d) By the end of the Fourth Five Year Plan it is expected to provide an integrated network of Microwave radio communication

connecting the Railway Board with all the Railway Zonal Headquarters and Divisional Headquarters of the various zones as well as other important points of operation.

औद्योगिक नीति को उदार बनाना

3264. **श्री ओंकार लाल बेरवा :**
श्री यशपाल सिंह :

क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने अपनी औद्योगिक नीति उदार कर दी है ;

(ख) क्या यह भी सच है कि पहले 71 वस्तुओं के उत्पादन के बारे में संरक्षण दिया जाता था ;

(ग) यदि हां, तो उपर्युक्त वस्तुओं की संख्या अब कम करने के क्या कारण हैं ; और

(घ) इस निर्णय से किन-किन कारखानों पर प्रतिकल प्रभाव पड़ा है ?

औद्योगिक, विकास, आन्तरिक व्यापार तथा समवाय कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (घ). सरकार की नीति यह रही है कि जहां तक वांछनीय समझा जाता है औद्योगिक लाइसेंस नियंत्रण से छूट दी जाती है और समय-समय पर भिन्न-भिन्न प्रकार की छूट दी जाने की घोषणा की गई है ।

अक्टूबर, 1966 में घोषित की गई छूट के अनुसार विद्यमान औद्योगिक उपक्रमों को उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के अन्तर्गत बिना कोई औद्योगिक लाइसेंस प्राप्त किए किसी नई वस्तु का निर्माण करके उत्पादन में विविधता लाने की पूरी स्वतन्त्रता दे दी गई थी बशर्ते की शर्तें पूरी करा दी जाये । इनमें से एक शर्त यह थी कि इस प्रकार की निर्बाध विविधता की अनुमति उस समय घोषित की गई उद्योगों की तदर्थ सूची, जिनमें, 71 वस्तुओं के नाम दिए गए हैं, के मामले में लागू नहीं होगी जिसमें, लघु क्षेत्र की रुचि थी । 71 वस्तुओं की इस सूची की मार्च, 1967 में समीक्षा की गई थी और 47 वस्तुओं को एक सूची घोषित की गई थी जो पूर्ण रूपेण लघु उद्योग के लिए ही सुरक्षित थी । इस सूची की हर साल समीक्षा की जाती है और जून, 1969 में उन वस्तुओं की सूची जिनमें निर्बाध रूप से विविधता लाने की अनुमति नहीं दी जाती । चूंकि लघु उद्योग उन वस्तुओं में रूचि रखता है, उनको भी समीक्षा की गई थी जिससे कि यह लघु उद्योग के लिये रक्षित उद्योगों की वर्तमान सूची के अनुरूप हो सके । कुछ वस्तुओं को जो या तो अधिनियम की प्रथम अनुसूची में आती है या उनसे नियंत्रण हटा लिया गया था जिनमें बढ़िया किस्म की टैक्नालाजी से हैं की आवश्यकता पड़ती है और अधिक पूंजी लगती है, पहली सूची से हटा लिया गया था ।

25 वस्तुओं की दूसरी सूची जो अधिनियम की प्रथम अनुसूची के अन्तर्गत नहीं आती है, अलग से घोषित की गई थी और यह स्पष्ट कर दिया गया था कि मध्यम तथा बड़े पैमाने के जो उद्योग जो इन क्षेत्रों में क्षमता स्थापित करना चाहते हैं उन्हें कोई भी सहायता नहीं दी जाएगी । अत: अभी भी 72 उद्योग ऐसे हैं जिनका लघु क्षेत्र में विकास करने का विचार है ।

Demonstration by Staff of Traffic Accounts Office, Northern Railway, Delhi

3265. SHRI K. RAMANI :
SHRI E. K. NAYANAR :
SHRI UMANATH :
SHRI MOHAMMAD ISMAIL :

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 5621 on the 8th April, 1969 regarding demonstration by staff of Traffic Accounts office, Norther Railway, Delhi and state :

(a) whether instructions have been issued to the Northern Railway authorities to fill up the short term vacancies ; and

(b) if not, the reason for delay and when it is likely to be issued ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No Sir.

(b) The question is under examination in consultation with all the Railways and a decision will be taken shortly.

Relief to Railway Staff reaching maximum of their Scales of Pay

3266. SHRI E. K. NAYANAR :
SHRI K. M. ABRAHAM :
SHRI B. K. MODAK :
SHRI MOHAMMAD ISMAIL :

Will the Minister of RAILWAYS be pleased to state :

(a) whether he assured vide his letter No. E (L) 68UTI 4, dated the 7th May, 1969 that the question of giving some relief to the staff, including Accounts clerks, who have been at the maximum of their scales of pay is under consideration and a decision is expected to be taken shortly ; and

(b) whether any dicision has since been taken and, if so, the way in which the stagnation of the Accounts staff who are blocked at Rs. 180/- is proposed to be removed ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes Sir.

(b) The matter is under active consideration, and a decision will be taken as soon as possible.

Demand made by All India Ungraded Railway Accounts Staff Association

3267. SHRI K. RAMANI :
SHRI E. K. NAYANAR :
SHRI C. K. CHAKRAPANI :
SHRI SATYA NARAIN SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether he received a copy of the Resolutions adopted in the General Body Meeting of the All India Ungraded Railway Accounts Staff Association held on the 19th April ; and

(b) if so, the steps taken by Government to meet the demands mentioned in the resolution ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) It is understood that in their annual general body meeting this Association on 19.4.69 passed resoultions on their demands which interalia included the following :

1. Equal Pay for Equal work.
2. No stagnation at Rs. 180.
3. Automatic promotion after 10 years of service.
4. Revision of Pay structure.
5. Withdrawal of automation.

(b) Government could not accede to any of these demands excepting that the question of providing some relief to the staff who are stagnated at the maximum of their scale is under active consideration of the Government and a decision will be taken as early as possible.

Duties Performed by Clerks Grade I and II

3268. SHRI GANESH GHOSH :
SHRI MOHAMMED ISMAIL :
SHRI P. RAMAMURTI :
SHRI SATYA NARAIN SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that it was stated by the Dy C.A.O. (G) in the Permanent Negotiation Machinery meeting with the Western Railway Employees' Union held at Bombay on the 30th November, 1967 that "the Board have already advised that there is no difference in the duties performed by the Clerks Grade I and Clerks Grade II, i.e. all the Clerks are required to perform the same or identical duties ; and

(b) if so, the reasons for the difference in scales of pay and the steps taken by Government to remove this discrimination ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) It was explained, in the course of discussion, to the Western Railway Employees Union that the duties performed by clerks whether Gr.I or Gr.II were essentially clerical in nature and not that they were the same or identical.

(b) As there is difference in the degree of responsibilities and duties, separate scales of pay have been allotted to Clerks Gr.I and

Gr.II in accordance with the specific recommendations of the Second Pay Commission (1957-59). There are two separate scales applicable to similar staff in other departments of Government of India. In view of this, there is no justification to effect any change in the existing scales of pay applicable to these staff.

Promotion in Higher Grades of Clerks Grade II in Railway Accounts Offices

3269. SHRI GANESH GHOSH:
SHRI NAMBIAR:
SHRI K. ANIRUDHAN:
SHRIMATI SUSEELA GOPALAN:

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3449 on the 18th March, 1969 regarding promotion in higher grades of Clerks Grade II in Railway Accounts Offices and state:

(a) whether the information has since been collected; and

(b) if not, the reasons for the delay and when it is likely to be made available?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAH SINGH): (a) Please see statement laid on the Table of the House. [*Placd in library. See* No. LT—1649/69]

(b) Does not arise.

Benefit of Increments to Staff of Foreign Traffic Accounts Office, Western Railway, Delhi

3270. SHRI JYOTIRMOY BASU:
SHRI K. RAMANI:
SHRI MOHAMMED ISMAIL:

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3455 on the 18th March, 1969 regarding benefit of increments to staff of Foreign Traffic Accounts Office, Western Railways, Delhi and state:

(a) whether the information has since been collected; and

(b) if not, the reasons for the delay and when it is likey to be made available?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Yes. The benefit of four increments has been granted to the unqualified staff promoted as Clerks Grade I against 25% of the vacancies that occurred on 1.10.62 from the date they were declared to have passed the requisite suitability test in the Traffic Accounts Office of the Northern Railway, Delhi, Foreign Traffic Accounts Office, Western Railway, Delhi and Dy.C.A.O. (TA)'s Offices, Ajmer.

There has been no discrimination in this regard.

(b) Does not arise

Staff in Bhilai Steel Plant

3271. SHRI VIRENDRA KUMAR SHAH: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether his attention has been drawn to a statement by the General Manager of the Bhilai Steel Plant published in the 'Financial Express' dated the 8th June, 1969;

(b) whether it contradicts his earlier statement made in the Lok Sabha on the 5th March, 1969 to the effect that the number of employees in the Bhilai Steel Plant was on the high side;

(c) whether he also agrees that if his Ministry and the plant management hold such diametrically opposite views on a vital issue, effective action against over-staffing would be impossible; and

(d) the steps contemplated so that such dichotomy in thinking does not exist in future?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) and (b). We have seen the press report referred to by the Hon. Member. It is understood from HSL that the General Manager only expressed the view that the loss suffered by Bhilai Steel Plant was not due to over-staffing along but there were other contributory factors also.

(c) and (d). Do not arise in view of position explained above.

Deposits made by Cement Manufacturers with Government for future Expansion Plans

3272. SHRI VIRENDRAKUMAR SHAH: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that very few

cement manufacturers have deposted in a joint account with Government, necessary funds to be earmarked for financing future expansion plans, according to the terms laid down at the time of granting price increase for cement from the 1st January, 1966 ;

(b) the actual amount standing to the credit of the above fund as on date ;

(c) whether it is adequate to ensure the desired rate of growth of this industry ; and

(d) if not, the steps proposed to rectify the situation ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The cement manufacturers were not asked to open any joint account with Government, but only to maintain a separate proforma account w e.f. 1.1.1966. With the introduction of a uniform price w.e.f. 16.4.1969, the above practice has been discontinued. Government were, however, of the view that funds credited by each producer into the Expansion Reserve Account should be utilised for that purpose only. To ensure this, they have been asked to deposit the unspent amounts in this account in a joint account with the Government and make withdrawals only with the approval of the Government.

(b) Necessary information is being collected and will be laid on the Table of the House.

(c) Funds credited so far will not be adequate for purposes of expansion. The funds in this account were intended only to partly finance the expenditure on expansion.

(d) The cement industry has been exempted from the licensing provisions of the Industries (Development and Regulation) Act, 1951, and therefore anyone can set up cement manufacturing capacity at any place in the country or expand existing factories with their own resources.

Employees in Khadi and Village Industries Commission

3273. SHRI DEVEN SEN : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are considering the question of making all the employees under the Khadi and Village Industries Commission permanent ;

(b) if so, from when :

(c) if not, the reasons therefor ; and

(d) whether it is a fact that the Government of West Bengal have declared all the staff under the West Bengal Khadi and Village Industries Board as permanent ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The question of permanency of the staff of the Commission will be considered after decision has been taken on the recommendation of the Ashoka Mehta Committee.

(c) Does not arise,

(d) No, Sir.

New Railway Lines in Orissa State

3274. SHRI A. DIPA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that several representations have been made for the construction of new Railway lines from Talcher to Behrampur *via* Angulathamali Purnakatak Phulvani and Khurdra to Balangir in Orissa State ; and

(b) whether Government have included the above schemes in the Fourth Five Year Plan ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) Due to the present difficult ways and means position it is not possible to consider the construction of these rail links in the near future.

Delhi-Mussoorie Express

3275. SHRI S. M. BARERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Delhi-Mussoorie Express contains only one Third Class bogie for Kotdwara ; and

(b) whether in view of the heavy passenger traffic upto Kotdwara, an additional bogie (III Class) with sleeper arrangement will be provided in this train ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). One composite I and III and one ordinary third class through service coaches are at present running between Delhi and Kotdwara by 41 Up/42 Dn. Mussoorie Expresses and connected trains. In addition, one ordinary III Class through service coach also runs between these points by 6 MD/3 MD Passengers and connected trains. These through coach facilities have been found to cater adequately to the requirements of through traffic offering between Delhi and Kotdwara.

लखनऊ-बान्दा एक्सप्रेस में लगी बोगी संख्या 2919 से रेलवे माल की चोरी

3276. **श्री जगेश्वर यादव** : क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) 6 जुलाई, 1969 को लखनऊ-बांदा एक्सप्रेस में लगी बोगी संख्या 2919 से 11 बड़े पंखे डिब्बे के दोनों ओर लगाये जाने वाले विद्युत-उपकरण तथा शीशे किस स्थान पर उतार लिये गये थे ;

(ख) क्या यह सच है कि उक्त गाड़ी की प्रथम श्रेणी की बोगियों में लगे विद्युत-उपकरण लखनऊ रेलवे स्टेशन के गरेजों आदि में ही रेलवे कर्मचारियों द्वारा उतार लिये जाते हैं ;

(ग) क्या इन चोरी के मामलों में रेलवे सम्पत्ति की सुरक्षा के लिये गठित सरकारी रेलवे पुलिस का भी हाथ रहता है ; और

(घ) उक्त रेलगाड़ी में लगे उपकरणों की सुरक्षा के लिए क्या उपाय करने का विचार है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) बोगी नं० 2919-सी आर (गलियारेदार) पहला दर्जा) जिसका आवधिक ओवरहाल अपेक्षित था, 6-7-1969 को हबड़ा से सुल्तानपुर पहुँची। पहुंचने के बाद उसकी जांच करने पर उसमें 11 पंखे, 2 केन्ट कपलर, एक डायनामों बेल्ट और कुछ बैटरी कनेक्शन तथा एन्केसिंग तार कम पाये गये। 8-7-69 को यह बोगी उसी हालत में सुल्तानपुर से लखनऊ के लिए लखनऊ के लिए रवाना हुई और उसी दिन उसी हालत में लखनऊ पहुंची। तद बोगी 9-8-79 को लखनऊ से लखनऊ-बांदा एक्सप्रेस में उसी हालत में लगाकर बम्बई के लिए रवाना हुई। यह कमी ठीक किस स्थान पर हुई, इसका पता नहीं लग सका है। और न अभी तक उसका उत्तरदायित्व ही निश्चित किया जा सका है।

(ख) और (ग). जी नहीं।

(घ) इस सम्बन्ध में रेलों पर निम्नलिखित उपाय किये गये है :—

(1) चोरी रोकने के लिए अपनाये गये उपायों में डिब्बों में ताले लगाना, भीतर के फिटिंग पर न तोड़ी जा सकने वाली चटखनियों की व्यवस्था, बिजली के उपस्कर की ढलाई और उन्हें केसिंग में रखना और अंडरफ्रेम तार की क्लीटिंग और ट्रंकिंग की व्यवस्था आदि।

(2) रेलवे सुरक्षा दल द्वारा स्टेशनों और यार्डों में सवारी डिब्बों की सुरक्षा के लिए सुरक्षा के कारगर उपाय अपनाना।

(3) प्रभावित यार्डों और जगहों में रेलवे सुरक्षा दल के सशस्त्र कर्मचारी तैनात करना।

(4) रेलवे सुरक्षा दल द्वारा संदिग्ध व्यक्तियों की गतिविधियों पर कड़ी निगरानी रखना और सूचना इकट्ठी करने के लिए कर्मचारियों को सादी पोशाक में तैनात करना और चोरी का माल रखने वालों पर छापे मारना।

(5) रेल सम्पत्ति (विधि विरुद्ध कब्जा) अधिनियम, 1966 के अन्तर्गत अपराधियों को गिर-

पत्थर करना और उन पर मुकदमे चलाना ।

(6) प्रभावित यार्डों और खण्डों में रेलवे सुरक्षा दल के कुत्ता दस्तों का उपयोग करना ।

Protest against rise in price of paper

3277. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the price of printing paper prevailing at the time of decontrol of prices of printing paper in May, 1968 ;

(b) the prices prevailing at present ;

(c) whether the enormous increase in prices is justified ;

(d) if not, the steps taken by Government to bring down the prices ;

(e) whether Government have received any representation from the Delhi State Copy Manufactures Association protesting against the price rise ; and

(f) if so, the action taken in the matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Selling price of white printing paper was Rs. 1550 per tonne prior to decontrol of paper prices on 3.5.68.

(b) Rs. 1895 to Rs. 1950 per tonne depending on the gramage of paper.

(c) to (f). Some representations from consumers against the increase in prices of paper effected by the Paper Industry, after removal of the decontrol on prices of paper have been received and the matter is under consideration of the Government.

Disconnection of Telephones at Laheria Serai, Mahendru Ghat and Jasidih Stations

3278. SHRI BHOGENDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that telephone connections at the Laheria Serai Mahendru Ghat stations of North Eastern Railway and Jasidih station of Eastern Railway have been disconnected on account of non-payment of the dues ;

(b) on which Railway Stations in Bihar telephone connections are disconnected on account of non-payment of dues ; and

(c) what steps are being taken immediately to get back the connections on these stations and whether any responsibility for this disconnection has been fixed ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) The P & T telephones at the following stations were disconnected on account of non-payment of dues.

N. E. Railway

1. Sakri Laheria Serai
2. Mahendru Ghat
3. Darbhanga
4. Teghra
5. Begu Serai

Eastern Railway

1. Baidyanathdham
2. Barkakana
3. Ranchi Road
4. Patratu
5. Jasidih
6. Arrah
7. Jehanabad
8. Colgong

All the telephones except that at Colgong have been reconnected.

(c) The telephone at Colgong was disconnected by the P & T on the ground of non-payment. However, the payment was already made but the cheque was reported lost. The matter is being pursued with the local P & T authorities for early reconnection. The question of disconnection of the telephones on account of slight delay in payment of dues has already been taken up with the Post and Telegraphs Department.

मध्य रेलवे में इंजनों और डिब्बों की कमी

3279. श्री यशवन्त सिंह कुशवाह : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि मध्य रेलवे की ग्वालियर-भिण्ड, ग्वालियर-शिवपुरी तथा ग्वालियर-शिवपुर-कलां छोटी (नैरो)

लाइनों पर रेलवे इंजनों तथा यात्री व माल गाड़ी के डिब्बों की कमी को पूरा करने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : इन खण्डों पर होने वाले यातायात की सामान्य आवश्यकता को पूरा करने के लिए यात्री और मालगाड़ियों के लिए इंजनों और माल डिब्बों की कोई कमी नहीं है ।

नरेला स्टेशन (दिल्ली) पर आन्दोलन

3280. **श्री शशि भूषण** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नरेला (दिल्ली) के एक कालेज के स्थानान्तरण के प्रश्न को लेकर लोगों की एक भीड़ उत्तेजित हो गयी तथा उसने नरेला स्टेशन पर पत्थर फेंके जिसके परिणामस्वरूप रेलवे पुलिस दल का एक कांस्टेबल बुरी तरह घायल हो गया ;

(ख) यदि हां, तो रेलवे सम्पत्ति को कुल कितनी हानि हुई ; और

(ग) इस सम्बन्ध में कितनी गिरफ्तारियां की गई ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी हां । यह घटना 12-7-69 को हुई थी जिसमें रेल सुरक्षा दल के एक रक्षक के सिर में चोट आ गई थी ।

(ख) लगभग 14 रुपये ।

(ग) एक ।

Assam Bandh Sponsored by All Party Railway Divisional Scheme Virodhi Karma Parishad

3281. SHRI DEVEN SEN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that as a result of Assam Bandh on the 18th July, 1969, sponsored by the All Party Railway Divisional Scheme Virodhi Karma Parishad, the whole north east India remained cut off from the rest of India ;

(b) what is the demand of the Karma Parishad ; and

(c) what steps are contemplated to meet the situation ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Train services in the area falling between Bongaigaon and Dibrugarh excluding Lumding-Badarpur section were disrupted on 18th July, 1969.

(b) The Parishad has been demanding the setting up of an additional divisional headquaters at Rangiya.

(c) It has been agreed that the question of establishing a divisional headquarters at Rangiya would be considered by the Railway Ministry when traffic position in that area justifies it.

अस्पृश्यता निवारणार्थ राज्यों को अनुदान

3282. **श्री देवेन सेन** : क्या **विधि तथा समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) अस्पृश्यता के निवारण पर प्रति वर्ष कितना धन खर्च किया जा रहा है ;

(ख) इन प्रयोजन के लिए राज्य सरकारों को, राज्यवार तथा केन्द्र प्रशासित क्षेत्रों की सरकारों को प्रत्येक मामले में अलग-अलग कितना अनुदान दिया जा रहा है ;

(ग) चालू वर्ष में कितनी राशि का ऐसा अनुदान देने का विचार है ;

(घ) यह अनुदान किन-किन सामाजिक संगठनों को दिया जा रहा है और प्रत्येक संगठन को कितना अनुदान दिया जा रहा है ;

(ङ) इन सरकारी तथा सामाजिक संगठनों ने जिन्होंने अस्पृश्यता निवारणार्थ अनुदान जिये हैं क्या उपाय किए हैं और उनका क्या परिणाम रहा है ; और

(च) क्या इस सम्बन्ध में उनके द्वारा कोई विस्तृत रिपोर्ट प्रकाशित की जाती है और यदि नहीं, तो उसके क्या कारण हैं ?

विधि मन्त्रालय तथा समाज कल्याण विभाग में उप मन्त्री (श्री मुख्याल राव) : (क) से (घ). अखिल भारतीय आकार के गैर-सरकारी संगठनों को दी गई सहायक अनुदानें इस प्रकार हैं :

संगठन का नाम	दी गई अनुदानें	
	1967-68	1968
	(राशि लाख रुपयों में)	
भारतीय दलित वर्ग लीग, नई दिल्ली	1.5	0.92
हरिजन सेवक संघ	2.16	1.97
हिन्दू स्वीपर्स सेवक समाज, दिल्ली	0.45	0.49
ईश्वर शरण आश्रम, इलाहाबाद	0.37	0.34
जोड़	4.13	3.72

1969-70 में अब तक अखिल भारतीय संगठनों को मंजूर की गई अनुदानें इस प्रकार हैं :—

	(राशि लाख लाख रुपयों में)
भारतीय दलित वर्ग लीग, नई दिल्ली	1.19
हरिजन सेवक संघ, दिल्ली	2.05
हिन्द स्वीपर्स सेवक समाज, दिल्ली	0.59
ईश्वरशरण आश्रम इलाहाबाद	0.29
जोड़	4.12

राज्य सरकारें भी स्थानीय आकार के स्वयंसेवी संगठनों को सहायता देती हैं।

राज्यों तथा संघ-शासित क्षेत्रों को साधारणतया मिली-जुली अनुदानें दी जाती हैं, जो अस्पृश्यता उन्मूलन जैसी विशिष्ट योजनाओं के साथ बंधी हुई नहीं होती है, बल्कि उनका सम्बन्ध हरिजनों के सामाजिक और शैक्षणिक विकास के लिए एकत्रित उपायों से होता है।

(ङ) अस्पृश्यता के विरुद्ध प्रचार के लिए राज्य सरकारें तथा गैर-सरकारी संस्थायें प्रचारकों, भजन और कीर्तन मंडलियों की नियुक्ति करती हैं, सिनेमा गाड़ियों की व्यवस्था करती है इश्तहार और पुस्तिकाएं छापती हैं, सम्मेलनों और मेलों का आयोजन करती है, पत्रिकाएं छापती है ; अन्तर्जातीय विवाहों इत्यादि को बढ़ावा देती हैं। राज्य सरकारें अस्पृश्यता (अपराध) अधिनियम, 1955 के उपबन्धों को भी लागू करती है।

(च) गैर-सरकारी संगठनों द्वारा किए गए काम की वार्षिक रिपोर्टें सरकार को पेश की जाती हैं। अनुसूचित जातियों और अनुसूचित आदिम जातियों के आयुक्त की रिपोर्टों में भी अस्पृश्यता उन्मूलन में हुई प्रगति का वर्णन होता है।

M/s. Century Spinning and Manufacturing Co. Ltd., Bombay

3283. SHRI DEVEN SEN : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 1524 on the 6th May, 1969 regarding M/s. Century Spinning and Manufacturing Co. Ltd., Bombay and state :

(a) whether the requisite information in respect of parts (b) and (c) thereof has since been collected ; and

(b) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The information is still being collected and will be laid on the Table of the House as soon as available.

Damage of Cononut Trees by Cement dust

3284. SHRI K. LAKKAPPA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it has come to the notice of

Government that the dust coming from Mysore Cements, Ammasandra has caused damage to the Coconut trees resulting in heavy damages to several farmers within the radius of 8 to 10 miles ;

(b) whether any conditions are laid down at the time of issuing licencess to the Companies for setting up industries in the States requiring them not to cause any damage to crops and other nuisance ;

(c) if so, the steps Government propose to take to obviate the difficulties ; and

(d) if no action has been taken in the matter, how this problem will be solved ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). No. Sir.

(c) and (d). The question regarding the effect of cement dust from kilns in the cement factories causing damage to crops and trees had been discussed by the Central Tripartite (Technical) Committee on Cement (of the Ministry of Labour). The general view of the Committee was that cement dust has no harmful effect on the fertility of the soil and standing crops.

Setting up of new Industries by Birlas in Mysore

3285. SHRI K. LAKKAPPA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that new industries by Birlas are coming up in Mysore ;

(b) what incentives both the Government of India and the State Government have offered to them in establishing such new industries ; and

(c) what are the compelling reasons in bringing the Birlas in industrial field even after this matter has been discussed in the Hazari Commission Report ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Improvement in quality of production of Public Sector Industries

3286. SHRI K. LAKKAPPA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether has Ministry has suggested anything in the line of industrial development to improve the quality of production in public sector industries by using new techniques ; and

(b) if so, the steps proposed to be taken in this regard ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). There already exists an ever increasing recognition of the need for improving the quality of production, through various means, in all the sectors of the industry including the Public Sector, to be able to hold their own, both in the internal as well as export markets. This aspect of the matter is continuously being emphasised.

अतारा रेलवे स्टेशन (मध्य रेलवे) पर शैड का निर्माण

3287. **श्री जगेश्वर यादव** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य रेलवे झांसी-मानिकपुर लाइन पर अतारा स्टेशन पर एक बड़ी चावल मण्डी है जहां से अन्य क्षेत्रों को भारी मात्रा में चावल भेजा जाता है ;

(ख) इस स्टेशन तथा इसी लाइन के बांदा तथा कार्वी स्टेशनों से बुक किये जाने वाले माल के मध्य क्या अनुपात है ;

(ग) क्या यह भी सच है कि उपरोक्त स्टेशन एक बड़े कस्बे में है जहां एक उच्चतर माध्यमिक स्कूल, एक डिग्री कालेज तथा एक पुलिस स्टेशन है और जहां भारी संख्या में यात्री आते-जाते है ; और

(घ) यदि हां, तो उस स्टेशन पर शैड का निर्माण करने के लिए क्या कार्यवाही की गई है ताकि लोगों की कठिनाइयां दूर हों ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी हां ।

(ख) 1-6-68 से 31-5-69 तक की अवधि में बुक किये गये माल के अनुसार अतारा में होने वाला यातायात बांदा में होने वाले यातायात का लगभग 1/5 और करवी में होने वाले यातायात का चौगुना है ।

(ग) अतारा एक छोटा स्टेशन है और इसका वर्गीकरण मध्यम श्रेणी के स्टेशन की कोटि में किया गया है जहां प्रतिदिन 500 और 599 के बीच यात्री यातायात होता है अतारा से प्रतिदिन औसतन 540 यात्री बाहर जाते हैं ।

(घ) इस समय अतारा स्टेशन पर माल यातायात के लिए 52'x 27' और 86'x30' माप के दो छतदार गोदाम और यात्री यातायात के लिए 25'x 15'x 150x 30' माप के दो तीसरे दर्जे के प्रतीक्षालय हैं; जो इस स्टेशन पर सम्हाले जाने वाले माल और यात्री यातायात के लिए पर्याप्त समझे जाते हैं ।

डमोरा और बारगढ़ स्टेशनों के मध्य फतियाबादी पर टिकट घर खोलना

3288. **श्री जगेश्वर यादव** : क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बहुत से व्यक्तियों के हस्ताक्षर से एक ज्ञापन प्रभागीय अधीक्षक केन्द्रीय रेलवे, जबलपुर, को तथा एक अन्य ज्ञापन प्रमुख वाणिज्य अधीक्षक, केन्द्रीय रेलवे, बम्बई, को भेजा गया है जिसमें रेलवे की बम्बई-हावड़ा लाइन पर स्थित डमोरा और बारागढ़ स्टेशनों के बीच फातियाबादी स्टेशन पर एक नया टिकट घर खोलने की मांग की गई है ;

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है तथा इसके बारे में क्या निर्णय लिया गया है ; और

(ग) क्या सरकार का विचार लोगों की उक्त मांग को पूरा करने तथा उनकी कठिनाईयों को दूर करने का है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) मण्डल अधीक्षक, जबलपुर को जनता से इस आशय के अभ्यावेदन मिले थे कि डमोरा और बारगढ़ के बीच कटिया डांडी पार स्टेशन (फतियाबादी नहीं) में बुकिंग सुविधाओं की व्यवस्था की जाये । इस तरह का अन्तिम अभ्यावेदन अप्रैल, 1969 में मिला था । मध्य रेलवे के मुख्य वाणिज्य अधीक्षक को इस तरह का कोई अभ्यावेदन नहीं दिया गया है ।

(ख) और (ग). 1965 और 1967 में अभ्यावेदन मिलने पर इस प्रस्ताव की छानबीन की गई थी लेकिन यातायात की सम्भावनाओं को देखते हुए इसे औचित्यपूर्ण नहीं पाया गया । अप्रैल, 1969 में मिले सबसे बाद के अभ्यावेदन पर विचार किया जा रहा है जिसके बाद इस बारे में अन्तिम निर्णय लिया जायेगा ।

कोटा स्थित सूक्ष्म औजार कारखाने में उत्पादन

3289. **श्री ओंकार लाल बेरवा** : क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कोटा स्थित इंस्ट्रूमेंटशन लिमिटेड का सूक्ष्म औजार कारखाना एक वर्ष से भी अधिक समय से कार्य कर रहा है ;

(ख) यदि हां, तो इसकी वर्तमान उत्पादन दर क्या है ;

(ग) क्या यह भी सच है कि कुछ मामले सामने आये हैं जिनके सम्बन्ध में इस कम्पनी ने बाहर से सामान आयात किया और उनमें अपने चिन्ह लगा दिये ; और

(घ) यदि हां, तो उसके क्या कारण है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). इंस्ट्रूमेंटेशन लिमि-

टेड, कोटा के सूक्ष्म यंत्र कारखाने में सितम्बर 1968 में ही वाणिज्यक उत्पादन होने लगा। वर्तमान उत्पादन लगभग 5.7 लाख रु० प्रति मास की है।

(ग) और (घ). उत्पादन आरम्भ होने की अवस्था में ही कम्पनी को रूस से पूर्ण हिस्से पुर्जों (सी० के० डी०) शर्त पर यंत्रों के पुर्जों का आयात करने तथा अपने संयंत्र में उन्हें जोड़ कर तैयार करने की अनुमति प्राप्त है। इस प्रक्रिया में, सामान्य वाणिज्यिक कार्य प्रणाली के अन्तर्गत कम्पनी को पूर्णनिर्मित उपकरण पर अपना नाम और चिन्ह उपकरण के प्रयोग की गारंटी के लिए क्या बिक्री के उपरान्त की सेवा के लिए अंकित करना होता है।

भवानी मंडी सैक्शन (पश्चिम रेलवे) के रेलवे इंजीनियरिंग अफसर-इन-चार्ज के विरुद्ध आरोप

3290. **श्री ओंकार लाल बेरवा** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पश्चिम रेलवे के भवानी मंडी सैक्शन के रेलवे इंजीनियरिंग कर्मचारियों के प्रभारी के विरुद्ध जाली पासों का प्रयोग करने, मालियों के चयन में अनियमितताएं बरतने और पश्चिम रेलवे पर स्थित भवानी मंडी में घास बेचने और बिक्री की राशि सरकारी खजाने में न जमा कराने के बारे में कुछ आरोप लगाये गये हैं ;

(ख) क्या इन आरोपों की जांच की गई है ; और

(ग) यदि हां, तो जांच के क्या परिणाम निकले हैं ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) से (ग). भवानी मंडी के प्रभारी इंजीनियरिंग अधिकारी द्वारा नकली पासों के इस्तेमाल का कोई मामला हमारे ध्यान में नहीं आया है। एक शिकायत मिली थी जिसमें कोटा मण्डल के एक्जी कर्मचारियों (जिनमें माली भी शामिल हैं) की अनियमित नियुक्ति के बारे में कुछ आरोप लगाये गये थे और उसकी छान-बीन की जा रही है।

भवानी मण्डी में नीलामी द्वारा बेची गई घास से प्राप्त रकम के कथित दुर्विनियोग के बारे में भी एक शिकायत मिली थी। इस मामले में की गई प्रारम्भिक जांच-पड़ताल से पता चला कि इस आरोप में कोई सच्चाई नहीं है लेकिन एक बात यह पता लगी है कि 1967 में घास की नीलामी में जिस ठेकेदार सर्वोच्च बोली दी थी, उसने बोली समाप्त होते ही रकम जमा नहीं की जबकि उसने घास ले ली। चूंकि इस मामले में बाहर के कुछ व्यक्ति भी शामिल हैं, इसलिए पश्चिम रेलवे के मुख्य चौकसी अधिकारी से कहा गया है कि वे इस मामले में आगे कार्रवाई करने के लिए सारे मामले को विशेष पुलिस स्थापना को सौंपने की वांछनीयता के बारे में विचार करें।

तीसरी श्रेणी के डिब्बों में ठंडे जल की सप्लाई

3291. **श्री ओंकार लाल बेरवा** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार तृतीय श्रेणी के रेल डिब्बों में भी शीतल जल की सप्लाई करने के प्रबन्ध करने का है ;

(ख) यदि हां, तो किन गाड़ियों में सबसे पहले यह व्यवस्था की जायेगी ; और

(ग) यह व्यवस्था सभी गाड़ियों में कब तक कर दी जायेगी ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) और (ख). तीसरे दर्जे के डिब्बों में ठंडे पानी की सप्लाई के लिए परीक्षण के तौर पर निम्नलिखित गाड़ियों में जल शीतक की व्यवस्था करने का विचार है :—

1—फ्रंटियर मेल — पश्चिम रेलवे।
2 दक्कन क्वीन — मध्य रेलवे।
3—ताज एक्सप्रैस — मध्य रेलवे।
4—पुरी एक्सप्रैस —दक्षिण पूर्व रेलवे।
5—रांची एक्सप्रैस—दक्षिण पूर्व रेलवे।

(ग) यह उपर्युक्त परीक्षणों के परिणाम पर निर्भर करेगा।

गार्डों द्वारा दी गई रेलवे किराये की रसीद की बंधता

3292. **श्री क० मि मधुकर** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस आशय के आदेश जारी किये गये हैं कि, उन यात्रियों को जिन यात्रियों ने चलती गाड़ी में चढ़कर और गाड़ी के प्लेटफार्म को छोड़ने से पहले रेलवे गार्डों से रेलवे किराये की रसीद ली है उन्हें पूर्वोत्तर रेलवे में तभी वैध समझा जायेगा जब उन यात्रियों के पास प्लेटफार्म टिकट होंगे;

(ख) क्या यह भी सच है कि यदि एक यात्रि के पास प्लेटफार्म टिकट खरीदने का समय है तो वह यात्रा टिकट भी खरीद सकता है;

(ग) क्या इन आदेशों के लागू किये जाने के परिणामस्वरूप गार्डों और यात्रियों को नई कठिनाइयों का सामना नहीं करना पड़ रहा है;

(घ) क्या इन आदेशों से गार्डों और यात्रियों को किस प्रकार लाभ हो रहा है ; और

(ङ) यदि उपर्युक्त भाग (घ) का उत्तर नकारात्मक तो क्या सरकार इन आदेशों को रद्द करेगी ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) ऐसा कोई आदेश जारी नहीं किया गया है। दर असल, गाड़ियों के गार्डों द्वारा रेल किराये की कोई रसीद नहीं दी जाती और यात्रियों को, उनकी संरक्षा के हित में, चलती गाड़ियों में चढ़ने से मना किया जाता है।

मालूम होता है, माननीय सदस्य का आशय सभी रेलों पर लागू किये गये इस आदेश से है कि जिन स्टेशनों पर केवल प्लेटफार्म टिकट बिकते हैं वहां यदि कोई यात्री गार्ड के पास पहुंचे और वैध प्लेटफार्म टिकट पेश करे तो उसे गार्ड का प्रणाम पत्र दिया जाये।

(ख) जिन स्टेशनों पर प्लेटफार्म टिकट बेचे जाते हैं, वहां प्लेटफार्म पर वैध प्रवेश के लिए न्यूनतम शर्त यह है कि प्रवेशकर्त्ता के पास प्लेटफार्म टिकट हो, जिसे यात्रा-टिकट की अपेक्षा सरलता से खरीदा जा सकता है। स्वभावतः यात्रियों से आशा की जाती है कि वे ऐसे स्टेशनों पर इतना समय रहते तो पहुंच ही जायेंगे ताकि कम से कम प्लेटफार्म टिकट खरीद सकें।

(ग) से (ङ). उक्त आदेश का क्या प्रभाव पड़ा है, इस बात की समीक्षा की जा रही है ताकि आवश्यकतानुसार आगे कार्यवाही की जा सके।

मुजफ्फपुर में अमगोला तथा मादीपुर में रेलवे लाइन पर ऊपरी पुल

3293. **श्री क० मि० मधुकर** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

क्या सरकार का ध्यान इस बात की ओर दिलाया गया है कि बिहार के तिरहुत डिविजन के मुख्यालय मुजफ्फरपुर के लोगों को अमगोला तथा यादीपुर में रेलवे लाइन पार करते समय घंटों तक यातायात रुक जाने के कारण बड़ी कठिनाइयां होती हैं;

(ख) यदि हां तो, क्या सरकार का विचार इन दोनों जगहों में से कहीं पर एक ऊपरी पुल बनाने का है;

(ग) यदि हां, तो कब तक ऊपरी पुल बन कर तैयार हो जायेगा ; और

(घ) यदि वहां पर एक ऊपरी पुल बनाने का विचार नहीं है, तो इसके क्या कारण हैं ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) (क) जी, हां।

(ख) से (घ). बिहार सरकार ने मुजफ्फरपुर में मादीपुर के निकट वर्तमान समपार नं० 1 के बदले ऊपरी सड़क-पुल के निर्माण से

सम्बन्धित एक प्रस्ताव प्रायोजित किया है। इस निर्माण-कार्य के अनुमान को स्वीकृति प्रदान कर दी गयी है लेकिन चूंकि राज्य सरकार ने सड़क पहुंच-मार्ग की योजना को अन्तिम रूप नहीं दिया है, इसलिए इस निर्माण-कार्य को प्रारम्भ नहीं किया जा सका है।

आमगोला के समापार के सम्बन्ध में, राज्य सरकार की ओर से, उसके बदले एक ऊपरी/निचला सड़क पुल के निर्माण ले बारे में कोई ठोस प्रस्ताव अभी तक नहीं मिला है।

समपारों के बदले ऊपरी/निचला सड़क पुल बनाने का काम तब शुरू किया जाता है, जब ऐसे प्रस्ताव राज्य सरकार/सड़क प्राधिकारियों द्वारा प्रायोजित किये जाते हैं और वे अपने हिस्से की लागत वहन करने के लिए राजी होते हैं। वर्तमान नियमों के अनुसार ऐसे ऊपरी निचले सड़क पुलों के पहुंच मार्गों के निर्माण के लिए अपेक्षित जमीन की लागत को छोड़कर, पहुंचे-मार्ग के निर्माण की लागत सहित ऐसे बदलाव की लागत का आधा हिस्सा रेलों को और आधा हिस्सा राज्य सरकार/सड़क प्राधिकारियों को देना पड़ता है। सड़क-पहुंच मार्गों के लिए अपेक्षित जमीन की लागत को राज्य सरकार/सड़क प्राधिकारियों को वहन करना पड़ता है।

समस्तीपुर से नरकटियागंज तक बड़ी लाइन

3294. **श्री क० मी० मधुकर** : क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान समस्तीपुर से नरकटियागंज तक, बरास्ता मुजफ्फरपुर, बड़ी लाइन के निर्माण हेतु आकर्षित किया गया है तथा सरकार ने इस मार्ग का सर्वेक्षण करने का आश्वासन दिया है ;

(ख) क्या सर्वेक्षण कार्य आरम्भ हो गया है;

(ग) यदि हां, तो इस संबंध में अब तक हुई प्रगति का ब्योरा क्या है ;

(घ) यदि नहीं, तो उसके लिये कौन अधिकारी उत्तरदायी हैं ; और

(ङ) उपरोक्त परियोजना का सर्वेक्षण कार्य कब तक पूरा कर लिया जायेगा ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) बड़ी लाइन को मुजफ्फरपुर के रास्ते नरकटियागंज तक बढ़ने के लिए समय-समय पर अभ्यावेदन प्राप्त होते रहे हैं। मुजफ्फरपुर-दरभंगा के रास्ते समस्तीपुर-रक्सौल मीटर लाइन खण्ड के बदलने के लिए इंजीनियरिंग और यातायात सर्वेक्षण किये हैं। लेकिन फिलहाल रक्सौल से नरकटियागंज तक के खण्ड के बदवाल के संबंध में विचार नहीं किया जा रहा है।

(ख) से (घ). 26-4 1969 को सर्वेक्षण की मंजूरी दी गई थी और दिसम्बर, 1969 तक इसके पूरे हो जाने की सम्भावना है। अभी तक सर्वेक्षक कार्य में 25 प्रतिशत प्रगति हुई है।

(ङ) उपर्युक्त सर्वेक्षण पूरा हो जाने के बाद ही इस लाइन के बदलाव की योजना पर आगे विचार किया जा सकता है।

डुमरिया गंज में नरैणी नदी पर रेलवे पुल

3295. **श्री क० मि० मधुकर** : क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने छपरा और मोतीहारी को रेल द्वारा जोड़ने के लिये डुमारिया घाट पर नरैणी नदी के ऊपर एक रेलवे पुल बनाने सम्बन्धी परियोजना में संशोधन करने की सम्भावनों पर पुनर्विचार कर लिया है ताकि इस पुल को सड़क एवम् रेल पुल में परिवर्तित किया जा सके ;

(ख) यदि हां, तो इस सम्बन्ध में क्या कार्रवाही की गई है ; और

(ग) यदि नहीं, तो इसके क्या कारण है तथा इस सम्बन्ध में सरकार के समक्ष क्या कठिनाइयां आ रही है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी, नहीं।

(ख) सवाल नहीं उठता।

(ग) धन की कमी और इस काम का पर्याप्त औचित्य न होने के कारण इस प्रस्ताव पर विचार नहीं किया जा रहा है।

अनुसूचित जातियों और अनुसूचित आदिम जातियों के विद्यार्थियों को छात्रवृत्तियां

3296. **श्री वंश नारायण सिंह** :
श्री बालमीकी चौधरी :
श्री शारदानन्द :
श्री हुकम चन्द कछवाय :

क्या **विधि तथा समाज कल्याण** मन्त्री 11 मार्च, 1969 के अतारांकित प्रश्न संख्या 2568 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या छात्रवृत्तियों को स्वीकृति देने से पूर्व आवेदन फार्मों में उल्लिखित अभिभावकों की आय और उन पर आश्रितों की संख्या के बारे में जांच कर ली गई थी और यदि हां, तो कितने मामलों में आय को गलत पाया गया था ;

(ख) क्या वे विद्यार्थी, जिनके अभिभावकों की आय 450 रुपये मासिक से कम है दिल्ली में केवल छात्रवृत्तियों की सहायता से अपना पूरा खर्च चला सकते हैं ;

(ग) यदि हां, तो छात्रावासों तथा अन्य स्थानों में रहने वाले छात्रों की संख्या कितनी है ; और

(घ) वर्ष 1967-68 और 1968-69 में छात्रवृत्तियों की मंजूरी के लिये संघ राज्य क्षेत्र में कुल कितने आवेदन पत्र प्राप्त हुए और उनमें से कुछ आवेदन पत्रों को किन कारणों के आधार पर अस्वीकार किया गया था और उनकी संख्या कितनी थी ?

विधि मन्त्रालय तथा समाज कल्याण विभाग में उप मन्त्री (श्री मुत्थाल राव) : (क) नहीं, श्रीमान।

(ख) और (ग). यह छात्रवृत्ति अधिक गरीब परिवारों के साधनों की संपूर्ति के लिए है।

(घ) वर्ष	अन्य आर्थिक रूप से पिछड़े वर्गों से प्राप्त हुए आवेदन पत्रों की कुल संख्या	स्वीकार किए गए आवेदन पत्रों की कुल संख्या
1967-68	11797	2696
1968-69	5128*	1080*

*(मनिपुर को छोड़ कर)

अस्वीकार किए जाने के कारण निम्नलिखित हैं:-

(1) सीमित साधन तथा बजट।

(2) आवेदकों की अपात्रता।

Recommendations made by Industrial Licensing Policy Inquiry Committee

3297. SHRI YAJNA DATT SHARMA :
SHRI JAI SINGH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Industrial Licensing Policy Inquiry Committee in its report has pointed out in great details about the favour shown by the Governmental agencies to big houses especially to Birlas ;

(b) if so, the findings of the Committee in this regard ;

(c) whether the Government propose to appoint a judicial or under the Commission of Inquiry Act an enquiry into the Birla affairs with a view to avoid concentration of economic power in the hands of the monopolists ; and

(d) if so, when and, if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The report of the Industrial Licensing Policy Inquiry Committee contains a number of references to Large Industrial Houses, including the house of Birlas. A copy of the report has already been laid on the Table of the House.

(c) and (d) : Attention is invited to the reply given to the Unstarred Question No. 9451 in the Lok Sabha on the 13th May, 1969, in which it was stated that in a large number of cases, detailed inquiry, investigation and action had been taken or initiated through the most appropriate agencies of Government in each case and that allegations relating to licensing of industries had been referred to the Industrial Licensing Policy Inquiry Committee. It was also stated that investigations were still proceeding in respect of some of the allegations while the matter was before the courts in respect of others. Further, the House was informed that in order to maintain close check and follow-up in respect of investigations which were still continuing or which were before various tribunals, Government had appointed a Special Commissioner in the Cabinet Secretariat to coordinate such investigations and bring up the cases for early decisions of Government. In the ciacumstances, it was not proposed to set up a Commission of Inquiry.

The reports of the Industrial Licensing Policy Inquiry Committee on industrial licensing and in respect of certain specific allegations referred to the Committee have been received. Copies of both these reports have been placed on the Table of the House. These reports are presently under examination of the Government.

Export of Mild Steel Bars and Rods

3298. SHRI N. K. SOMANI :
SHRI MEETHA LAL MEENA :
SHRI D. N. PATODIA :
SHRI N. SHIVAPPA :
SHRI GADILINGANA GOWD :
SHRI A. DIPA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the exports of mild steel bars and rods earned foreign exchange of about Rs. 15 crores in 1968-69 ;

(b) whether much more can be earned if adequate billets are supplied to re-rollers ;

(c) whether it is also a fact that one of the reasons for the shortage in billet supplies is the continued export of billets which has been resorted to despite the fact that bars and rods earn more foreign exchange per tonne than billets ; and

(d) if so, whether Government propose to take steps to ensure adequate supplies of billets to the re-rollers commensurate with their capacity and the growing demand for their products in the international markets ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Export of mild steel bars and rods by re-rollers earned about Rs. 14 crores in foreign exchange in 1968-69.

(b) It is possible that exports of bars and rods could be increased if more billets were made available to the re-rollers.

(c) It is a fact that bars and rods which are finished products earn more foreign exchange in the export market than billets which is a semi-finished item. For this reason, export of billets has, for the present been prohibited except in respect of past commitments and, in special cases, in small quantities in the national interest. In view of the fact that rolling-mills are being established in a number of developing countries, the long-term market in these countries is likely to be more for billets than for bars and rods. Government, therefore, consider it unwise to prohibit export of billets altogether and thus lose contact with the billet markets in these countries.

(d) A special priority quota of 25,000 tonnes has been set apart for distribution among established expert-re-rollers. In addition a small Reserve Quota is available for supplies to new comers for the manufacture of bars and rods for export.

Construction of Parli overbridge in Palghat District (Kerala State)

3299. SHRI E. K. NAYANAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that approach Roads for Parli over-bridge in Palghat District, Kerala State, is mostly completed ; and

(b) if so, when the work for the Parli over-bridge is proposed to be started and completed by Government ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Work on approach roads is in progress.

(b) The railway's portion of the work of bridge structure is likely to be taken up in about four months' time and completed in about a year thereafter.

Set-back to Industrial Production and Employment Potential in West Bengal

3300. SHRI SAMAR GUHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that as a result of lock-outs, lay offs, strikes, and 'gheraos', serious situation has been created regarding industrial production and employment potential in West Bengal ;

(b) whether, as a consequence, industrial production has considerably fallen, some industrial concerns have moved out of the State, capital shifted and the rate of setting up new industrial concerns has decreased in West Bengal ; and

(c) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c) The information is being collected and will be laid on the Table of the House in due course.

Production in Hindustan Photo Films Manufacturing Co., Ltd., Ootacamund

3301. SHRI INDRAJIT GUPTA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the production of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund is proving deficient in both quality and quantity ;

(b) whether there was no production at all in 1968 ; if so, the reasons for this continuing failure ;

(c) whether, as a consequence, there is a flourishing blackmarket in imported photographic paper causing great hardship to professional photographers ; if so, the steps taken to improve the situation ; and

(d) whether, pending indigenous production of adequate photographic paper, import from socialist countries on barter basis will be resumed ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). No, Sir. The Hindustan Photo Film Manufacturing Co. Ltd. Ootacamund is already producing X-ray films, Cine films (positive) and Photographic paper and the quality of products compares favourably with imported brands sold in the country. The production in these items is getting progressively stepped up as compared to 1968 and is expected to reach the rated capacity by 1971-72.

(c) and (d). No complaints in the matter have been received. The question of imports to meet the difference between the demand and indigenous availability can always be considered on merits as and when warranted.

बिहार राज्य सड़क परिवहन निगम

3302. **श्री लखन लाल कपूर** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार राज्य सड़क परिवहन निगम की कुल पूंजी का एक तिहाई भाग रेलवे बोर्ड के पास है;

(ख) क्या यह भी सच है कि उपरोक्त निगम में रेलवे बोर्ड का प्रतिनिधित्व प्रमुख वाणिज्य अधीक्षक, पूर्व रेलवे, तथा उप प्रमुख लेखा अधिकारी, दक्षिण-पूर्व रेलवे, कर रहे हैं तथा उन्होंने निगम को हो रही हानी को रोकने तथा उसकी आय बढ़ाने के बारे में अभी तक कोई सुझाव नहीं दिया है ; और

(ग) यदि हां, तो भारत सरकार तथा बिहार सरकार द्वारा निगम को हुई हानि के लिए उत्तरदायी अधिकारियों के विरुद्ध क्या कार्यवाही की जायेगी तथा निगम की आय बढ़ाने के लिये क्या उपाय किये जायेंगे ?

रेलवे मन्त्री (डा० राम सुभग सिंह) (क) जी, नहीं। बिहार राज्य सड़क परिवहन निगम की पूंजी में केन्द्रीय सरकार (रेलवे) का हिस्सा कुल पूंजी का 1/5 है। लेकिन यह विनिश्चय किया गया है कि 1969-70 से इस हिस्से को बढ़ाकर कुल पूंजी का 1/3 कर दिया जाये।

(ख) इस समय राज्य सड़क परिवहन निगम के निदेशक-बोर्ड में पूर्व रेलवे के मुख्य वाणिज्य अधिक्षक और उप-मुख्य लेखा अधिकारी (जी) रेलवे का प्रतिनिधित्व करते है। निगम के निदेशक-बोर्ड की बैठकों में निगम के कार्य-संचालन से संबंधित विषयों के बारे में विचार विमर्श किया जाता है। रेलवे के प्रतिनिधि इन विचार विमर्शों में भाग लेते है और निगम के खर्च में कमी लाने और उसकी आमदनी बढ़ाने के उपायों सहित विभिन्न पहलुओं पर अपने विचार व्यक्त करते हैं तथा सुझाव देते हैं।

(घ) जहां तक भारत सरकार के किन्हीं अधिकारियों के विरुद्ध कारंवाई करने का सवाल है, यह विषय तभी उठ सकता है, जब किसी अधिकारी की भूल-चूक सिद्ध हो जाये।

Installation of Electronic Computers on Railways

3503. SHRI GEORGE FERNANDES : Will the Minister of RAILWAYS be pleased to state :

(a) the number of electronic computers installed on the Indian Railways and the places where they are installed ;

(b) the number of persons who have been displaced from their jobs as a result of installing these computers and the savings in salaries etc. effected thereby ;

(c) the cost of installing the computers and the rental and other operational costs thereof ; and

(d) the net saving effected through the installation of computers ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) A statement is attached.

(b) and (d). The computers replaced unit record data processing Equipment on eight Zonal Railways and in two of the three Production Units. One Production Unit had a Computer almost from its inception. Since the strength of accounting staff in Production Units was kept down *ab initio* in view of the imminent installation of mechanised accounting equipment, the savings due to provision of computers in these Units are not susceptible of calculation with any precision. Where Unit Record Equipment was replaced by computers there has been little or no displacement of staff due to the change-over. More items of work are proposed to be put on to computers in the course of the next year or two which should release a little over three thousand staff for offsetting the reduction in clerical staff due to the ban on recruitment to administrative offices which has been in force for three years. The total savings are expected to be somewhat more than Rs 100 lakhs a year. This would be in addition to the saving which was estimated at Rs. 52 lakhs per year from the mechanisation of accounting and statistics with Unit Record Equipment on the Zonal Railways.

Two computer, one in the Railway Board's office and one in the Mughalsarai marshalling yard, were not in replacement of Unit Record of Equipment. The computer in the Board's office was installed eight months ago for assistance in wagon control and tracing and has so far resulted in the redeployment of 84 staff who have all been absorbed in various railways offices in the Delhi area. Their annual cost amounts to about Rs. 3.15 lakhs. The computer for the Mughalsarai marshalling yard was installed only at the end of July 69 and the expected saving of about 100 clerks, i.e. about Rs. 3.5 lakhs, will accrue only later.

The utility of computers cannot be fully measured in monetary terms, or in terms of the saving of staff. It is difficult to assign a precise value to the greater accuracy of internal check, the much wider range of management information produced, the fact that the information is available early enough to be used effectively for corrective action. The improvement in out-turn due to production scheduling and control, machine loading, linear programming of output, better material management, effective wagon control, etc.

	Rs.
(c)—(i) Initial 'one-time' cost of installation including civil engineering expenditure on the computer room, air-conditioning equipment, transportation charges, etc. of all the computers	59 lakhs
(ii) (a) Net additional monthly rental of 10 computers which replaced Unit Record Equipment	2.7 lakhs
(b) Rental of computers which were not in replacement of Unit Record Equipment	1.5 lakhs
Total :	Rs. 4.2 lakhs
(iii) (a) Additional Monthly operational cost (Officers, staff, stationery including Tapes, Disks and Cards, electricity charges and maintenance expenses of all the installations where they replaced Unit Record Equipment)	1.08 lakhs
(b) Monthly operational costs (as detailed in (a) above) for installations which were not in replacement of Unit Record Equipment	0.42 lakhs
Total :	Rs. 1.5 lakhs

Statement

Location of Computers installed on Indian Railways

S. No.	Location	No.
1	2	3
1.	Northern Railway, New Delhi.	1
2.	Central Railway, Bombay V. T.	1
3.	Western Railway, Churchgate, Bombay.	1
4.	Southern Railway, Madras.	1
5.	Eastern Railway, Calcutta.	1
6.	South Eastern Railway, Calcutta.	1
7.	South Central Railway, Secunderabad.	1
8.	North Eastern Railway, Gorakhpur.	1
9.	Chittaranjan Locomotive Works, Chittaranjan.	1
10.	Integral Coach Factory, Perambur, Madras.	1
11.	Diesel Locomotive Works, Varanasi.	1
12.	Railway Board's office, New Delhi.	1
13.	Mughalsarai Marshalling Yard, Eastern Railway.	1

Medical Facilies to Passengers Falling Ill during Rail Journey

3304. SHRI YASHPAL SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have decided to make available medical facilities to passengers, who are taken ill suddenly during journey time, at a reduced rate ; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Prior to January, 1969 there were no uniform rates of charges for recovery from passengers who take ill while travelling since each Zonal Railway had prescribed its own rates for such an occasion. Since wide variations in rates was not considered desirable, uniform rates were introduced by the Railway Board in January, 1969, as a general policy measure, which are less, in certain cases, than what some of the Zonal Railways had laid down earlier.

(b) The Railway Board have laid down the following rates for charges to be recovered from passengers who take ill while travelling, effective from 14th January, 1969 :—

Doctor's Fees .—

D. M. O. Rs. 6/-

A. M. O./Asstt. Surgeon Rs. 3/-

For Medicines, Injectibles etc.

(i) 50 paise for one dose of mixture or tablets.

(ii) Re. 1/- per dose of higher antibiotics.

(iii) Re. 1/- for sterile dressing of wounds.

(iv) Rs. 4/- per injection (which includes the cost of the common drugs *i.e.* the injected material).

Indigent passengers from whom it is not possible to recover the cost of medicines, etc. may be treated free on a certificate to that effect being recorded by the doctor.

कोटा तथा सवाई माधोपुर के बीच मालगाड़ी का पटरी से उतरना

3305. **श्री मीठा लाल मीना** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत 19 और 20 जुलाई के मध्य कोटा तथा सवाई माधोपुर (पश्चिम रेलवे) के बीच एक मालगाड़ी पटरी से उतर गई थी ;

(ख) यदि हां, तो इसके परिणामस्वरूप सरकार को प्रत्यक्ष तथा परोक्ष रूप से क्या हानि हुई ;

(ग) क्या यह भी सच है कि उपरोक्त स्टेशन के समीप पटरी से उतरने की पहले भी अनेक बार घटनायें हुई हैं ; और

(घ) यदि हां, तो क्या सरकार का विचार ऐसी घटनाओं को रोकने के लिए कोई विशेष प्रबन्ध करने का है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) 19-7-969 को पश्चिम रेलवे के सवाई माधोपुर कोटा खण्ड पर लबान और घाट-का-बराना स्टेशनों के बीच माल गाड़ी नं० 886 अप पटरी से उतर गयी थी ।

(ख) रेल सम्पत्ति को लगभग 2,65,000 रुपये की क्षति होने का अनुमान है ।

(ग) जी नहीं ।

(घ) ऊपर भाग (ग) के उत्तर को देखते हुए सवाल नहीं उठता ।

Housing Loans to Manipur Scheduled Castes/Scheduled Tribes

3306. SHRI M. MEGHACHANDRA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the nature of housing loan facilities given to the Scheduled Caste and Scheduled Tribe families of Manipur ;

(b) whether C. I. sheets are given free to them ;

(c) if so, the quantity of C. I, Sheets or the amount of rupees in lieu thereof ;

(d) the number of persons in Manipur given such aid in 1968-69 and during the current year ; and

(e) whether the rise in the price of C. I. Sheets has led to increase in the grant of financial assistance just to meet the purchase of the said C. I. Sheets ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) to (e). The information is being collected from the Manipur Administration and will be laid on the Table of the House when received.

Visit by Chief Engineer South Eastern Railway to Koira Valley Link

3307. SHRI G. C. NAIK :
SHRI D. N. DEB :
SHRI D. AMAT :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Chief Engineer, Projects, South Eastern Railway visited Koira Valley link from Bimalgarh and Banspani (part of Talcher-Bimlagarh link) on the 11th July, 1969 ; and

(b) if so, the observations made by him in this regard ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) The Chief Engineer went on his usual routine inspection with a view to assessing the possibilities of various alignments for the proposed rail link.

रेलवे कर्मचारियों को 156 घण्टे तक काम करने के पश्चात् अवकाश

3308. **श्री सरजू पाण्डेय** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्टेशन मास्टरों, सहायक स्टेशन मास्टरों, यार्ड फोरमेनों, सिगनलरों, ट्रेन क्लर्कों, टिकट-कलैक्टरों तथा गार्डों को 152 घंटे काम करने के पश्चात दो दिन

का अवकाश दिया जाता है जबकि लोको-शैड के कर्मचारियों को 128 घण्टे कार्य करने के बाद तीन दिन का अवकाश दिया जाता है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) क्या सरकार का विचार इस असमानता को दूर करने का है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी नहीं ।

(ख) और (ग). सवाल नहीं उठता ।

मध्य-पश्चिम रेलवे सम्पर्क लाइनें

3309. **श्री बसवन्त** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) मध्य-पश्चिम रेलवे सम्पर्क लाइनों के निर्माण के लिए किन-किन स्थानों का सर्वेक्षण किया गया है ;

(ख) प्रत्येक लाइन के निर्माण पर कितना खर्च आने का अनुमान है ;

(ग) क्या यह सच है कि महाराष्ट्र के मुख्य मन्त्री ने दीवा-धानु और दीवा-बनगांव सम्पर्क लाइनों के निर्माण के लिये एक सुझाव भेजा है ; और

(घ) क्या मुख्य मन्त्री के उक्त सुझाव और राज्य के विकास को ध्यान में रखते हुए इन सम्पर्क लाइनों के निर्माण का प्रस्ताव है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) प्रस्तावित लाइन के लिए जिन तीन वैकल्पिक की जांच की गई है उनके नाम और निर्माण मार्गों की अनुमानित लागत नीचे दी गई है :

(ख) 1—बेसिन रोड—दीवा (42. 43 कि० मी०) 6.45 करोड़

2—मीरा रोड दीवा (33.58 कि० मी०) 10.52 करोड़

3—वनगांव दीवा (97 कि०मी०) 13.93 करोड़

(ग) जी हां ।

(घ) पश्चिम रेलवे द्वारा पेश की गयी सर्वेक्षण रिपोर्टों की रेलवे बोर्ड द्वारा जांच की जा रही है और लाइन के वास्तविक निर्माण और उसका मार्ग निर्धारित करने के सम्बन्ध मे जाच पूरी होने के बाद निर्णय किया जायेगा ।

मध्य रेलवे पर उपनगरीय रेलों का देरी से पहुँचना और देरी से छूटना

3310. **श्री बसवन्त** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) मध्य रेलवे पर जून और जुलाई के महीनों में कितनी उपनगरीय गाड़ियां रेलवे लाइनों पर पानी के जमा हो जाने के कारण देरी से पहुंची और कितनी गाड़ियां देरी से छूटीं ;

(ख) उक्त अवधि में कितनी गाड़ियों को बिजली के फेल हो जाने और गाड़ियों के रद्द किये जाने के कारण देरी हुई ;

(ग) क्या यह सच है कि पानी निकालने वाली नालियों को वर्षा ऋतु से पहले साफ न किये जाने के कारण रेलवे लाइनों में पानी जमा हो जाता है और बिजली की लाइनों पर ध्यान न देने के कारण यदा-कदा बिजली फेल हो जाती है ; और

(घ) क्या इस सम्बन्ध में भविष्य के लिये कोई योजना बनाई है और यदि हां, तो उसका ब्यौरा क्या है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) 445 उपनगरीय गाड़ियां देर से चलीं और इस कारण 433 गाड़ियों को रद्द करना पड़ा ।

(ख) 229 उपनगरीय गाड़ियां देर से चलीं और 365 गाड़ियां रद्द की गयीं ।

(ग) बरसात शुरू होने से पहले सीवरों की सफाई की जाती है । सीवरों के अवरुद्ध होने के कारण नहीं बल्कि आम तौर पर उच्च ज्वार की अवधि में भारी बरसात के कारण रेलवे लाइनों पर पानी इकट्ठा हो जाता है ।

(घ) रद्द की गयी और अनुसूचित समय के बाद चलने वाली गाड़ियों की संख्या इस अवधि में चलायी गई कुल गाड़ियों की संख्या का एक अल्प प्रतिशत (लगभग 2 प्रतिशत) है। निर्धारित कार्यक्रम के आधार पर बिजली के पुराने केबुलों को बदला जा रहा है और खराब केबुलों आदि के विद्युतीय पृथक करण के लिए उपयुक्त उपस्कर लगाये जा रहे हैं।

रेलवे में बिना टिकट यात्रा

3311. **श्री बसवन्त** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या अर्थ दण्ड बढ़ाये जाने के बाद जून और जुलाई, 1969 में सीजन टिकट और अन्य टिकटों की बिक्री से कुल कितनी, आय हुई और गत महीनों की तुलना में इसमें कितने प्रतिशत वृद्धि हुई थी ;

(ख) टिकटों की अधिक बिक्री को ध्यान में रखते हुए किन-किन स्टेशनों पर शीघ्र और बुकिंग कार्यालय खोलने का प्रस्ताव है ; और

(ग) क्या सरकार के विचाराधीन कोई प्रस्ताव है जिससे यात्री शीघ्र टिकट खरीद सकेंगे और यदि हां, तो उसका ब्यौरा क्या है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) दण्ड बढ़ाने के फलस्वरूप जून और जुलाई 1969 में बिना टिकट रेल यात्रा में कमी हुई है।

(ख) 1-6-1969 से 20-7-1969 तक (21-7-69 से 31-7-1967 तक के आंकड़े उपलब्ध नहीं है) सीजन और अन्य टिकटों की बिक्री से होने वाली कुल आय लगभग 39.91 करोड़ हुई जो पिछले वर्ष की इसी अवधि की बिक्री की आय से 6.6 प्रतिशत अधिक है।

(ग) टिकटघरों की सुविधाओं की समीक्षा की जा रही है और जहां वर्तमान सुविधाएं बढ़ी हुई बिक्री के लिये पर्याप्त नहीं हैं वहां टिकटघरों की सुविधा बढ़ाने के लिए कार्रवाई की जायेगी। बम्बई और कलकत्ता के बहुत से उपनगरीय स्टेशनों के लिए इस सम्बन्ध में प्रस्तावों पर विचार किया जा रहा है।

(घ) टिकट खिड़कियों की संख्या बढ़ाने के अलावा रेलवे स्टेशनों पर स्वमुद्रण टिकट मशीन का उपयोग बढ़ाने का प्रयास किया जा रहा है ताकि यात्रियों के लिए टिकट जारी करने में तेजी लाई जा सके।

बिरार उपनगर टर्मिनल स्टेशन को एक्सप्रेस गाड़ियों के लिये हाल्ट स्टेशन बनाना

3312. **श्री बसवन्त** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र राज्य के 22 संसद सदस्यों ने पश्चिमी रेलवे के बिरार उपनगर टर्मिनल स्टेशन को सभी एक्सप्रेस गाड़ियों के लिए हाल्ट स्टेशन बनाने का अनुरोध किया है ; और

(ख) यदि हां, तो क्या अक्तूबर, 1969 से लागू होने वाले रेलवे टाइम टेबिल में तदनुसार संशोधन करने का विचार है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) और (ख). महाराष्ट्र के 22 संसद सदस्यों से ऐसा कोई आवेदन प्राप्त हुआ नहीं मालूम पड़ता। फिर भी 13 डाउन/14 अप बम्बई सेन्ट्रल-सूरत एक्सप्रेस गाड़ियों को बिरार स्टेशन पर रोकने की व्यवस्था करने के प्रश्न की जांच की जा रही है।

Cash Awards to Railway Employees who have passed Pragya and other Examinations

3313. **SHRI VIDYA DHAR BAJPAI** : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that cash awards to the Railway employees, who have passed Hindi Pragya and other examinations in Hindi conducted by the Central Education Board as late as June, 1967, have not been paid so far ; and

(b) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha.

Extension of Garhi Harsaru-Farukhnagar M. G. Line upto Charkhi Dadri

3314. SHRI RAM KISHAN GUPTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to extend Garhi Harsaru-Farukhnagar Railway line of metre gauge section of the Northern Railway upto Charkhi Dadri ; and

(b) if so, the progress made so far in the matter ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No.

(b) Does not arise.

Rail Link between Chandigarh-Ludhiana and Jagadhri

3315. SHRI RAM KISHAN GUPTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have considered a proposal to link Chandigarh with Ludhiana and Jagadhari with Rail ; and

(b) if so, the result thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). A traffic survey carried out in 1956-57 for a direct rail link between Jagadhri-Chandigarh-Ludhiana revealed that the project would be highly unremunerative. However, at the request of the Chief Engineer and Secretary to the Union Territory of Chandigarh, a preliminary engineering-*cum*-final location survey for the proposed Jagadhri-Chandigarh-Ludhiana rail link is proposed to be taken up shortly, subject to the cost of the survey being borne by the State Governments of Punjab, Haryana and Union Territory of Chandigarh. A decision regarding the construction of the line will be taken after the surveys are taken up and completed and the results thereof become known.

Seniority of Railway Employees *vis a-vis* those Confirmed without any Selection.

3316. SHRI A. S. SAIGAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that some incumbents are confirmed on the same posts on the Railways after selection only and some without any selection with retrospective effect when the posts are sanctioned from ante dates, resulting in loss of seniority to the employees who are not confirmed without selection for as long as 5 to 10 years ;

(b) if so, whether any such employees in the Northern Railway have represented for restoring their seniority with effect from the dates they started working on such posts or the dates from which such posts were sanctioned ;

(c) if so, the names of such employees and measures being taken by the Administration to give them their due seniority *vis a-vis* those confirmed without any selection so as to avoid discontentment among such sufferers ; and

(d) the details of measures adopted to stop such discrimination throughout the Railways in future ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (d). Selection posts are filled only by persons who have been duly selected in accordance with the perscribed procedure. In cases where posts are required to be filled urgently and no selected persons are available in panel, *ad hoc* arrangements are made. This, however does not confer any right on the employees and posts are filled by selection as soon as possible. Confirmation is made of persons who are duly selected and who fulfil the necessary qualification in the order of rank obtained at the selection. As Railways employ lakhs of persons, it will be administratively difficult to ascertain the position as desired by the Hon. Member. If, however, any specific cases are brought to notice where there has been any injustice, the same will be duly enquired into.

Up and Down A.C.C. Deluxe Train from New Delhi to Amritsar

3317. SHRI A. S. SAIGAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Up and

Dn .A.C.C. Deluxe train from New Delhi to Amritsar and back was manned by conductors from Delhi since its inception ;

(b) whether orders have now been issued by the Northern Railway Headquarters to change the staff at Ludhiana ;

(c) if so, whether it has not involved double expenditure by providing the same number of staff from Ludhiana to Amritsar, especially when there is only one stoppage of the train at Jullundur in between ;

(d) whether, besides being uneconomical, this arrangement has caused inconvenience to passengers entraining at Ludhiana ;

(e) whether there is more and comfortable accommodation for the staff at Amritsar than at Ludhiana ; and

(f) whether in view of the new arrangement being uneconomical as well as inconvenient, the Railway authorities propose to revert to the old arrangement for both Deluxe as well as Western Express trains for journeys between New Delhi and Amritsar ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) Yes.

(c) The revised arrangement does not involve double expenditure due to the employment of extra staff as the duties are managed by the existing staff whose links and duty rosters have been suitably adjusted.

(d) No inconvenience is reported to have been caused to passengers entraining at Ludhiana.

(e) Running Room facilities for staff to stay at Ludhiana are similar to those at Amritsar.

(f) Does not arise.

Nationalisation of Top Monopoly Houses

3318. SHRI SHIVA CHANDRA JHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government are planning to nationalise the Birla, Tata and other top monopoly Houses ;

(b) if so, when ; and

(c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) There is no such proposal under consideration of the Government.

(b) Does not arise.

(c) Attention is invited to the provisions of the Industrial Policy Resolution, 1956, Industries (Development and Regulation) Act, 1951 and the Monopolies and Restrictive Trade Practices Bill, 1967.

Gandhi Centenary Year

3319. SHRI SHIVA CHANDRA JHA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the total amount to be spent on social welfare specially keeping the Gandhi Centenary Year in view ;

(b) the items on which the money is to be spent, State-wise ;

(c) the public donation that the people have made to the Government Gandhi Centenary Welfare Fund ; and

(d) the main public donors to that Fund ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) and (b). No provision has been made specifically in connection with the Gandhi Centenary Year for social welfare programmes. However, during the Centenary year, the provision for giving grant-in-aid to the All-India Prohibition Council has been enhanced by Rs. 1 lakh for intensification of educational propaganda for Probibition.

(c) and (d). Government are not seeking any donations from the public in connection with the Gadhi Centenary.

Introduction of New Trains on North Eastern Railway

3320. SHRI SHIVA CHANDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Government are going to introduce new trains on the North Eastern Railway ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) A pair of Express trains between Lucknow and Katihar via Samastipur and a pair of direct Passenger trains between Nirmali and Jaynagar via Sakri are proposed to be introduced in the time table to come into force from 1-10-1969.

(c) Does not arise.

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported death of 12 gangmen and injury to three others in train Accident near Hyderabad

SHRI D. N. PATODIA (Jalore) : Sir I call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon :

"Reported death of 12 gangmen and serious injury to another three, when a goods train ran over them on a small bridge between Hyderabad and Secunderabad."

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : Sir, on 10.8.1969 while 26 casual gangmen were crossing the railway bridge between James Street and Hussain Sagar junction stations on the Secunderabad-Hyderabad junction section of Secunderabad Division of the South Central Railway, a goods train No. Z 30 Up which had left Secunderabad station at about 05.20 hours, hauled by a WG locomotive No. 8017 working tender-foremost, knocked down 14 gangmen ; as a result of which, 11 of them died on the spot and 3 were seriously injured. The 3 seriously injured gangmen were removed to Mahatma Gandhi Hospital, but one of them died on the way bringing the total number of deaths to 12. The other injured gangmen were admitted in the Mahatma Gandhi Hospital.

Ex-gratia payment at the rate of Rs. 500/- each (*An hon. Member : only* !) to the next of kin of the gangmen who died has been arranged. Rupees 300/- each has been paid to the two gangmen who are lying in hospital.

A special train was run with the dead bodies and the relatives of these gangmen from Hyderabad to Marpalli.

Immediately on receipt of information regarding this accident, the Chief Operating Superintendent, the Chief Mechanical Engineer, the Transportation Superintendent (Safety) and the Divisional Medical Officer rushed to the site of the accident by road.

An inquiry by Senior Scale Officers has been ordered.

SHRI RANGA (Srikakulam) : You do not express your sorrow !

SHRI D. N. PATODIA : Sir, these railway accidents are unfortunately assuming serious proportions recently. Not even a month passes without some serious accident somewhere in some part of our country.

The other distressing fact is that most of the accidents are now attributed to human failure. In May, 1969 one accident occurred near Anaparthi station of South Central Railway when a passenger train collided with a stationary goods train and seven persons were killed. The reasons attributed were human failure and Shri Parimal Ghosh had said that a committee was going into the causes.

Recently he went to the extent of suggesting that 62 per cent of the total number of railway accidents were on account of human failures.

Again, in June, 1969 a very disastrous accident took place when the derailment of the Allahabad-Gorakhpur Express happened near Banaras and 82 persons were killed. In that respect the DIG of Banaras has clearly stated that the causes of accident were negligence of railway authorities including the train crew.

In July 1969 again one diesel goods train collided with a passenger train killing as many as 85 persons. It was another case of failure of the human factor.

May, June, July and now in August we are again confronted with another very serious and a very peculiar type of accident when 12 gangmen, who are regular employees of the railways, who are expected to be

[Shri D. N. Patodia]

reasonably cautious, intelligent and aware of train timings, were crushed when they were walking on the railway track. Whatever evidence that is available is clear enough to indicate that here again it was a case of human failure.

With your permission, Sir, I would only briefly quote from a newspaper report. It says :

> "When a correspondent visited the hospital, Mr. Venkayya, one of the injured, under great pain, said that he just did not know how it all happened. The workers were walking on the bridge talking to each other when they suddenly heard some sound but could not see anything in darkness. By the time they realised that it was the engine of a goods train, there was no time to run away and all was over."

It was night time. It appears that there were no headlights on ; no whistle sounded and no necessary precautions taken to see that the people who were walking on the track were sufficiently warned. In such a situation the accident took place and 12 persons were killed.

In view of all these circumstances I would like to know from the hon. Minister how he explains this rising proportion of human failure in respect of railway accidents and what has happened to the committee that was referred to by Shri Parimal Ghosh in May 1969 which would go into the detail, find the causes, and make certain recommendations which would be accepted by the Government.

Is it a fact that one of the reasons for deterioration of this human factor is deterioration of human relationship between the management and the employees of the Railways ?

Secondly, with regard to ex-gratia payment, on what basis the hon. Minister has possibly thought it justifiable to pay Rs. 500 for each person who has been killed ? Does he value the lives of these persons so cheap ? Does he justify this much payments ? Is he prepared to make substantial payments after certain enquiries are completed ?

My final question is, in view of the seriousness of the accident, does the Government intend to set up any committee to enquire into the causes and make investigations about them ?

DR. RAM SUBHAG SINGH : About the last thing, my reply is 'No'. About the accident, I will place on the Table of the House the report when it reaches us. Regarding exgratia payment...

SHRI JYOTIRMOY BASU (Diamond Harbour) : Will a Government servant belonging to another Ministry dare criticise the Railway Minister ? This is all bunkum. This is going on for the last so many years.

DR. RAM SUBHAG SINGH) : You are talking bunkum.

Regarding this rise in proportion, it is not a fact that it is rising About this thing. it was not a public thorough-fare. The road is parallel to that railway line. That is a single track railway line.

Here, the system is like this. Secunderabad-Hyderabad-Hussain Sagar junction form a triangle and, therefore, if a train has to proceed towards Wadi, direct, without touching Hyderabad, it goes via Hussain Sagar junction with the engine leading, but if a train has to go from Secunderabad to Hyderabad and from Hyderabad to Wadi, the engine goes tender-foremost from Secunderabad to Hyderabad where it is reversed after which the train leaves Hyderabad for Wadi with the engine leading. This has been the system from the very beginning. Therefore, there was nothing wrong ; the buffer lights were there. The whistle was also correct ; it was found in correct condition. But as the matter is being enquired into, I do not want to say anything more.

श्री स० मो० बनर्जी (कानपुर) : अध्यक्ष महोदय, मंत्री महोदय के भाषण को सुनकर ऐसा मालूम हुआ कि गुड्स ट्रेन में लाइट भी थी और वह व्हिसिल भी बजाती चली आ रही थी लेकिन ये गैंगमैन अन्धे भी थे और कान से उनको सुनाई भी नहीं देता था वरना इस तरह का एक्सीडेंट कैसे हो सकता था कि 24 आदमी नीचे आ जायं । अगर डाक्टर साहब स्वयं वहां जाकर देखें तो मालूम होगा कि थारोफेयर नहीं

था लेकिन जो गैंगमैन होते हैं वह बंजारे जैसे घूमते रहते हैं, उनके रहने की कोई जगह नहीं होती है, लाइन के नीचे झोंपड़ी बन जाये तो बन जाये वरना पेड़ों के नीचे ही रहा करते हैं और दौरे किया करते हैं। सैंट्रल पे-कमीशन की रिपोर्ट भी उन पर लागू नहीं है। वे कैजुअल लेबर हैं, रिश्वत देने पर ही वे रखे जाते हैं। मालूम नहीं एक साल में कितने लोगों की इस तरीके से मौत हुई है। यह बात तो हो सकती है कि कोई खास कर्व हो, गाड़ी अचानक आ गई हो, उनको पता न चला हो और बीच में इतनी जगह न हो कि वे भाग सकें—तब ऐसी दुर्घटना हो जाये। मैं जानना चाहता हूं क्या यह सही है कि गाड़ी में लाइट नहीं थी और व्हिसिल भी नहीं बजी? इसकी जांच कौन करेगा? ड्राइवर ने क्या स्टेटमेंट दिया है? वह ब्रिज कितना लम्बा था? क्या वह इतना लम्बा था कि वे भाग नहीं सकते थे? आखिर ये कैसे हुआ? इन्होंने जो इंक्वायरी की है उसमें यह कहना है कि ह्यूमन फेल्योर नहीं है। अगर लाइट नहीं थी—यह ह्यूमन फेल्योर नहीं है तो फेल्योर आफ दि रेलवे बोर्ड है। इसकी कोई उचित इंक्वायरी भी नहीं करवाई गई। मैं उनके लिए तो नहीं कहता लेकिन मंत्री जी से कहता हूं कि इस्तीफा दे दें। रेलवे बोर्ड के मेम्बर इंजीनियर हैं और जो इसके चेयरमैन साहब है वे इस्तीफा दें ताकि आगे गैंगमैन अपनी जिन्दगी को महफूज समझ सकें।

दूसरी बात यह है कि एक्स ग्रैशिया पेमेंट 500 रुपया दिया गया है। क्या ये कैजुअल लेबर हैं इसलिये पूरे कम्पेन्सेशन के हकदार नहीं हैं, छुट्टी के हकदार नहीं है, पेंशन और फेमिली पेंशन के हकदार नहीं हैं? क्या उनको पूरा एक्स ग्रैशिया पेमेंट दिया जायेगा? और क्या मन्त्री महोदय इसकी जुडीशियल इंक्वायरी कराने के लिये तैयार है या नहीं?

डा० राम सुभग सिंह : इसके बारे में मैंने पहले बताया...

अध्यक्ष महोदय : पहले दूसरे मेम्बर्स भी सवाल पूछ लें, फिर आप इकट्ठा जवाब दे दीजियेगा।

श्री स० मो० बनर्जी : मेरा पहला सवाल यह है कि ये गैंगमैन कैजुअल थे इसलिए इनको 500 रु० दिया गया। क्या ये पूरा कम्पेन्सेशन पाने के अधिकारी हैं कि नहीं।

अध्यक्ष महोदय : आप ने सवाल कर लिया अब मंत्री जी जवाब देंगे। बार बार उठने से तकलीफ़ होगी। जिन मेम्बर साहबान ने यह काल अटेंशन मोशन दिया है वे पहले सवाल कर लें उसके बाद जवाब आयेगा।

श्री आर्जं फरनेन्डीज (बम्बई-दक्षिण) : अध्यक्ष महोदय, मंत्री जी के जवाब से कोई प्रश्न आ सकता है। मंत्री जी ने बिल्कुल गुमराह करने वाला जवाब दिया है।

श्री स० मो० बनर्जी : आप मेरी बात सुन लीजिये, एक सेंटेंस मैं कम्प्लीट किये देता हूं। ह्यूमन फेल्योर की बात चल रही है, तो फेल्योर आफ मेमोरी भी हो सकता है। इसलिए मुझे खतरा है सब का एक साथ जवाब देने में संभव है कोई बात रह जाय जिसका जवाब मंत्री जी न दे पायें। इसलिए एक एक सवाल का जवाब देते रहें तो जवाब आयेगा, वरना खिचड़ी बन जायेगी।

MR. SPEAKER : I do not thing that the Minister would, in such a short time, show failure of memory ; otherwise, he does not deserve to be a Minister.

SHRI S. K. TAPURIAH (Pali) : Most of them do not deserve it.

MR. SPEAKER : No, no.

श्री आर्जं फरनेन्डीज : मेरा व्यवस्था का प्रश्न है। मंत्री जी के उत्तर से दूसरे प्रश्न उपस्थित होते हैं। वरना मतलब ही कुछ नहीं रहेगा।

श्री रवि राय (पुरी) : अध्यक्ष महोदय, आप जरा बैठें तो मैं विनती करूं ।

MR. SPEAKER : He will reply at the end. If anything is left out, then it can be raised. But getting up every time is not good.

श्री रवि राय : अब तक रिवाज यह था कि हर एक सवाल का मंत्री जी जवाब देते थे। वही रिवाज आप चलायें ।

श्री स० मो० बनर्जी : पहले 50, 60 आदमी काल अटेंशन मोशन देते थे...

श्री रणधीर सिंह (रोहतक) : हाफ ऐन आवर डिस्कशन में भी यही प्रोसीजर फ़ोलो किया जाता है जो माननीय अध्यक्ष कह रहे हैं।

MR. SPEAKER : This is a single motion.

श्री जार्ज फरनेन्डीज : अध्यक्ष महोदय, मंत्री जी के उत्तर से दूसरे प्रश्न उपस्थित होते हैं ।

अध्यक्ष महोदय : मिस्टर फरनेंडीज की बात ठीक नहीं है ।

श्री बेणी शंकर शर्मा (बांदा) : अध्यक्ष महोदय, हिन्दी में एक कहावत है कि हाथी चले बाजार, कुत्ते भोंकें हजार ।

आये दिन रेलवे की दुर्घटनायें होती हैं। आये दिन ध्यान आकर्षण प्रस्तावों के द्वारा मंत्री जी का ध्यान उनकी ओर आकर्षित करते हैं लेकिन उनके शरीर पर जूं तक नहीं रेंगती। हमारे प्रस्तावों का वही असर होता है जो चीन और पाकिस्तान को हमारी सरकार द्वारा भेजे गए प्रोटैस्ट नोटों का ।

मैं मंत्री जी का ध्यान दो वर्ष पहले उन्हीं के प्रान्त बिहार में घटी हुई एक घटना की ओर आकर्षित करना चाहता हूं। लक्खीसराय स्टेशन पर वहां भी इसी तरह कुछ यात्री जो पटरी को पार कर रहे थे इंजन के द्वारा सिल पर मसाले की तरह पीसे गये और सैंकड़ों की संख्या में मारे गये। वहाँ भी ह्यूमन फेल्योर कहा गया था। और वहां भी बताया गया था कि शायद ड्राइवर ने विसिल नहीं दी तथा इंजन में लाइट नहीं थी। यह दुर्घटना जो हैदराबाद-सिकन्दराबाद लाइन पर हुई है वह करीब करीब वैसी ही दुर्घटना है। वह उसी की कार्बन कापी है ।

मैं मंत्री जी से पूछना चाहता हूं कि जब इस किस्म की एक दुर्घटना होती है तो कम से कम वैसी ही दुर्घटना आगे न हो इस की कोई समुचित व्यवस्था की ओर उन्होंने कभी ध्यान दिया है ? रेलें भिड़ती हैं, ठीक हैं। लेकिन रेल का इंजन आदमियों को कुचलता हुआ चला जाय और उसमें लाइट न हो, विसिल न दी जाय, यह तो एक अत्यन्त गम्भीर बात है। मंत्री जी ने अभी कहा कि इंजन में लाइट थी। माननीय पटोदिया ने एक अखबार से पढ़ कर अभी सुनाया जिस में कहा गया है कि जो आदमी बचा उस ने बताया है कि इंजन में कोई रोशनी नहीं थी, सारा वातावरण बिल्कुल अंधकारमय था इसलिये इंजन में सर्च लाइट थी कहना सरासर झूठ है। इंजन के सामने सर्च लाइट नहीं थी, न विसिल ही दी गयी। तो मैं मंत्री जी से पूछना चाहता हूं कि जो अधिकारी ऐसे इंजन को चलाने की इजाजत देते हैं, या जिन्होंने दी है, उस पर उन्होंने अभी तक कोई कार्यवाही की है या नहीं ? अगर की है तो क्या ?

श्री जार्ज फरनेन्डीज : अध्यक्ष महोदय, सब से पहले तो जो आप ने प्रक्रिया शुरू की है उस का मुझे विरोध करना है और बाद में सवाल रखूंगा। इस तरह आप मंत्री का बचाव करने की परिपाटी शुरू करेंगे ।

मंत्री महोदय ने अभी पहले प्रश्न का उत्तर देते हुये यह कहा कि इंजन में बत्ती जरूर थी, विसिल दी थी और जो भी हुआ है वह जैसे कि गैंगमैन की गलती के कारण हुआ है। जो सबूत अध्यक्ष महोदय, अभी तक इस दुर्घटना के

सम्बन्ध में आये हैं, अखबारों के जरिये और अन्य जरिये से, उन से दो, तीन चीजें निकलती हैं जो मंत्री महोदय की बात का खण्डन करती हैं।

(1) क्या यह सही नहीं है कि वह दुर्घटना जिस गाड़ी से हुई तो वह गाड़ी 12 या 14 लोगों को उसी जगह पर छोड़ कर चली गयी, ड्राइवर को मालूम नहीं था कि 20 लोग इस गाड़ी के नीचे आये हैं जिन में से 10, 11 मर गये और कुछ लोग घायल होकर वहां पड़े हैं। तो क्या यह सही नहीं है कि वह गुड्स गाड़ी वहां से जाने के कुछ देर जब एक दूसरी रेल गाड़ी उस तरफ से जा रही थी उस गाड़ी के ड्राइवर ने इस दुर्घटना को देखा और उस के बाद इन लोगों को उठाकर अस्पताल पहुंचाया।

अगर मंत्री का पहला बयान सत्य हो कि बत्ती थी, विसिल दी थी, यानी ड्राइवर ने इस चीज को देखा था तभी विसल दी, तो फिर दुर्घटना के बाद वहां से इंजन कैसे चला गया ?

(2) क्या यह भी सही नहीं है कि ये जो 20 कैजुअल गैंग मैन थे वे लोग अपने गांव जाने के लिये :

"These railway casual labourers had come from Nizamabad last night on their way to their village in Vikarabad. As there was no train at that hour, they walked along the railway track to Begumpet to catch a train."

अब ये रेल के कर्मचारी हैं और अगर उन को घर जाने वाली बात उस समय आती हो, क्योंकि गैंग मैन को रेलवे लाइन पर काम करना पड़ता है, तो ऐसे लोगों के घर जाने के लिये क्या रेलवे ने ऐसी व्यवस्था की थी जिससे उन को उनके घर तक पहुंचाया जा सकता। लाइन पर काम करने वाले जो कैजुअल मजदूर हैं, जिन की संख्या रेलवे में तीन लाख से अधिक है, ये जो कैजुअल मजदूर हैं, रात को उन को उस समय घर पहुंचाने के लिये आप के वहां के रेल अधिकारियों ने कोई व्यवस्था की थी। पांच बजे के समय की यह दुर्घटना है इस से स्पष्ट है कि ये 20 या 26 लोगों ने तीन, चार बजे प्रातः, अपना काम पूरा होने के बाद, घर के लिए चलना शुरू किया, तो आप ने कोई व्यवस्था की थी ताकि इन लोगों के लिये अपने घर जाने के लिये गाड़ी की व्यवस्था हो जाय ?

और तीसरा प्रश्न मेरा यह है कि क्या यह सही नहीं है कि यह इंजन जो गुड्स गाड़ी को ले जा रहा था वह डिफेक्टिव था ? क्या उस इंजन में बत्ती काम करती थी, उस इंजन में कोई खराबी नहीं थी जिस को लेकर यह दुर्घटना वहां पर हो गयी। इन प्रश्नों का मैं स्पष्ट जवाब चाहूंगा, और मंत्री जी से पूछना चाहूंगा 500 रु० क्या उस ऐलान के अनुसार दिया जा रहा है जो आप के भूतपूर्व रेलवे मंत्री श्री एस० के० पाटिल ने किया था कि रेलवे से मर जाओ तो 500 रु० और बच जाओ तो 250 रु०। यह परम्परा श्री एस० के० पाटिल, जो भूतपूर्व रेलवे मंत्री रह चुके हैं, ने डाली थी।

लेकिन अध्यक्ष महोदय यह जो पुरानी एक परम्परा चलाई हुई है 500 रुपये और 250 रुपये वाली तो क्या रेल मजदूरों की उस दुर्घटना में मृत्यु होने के बाद उन को भी आप यह 500 रुपये देकर उनके परिवार के लोग शोक को मिटायेंगे या उन को वह मुआवजा देंगे जो कि अगर वह अपनी जगह पर काम करते होते और रिटायर होने तक जितनी उनकी कमाई होती वह तमाम की तमाम कमाई उन को मुआवजे में मिल जाय ? क्या मंत्री महोदय ऐसी परम्परा डालने के लिये आवश्यक नियम आदि पास करने के लिये कदम उठायेंगे।

श्री परिमल घोष ने राज्य सभा में कह दिया कि यह सैबोटेज के कारण है। कोई भी दुर्घटना हो जाय सैबोटेज कह कर छुट्टी पागये। पाटिल साहब ने भी यही सैबोटेज कहने का

[श्री जार्ज फरर्नेन्डीज]

सिलसिला चलाया था। आप के रेलवे बोर्ड वाले बेवकूफी करें, नैगलीजेंस बर्ते और ऐक्सीडेंट हो जाय तो मंत्री महोदय द्वारा कह दिया जाय कि सैबोटेज है। खुद तो रेलवे बोर्ड वाले डिफैक्टिव इंजन चलायें, डिफैक्टिव गाड़ियां चलायें और ऐक्सीडेंट हो जाय तो कह दिया जाय कि सैबोटेज है। मेरा कहना है कि दूसरों की तरफ सदा कोई राजनैतिक षड्यन्त्र देखने वाला यह जो उन लोगों का नजरिया है उसको बन्द करके रेलवे प्रशासन को सुधारने के लिये क्या मंत्री महोदय कोई कारगर कदम उठायेंगे ?

DR. RAM SUBHAG SINGH : Shri S. M. Banerjee said about the *ex gratia* payment ; this point had also been raised by Shri George Fernanades and Shri Sharma.

SHRI S. M. BANERJEE : I raised three issues.

DR. RAM SUBHAG SINGH : I am coming to all of them.

MR. SPEAKER : Those three issues must be clearly answered.

DR. RAM SUBHAG SINGH : I shall be answering all the points. So, he need not get agitated.

MR. SPEAKER : Those three points must be answered so that I may not be put in a false position that I had asked the hon. Minister to speak at the end for some purpose.

DR. RAM SUBHAG SINGH : I shall try to help you.

That was the payment made on the spot That is not the final payment. The Workmen's Compensation Act is there, and we shall examine how to help them...

SHRI GEORGE FERNANADES : I rise to a point of order. *Ek Vyavastha kaa prashna hai*...

SHRI S. M. BANERJEE : On a point of order.

DR. RAM SUBHAG SINGH : There is no point of *vyavastha* now.

MR. SPEAKER : I have also noted down the hon. Member's points. The moment I find that the hon. Minister does not reply to them, I shall myself try to to get the replies to those points.

SHRI S. M. BANERJEE : I am not a gangman. I am alive. Let him reply.

SHRI NAMBIAR (Tirucherappalli) : I want a clarification, namely whether the engine had head light because we find that the gangmen who were walking over the bridge could not see any light.

SHRI J. M. BISWAS (Bankaura) : For your information, I may say one thing that the engine was running tender foremost and most of the tender foremost engines are without light.

MR. SPEAKER : After all, there should be some procedure followed. I have called the Members who had tabled the calling-attention-notice.

SHRI JYOTIRMOY BASU : (Diamand Harbour) : It is because the hon. Minister tries to evade straightforward replies that these complications ariese. We want him to give straight forward answers.

DR. RAM SUBHAG SINGH : This compensation matter will be examined. We shall also examine how to provide some jobs to their dependants.

Since the point regarding light had been raised by almost all the Members, I may say...

SHRI JYOTIRMOY BASU : It is not clear to us.

SHRI NAMBIAR : Did it have any head-light ? (*Interruptions*)

MR. SPEAKER : Let the hon. Minister reply. Why should he be interrupted ?

DR. RAM SUBHAG : I said in my main statement that the engine was running tender foremost, and I had myself read out the whole paragraph that the Secunderabad-Hyderabad-Hussain Sagar junction forms a triangle ; therefore, if a train has to proceed towards Wadi direct without touching Hyderabad, it goes *via* Hussain Sagar junction with the engine leading, but if a train has to go from Secunderabad to Hyderabad and from Hyderabad to Wadi, the engine goes tender foremost from Secunderabad to Hyderabad. I had already read this out. There were buffer lights. I did not say about the head-light...

SHRI JYOTIRMOY BASU : What are those buffer lights ? They are just small lights.

DR. RAM SUBHAG SINGH : Whatever that may be, that was the position. I do not want to say anything more.

SOME HON. MEMBERS : Can the train travel without head light ?

DR. RAM SUBHAG SINGH : It has to, when the engine is "tender-foremost" ; it is permitted.

SHRI S. M. BANERJEE : He want a judicial probe into the whole affair.

DR. RAM SUBHAG SINGH : I have already said that an inquiry is going on. Therefore, there is no question of a judicial inquiry.

The Lakhiserai matter was raised by Shri Beni Shanker Sharma. This question has already been discussed here twice or thrice. Therefore, I do not want to deal with the matter here. Regarding the question of *Secti*, which was raised by Shri George Fernanades, I did not say that the whistle was given. I had simply said that the whistle was in proper condition on that engine. (*Interruptions*)

At no time Have I said that. I have not said that.

SHRI RABI RAY : About judicial inquiry ?

DR. RAM SUBHAG SINGH : No judicial inquiry. (*Interruptions*).

I said there was a whistle on that engine. He is absolutely wrong. He is misinterpreting what I said. The record is here. It can be checked up.

श्री जार्ज फरनेन्डीज : मंत्री महोदय एक शब्द के दो अर्थ लगाते हैं ।

डा० राम सुभग सिंह : दो छोड़ माननीय सदस्य पांच अर्थ लगायें और उस के लिये तो मैं जवाबदेह नहीं हूँ । अगर माननीय सदस्य गलतबयानी करें तो उसके लिये मैं जवाबदेह नहीं हो सकता ।

माननीय सदस्य ने कहा था कि वह इंजन छोड़ कर चला गया और उस दुर्घटना का पता हुसैनसागर स्टेशन जाने पर चला और दूसरा इंजन आया तब पता चला तो मेरा कहना है कि इंक्वायरी से इसका पता चल सकेगा ।

श्री जार्ज फरनेंडीज : क्या यह सही है कि वह इंजन जो गुड्स गाड़ी को ले जा रहा था वह डिफैक्टिव था ?

डा० राम सुभग सिंह : वह इंजन डिफैक्टिव था या नहीं यह उस इंक्वायरी से पता चलेगा । सीनियर स्केल आफिसर्स यह इंक्वायरी कर रहे हैं ।

SHRI S. M. BANERJEE : The question was raised about a judicial inquiry not only by us but other friends. Senior officer means what ?

DR. RAM SUBHAG SINGH : There will be a committee of officers.

SHRI S. M. BANERJEE : They will try to defend the Railway Board.

Are these gangmen casual employees ? Casual employees are not entitled to gratuity or family pension. There should be a judicial inquiry.

MR. SPEAKER : The call attention motion was a substitute for the adjournment motion ; it would thereby reduce the number of adjournment motions. In adjournment motion, the practice is for members to

[Mr. Speaker]

speak and at the end the Minister replies. This is a miniature motion or discussion. In call attention, after the Minister's statement, the member who has his name on the list is allowed to ask a question. But this cross-examination, counter-retort etc. is not in good taste. The Minister's reply may not be to his liking, taste or wishes.

SHRI JYOTIRMOY BASU ; This is a very serious matter.

SHRI S. M. BANERJEE : You allow the adjournment motion then. We have tabled it.

MR. SPEAKER : After all this discussion, why does he still want an adjournment motion ?

SHRI S. M. BANERJEE : Why not ?

If an MP dies, there is a hell of trouble ; if a Minister dies, there is hell of a trouble. Are not gangmen equally human beings ? If they are not Speaker or Minister, they are all the same human beings.

MR. SPEAKER : What is this ? What has gone wrong with him today ? He is a senior member. Why does he lose his temper ?

श्री जार्ज फरनेन्डीज : अध्यक्ष महोदय, मेरे प्रश्नों का उत्तर जोकि मैंने मंत्री महोदय से पूछे थे वह उन्होंने नहीं दिये। एक प्रश्न मेरा यह था कि वह रेलवे मजदूर रिटायरमेंट तक अगर अपनी जगह पर काम करते और उस हालत में जो उन को तनख्वाह मिलती उतनी रकम बतौर मुआवजा देने के लिये क्या मंत्री महोदय आवश्यक कार्यवाही करने जा रहे हैं ?

वर्कमेन कम्पेन्सेशन ऐक्ट जब कोई नौकरी पर होता है और ऐक्सीडेंट होता है तब लागू होता है, या फिर अगर आप रेलवे इंजन अलग ढंग से चलाते हैं, अगर बस्ती उस पर नहीं रहती, अगर गैंगमैन की कोई गलती न हो, निर्दोष व्यक्ति को अगर रात में घर जाने की सुविधा न हो, चूंकि वह कैजुअल मजदूर था, और इस तरह से उस की हत्या होती है, तो यह ऐक्सीडेंट नहीं है, यह हत्या है, ऐसी अवस्था में वर्कमैन कम्पेन्सेशन ऐक्ट का सहारा न लेते हुए, अगर वह मजदूर रिटायर होने तक रेलवे में नौकरी करता तो उसकी जो तनख्वाह उस में होती क्या वह तनख्वाह आप उसके परिवार वालों को देंगे ? एक तो इसका उत्तर नहीं आया।

दूसरी बात यह है कि मैंने स्टेटमेंट पढकर सुनाया मंत्री जी को। यह लोग अपने घर जा रहे थे। उन के लिये रात में तीन बजे घर जाने को गाड़ी की व्यवस्था नहीं थी और उन को चलकर घर जाना पड़ा। जो आप के अफसरों की गलती है उसको दुरुस्त करने के लिये और सारे मामले की जाँच करने के लिये मंत्री महोदय क्या कर रहे हैं ?

डा० राम सुभग सिंह : इस के बारे में मैं पहले बतला चुका हूँ कि उन की क्या सहायता की जायेगी। अगर किसी की छुट्टी होती है तो उस के घर जाने की जो व्यवस्था होती है, उस के अनुसार प्रबन्ध होता है। उस के अलावा और कोई व्यवस्था नहीं की जाती।

12.43 hrs.

RE : PUBLICATION OF WRONG PHOTOGRAPH OF THE SPEAKER IN A NEWSPAPER

श्री प्रेमचन्द वर्मा (हमीरपुर) : अध्यक्ष महोदय,...

अध्यक्ष महोदय : मेरा नाम किसी ने गुरदयाल सिंह ढिल्लों की जगह गुरबख्श सिंह ढिल्लो कर दिया। कोई बात नहीं है। वह भी मेरा कोई भाई ही होगा। (व्यवधान)

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : आप की तस्वीर गलत आई है। "हिन्दू" ने किसी दूसरे की तस्वीर छाप दी है। किसी बूढ़े की तस्वीर छाप दी। (व्यवधान)

श्री स० मो० बनर्जी (कानपुर) : "हिन्दुस्तान टाइम्स" में जो तस्वीर छपी थी वह श्री गुरमुख सिंह मुसाफिर की तस्वीर थी ।

अध्यक्ष महोदय : मैं आप से अर्ज करूं कि श्री फरनेंडीज ने मेरी तस्वीर दिखाई । वह तस्वीर कहीं मद्रास की तरफ छपी है । वहां क्या पता है कि कौन है गुरदयाल सिंह ढिल्लों और कौन नहीं । उन्होंने किसी गुरदयाल सिंह ढिल्लो, रिटायर्ड इंस्पेक्टर जनरल आफ पुलिस, की तस्वीर छाप दी । श्री प्रेमचन्द वर्मा कहते है कि यह कौन गुरबख्श सिंह ढिल्लो है । उस ने कहा कि मेरा नाम अखबार में छपा है, मैं स्पीकर हो गया । सब से ज्यादा फिक्र तो मेरी बीबी को होनी चाहिये कि यह बूढ़ा आदमी कहां से आ गया । जब उस को फिक्र होगी तब मैं देखूंगा कि गुरदयाल सिंह ढिल्लो कौन है ।

श्री प्रेमचन्द वर्मा : यह अकेले आपके नाम का मामला नहीं है । यह लोक सभा का मामला है ।

अध्यक्ष महोदय : यह मामला तो मेरा है आप अब बैठ जाइये ।

श्री प्रेमचन्द वर्मा : यह लोक सभा का मामला है । इसमें लिखा है लोक सभा एक पार्टी है । अगर प्रेस में इस तरह से काम चला तो ठीक नहीं होगा । प्रेस की जिम्मेदारी है, नहीं तो लोक सभा का जो नाम है वह नहीं रह सकता । आप मुझ को एक मिनट का टाइम दीजिये । मैं सिर्फ एक मेंटेंस पढ़ना चाहता हूं ।

अध्यक्ष महोदय : अब बहुत हो गया । इस को खत्म कीजिये । माननीय सदस्य को उस से भी ज्यादा फिक्र है जिस को होना चाहिये ।

12.45 hrs.

PAPERS LAID ON THE TABLE

Report of Tariff Commission on Catguts and Annual Report of Development Council for Automobiles etc.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table :

(1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :-

(i) (a) Report (1968) of the Tariff Commission on the price structure of Catguts.

(b) Government Resolution No. LEI (A)—16(2)/68 dated the 16th July, 1969 on the above Report.

(ii) A statement showing reasons why the documents mentioned at (i) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [*Placed in Library. See* No. LT—1630/69].

(2) A copy of the Annual Report of the Development Council for Automobiles, automobiles Ancillary Industries, Transport Vehicle Industries, Tractors, Earth-Moving Equipment and Internal Combustion Engines, for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See* No. LT—1631/69].

Judgment in the case of Shri Tej Kiran and others *vs* Shri N. Sanjiva Reddy and others

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I beg to lay on the Table a copy of the judgment delivered by the full Bench of the High Court of Delhi at New Delhi on the 4th August, 1969, in the case of Shri Tej Kiran Jain and others versus Shri N. Sanjiva Reddy and others (I. A. 1194 of 1969-O. S. No. 228 of 1969). [*Placed in Library. See* No. LT—1632/69].

Heavy Engineering Corporation—Government Review and Annual Report

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : I beg to lay on the Table a copy each of the following papers under

[Shri C. M. Poonacha]

sub-section (1) of section 619A of the Companies Act, 1956 :

(1) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1967-68.

(2) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT—1633/69].

SHRI D. N. PATODIA (Jalore) : Let us have a discussion on this item.

MR. SPEAKER ; No, no.

Report of Enquiry Committee on Film Censorship—Summary of Conclusion (Hindi)

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNEL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Summary of Conclusions contained in the Report of Enquiry Committee on Film Censorship (Hindi version). [*Placed in Library. See* No. LT—1634/69].

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, अभी श्री सत्य नारायण सिंह के नाम से जो पेपर टेबल पर रक्खा गया है, उस पर मैं कोई आपत्ति नहीं करता। मंत्री या उनके कोई सहयोगी आप की आज्ञा से कोई पेपर रख सकते हैं लेकिन जो बात मैं विशेष रूप से कहना चाहता हूं वह यह कि फिल्म सेंसर बोर्ड की जो रिपोर्ट है उस का क्या अभिप्राय है, वह अंग्रेजी में तो ज्यों का त्यों आई है। लेकिन जो हिन्दी अनुवाद है वह केवल संक्षिप्त संस्करण आया है। हिन्दी के राज भाषा स्वीकार हो जाने के बाद हिन्दी के साथ इस प्रकार का दुर्व्यवहार चल रहा है। आप सरकार को निर्देश दें कि जब गृह मंत्रालय इस प्रकार के निर्देश दे चुका है कि दोनों भाषाओं में रिपोर्टें आनी चाहियें, तब वैसा किया जाना चाहिये। गजेन्द्रगडकर कमीशन की रिपोर्ट के सम्बन्ध में भी ऐसा ही हुआ कि केवल अंग्रेजी में रिपोर्ट आई। जब गृह मन्त्रालय का निर्देश है रिपोर्टें हिन्दी में भी आयें तो उन को आना चाहिये।

श्री भोलू प्रसाद (बांसगांव) : बनारस हिन्दू युनिवर्सिटी की रिपोर्ट भी अंग्रेजी में ही आई है।

Notification under Essential Committees Act.

SHRI BHANU PRAKASH SINGH : On behalf of Shri Raghunatha Reddy, I beg to lay on the Table a copy of Notification No. S. O. 3011 (English version) and S. O. 3012 (Hindi version) published in Gazette of India dated the 26th July, 1969, under section 12A of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT—1635/69].

ESTIMATES COMMITTEE

Minutes

SHRI THIRUMALA RAO (Kakinada) : I beg to lay on the Table the Minutes of the sittings of the Estimates Committee relating to :—

(1) Eighty-seventh Report on the Ministry of Foreign Trade and Supply-Import of Wool, Nylon, Woollen Yarn and other Woollen Products for the Woollen Textile Industry and its allocation to the various units since October, 1962.

(2) Eighty-eighth Report on the Publications of Selected Ministries of the Government of India.

(3) Ninetieth Report on the Ministry of Tourism and Civil Aviation—Department of Tourism.

(4) General Matters pertaining to Estimates Committee (1968-69).

12.47 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 11th August, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968 :

'That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the code of Civil Procedure, 1908, be extended upto the last day of the Seventieth (November—December 1969) Session of the Rajya Sabha.'"

———

CORRECTION OF ANSWER TO S. Q. NO. 960 RE. INVESTMENT IN OPHTHALMIC GLASS PROJECT, HYDERABAD, ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : While giving information regarding total investment in the Ophthalmic Glass Project, Durgapur in reply to Part (a) of Starred Question No. 960 dated the 8th April, 1969, I have indicated Rs. 409 lakhs as total investment in that project. The correct figure of investment is Rs. 407 lakhs.

———

RE : CALLING ATTENTION NOTICES

(Query)

SHRI JYOTIRMOY BASU (Dimond Harbour) : In this National Instrument Factory because of the wrong attitude taken by the Central Government, there was a deadlock between the employers and the employees. We would like the Minister to tell us what is the present situation.

MR. SPEAKER : Please give separate notice. How can it arise here ? Let us take the next item on the agenda.

SHRI JYOTIRMOY BASU : The employees of the National Library in Calcutta have gone on strike. Why I am mentioning this now is because, last week I had given a Calling Attention Notice twice, but they were disallowed. Will you kindly ask the Education Minister to make a statement and apprise the House as to the present situation ?

MR. SPEAKER : I will examine it myself and then decide.

श्री आजं फरनेन्डीज (बम्बई-दक्षिण) : तारापुर के बारे में भी मैं कहूं । वहां हमने ऐटमिक पावर स्टेशन पर 100 करोड़ रुपया लगाया है । महाराष्ट्र सरकार के तरफ से बिजली बन्द हो जाने के कारण पिछले दस दिनों से मामला बिगड़ रहा है । मैंने काल अटेंशन मोशन दिया हुआ है । अगर आप काल अटेंशन स्वीकार नहीं कर सकते तो आप मिनिस्टर फार पावर को कहें कि वह इसके बारे में बयान दें ।

अध्यक्ष महोदय : कल चालीस काल अटेंशन नोटिसें थीं । मैंने आप का काल अटेंशन देखा । जो रूल्स हैं उनके स्ट्रिक्ट इंटरप्रेटेशन करने से यह उसमें नहीं आता है । फिर भी मैंने रेलवे मिनिस्टर को लिख दिया कि आप देख लीजिये।

श्री आजं फरनेन्डीज : किसी कारण से काल अटेंशन नहीं हो सकता है तो मंत्री से कहें कि वह बयान दें । यह बहुत गम्भीर मामला है ।

SHRI JYOTIRMOY BASU : On the situation in the National Library in Calcutta, I have given a Calling Attention Notice twice last week. They were disallowad. I have given it today again. Please ask them to consider it and give us the information.

MR. SPEAKER : Kindly explain it to me later. I will then have the privilege of meeting you. Otherwise also, it will be a good occasion to meet you.

SHRI S. M. BANERJEE (Kanpur) : Sir, Shri Madhu Limaye and Shri George Fernandes had given notice of a privilege motion. Is that privilege motion still under your consideration ?

MR. SPEAKER : On what subject ?

SHRI S. M. BANERJEE : On Rs. 10,000 taken by Shri Nijalingapya and Rs. 5,000 by Shri Patil. They have issued a statement distorting parliamentary proceedings.

MR. SPEAKER : I will look into it.

12.51½ hrs.

CRIMINAL AND ELECTION LAWS (AMENDMENT) BILL—*Contd.*

MR. SPEAKER : The House will now take up further clause-by-clause consideration of the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898, and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters, as reported by the Joint Committee.

The time allotted by the Business Advisory Committee for this Bill was three hours and the time already taken is four hours. I think, it is a very unhealthy practice that when the Business Advisory Committee fixes the time and the whole House approves of it, we still exceed that limit. That is not good because the extra time is taken out of the time to be given to other motions. I hope, the House will look into it.

Now let us see that this Bill is passed without taking much time. How much time more should we have for this 15 minutes or half an hour ?

SHRI SHRI CHAND GOYAL (Chandigarh) : One hour more.

MR. SPEAKER : But this is the first and the last time that I will depart from the report of the Business Advisory Committee because it has already been done. In future unless I make a reference to the Businsss Advisory Committee again, on my own I will have no right to extend the time when the Business Advisory Committee has recommended and the House has approved it.

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : एक घन्टा बढ़ाने का आप को अधिकार है । आप अपने इस अधिकार को न छोड़िये ।

MR. SPEAKER : I wish we could sit throughout the year ; but we have some other things to do also.

SHRI HEM BARUA (Mangaldai) : We do not want you to abdicate your right. You have the right to extend the time.

MR. SPEAKER : I do not want to exercise it. Please do not give me too many rights.

Clause 3—*(Amendment of section 505)*

SHRI ABDUL GHANI DAR (Gurgaon): Sir, I move :

Page 2, lines 34 and 35,—

after "ceremoniest" *insert*—

"or in educational, social and religious institutions or in Government offices where Unions function" (4)

SHRI OM PRAKASH TYAGI (Moradabad) : Sir, I move :

Page 2, lines 26 and 27,—

omit "or any other ground whatsoever" (15)

Page 2, lines 34 and 35,—

after "ceremonies," *insert*—

"in respect of any election or otherwise" (16)

SHRI SRINIBAS MISRA (Cuttack): Sir, I move :

Page 2, line 25,—

after "promote," *insert* "only" (29)

श्री अब्दुल गनी डार : मैंने पिछली बार भी अर्ज किया था कि काश्मीर में जब इलेक्शन हो रहे थे तब इलेक्शन कमिश्नर ने पार्टी पालिटिक्स में दखल देने की कोशिश की थी और ऐसा करके और इस तरह का रोल अदा करके अपने आप को धोखा दिया था और अपने आपको उसमें उलझाया था । मैं चाहता हूं कि जब कभी गवर्नमेंट कोई बिल लाये तो उसमें ऐसी सतें भी

वह रखे ताकि इलैक्शन कमिश्नर चाहे कोई भी हों, ए० हों या बी० हो, किसी पार्टी का रिप्रिजेंटेटिव न बन सके और इलैक्शंज में इस तरह के दखल न दे सके। कांग्रेस एक बहुत बड़ी जमायत थी। हम समझते हैं कि उसमें राय का इजहार करने की आजादी है। उसमें आज बगावत भी हो रही है। इलैक्शन कमिशनर को क्या मतलब कि कौनसी पार्टी आती है या कौनसी नहीं आती है। मैं चाहता हूं कि इस क्लाज को आप इस तरह से ढालें जिससे यह बात क्लीयर हो जाये --

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : इनकी अमेंडमेंट कौन सी है, यह तो जरा बतायें।

अध्यक्ष महोदय : वह सक्युंलेट हो गई है।

श्री विद्याचरण शुक्ल : इनको मालूम ही नहीं है कि इनकी एमेंडमेंट क्या है।

श्री अब्दुल गनी डार : न सिर्फ रिलिजन और लैंगुएज बल्कि जिस किसी दूसरी जगह से भी आपस में ताल्लुकात बिगड़ते हों, फिर चाहे जगजीवन राम जी और निजलिंगप्पा के दरम्यान बिगड़ते हों या कम्युनिस्टों और सोशलिस्टों के दर्म्यान बिगड़ते हों या हिन्दुओं और मुसलमानों के दर्म्यान बिगड़ते हों या हरिजनों और सिखों के दर्म्यान बिगड़ते हों, उसको इजाजत नहीं होनी चाहिये। यह क्लीयर किया जाना चाहिये कि अफसरों को भी कोई हक नहीं है, इलैक्शन कमिश्नर को भी कोई हक नहीं है कि वह किसी एक खास पार्टी को कामयाब कराने की कोशिश करे।

[श्री अब्दुल गनी डार : मैंने पहली बार भी अर्ज किया था कि कश्मीर में जब इलैक्शन हो रहे थे तब इलैक्शन के पार्टी पोजीशन में दखल देने की कोशिश की गई। दरअसल करके और इस तरह का रोल अदा करके अपने आप को धोखा दिया था और अपने आप को इस में उलझाया था। मैं चाहता हूं कि जब कभी गवर्नमेंट कोई बिल लाये तो उस में ऐसी शर्तें भी रख दें ताकि इलैक्शन कमिश्नर जैसे कोई भी हों, उस को किसी पार्टी का रिप्रेजेंटेटिव न बनने दें और इलैक्शंज में इस तरह से दखल न दे सकें। कांग्रेस एक बहुत बड़ी जमायत थी। हम समझते हैं कि उसमें राय का इजहार करने की आजादी है। उसमें आज बगावत भी हो रही है। इलैक्शन कमिशनर को क्या मतलब कि कौनसी पार्टी आती है या कौनसी नहीं आती है। मैं चाहता हूं कि इस क्लाज को आप इस तरह से ढालें जिससे यह बात क्लीयर हो जाये।]

श्री विद्या चरण शुक्ला : इनकी एमेंडमेंट कौन सी है, यह तो जरा बतायें।

अध्यक्ष महोदय : वह सर्कुलेट हो गई है।

श्री विद्याचरण शुक्ल : इनको मालूम ही नहीं है कि इनकी एमेंडमेंट क्या है।

[श्री अब्दुल गनी डार : न सिर्फ रिलिजन और लैंगुएज बल्कि जिस किसी दूसरी जगह से भी आपस में ताल्लुकात बिगड़ते हों, फिर चाहे जगजीवन राम जी और निजलिंगप्पा के दरम्यान बिगड़ते हों या कम्युनिस्टों और सोशलिस्टों के दरम्यान बिगड़ते हों या हिन्दुओं और मुसलमानों के दरम्यान बिगड़ते हों या हरिजनों और सिखों के दरम्यान बिगड़ते हों, उसको इजाजत नहीं होनी चाहिये। यह क्लीयर किया जाना चाहिये कि अफसरों को भी कोई हक नहीं है, इलैक्शन कमिश्नर को भी कोई हक नहीं है कि वह किसी एक खास पार्टी को कामयाब कराने की कोशिश करे।]

SHRI SRINIBAS MISRA (Cuttack) : Sir, I moved a similar amendment earlier also I want to put one example before the Minister. The Bill seeks to provide that if anybody creates, by some means or other which are described there, enemity between communities, between various religious groups and other things, he will be punished. That will be an offence.

Now, let us take one example. Suppose for a Piece of land, two villagers want to fight. It so happens that one villager belongs to one community and the other villager belongs to another community. Will the Minister bring it under this Bill ? The cause is not such ; the cause is some land or some tank. I want to suggest that it will be only on the ground of religion, caste, community, etc. I want to add "only" and this will safe sugard the interests, rather the civil rights, of the people. They may as well go to litigation ; there may be illwill regarding civil liberties and political rights as well. What he intends to prohibit is, between communities there should be no ill feeling ; in religion as such there should be no ill feeling. That is what he wants to prohibit. By adding the word "only", this position will be safeguard. That is my contention. I think, the hon. Minister will accept it although he did not accept a similar amendment earlier.

[श्री श्रीनिवास मिश्र : मैंने भी अर्ज किया था कि न सिर्फ रिलिजन और लैंगुएज बल्कि जिस किसी दूसरी जगह से भी आपस में ताल्लुकात बिगड़ते हों। फिर चाहे जगजीवन राम जी और निजलिंगप्पा के दरम्यान बिगड़ते हों या कम्युनिस्टों और सोशलिस्टों के दरम्यान बिगड़ते हों या हिन्दुओं और मुसलमानों के दरम्यान बिगड़ते हों या हरिजनों और सिखों के दरम्यान बिगड़ते हों, उसको इजाजत नहीं होनी चाहिये। यह क्लीयर किया जाना चाहिये कि अफसरों को भी कोई हक नहीं है, इलैक्शन कमिश्नर को भी कोई हक नहीं है कि वह किसी एक खास पार्टी को कामयाब कराने की कोशिश करे।]

[Shri Srinibas Misra]

SHRI VIDYA CHARAN SHUKLA: Mr. Speaker, Sir, hon. Member, Shri Abdul Ghani Dar, has moved an amendment seeking to add "or in educational, social and religious institutions or in Government offices where Unions function." We have already debated this particular question at the consideration stage of the Bill. As I have already said, it will not be possible for us to accept this amendment.

As far as Shri Srinibas Misra's amendment is concerned, I would like to point out, the hon. Member also knows that this provision "on any other ground whatsoever" is already existing in the I.P.C.

It is not that we are trying to put it. There is no reason why in this amending Bill we should try to restrict the provisions which we already find in section 505 (2) of the I.P.C. This is not a new thing; this is an old one. What Mr. Srinibas Misra's amendment seeks to do is not to amend the present amending Bill but amend the existing provisions of I.P.C. Therefore, it is not possible for me to accept this.

MR. SPEAKER: The House stands adjourned for Lunch till 2.00 P.M.

13.00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

———

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock

[**Shri Vasudevan Nair** *in the Chair*]

CRIMINAL AND ELECTION LAWS (AMENDMENT) BILL—*Contd.*

MR. CHAIRMAN: We were on Clause 3. I will put all the amendments to Clause 3 to the vote of the House.

Amendments Nos. 4, 15, 16 and 29 were put and negatived

MR. CHAIRMAN: Now, the question is:

"That Clause 3 stand part of the Bill."

The motion was adopted

Clause 3 was added to the Bill

Clause 4—(*Amendment of Act 5 of 1898*)

MR. CHAIRMAN: Now, we go to Clause 4. Shri Shiv Chandra Jha.

SHRI SHIV CHANDRA JHA (Madhubani): I move all the three amendments.

I move:

Page 3, line 11,—

for "classes" *substitute* "communities" (17)

Page 3, line 20,—

for "classes" *substitute* "communities" (18)

Page 3, line 53,—

for "classes" *substitute* "communities" (19)

सभापति जी, मेरे संशोधन का नम्बर 17, 18 और 19 है। उसमें मैंने यह कहा है कि पेज 3 पर जहां कहीं भी क्लासेज शब्द आया है उस की जगह पर कम्युनिटी शब्द रख दिया जाय। यह तीन जगह पर है। इसकी वजह यह है कि इस विधेयक का उद्देश्य जो है कम्युनल तफरके, या साम्प्रदायिक झगड़े, दंगा फिसाद, फिरकापरस्ती इन सब चीजों को खत्म करना है। क्लासेज के बीच में जो संघर्ष है उसको खत्म करने का मतलब है सरकार का तो हम साफ कहना चाहते हैं कि हम उसमें विश्वास करते हैं। हम क्लास हारमोनी में विश्वास नहीं करते। हम क्लास एनिमिटी में विश्वास करते हैं, क्लास स्ट्रगिल में विश्वास करते हैं। हम इसको बढ़ाना चाहते हैं। मानव समाज का लिखित इतिहास शुरु से लेकर आज तक इस क्लास स्ट्रगिल

की बदौलत आगे बढ़ा है और अभी भी हिन्दुस्तान में क्लास स्ट्रगिल से काम हो रहा है। जो कुछ भी अच्छे कदम उठाए जाते हैं, आम जनता के लिए वह क्लास स्ट्रगिल की बदौलतही उठाए जा रहे हैं। प्रधान मंत्री जी ने जो बैंकों का राष्ट्रीयकरण किया है यह अपनी तरफ से नहीं किया है, हिन्दुस्तान के समाज में हम लोगों ने जो आवाजें उठाई, हिन्दुस्तान के मजदूर आन्दोलन ने आवाज उठाई, यहां के अवाम ने आवाज उठाई कि बैंकों का राष्ट्रीयकरण हो, विदेशी बैंकों का राष्ट्रीयकरण हो तब जा कर यह कदम उठाया गया। इसी तरह से और भी जो काम होंगे समाज की भलाई के लिये, हिन्दुस्तान के समाज को आगे बढ़ाने के लिए और समाजवाद की मंजिल पर ले जाने के लिए उसमें क्लास स्ट्रगिल का प्रथम हाथ होगा। इसीलिए यदि सरकार चाहती है क्लास स्ट्रगिल को, क्लासेज के बीच में जो एनिमिटी है उसको खत्म किया जाय तो हम साफ कहना चाहते हैं कि हम उस स्ट्रगिल को खत्म नहीं करना करना चाहते, हम उसको बढ़ाना चाहते हैं। जो विधेयक है उसमें शुरू से आखीर तक मैंने पढ़ा कहीं यह शब्द क्लासेज नहीं है, यह शब्द सिर्फ यहीं पर हैं जिसके लिए यह संशोधन मैंने दिये हैं। बाकी सब जगह कम्युनिटी लफ्ज ठीक रखा है। लेकिन यहां पर क्लासेज शब्द कैसे आ गया यह मैं समझ नहीं सका। मैं समझता था कि यह शायद प्रिंटिंग मिस्टेक हो, इन लोगों ने गौर नहीं किया। इसी लिए मैंने यह संशोधन दिया है। मैं क्लासेज शब्द को हटाना चाहता हूं और उसकी जगह कम्युनिटी को रखना चाहता हूं। मैं कम्युनिटीज में जो झगड़े होते हैं उनको खत्म करना चाहता हूं। इसमें हम सब विश्वास करते हैं कि साम्प्रदायिक झगड़े और फिरकापरस्ती को खत्म किया जाय। इसी की बदौलत हिन्दुस्तान का बंटवारा हुआ। इसकी हम लोग वह कीमत चुका चुके हैं कि भारत को अपनी आंखों बंटते देख चुके।

फिरकापरस्ती का जो जहर फैला है, वेस्टेड इन्टेरेस्ट्स और मुनाफाखोरों की बदौलत, जो लोग यह चाहते हैं कि ये भावनायें बढ़ें और क्लास स्ट्रगिल की भावनायें बढ़ें नहीं ताकि उनकी जो दुनिया आबाद है, सदा ही जो वे बसन्त का मौसम अनुभव करते हैं, उनका वह मौसम और उनकी वह दुनिया समाप्त न होने पाये ; इसलिये मैं चाहूँगा कि जो आपका आदर्श है जिस आदर्श को आपने सामने रखा है उसमें थोड़ा बहुत मतलब भी आप हासिल करना चाहते हैं तो उसके लिए यह बहुत उपयुक्त होगा कि क्लास शब्द को हटा दें और उसके स्थान पर कम्युनिटी शब्द रखें।

SHRI VIDYA CHARAN SHUKLA : The hon. Member has sought to bring many more things in these words than are intended here in this Bill. It is simply a legal terminology that is being used to clearly indicate what the wish of the legislature is in enacting this. There is no question of class struggle or non-class struggle or community struggle and all those high-sounding words that he has used. This is a simple legislation in which we want to provide that anybody who creates any dissensions or difficulties which lead to communal disturbances or other kinds of disturbances in the country which lead to violence has to be prevented from doing so. That is why we have used these words. Substitution of other words in their place would create difficulties as far as the enforcement of this law is concerned. If th t is the intention of the hon. Member then I have nothing to say. But our standpoint is this that this particular word that we have used would more appropriate as far as the legal drafting goes, and, therefore, I am unable to accept these amendments.

MR. CHAIRMAN : I shall now put amendments Nos. 17, 18 and 19 to the vote of the House.

Amendments Nos. 17 to 19 were put and negatived

MR. CHAIRMAN : The question is :

"That clause 4 stand part of the Bill".

The motion was adopted

Clause 4 was added to the Bill.

Clause 5 was added to the Bill.

Clause 6 — (*Power to control prejudicial publications*)

SHRI SHIVA CHANDERA JHA : I beg to move :

Page 4, line 29, *after* 'may' *insert* "after intimating the Press Consultative Committee" (20)

Page 4, line 36, *for* 'two months' *substitute* "one month". (21)

Page 5, line 4, *after* "order" *insert* "within a month from the last day of such representation". (22)

SHRI SRINIBAS MISRA : I beg to move :

Pages 4 and 5, *for* lines 37 to 44 and 1 to 4, respectively *substitute* :

"Provided further that the authority making the order shall without delay, refer the matter to a Committee to be known as Press Consultative Committee, and modify, confirm or rescind the order after obtaining the opinion of the said Committee." (30)

SHRI P. VISWAMBHARAN : (Trivandrum) : I beg to move :

Page 4, *for* lines 25 and 26 *substitute* —

"6 (1) The Central Government in case of Union territories or the concerned State Government in case of States, if". (32)

SHRI SHRI CHAND GOYAL : I beg to move :

Page 4, line 36, *for* "two months" *substtiute* "a week" (33)

Page 4, line 38, *for* "ten days" *substtiute* "three days". (34)

Page 5, lines 11 to 14, *omit* "and that any printing press or other instrument or apparatus used in the publication be closed down for the period such order is in operation." (35)

MR. CHAIRMAN : These amendments are now before the House.

SHRI SHRI CHAND GOYAL (Chandigarh) : I have moved three amendments to clause 6. My object in moving these amendments is this. This measure is going to act in a very harsh manner on the owners of the printing presses because we are here making a provision that the printing presses can be closed for two months consecutively, which will mean that the press comes to a standstill for two months ; in that cases the small presses especially, which not only perform the job of printing a particular paper but sometimes print small papers or weeklies would be closed down and the printing of the small papers or weeklies would also be adversely affected thereby. This involves the interests of so many other people also. The press may be carrying on some other job, apart from printing a particular paper. If the press is closed down, then all that job will also come to a close. It will also result in throwing out of employment all the employees who are working in the printing press.

This measure being a very harsh one, I would suggest that the period of two months should be reduced to one week. After all, why should we keep the order in force for a consecutive period of two months ; week would be good enough. The period of ten days provided for in the second proviso could also be easily reduced to three days.

In my third amendment, I have sought to omit the words :

"and that any printing press or other instrument or apparatus used in the publication be closed down for the period such order is in operation".

I have moved this amendment and also the previous one in order to achive this objective namely that the period should be as short as possible and it should not adversely affect the interests of the owners as also the people working in the press. I, therefore, plead that these three amendments may be accepted in order to soften the rigour which is sought to be incorporated in the provisions of this Bill.

SHRI SRINIBAS MISRA (Cuttack) : According to the provision in the Bill, the responsibility is cast on that person who is punished or the publisher or the person against whom action is being taken to approach the body created for the purpose for opinion, and, thereafter, the authority will act. That I now seek to provide is that it will be the responsiblity of the authority

to refer it to the body to be created and get the opinion of that body. Instead of the onus of getting the opinion from the body being cast on the person against whom action is being taken. I want that it should be incumbent upon the authority to refer it to the press body and gets its opinion before taking action.

I hope the hon. Minister will accept the amendment, because it does not change matters. This only means that the authority will send it to the press body and get its opinion instead of the person against whom action is being taken This kind of thing has been provided for in so many other measures passed by this House. So, I feel that it should be easy for the hon. Minister to accept this amendment. It will not throw any extra burden on the person against whom action is being taken, if the persons has to go, then the question of limitation will come in, he will have to go through the procedures which he may not be able to do and so on. The authority may can easily follow the procedures and have the matter referred to the press body.

श्री शिवचन्द्र झा : सभापति जी, क्लाज 6 में मेरे तीन संशोधन नं० 20, 21 और 22 हैं। 20 में मेरा संशोधन है कि क्लाज 6 (8) में जहां पर है :

"The Central Government or a State Government or any authority so authorised by the Central Government in this behalf, if satisfied that such action is necessary for the purpose of preventing or combating any activity prejudicial to the maintenance of communal harmony and affecting or likely to affect public order, may, by order in writing addressed to the printer, publisher or editior, prohibit the printing or publication of any document...

वो शब्द हैं, इसके बाद में जुड़वाना चाहता हूं :

"after intimating the press consultative committee".

सभापति जी, फिरकापरस्ती और फरकापरस्ती के जरिये जो हिंसा होती है या जो और खराबियां होती हैं उनको रोकना ही इस विधेयक का मकसद है। दूसरे, फिरकापरस्ती के बाद जो हिंसा होती है प्रकाशन के जरिए, उसको भी रोकना इस विधेयक का मकसद है। लेकिन ये शायद ऐसी दुनिया में कदम रख रहे हैं और इस बात को महसूस नहीं कर रहे हैं कि जो फ्रीडम आफ दि प्रेस है उस पर किस तरह से ये इनडायरेक्टली धक्का लगाने जा रहे हैं।

अब फ्रीडम आफ दी प्रैस क्या है उस पर मैं नहीं जाऊंगा। राज्य सभा में यह बात उठी थी और वहां मंत्री जी ने कहा कि प्रेस का राष्ट्रीकरण नहीं करने जा रहे हैं। मैंने जब पढ़ा तो मेरा निश्चित मत है कि मंत्री जी को न राष्ट्रीयकरण का ज्ञान है और प्रैस फ्रीडम का ज्ञान है। ऐसे अज्ञानी मंत्री को प्रैस संचालन के लिये बहाल किया जाता है।

प्रैस के माध्यम से जो फिरकापरस्ती की बात आयेगी उसके लिये प्रैस कनसल्टेटिव कमेटी बनायेंगे जिसमें जर्नलिस्ट्स और एडीटर्स रहेंगे और उनसे सलाह मशविरा करके घटना पर गौर करेंगे और आगे कदम बढायेंगे। तो प्रैस कन्सलटेटिव कमेटी आप जब बनाते है, प्रैस के जरिये कोई ऐसा प्रकाशन न हो, तो मैं चाहूंगा कि आप या आपकी स्टेट अथोरिटी समझती है कि यह खबर छापी गयी जिससे हिंसा की बात हो सकती है, फिरकापरस्ती बढ़ सकती है तो उस अखबार की तालाबन्दी करने जा रहें हैं तो क्यों नहीं प्रैस कन्सल्टेटिव कमेटी को वह खबर करते कि देखो फला प्रैस इस तरह का छाप रहा है इसलिये इस अखबार को बन्द करने जा रहे हैं। यदि ऐसा आप नहीं करते हैं तो हकीकत में प्रैस कन्सल्टेटिव कमेटी जो बनायेंगे उसको इग्नोर करना है और एक तरह से डमी आर्गेनाइजेशन वह हो जायेगी और सरकार की वह आर्गेनाइजेशन हो जायेगी। इसलिये मैं चाहूंगा कि आफटर इन्टीमेटिंग दी प्रैस कन्सल्टेटिव कमेटी कर दिया जाय।

दूसरा संशोधन यह है कि जहां पर तालाबन्दी करेंगे प्रैस में

"Provided that no such order shall remain in force for more than two months from the making thereof".

जिस प्रैस में तालाबन्दी करेंगे, उसके प्रकाशन को रोकेंगे, दो महीने से ज्यादा

[श्री शिव चन्द्र झा]

वह आर्डर लागू नहीं होगा। मैं दो महीने की जगह एक महीना इसलिए करना चाहता हूँ कि हो सकता है कि कोई मंथली हो जो कि एक इशू निकल गया और दूसरा अंक एक महीने के बाद निकलेगा। इसलिए एक महीने से ज्यादा नहीं होना चाहिये एक ही अंक पर आप रोक लगायें और प्रैस कंसल्टेटिव कमेटी से बात करके मामले को तय कर लें। और एक महीने के अन्दर डेली के बहुत पीस निकल जायेंगे और वीकली के चार निकल जायेंगे। लेकिन अगर एक महीने की मियाद रखते है तो उसमें डेली, वीकली और मंथली आ जाते हैं। इसलिये मैं चाहता हूँ कि यह जुल्मी कानून दो महीने की जगह एक महीना ही लागू रहे।

तीसरा संशोधन है कि वह अपील कर सकता है, जब उस पर कोई कार्यवाही होती है, जैसे अखबार है, पब्लिशर है या प्रिन्टर है, वह अपील कर सकता है।

> "The Central Government or the State Government, as the case may be may, after consultation with a Committee to be known as the Press Consultative Committe dispose of the matter, modifying, confirming or rescinding the order".

कनसल्टेटिव कमेटी की सलाह से यह उस आर्डर को वापस ले लेंगे। तो मैं उसके आखिर में जुड़वाना चाहता हूँ :

> "within a month from the last day of such representation".

एक महीने से ज्यादा का समय नहीं लगना चाहिये। जिस प्रैस में तालाबन्दी हो जाती है, जो प्रैस बन्द कर दिया जाता है एक महीने के अन्दर उसका निपटारा किया जाय। यदि ऐसा सरकार नहीं करती है तो प्रैस फ्रीडम को धक्का लगेगा, और फिरकापरस्ती की तो बात अलग रही, एक ऐसा खराब कदम उठायेंगे जिस से जनतंत्र का जो ढांचा है उस पर भी धक्का लगेगा। इसलिये मैं चाहूँगा

> **"within a month from the last day of such representation".**

एक महीने के अन्दर में तमाम विवाद निपटाये जायें जिस प्रैस में तालाबन्दी करते हैं और जिस अखबार को रोकते हैं। यही मेरे संशोधन हैं।

SHRI P. VISWAMBHARAN (Trivandrum) : This clause empowers the central Government or any authority so authorised by that Government to issue orders prohibiting the printing or publication or any document, not only in the Union Territories but in the States also. At the same time the State Governments are also given those powers. I am at a loss to understand why those two authorities should function simultaneously. Maintenance of law and order is solely a State subject and every State will be interested in maintaining communal harmony and public order. It is only fair that this power is left to the States and the Central Government reserves to itself those powers in the Union Territories. We hear often that there have been many inroads by the Centre into the powers and authorities of the States. We also hear much about the conflict between the State and the Centre in respect of financial matters, in the formation and deployment of central reserve police and industrial security force and all that. In that light I cannot appreciate why the Central Government should reserve those powers ; it can normally authorise an officer of the State Government to discharge those functions. Suppose a State Government takes a different view. Then a controversy may arise in this matter. The Attorney General in his evidence before the Joint Committee for this Bill stated, "There may be a conflict between the orders of the Central Government and the State Government." He says that it is legal and it is within the rights of Parliament to pass this enactment. But he also admits the possibility of conflict. My amendment is to restrict those powers of the Central Government in respect of Union Territories and then give those powers to the State Governments to enforce them in the States. I think it is a fair suggestion which the Government would accept.

SHRI ABDUL GHANI DAR : I move :

Page 4, line 36,—

for **"two months"** *substitute* **"two weeks" (6)**

Page 4, line 38,—

for "ten days" *substitute* "two days" (7)

Page 5, line 4,—

after "order" *insert* "within one week" (8)

Page 5, line 5,—

after "(2)" *insert*—

"After final decision by State or Central Government and" (9)

Page 4, line 25,—

after "Central Government" *insert*—

"in case of Union territories" (37)

सभापति जी, यह मसला जो है यह काफी गम्भीर है। इसमें कोई शक नहीं कि नेशनल इन्टेगरेशन के फैसलों के मुताबिक जरूरी था कि कुछ अकदाम सरकार करे। सरकार उस पर ऐसे कदम उठा रही है जिसमें कम्युनलिज्म को कम से कम जगह न मिल सके और जितना ज्यादा उसको रोका जा सके, रोका जाय।

यह प्रैस के बारे में कहते हैं। मुझे खुशी हुई पिछले दिनों इन्होंने ऐक्शन लिया उसमें 20 उर्दू के अखबार थे और चन्द कुछ दूसरे अखबार थे। गालिबन हो सकता है कि तमाम उर्दू के अखबार वाले ही ऐसे हों। अगर सारे भी पकड़े जायें तो तो मुझे कोई एतराज नहीं है। क्योंकि जो भी गलती करता है उसको पकड़ा ही जाना चाहिये। लेकिन अगर उसमें आफिसर्स कुछ ज्यादती करते हैं, और ज्यादती इसलिये करते हैं, जैसे कि मिश्रा जी ने कहा कि ऐडवाइजरी कमेटी बनाते हैं उसका नौमीनेशन करते हैं, वह ऐडीटर्स आप नहीं चुनेंगे, बल्कि सरकार खुद ही मुकर्रर कर देगी और जिसको चाहे उसको बरी कर दे, जिसको चाहे न बरी करे तो भी सरकार ही हुई, दायें हाथ से भी और बायें हाथ से भी तो एक तो इनको ऐडीटर्स को मौका देना चाहिये।

दूसरा मेरा कहना यह है कि गोयल साहब ने ठीक ही कहा कि दो महीने के लिए क्यों बन्द करते हो? क्योंकि सजा मालिक को तो नहीं मिलती बल्कि दो नौकर हैं उनको मिलती है क्योंकि आम तौर पर ये मालिक बड़े होशियार होते हैं, डेली वेजेज पर मुलाजिमों को रखते हैं।

डेली वेजेज पर जो काम करते हैं वह बेकार हो जायेंगे। इसलिये अगर ज्यादा से ज्यादा दो हफ्ते रक्खें तो यह बात उनको शोभा लेगी।

दूसरी अर्ज यह है कि मैंने यह क्यों कहा कि उनको मौका दिया जाय। उन्होंने कहा कि एक महीने में फैसला हो जाय; मैं इसलिये कहता हूं कि सरकार की नियत बाखैर है। सरकार चाहती है कि वह सही नतीजे पर पहुंचे। लेकिन मेरा जाती तजुर्बा बड़ा तल्ख है। मई, 1947 में मैंने खत लिखे थे और उनको पब्लिश किया था, कायदे आजम मरहूम को, नवाब ममदोत को और पंडित जवाहरलाल नेहरू को। उसमें लिखा था कि रावलपिंडी में बहनें और भाई कत्ल हो रहे हैं, उसका नतीजा यह होने वाला है कि बस्ती पंजाब और मशिकी पंजाब में मुसलमानों की इज्जत कोई बचा नहीं सकता। मैंने तो फिर्कापरस्ती के खिलाफ कहा था और वक्त पर कहा था। मई में लिखा था और मई में वह छप भी गया. फसादात जुलाई के आखिरी हफ्ते में शुरू हुए और सितम्बर में खत्म हुए जिनमें करोड़ों आदमी कत्ल हुए और बेकार हुए। मैंने फिरकापरस्ती के खिलाफ लिखा था, उल्टे मेरी किताब जब्त कर ली गई। उससे मुझे कोई तकलीफ नहीं हुई क्योंकि सरकार भी मेरी थी और उसने वैसा किया।

इसलिये मेरा कहना है कि अगर आप ऐडवाईजरी कमेटी बनाना चाहते हैं और उनको अधिकार देना चाहते है तो वह एलेक्ट हों।

तीसरी बात यह है कि अगर आप सजा देना चाहते हैं तो मालिक को दें, उस पर जुर्माना करें वह चाहे तो बन्द करे, नहीं तो मजदूर बेचारे मारे जायेंगे। बन्द भी करें तो सिर्फ दो हफ्ते के लिये करें।

इसके बाद मेरी इल्तजा है कि :

खुद ही कातिल, खुद ही शहीद, खुद ही मुंसिफ ठहरे,
अक्रवा मेरे करें खून का दावा किस पर।

[श्री अब्दुलगनी दार]

हमारी हालत यह है। दो प्यारी जबानें थीं। असल में जबान तो एक थी बापूजी के कहने के मुताबिक, हिन्दी अथवा हिन्दुस्तानी। उर्दू और हिन्दी जबानें एक थीं। चूंकि हिन्दी हमारी नेशनल लेंग्वेज है, इसलिये उर्दू को मिटाने के लिये अगर कोई कदम उठता है तो वह नेशनल इंटेग्रेशन के मकसद के खिलाफ जाता है। हां अगर वह बाकई में फ़िर्कापरिस्ती फैलाने के लिये जिम्मेदार है तो जरूर उनको जितनी चाहें सजा दें, मैं उनके साथ हूंगा, मैं उनकी मुखालिफत नहीं करूंगा।

मुझे उम्मीद है कि सरकार मेरी गुजारिशों पर ध्यान देगी।

[illegible] ہے کافی گنجیر ہے۔ اس میں کوئی [illegible] ہیں کہ کمیشن، کمیونیکیشن کمیشن کے نمبروں کے مطابق ضروری تھا کہ کچھ اخبار سرکار کے خلاف ہو جائیں۔ سرکار اس پر ایسے قدم اٹھا رہی ہے جس میں کم سے کم گنجائش ہو سکے۔ اور جتنا زیادہ اس کو روکا جا سکے روکا جائے۔

پریس کے بارے میں کہتے ہیں کہ کچھ خوشی ہوئی پچھلے دنوں انھوں نے ایکشن لیا۔ اس میں ۲۰ اردو کے اخبار تھے اور چند کچھ دوسرے اخبار تھے۔ غالباً ہو سکتا ہے کہ تمام اردو کے اخبار والے ہی ایسے ہوں۔ اگر سب سے بھی پکڑے جائیں تو بھی کوئی اعتراض نہیں ہے کیونکہ جو بھی غلطی کرتا ہے اس کو پکڑا ہی جانا چاہیئے۔ لیکن گراس میں انسان کچھ زیادتی کرتے ہیں اور زیادتی اس لئے کرتے ہیں جیسے کہ سطور اق نے کہا کہ پریس اتھارٹی کمیٹی بناتے ہیں اس کا نامینیٹ کرتے ہیں، وہ ایڈیٹرز [illegible] ہیں جس کے بعد سرکار نامزد ہی مقرر کر دیگی۔ اور جس کو چاہے اس کو بری کر دے جس کو چاہے وہ بری کرے تو بھی سرکار ہی ہوئی۔ دائیں ہاتھ سے بھی اور بائیں ہاتھ سے بھی تو ایک قسم کی کو ایڈیٹرس کو موقع دینا چاہیئے۔

دوسرا میرا کہنا یہ ہے کہ گوئل صاحب نے ٹھیک ہی کہا کہ دو مہینے کے لئے کیوں بند کرتے ہو گیہوں گندم سونا تک کو نہیں ملتی بلکہ جو نوکریاں ان کو ملتی ہے کیونکہ عام طور پر یہ مالک بڑے ہوشیار ہوتے ہیں۔ ذیلی دیگر پر ملازموں کو رکھتے ہیں ذیلی دیگر جو کام کرتے ہیں وہ بیکار ہو جائیں گے۔ اس لئے اگر زیادہ سے زیادہ دو ہفتے کیجئے تو یہ بات ان کو سمجھ آ جائے گی۔

دوسری عرض یہ ہے کہ میں نے یہ کیوں کہا کہ ان کو موقع دیا جائے۔ انہوں نے کہا کہ ایک جیسے میں فیصلہ ہو جائے۔ میں اس لئے کہتا ہوں کہ سرکار کی نیت نہیں ہے سرکار چاہتی ہے کہ وہ صحیح نتیجہ پر پہنچے۔ لیکن میرا ذاتی تجربہ بڑا تلخ ہے۔ سنی شکلاؤ میں میں نے خط لکھے تھے اور ان کو پیش کیا تھا۔ قائد اعظم مرحوم کو خاں عبدالودود اور پنڈت جواہر لال نہرو کو۔ اس میں لکھا تھا کہ ڈویژن میں نہیں ورجائی قتل ہو رہے ہیں۔ اس کا نتیجہ یہ ہوتا لاہ ہے کہ وسطی پنجاب اور مشرقی پنجاب میں مسلمانوں کی عزت کوئی بچا نہیں سکتا۔ میں نے تو فرقہ پرستی کیخلاف کہا تھا اور وقت پر کہا تھا۔ سبھی میں لکھا تھا اور سبھی میں وہ چھپ بھی گیا۔ فسادات جولائی کے آخری ہفتہ میں شروع ہوئے۔ مئی میں کروڑوں آدمی قتل ہو گئے اور بیکار ہو گئے۔ میں نے فرقہ پرستی کے خلاف کہا تھا۔ اگر میری کتاب ضبط کر لی گئی۔ اس سے کوئی تکلیف نہیں ہوئی۔ کیونکہ سرکار بھی میری تھی اور اس نے ویسا ہی کیا۔

اس لئے میرا کہنا ہے کہ اگر آپ ایڈوائزری کمیٹی بنانا چاہتے ہیں اور ان کو دھکا رد دینا چاہتے ہیں تو ایکٹ ہوں۔

تیسری بات یہ ہے کہ اگر آپ سزا دینا چاہتے ہیں تو مالک کو دیں۔ اس پر جرمانہ کریں۔ ان کو بند کریں۔ بنیں تو مزدور بیچارے مارے جائیں گے۔ بند بھی کریں تو صرف دو ہفتے کے لئے کریں۔

اس کے بعد میری التجا ہے کہ

خدا ہی تاقی خود ہی شاہد۔ خود ہی منصف غیرے۔

اقربا میرے کریں خون کا دعویٰ کس پر۔

ہماری حالت یہ ہے۔ دو پیاری زبانیں تھیں۔ اصل میں زبان تو ایک ہی بولی کے مطابق۔ ہندی اعتوا ہندوستانی اردو اور ہندی زبانیں ایک تھیں۔ چونکہ ہندی ہماری نیشنل لنگویج ہے۔ اس لئے اردو کو مٹانے کے لئے اگر کوئی قدم اٹھایا ہے تو وہ نیشنل انٹیگریشن کے مقصد کے خلاف جاتا ہے۔ ہاں اگر وہ واقعی میں فرقہ پرستی جیسے کے لئے ذمہ دار ہیں تو ضرور ان کو جتنی چاہیں سزا دیں۔ میں ان کے ساتھ ہوں گا۔ میں ان کی مخالفت نہیں کروں گا۔

مجھے امید ہے کہ سرکار میری گزارشوں پر دھیان دے گی۔]

SHRI VIDYA CHARAN SHUKLA: Sir, the amendments suggested by Shri Abdul Ghani Dar and Shri Goyal are substantially the same. Here, I want to point out that the question of limiting the order for less than two months would be in the hands of the executive authority. Two months is the outside limit. It is not necessary that every order to be passed will be for two months. The law only entitles the executive authority to pass the order which will extend up to two months. But if they find it necessary only to prohibit the printing press or the concerned paper for a week, they can easily do it. This law does not say that they cannot do it for less than two months. Therefore, I do not think there is any validity in the arguments that a lesser period should be prescribed. The lesser period could always be prescribed at the discretion of the executive authority depending upon the severity of the offence committed. Otherwise, the hon. Members should not have any apprehension in their minds that in every order that will be passed, it will be for two months. It may be 10 days or five days or four days, depending upon the judgment of the executive authority. This would dispose of the three or four amendments suggested by Shri Abdul Ghani Dar and Shri Goyal.

As far as amendment No. 9 by Shri Abdul Ghani Dar is concerned, it says: *after* "(2)" *insert* "After final decision by State

or Central Government and". The difficulty here is that it will defeat the very purpose of the provisions of clause 6, if this amendment is accepted. We want that no prejudicial material should be circulated. If the order of the Central or the State Government has to be obtained by the time this order of the Central Government or the State Government is obtained, the objectionable material will find such a wide pass the order after currency that it will be absolutely useless to that.

The purpose of this clause is to give the power to the District Magistrate so that he could immediately take action and seize any material which is intended to inflame coummunal and religious feelings thereby leading to violent disturbance and communal riots. Therefore this particular amendment is also not acceptable to us.

Shri Jha and Shri Misra have moved amendments whereby they want the role of the Press Advisory Committee to be reversed or changed a little bit. As far as Shri Misra's amendment is concerned, I would say that he wants to replace a very elaborate arrangement that we have laid down in the concerned clause by a simple one that he has suggested, namely :—

> "Provided further that the authority making the order shall, without delay, refer the matter to a Committee to be known as Press Consultative Committee".

This would mean that as soon as the complaint is received the Government should refer the matter to the Committee.

SHRI SRINIBAS MISRA : After taking an action, the authority will refer it to the Committee.

SHRI VIDYA CHARAN SHUKLA : 'Authority' means 'governmental authority'.

If this amendment is accepted, the aggrieved party will be precluded from making a reference to the advisory committee which not be fair to the aggrieved party. The aggrieved party should also have the authority to approach the consultative committee and place their point of view before the committee. It should not be only the authority which should be able to approach or send the order to the committee, take its verdict and then either confirm or delete or amend the order. I think, it will not be in the interest of the parties themselves if they are excluded from making a reference to the advisory committee. Therefore, I hope the hon. Member will not press his amendment.

Shri Shiva Chandra Jha has also suggested that after intimating the Press Consulative Committee this particular..... *(Interruption)*

श्री शिवचंद्र झा : कार्रवाई आप के अफसर करते हैं। यह इंस्ट्रक्शन उन को दे दिये जायें कि वह जो कार्रवाही करें उस को पहले प्रेस कंसल्टेटिव कमेटी को बतलायें।

SHRI VIDYA CHARAN SHUKLA : I have understood that. But here difficulty would be that the press consultative body will come into the picture only after a representation is received by it and not otherwise. Supposing, the consultative body does not receive a representation, there would be no need for the consultative body to go into the matter ; only when the aggrieved party makes a reference to it that it will come into play.

Then, I have already replied to Shri Jha's amendment No. 21 seeking to substitute "two months" by "one month." Amendment No. 22 is consequential to the earlier amendment.

Shri Viswambharan has made a suggestion regarding placing a restriction on the right of the Central Government. You, Sir, as an hon. Member of the Joint Committee which considered this measure, have given a dissenting note on this very subject and I would like to explain that by placing restrictions on the authority of the Central Government all kinds of serious practical difficulties would be created. While this matter was discussed in the Joint Committee, we had stated that although we were taking the rights for the Central Government officers to make an order under this clause, it would be used with a great deal of discretion and circumspection ; that it would not be used in a very lighthearted manner and that it would be used only when it was necessary to prevent a very inflamatory or a very irrational kind of literature from being circulated.

There is also another point which the hon. Member should consider. These kinds of documents, papers or newspapers, which have very highly inflamatory or communal writings which could lead to an outbreak of communal riots, are not limited in their

[Shri Vidya Charan Shukla]

circulation only to one State. They might be published in one State and circulating in two, three or four adjoining States. Therefore if the order is made by one State and the other States do not make the order simultaneously or quickly, the damage would be done.

Therefore, when it becomes a matter of inter-State operation, the order by the Central Government would be necessary. If we place the restriction on the Central Government and allow them to operate in Union Territories, I am afraid, the main utility of this particular provision will be completely gone.

Sir, I think, I have dealt with all the amendments that the hon. Members have moved and because of the reasons given, I am sorry I cannot accept any of their amendments.

MR. CHAIRMAN : Now I put all the amendments together to the vote of the House.

Amendments Nos. 6 to 9, 20 to 22, 30,32 to 35 and 37 were put and negatived

MR. CHAIRMAN : The question is :

"That clause 6 stand part of the Bill"

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7—(*Penalty*)

SHRI SHIV CHANDER JHA : I beg to move :

Page 5,—

for line 18, *substitute*--

"to one month, or with fine upto five hundred rupees, or with both." (23)

प्रिंटर, पब्लिशर, एडीटर आदि को आपने सजा देने की इस में बात रखी है अगर वे कानून का उल्लंघन करते हैं तो । आपने एक साल की सजा और एक हजार रुपये जुर्माने की व्यवस्था की है । मैं चाहता हूं कि इसको घटा कर आप एक महीना और पांच सौ कर दें ।

एडीटर, पब्लिशर और प्रिंटर की अहमियत जनतांत्रिक समाज में बहुत ज्यादा है । जफरसन ने कहा था कि एक अच्छी सरकार और एक फ्री प्रेस में से अगर मुझे चूज करने के लिए कहा जाए तो मैं फ्री प्रेस को चूज करूंगा । उन्होंने कहा था कि फ्री प्रेस इज बैटर दैन गुड गवर्नमेंट । आज के जमाने में तो इसकी अहमियत और भी बढ़ गई है । प्रेस की अहमियत का तभी अंदाज हो गया था जब जान गूटन वर्ग ने प्रेस ईजाद किया था । उसके बाद जान लिलवर्ग ने लड़ाई लड़ी । मिलटन का अध्ययन आप करो और देखो कि वह फ्री प्रेस के बारे में क्या कहते हैं । इतना ही नहीं स्वातंत्र्य की लड़ाई जान पीटर यंगर ने न्यू यार्क के गवर्नर कास्बी के खिलाफ लड़ी थी जोकि प्रेस की स्वतंत्रता को खत्म करने में लगा हुआ था । जान पीटर यंगर ने अपना छोटा सा अखबार निकाला और उसने संघर्ष किया । इस संघर्ष में वह सफल हुआ और अमरीका के स्वातंत्र्य की बुनिबाद वहां से पड़ी । आखिर में अमरीका आजाद हुआ ।

मैं तफसील में जाना नहीं चाहता हूं । आप देखें कि पंडित जवाहर लाल नेहरू ने क्या कहा था । उन्होंने कहा था कि मैं 19वीं सेंचरी के एडीटर को पसन्द करता हूं । इसका क्या मतलब था ? इसका मतलब यह था कि वह किसी विचार को ले कर आगे बढ़ता था और जोर शोर से उसके लिए काम करता था, यों थपथपा कर लड़ता था, चापलूसी, चाटुकारिता से काम नहीं लेता था, आज की तरह बुर्जुआ, यैलो, प्रास्टीट्यूटिड प्रेस के एडीटर्ज, रिपोर्टर्ज वगैरह की तरह नहीं था । नेशनल हैराल्ड लखनऊ से निकलता है और उनके ऊपर पंडित जी के ये विचार लिखे रहते हैं कि प्रेस का उद्देश्य क्या होना चाहिये । यह जो बुर्जुआ, यैलो, प्रास्टीट्यूटिड प्रेस है इसको खत्म होना चाहिये ।

जो कलम उठाता है, अखबार लिखता है, वह एक बहुत बड़ा काम करता है । वह मानव समाज को चन्द्र लोक से भी आगे पहुंचाने का काम करता है । वह मानव समाज को मार्ज तक, सूरज तक पहुंचा रहा है । उसको जब सजा

देनी हो तो उसका भी जरा आप ध्यान रखें। शैक्सपीअर ने क्या कहा था, उस पर भी विचार कर लें। उसने कहा था कि जस्टिस शुड बी टैम्पर्ड विद मर्सी। इस वास्ते मैं चाहता हूँ कि एक साल की जगह आप एक महीना कर दें और एक हजार रुपये की जगह पांच सौ रुपये कर दें।

SHRI VIDYA CHARAN SHUKLA : The offence of contravening any order under the clause would be a serious matter. If we want to maintain communal harmony and peace in the society, we will have to see that those people who deliberately create such disturbances in the society or in the community are punished in a manner which will deter them to do or commit the same offence again.

Therefore, we have provided that there should be a punishment of imprisonment upto one year or fine upto Rs. 1,000. When I say, imprisonment upto one year or a fine of Rs. 1,000, it does not mean that in every case the punishment will be to that extent. It will be left to the court to award punishment looking to the severity of the offence and also the other circumstances of the case. (*Interruption*) This is the maximum limit. I think, the court should be given the discretion in appropriate cases to award a deterrent sentence. It is not necessary that in every case a deterrent sentence will be awarded ; the court can award a punishment of imprisonment for two months or three months or whatever they decide in their wisdom. Looking to the objective that we want to achieve, it would be necessary to give this discretion to the courts. Therefore, I would not be able to accept this amendment.

MR. CHAIRMAN : I shall now put amendment 23 to the vote of the House.

Amendment No. 23 was put and negatived.

MR. CHAIRMAN : The question is :

"That Clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8— *Composition of the Press Consultative Committee and rules in respect thereof*

SHRI ABDUL GHANI DAR : I beg to move :

Page 5, line 21,—

after "editors." *insert*—

"elected representatives of" (10)

SHRI SHIVA CHANDRA JHA : I beg to move :

Page 5, line 21,—

after "being" *insert*—

"economists ". (24)

SHRI P. VISWAMBHARAN : I beg to move :

Page 5, line 22,—

add at the end–

"and shall be selected out of panels of names to be submitted to the Government by the respective accredited organisations or associations of editors, journalists and publishers." (36)

श्री शिव चन्द्र झा : प्रेस कनसलटेटिव कमेटी सरकार बनायेगी। यह कहा गया है कि उस में एडीटर रहेंगे, पब्लिशर रहेंगे, जरनलिस्ट रहेंगे और इस सब को रूल्ज में प्रेसक्राइब किया जाएगा। मैं चाहता हूं कि इस में इकोनोमिस्ट को भी शामिल किया जाए।

आप कहेंगे कि यह तो प्रेस की बात है, अर्थ शास्त्री का इससे क्या ताल्लुक। लेकिन ऐसी बात नहीं है। आज जो हालात चल रहे हैं उन में आप अर्थ शास्त्री को इगनोर नहीं कर सकते हैं। कदम कदम पर आपको उसकी सलाह की जरूरत होगी। इस वास्ते उसका रहना बहुत जरूरी है।

अर्थ शास्त्री की अहमियत को आप पहचानें। अब तो नोबल प्राइज इकोनोमिस्ट को भी मिलने जा रहा है। अब तक यह साइंस और लिट्रेचर के फील्ड में ही काम करने वाले लोगों को दिया जाता था। अब इकोनोमिस्ट को भी यह मिलने जा रहा है। इसी से इकोनोमिस्ट की अहमियत जाहिर हो जाती है। इसको लागू करने के लिए आपको उसकी भी सलाह लेनी होगी, उससे भी मश्विरा करना होगा। इस वास्ते मैं चाहता हूं कि इकोनोमिस्ट को भी इस में जोड़ दिया जाए।

श्री अब्दुल गनी डार : मुझे इतना ही कहना है कि एडीटर, पब्लिशर और जरनलिस्ट से पहले इलैक्टिड लफ्ज जोड़ दिया जाए। इन्होंने कहा है कि रूल्ज बनाये जायेंगे। अब वे कैसे बनेंगे, कितना टी ए और डी ए लेंगे, क्या करेंगे क्या नहीं करेंगे, यह सब तो या तो मिनिस्टर के दिमाग में होगा या डिपार्टमेंट के दिमाग में होगा। जो खतरा है उसको महसूस

[श्रीग्रब्दुल गनिदार]

करते हुए मैं चाहता हूँ कि ये जो लोग हैं ये चुने हुए होने चाहियें। ग्रगर वे इलक्टिड होंगे तो इसको भी वे देखेंगे कि सरकार जो एक्शन ले रही है वह ठीक है या नहीं ग्रौर उसके साथ साथ वे इस बात का भी ख्याल करेंगें कि हम को शम ग्रानी चाहिये कि हमारे कुछ साथी इस तरह से चलते हैं, इस तरह से बिहेव करते हैं जिससे फिरका परस्ती बढ़ती है। इस वास्ते ग्रगर मेरी एमेंडमेंट को मान लिया जाए तो मैं मिनिस्टर साहब का मशकूर हूँगा।

हमेशा ग्राप ग्रपने बल पर चलते हैं। मैं चाहता हूँ कि ग्रब भी ग्राप ग्रपने बल पर, इकट्ठे हो कर चलें ग्रापस में लड़ न मरें।

[شری عبدالغنی ڈار - مجھے اتنا ہی کہنا ہے کہ ایڈیٹر پبلشر اور جرنلسٹ سے پہلے الیکٹڈ لفظ جوڑ دیا جائے۔ انھوں نے کہا کہ رولز بنائے جائیں گے اب وہ کیسے بنیں گے۔ کیسے نہیں بنیں گے۔ کتنی اے اور کتنا ڈی اے لیں گے کیا کریں گے کیا نہیں کریں گے۔ یہ سب تو یا تو منسٹر کے دماغ میں ہوگا۔ یا ڈپارٹمنٹ کے دماغ میں ہوگا۔ جو خطرہ ہے اس کو محسوس کرتے ہوئے میں چاہتا ہوں کہ یہ جو لوگ ہیں۔ یہ چنے ہوئے ہونے چاہئیں۔ اگر وہ الیکٹڈ ہوں گے تو اس کو بھی وہ دیکھیں گے کہ سرکار جو ایکشن لے رہی ہے وہ ٹھیک ہے یا نہیں اور اس کے ساتھ وہ اس بات کا بھی خیال کریں گے کہ ہم کو شرم آنی چاہئے کہ ہمارے کچھ ساتھی اس طرح سے چلتے ہیں اس طرح سے بیہیو کرتے ہیں جس سے فرقہ پرستی بڑھتی ہے اس واسطے اگر میری امینڈمنٹ کو مان لیا جائے۔ تو میں منسٹر صاحب کا مشکور ہوں گا۔

ہمیشہ آپ اپنے بل پر چلتے ہیں۔ میں چاہتا ہوں کہ اب بھی آپ اپنے بل پر اکٹھے ہو کر چلیں۔ آپس میں لڑ نہ مریں۔]

SHRI P. VISWAHMBHARAN: According to this Clause, a Press Consultative Committee will be constituted consisting of such number of persons, being editors, publishers and journalists, as may be prescribed by rules made under this section. The reports of the Joint Committee says:

> "During the course of discussion on Clause 8, the Minister in charge of the Bill explained that the proposed Press Consultative Committee at the Centre and the State level will consist of 10-15 members and 7-10 members, respectively..."
>
> "...and that the members of the Committees would be chosen by Government in consultation with the representative organisations of editors, newspaper managements and journalists. The Government would invite panels of names from representative bodies like the All India Newspapers Editors' Conference and choose the persons to be appointed as members of the Consultative Committee out of the names suggested by such representative body."

If this is the intention of the Government, I would urge upon the Government to make these provisions in the Act itself. These assurances of Ministers are not very often followed by action. Very often in this House we hear complaints of assurances not being fulfilled. The State Governments have to constitute Press Consultative Committees. This assurance in the Joint Committee or here in this House may not be binding on the State Governments. So, if really the Government's intention is as mentioned in this report, then there is no harm in incorporating this in the Act itself. Not only there will be no harm but it will only help the implementation of the Act in the direction in which this Government wants to do. So I move my amendment that the members of the Press Consultative Committee shall be selected out of panels of names to be submitted to the Government by the respective accredited organizations or associations of editors, journalists and publishers.

SHRI SHRI CHAND GOYAL: May I say a few words.

MR. CHAIRMAN: I am sorry.

SHRI SHRI CHAND GOYAL: This is an important clause, Sir.

MR. CHAIRMAN: It is a departure from the procedure we are following. We are very much behind the schedule. Anyway, you can take a few minutes.

श्री श्रीचन्द गोयल: सभापति महोदय, यह ठीक है कि मन्त्री महोदय ने यह विश्वास दिलाया है कि वह समाचारपत्रों के सही प्रतिनिधियों को इस कमेटी में स्थान देंगे। लेकिन पिछला ग्रनुभव कुछ ग्रौर ही है। जब इमर्जेन्सी डिक्लेयर हुई, उस समय भी जो प्रतिनिधि एक

पैनेल के रूप में समाचारपत्र-प्रतिनिधियों की संस्थाओं ने दिये, उन को सरकार ने कई बार माना और कई बार नहीं माना, सरकार ने अड़चनें पैदा की, उस ने कहा कि अमुक व्यक्ति हमें मान्य नहीं है और अमुक व्यक्ति हम चाहते हैं।

मैं समझता हूँ कि समाचारपत्र-प्रतिनिधियों की संस्थाओं को पूरी स्वतंत्रता होनी चाहिए कि कौन व्यक्ति इन संस्थाओं में उन का प्रतिनिधित्व करेंगे। सरकार को पिक एंड चूज—किसी को लें, किसी को न लें—की पालिसी अख्तियार करने का अधिकार नहीं होना चाहिए। अगर इस कमेटी में सात आदमी लेने है, तो आठ, नौ या दस आदमियों का पैनेल होना चाहिए; यह नहीं होना चाहिए कि सरकार ने पांच आदमी लेने हैं और उस के बीस आदमियों का पैनेल देने के लिए कहा जाये। इस कानून की मंशा से सम्बन्धित विषयों का निर्णय समाचारपत्र-प्रतिनिधियों की संस्थाओं द्वारा चुने गये व्यक्तियों के सलाह-मश्वरे से ही होना चाहिए। इस में सरकार का अनुचित हस्तक्षेप नहीं होना चाहिए।

SHRI VIDYA CHARAN SHUKLA: During the consideration in the Joint Select Committee this point was discussed at some length and there an assurance was given that the Consultative Committee will be selected out of the panel that may be suggested by accredited associations of editors and publishers and writers, etc. and so far whenever such Advisory Committees have to be formed, they have always been formed in consultation with the bodies for whose benefit this Consultative Committee or Advisory Committee has been appointed. Therefore, this assurance has not only been given but it has been incorporated in the report of the joint Select Committee. Therefore, I do not think it would serve any useful purpose if this is incorporated in the Bill itself.

So, I do not think these amendments can be accepted.

श्री शिव चन्द्र झा: मन्त्री महोदय ने कमेटी में इकानोमिस्ट्स को सम्मिलित करने के बारे में कुछ नहीं कहा।

SHRI VIDYA CHARAN SHUKLA: I am coming to that.

As far as the question of the sconomist is concerned, I must confess that I fail to understand what an economist will do in a Criminal Law Advisory Committee.

श्री शिव चंद्र झा: गांधीजी पहले जर्नलिस्ट नहीं थे। इसी प्रकार तिलक भी पहले जर्नलिस्ट नहीं थे, लेकिन बाद में उन्होंने मराठा और केसरी का सम्पादन किया। अन्य क्षेत्रों में ख्याति-प्राप्त व्यक्ति, जिन में इकोनोमिस्ट्स भी होते हैं। जर्नलिज्म में आ जाते हैं। इस लिए मैं चाहता हूँ कि इस कमेटी में इकानोमिस्ट्स को भी स्थान दिया जाये।

MR. CHAIRMAN: Minister did not yield. But you made a speech. All right.

SHRI VIDYA CHARAN SHUKLA: I share the high opinion about economists with the hon Member. But I think they will be ill at ease in a committee like this where only criminal law matters are discuss and an economist may not be able to contribute anything. There, I am not be able to contribute anything. There, I am not accepting these amendments. There is also another amendment just the same as Shri Abdul Ghani Dar's amendment. I oppose all the amendments.

MR. CHAIRMAN: I will put all the amendments to Clause 8 to the vote of the House.

Amendments No. 10, 24 and 36 were put and negatived

MR. CHAIRMAN; Now the question is:

"That clause 8 stand part of the Bill"

The motion was adopted

Clause 8 was added to the Bill

MR. CHAIRMAN: There is an amendment to Clause 1.

[Mr. Chairman]

Ameedment made :

Page 1, line 4,

for "1968" substitute "1969" (2)

(Shri Vidya Charan Shukla)

MR. CHAIRMAN : The question is.

"That clause 1, as amended, stand part of the Bill"

The motion was adopted

Clause 1, as amended, was added to the Bill.

Enacting Formula

MR. CHAIRMAN : For the Enacting formula, there is a Government amendment.

Amendment Made :

Page 1, line 1,

for "Nineteenth" substitute "Twentieth" (1).

(Shri Vidya Charac Shukla)

MR. CHAIRMAN : Now the question is :

"That the Enacting Formula, as amended, stand part of the Bill".

The motion was adopted.

The Enacting Formula as amended, was added to the Bill.

The Title was added to the Bill.

SHRI VIDYA CHARAN SHUKLA : Sir, I move :

"That the Bill, as amended, be passed"

MR. CHAIRMAN : Motion moved :

That the Bill, as amended, be passed." I may inform the wise that the time allotted for this Bill was 3 hours. We have already taken 5 hours and I have got a few names with me for the Third Reading.

SHRI ABDUL GHANI DAR : I will take just 3 minutes only.

MR. CHAIRMAN : Let me please be allowed to complete what I wanted to say. So, I request Members to be very brief, as possible. Shri N, K. Somani.

SHRI N. K. SOMANI (NAGAUR) : Government must realise before they bring in any particular piece of legislation or amendment and putting it on the statute book whether the country is prepared to accept that and whether it is possible for them and for the executive authority toimplement that in letter and spirit. Yesterday, I brought to the attention of the House that the proposals which were made regarding the Gold Control (Amendment) Bill were not possible of achievement or execution. I would like to repeat the same plea. Whatever one may claim about the progress made in the various fields in this country one cannot deny that all kinds of considerations based on community, based on caste, based on obscurantism, are pervading the political social and economic life of the country. So I wish to impress upon the Minister that he should look into it thoroughly and we should see that the necessary public opinion is created. The education should be imparted when the child is young, whether it is community development programmes, or the All-India Radio, but these are being utilised for some other purposes. We have to see that, whatever programmes we have, we we should channelise the energy and the attitude of the people. Clarity should also be brought into this.

15.00 hrs.

As far as communal riots are concerned, I remember that during the British times, a very fine scheme of mohalla fines used to be enforced so that if there were some miscreants or some misdirected people in a particular mohalla, the entire mohalla was subjected to a community fine and this used to bring a great deal of pressure on those miscreants and it used to set matters right. This is a kind of thing which Government must in extreme cases include in measures lik this,

I would like to warm and caution Government at this stage against arming the executive authority with such disproportionately large powers. One can give the benefit of doubt to certain kinds of governments but it is not impossible today to imagine that in either a few days' time or even a few years' time there might be some other kind of Government sitting there which might openly wreck the Constitution of this country. Therefore, in respect of all these

powers that Government are trying to invest themselves with, the only test according to me would be not what a well-intentioned or democratic government is likely to do, but what a party which is wedded to and has openly declared its resolve to wreck the Constitution, whether it is in government or not, will do. What will happen when such a government comes in the face of these disproportionately high powers that Government are now arming themselves with ?

As far as this particular Act is concerned, I suppose Government have given authority to policemen through the channels of the State Government to raid or to enter into places of worship. I do not know how Government are going to find out what is going on inside a temple or a mosque or gurudwara unless they send their policemen inside, which I think is going to be a gross violation of freedom of worship.

Similarly, Government are taking powers to take action against a printing in pressi n respect of certain documents or pamphlets which are likely to be printed in future or liked to be printed in future or which are on the bed of the maching so that they may be prohibited from being printed. This again is a power which I think is disproportionate to the needs. If a pamphlet or document or matter has been printed, Government are at perfect liberty to take any action, but to presume that something is likely to be done and then take action is, I submit, going a bit too far.

While I consider all of us responsible in this country for the obscurantism that we have, for the backwardness that we have, for the caste and regional considerations that we have, so long as each one of the applies and exploits these baser instincts of people, I do not think that this particular piece of legislation which is going to be put on the statute-book is going to solve any matter, as far as the announced intentions of this Bill are concerned. I think that the root of the problem will have to be solved by this Government. For this, firstly, Government will have to educate public opinion and create a healthy public opinion in this country so that these undesirable things will have no place in our life or in our actions or in our minds. The second suggestion which I have made and which is a long-term one is to solve the economic problems of this country so that not only our moral but our material gains would go up. I hope that all these considerations will weigh with Government when this Bill becomes law.

श्री ओम प्रकाश त्यागी (मुरादाबाद) : सभापति महोदय, इस बिल की भावना का मैं स्वागत करता हूं। बिल के पीछे जो भावना है कि इस देश में साम्प्रदायिक आधार पर चुनाव न हों और सही प्रजातंत्र देश में आए उस के ऊपर कोई मतभेद नहीं हो सकता। यह बात भी सत्य है कि इस देश में प्रजातंत्र एक ढोंग बन गया है और जो प्रजातंत्र के नाम पर चुनाव आदि होते हैं वह जाति, भाषा और जन्म आदि के नाम पर, उस का अनुचित लाभ उठाकर लोग ऊपर आते हैं और सही रूप में प्रतिनिधित्व नहीं हो पाता। परन्तु बीमारी कहां है ? अध्यक्ष महोदय, बीमारी सर में है और गृह मन्त्री महोदय ने पट्टी पैर में बांधने की कोशिश की है। इस तरह इलाज हो सकेगा इसमें संदेह है। बीमारी राजनैतिक नेताओं के, लीडर्स के दिमाग में है, जनता में नहीं है। मन्दिर मस्जिद, और गिर्जों में नहीं है। पोलिटिकल लीडर्स के दिमाग में बीमारी है। उन का इलाज होना चाहिए। उन का इलाज तो किया नहीं। भारतवर्ष की आजादी के पश्चात् जब से चुनाव का दौर चला है, अर्थात् आजादी से पहले इस देश में एकता थी। देश एक साथ मिला हुआ था। यहां प्रान्त की भावना नहीं थी भाषा की भावना नहीं थी, साम्प्रदायिकता की भावना भी देश में नहीं थी। अंग्रेजों के समय में हिन्दू और मुसलमानों में कुछ भेद था लेकिन वह भी उन्हीं का पैदा किया हुआ था। देहात और गांव में वह चीज भी नहीं थी। लेकिन राजनैतिक नेताओं ने अपनी गद्दी की खातिर इस देश में नये नये नारे लगाए। प्रान्त के नाम पर, भाषा के नाम पर न मालूम क्या क्या झगड़े और क्या क्या नारे खड़े कर दिए। आज यह बीमारी फैलती जा रही है। ज्यों ज्यों आगे बढ़ते जाते हैं त्यों त्यों बीमारी भी बढ़ती जाती है। आप ने कानून बनाया है कि ऐसा होगा तो ऐसा करेंगे, ऐसा करेंगे तो ऐसा करेंगे। आप ने इस बिल की धारा के अनुसार बहुत दूर

[श्री ओम प्रकाश त्यागी]

तक कदम रखा है जहां आप को रखना भी नहीं चाहिए था। आप ने कहा है कि कोई जाति के नाम पर, प्रान्त के नाम पर भड़काए तो उस को आप इस की सजा देंगे, यह तो ठीक है। चाहिए तो यह था कि राजनैतिक नेताओं से मिल कर इस प्रकार का फैसला कर लेते कि जहां जिस जाति के लोगों की मेजारिटी होगी वहां उस जाति का प्रत्याशी खड़ा नहीं होगा। मुसलमान जहां ज्यादा होंगे वहां हिन्दू कैंडीडेट खड़ा किया जायगा और जहां हिन्दू ज्यादा होंगे वहां मुसलमान या दूसरा कोई खड़ा किया जायगा। यह आप मिल कर एक फैसला ऐसा कर लेते तो अच्छा था। मैं किसी एक को दोष नहीं दे रहा हूं। हरएक पोलिटिकल पार्टी जब कैंडीडेट्स का चुनाव करने लगती है तो मूल आधार उस का यही होता है कि उस क्षेत्र में कौन से लोग रहते हैं। यह स्थिति आज है। मेरा आक्षेप यह है कि इस बिल के द्वारा लोगों के फंडामेंटल राइटस पर आप ने आक्षेप किया है। यदि कल को कोई कोर्ट में जा कर चैलेंज करेगा तो आप को फिर विधान में अमेंडमेंट करना पड़ेगा। तीसरे और दूसरे क्लाज में जो बात आप ने कही है :

> Whoever commits an offence specified in sub-section 2 in any place of worship or in any assembly engaged in the performance of religious worship or religious ceremonies.

मैं पूछना चाहता हूं गृह मन्त्री महोदय से वर्शिप का तरीका, चुनाव हों या न हों, संसार भर में एक है। उसे कोई नहीं बदल सकता। आप कानून बनाएं या न बनाएं। हर धार्मिक सम्प्रदाय का अपना पूजा करने का एक ढंग है। उस से चुनाव का क्या सम्बन्ध आता है? लेकिन आप ने उस पर नियन्त्रण किया है। रेलीजस सेरीमनीज पर भी आप ने प्रतिबन्ध किया है। मैं पूछना चाहता हूं, दो चीजें होती हैं मन्दिरों में एक सर्मन्स है, एक वर्शिप है। वर्शिप इन्नोसेंट है। उस में किसी के चुनाव से कोई संबंध आता नहीं, मैं पूछना चाहता हूं, इस में वर्शिप को ला कर आप ने कौन सी बात सोची है और कौन सी वर्शिप ऐसी है जो चुनाव पर असर डालती है? हां, उपदेश पर आक्षेप हो सकता है कि मन्दिर और मस्जिद मे लोगों ने इन स्थानों का दुरुपयोग कर के वहां राजनैतिक भाषण देने प्रारंभ किए हैं और वह चुनावों को प्रभावित कर रहे हैं, इस से मैं सहमत हूं और इस पर आप को प्रतिबन्ध लगाना चाहिए। परन्तु उस में ऐसा आप जोड देते कि चुनाव के अवसरों पर अगर इस प्रकार का भाषण करें तो वह अनुचित होगा। मगर ऐसा नहीं है। आप ने यह किया है कि जो दूसरों की भावनाओं को ठेस पहुंचाने वाला कोई भी प्रवचन देगा—मैं ने पहले भी कहा था और आज फिर कहता हूं, संसार में जितने धार्मिक सम्प्रदाय हैं, उन में इस तरह के मतभेद हैं कि एक धार्मिक सम्प्रदाय वाला जिस समय अपने सिद्धांत का प्रचार करेगा दूसरे सम्प्रदाय को उस से ठेस पहुंचेगी ही। मगर मैं पूछता हूं कि एक ही मन्दिर में एक ही सम्प्रदाय के लोग बैठे हुए हैं और अपने सिद्धांत की चर्चा करते हैं, उस पर सोचते विचारते हैं तो उन पर प्रतिबन्ध कैसा? यह मेरी समझ में नहीं आया। यह तो हो सकता है कि चुनाव के संबंध में जब भाषण दें, राजनैतिक भाषण कोई दे तो उस पर प्रतिबन्ध होना चाहिए। मैं जानता हूं जहां आप का इशारा है वहां आप की हिम्मत आज भी नहीं होगी। जिस कारण से आप बिल बना रहे हैं मैं चैलेंज के साथ कहता हूं वहां घुसने की आप को हिम्मत नहीं होगी। जहां इस प्रकार के भाषण होते है और जो धर्म को और पालिटिक्स को एक बना कर चल रहे हैं वहां क्या हिम्मत करेंगे आप? आप नहीं कर सकते हैं। इस बिल की भावना का मैं स्वागत करता हूं परन्तु इस से इलाज हो सकेगा, इस में मुझे सन्देह है। मन्दिर, मस्जिद तथा गिर्जाघर के अन्दर जाकर आपने जो उस में हस्तक्षेप किया है, वह 19वीं धारा में जो उन को राईट है फ्रीडम आफ वर्शिप की उस पर आप ने आघात

पहुंचाया है। अब तो आप यह बिल पास करने ही जा रहे हैं, शुक्ला जी तो हरएक के अमेंडमेंट को झाड़ू मार कर खत्म कर देते हैं, यह मैं ने उस दिन कहा था कि आप ने कहा कि संभल कर बोलिए जो मूर्ति पूजा में विश्वास करते हैं, जब वे पूजा करेंगे तो जो उसमें विश्वास नहीं करते उनके दिल को ठेस पहुँचेगी। यहां पर डार साहब बैठे हैं, जब गोकशी का दिन आता है, बकरा ईद आती है, यह एक त्योहार होता है लेकिन उससे बहुत से लोगों के दिलों को ठेस पहुँचती है। इसलिए मैं कहता हूँ यह विधेयक कैसे चलेगा? या तो आप सेक्येलेरिज्म के आधार पर कह दीजिए, सभी की धार्मिक पुस्तकों को मंगा लीजिए और एक फार्मूला निकाल दीजिए कि इसी को मानना पड़ेगा इस पर मुझे कोई आक्षेप नहीं होगा। इसलिए मेरी पुनः प्रार्थना है कि इस बिल को पास करने से पहले पुनः सोच लीजिए कि आप—क्या करने जा रहे हैं। यह बीमारी राजनीतिक लीडर्स के दिमाग में है, जनता के दिमाग में नहीं है लेकिन आप जनता के ऊपर कानून लादने की कोशिश कर रहे हैं, डंडे के द्वारा जनता को पीटना चाहते हैं जबकि पिटाई लीडर्स की होनी चाहिए। इन शब्दों के साथ मैं आपको धन्यवाद देता हूँ और सरकार से पुनः प्रार्थना करता हूँ कि वह इस बिल में संशोधन करें।

SHRI G. VISWANATHAN (Wandiwach) : The object of this Bill is quite laudable. The object is to prevent and remove communal and regional tensions. But this Bill is again going to be an addition to the armoury of Government. Already Government have too much power ; they are armed to the teeth and are not able to use the legislation against the culprits. They have shown their power-hunger by wanting to have more and more powers in their hands. The Government is just like a soldier carrying too many guns on his shoulders with the result that at the right target and at the right moment he may not be able to shoot. This may happen with this Government also.

The Bill, as I said, gives Government enormous powers, powers so wide that they can be misused at any time. So Government must be very cautious in using this legislation. Honest criticism and fair comment should not be stifled. I am afraid these will be brought within the Act now. We must be very careful to see that free and frank expression of opinion is not stifled.

The wide powers given to Government under this Bill can bring within their purview activities of people based on their place of residence or region. The language agitations or even border disputes can be brought within the mischief of this Bill. Under this, those agitating on either side in the Mysore-Maharashtra boundary dispute can be arrested, even the two Chief Ministers can be arrested for putting forward their respective claims. In the language agitation, many Chief Ministers are involved. If strictly implemented, they can all be arrested under this Act, So I warn Government that though they will get it passed through their majority here it should be used very scrupulously and cautiouly.

As has been pointed out by Shri Viswambharan, cl. 6. empowers the Central Government to authorise anybody, any magistrate to sanction a prosecution, Already, State Governments are there to look after law and order. The Central Government must, therefore, empower the State Governments to launch prosecution.

The rovisions against printing presses should be used very sparingly because under the same a printing press can be closed consecutively for two months. Many of the small newspapers, weeklies and monthlies are printed in these small presses and if they are closed, they will be affected. So the utmost care should be exercised in the use of this power and the order should be operative for the minimum period, where it is absolutely necessary.

श्री लताफत अली खां (मुजफ्फरनगर) : चेयरमैन साहब, यह बिल नेशनल इन्टिग्रेशन कौंसिल के फैसलों को अमली जामा पहनाने के लिए लाया गया है। इसका मकसद यह है कि जबान, नस्ल, सूबा और इलाके के नामपर जो फसादात पैदा किये जा रहे हैं उनको रोका जा सके। लेकिन खाली बिल लाने से काम नहीं चलेगा। आप कितनी ही सख्ती कर दीजिए लेकिन वह बेकार है। देखना यह होगा कि

[श्री लताफत अली खां]

किसी कानून पर किस तरह से अमल किया जाता है। अगर अमल ठीक तरह से होगा तो काम भी होगा, अगर ठीक तरह से अमल नहीं होगा तो काम नहीं होगा। पिछले दिनों इसी सिलसिले में मुकदमात चलाये गए थे। जो अखबारात ऐसे झगड़े पैदा करते हैं, फिरकापरस्ती फैला रहे हैं, उनके खिलाफ मुकदमात चलाये जाने थे। लेकिन ऐसे अखबारात को चुनने में, गवर्नमेंट के अफसरान ने खालिस फिरकापरस्ती का मुजाहरा किया। जितने अखबारात के खिलाफ मुकदमें चले उनमें 85 फीसदी ऐसे हैं जिनको मुसलमान निकालते हैं। इससे मुल्क में गलत तास्सुब पैदा हुआ। क्या मुल्क में सिर्फ मुसलमान अखबारात ही ऐसे हैं जो फिरकापरस्ती फैलाते हैं? मुल्क के बहुत अखबारात ऐसे हैं जो मुसलमान 22 सालों से मुसलमानों के खिलाफ मजामीन लिख रहे हैं लेकिन उनके खिलाफ कोई ऐक्शन नहीं लिया जाता। इसलिए जो कानून बनाया जा रहा है, उसपर अमल होगा इसको देख कर के किया जाना चाहिए —खास तौर से किसी फिरके को निशाना नहीं बनाया जाना चाहिए। इस बिल में एक बात की कमी रखी गई है। और वह यह है कि एडमिस्ट्रेशन और पुलिस अगर फसादात के मौके पर जानिबदारी का सबूत दें तो उनके लिए इसमें कोई दफा नहीं लाई गई है जिस से उनके खिलाफ ऐक्शन लिया जा सके। पिछले दिनों मऊ में झगड़ा हुआ, वह फिरकेवाराना झगड़ा नहीं था, लेकिन पुलिस और एडमिनिस्ट्रेशन ने वहां पर जो रोल अदा किया, मुसलमानों के खिलाफ उन्होंने जुल्म किए, उनपर कोई तवज्जह नहीं दी गई। इसलिए मैं चाहता हूं कि बिल में ऐसी दफात होनी चाहिए कि अगर अफसरान अपनी अहलियत का सुबूत न दें तो उनके खिलाफ भी ऐक्शन लिया जाना चाहिए। इस तरह की बात इसमें जरूर आ जानी चाहिए कि अगर किसी इलाके में झगड़ा होता है, कोई ऐसी बात पैदा हो जाती है तो वहां के जो अफसरान हैं उनके खिलाफ भी ऐक्शन लिया जायेगा, उनकी तनज्जुली की जायेगी, तबादला किया जायेगा। अभी पिछले दिनों मऊ में जो झगड़ा हुआ उसमें यह कहा गया कि वहां के अफसरान जानिबदारी का सुबूत दे रहे हैं, उनका तबादला कर दिया जाये लेकिन उसपर कोई तवज्जह नहीं दी गई। नेशनल इन्टिग्रेशन कौंसिल में भी तै किया गया था कि ऐसे अफसरों के खिलाफ ऐक्शन लिया जाये लेकिन हुआ कुछ भी नहीं। अभी एक और जहनियत इन्दौर के झगड़े में देखने में आई। वहां पर एक फिरके के मजदूरों ने अक्लियत के मजदूरों के साथ मिलकर काम करने से इनकार कर दिया। यह बड़ी खतरनाक जहनियत है। अगर इस को बढ़ावा मिला और कानून से इसको रोका नहीं गया तो यह जहनियत सिर्फ कारखानों तक ही महदूद नहीं रहेगी बल्कि और भी आगे बढ़ेगी। स्कूलों में भी इस बात का मतालबा हो सकता है कि अगर एक फिरके के तालिबइल्म बैठेंगे तो म नहीं बैठेंगे। अस्पतालों में भी यही बात हो सकती है। इसी तरह से यह बढ़ती चली जायेगी। आप अन्दाजा लगा सकते हैं कि कहां-तक बढ़ती चली जायेगी। इस बिल में इसके बारे में कोई बात नहीं कही गई है। इसलिए मैं समझता हूं यह बिल नाकाफी है।

इसके अलावा इसमें इबादतगाहों में प्रोपेगैंडे के लिए दफा रखी गई है। लेकिन यह ख्याल करना कि सिर्फ इबादतगाहों में ही प्रोपेगैंडा होता है, बिल्कुल गलत होगा। आज कालेजों में ऐसे कैम्पस लगते हैं जहां पर फिरकापरस्ती की तालीम दी जाती है, स्कूलों में तालीम दी जाती है। बहुत से सरकारी कारखाने हैं जहां पर इस किस्म का प्रोपेगैंडा चल रहा है। इसलिए इन सभी बातों को इसमें शामिल कर लिया जाता ताकि गड़बड़ फैलने का अन्देशा अगर है तो उसको रोका जा सके।

इसके अलावा इस बिल में इस बात की भी गुंजायश रख दी जाती कि इस तरह का कोई झगड़ा हो तो उसकी जुडीशियल तहकी-

कात करवाई जायेगी । पिछले 22 सालों से मतालबा होता रहा है कि जुडीशियल तहकीकात कराई जानी चाहिए लेकिन कभी भी इस बात को महसूस नहीं किया गया । अभी पिछले दिनों दयाल कमीशन मुकर्रर किया गया, उस ने तहकीकात के बाद रांची के बारे में अपनी रिपोर्ट दी है ।

लेकिन उस कमीशन ने जिस तरीके से काम किया वह निहायत ही अफसोसनाक है । कमीशन के सामने जो बयानात दिये गये उन पर जिरह करने की इजाजत नहीं दी गयी अफसरान ने जिन लोगों को वहाँ पेश कर दिया उनसे किसी तरीके से बात नहीं निकाली जा सकी । जब तक गवाहों से जिरह न की जा सके तब तक झूठ सच का पता नहीं लग सकता । यही वजह है कि रांची की रिपोर्ट के बारे में पब्लिक को पूरा इत्मीनान नहीं है । कमीशन ने जिस तरह से काम किया उससे कोई नतीजा नहीं निकाल सकते । इसलिये मैं चाहूँगा कि इस बिल में ऐसी कोई दफा रखी जानी चाहिये थी जिसके जरिये से कोई जुडिशियल कमीशन मुकर्रर किया जाय और वह तहकीकात करे कि आया इनके असबाब क्या हैं ।

इसी तरह से एक मुआवजे की दफा होनी चाहिये कि जिन लोगों का नुकसान होता है, मरते हैं, लुटते हैं उनको गवर्नमेंट कोई मुआवजा दे । लेकिन ऐसी कोई स्कीम इसमें नहीं बनायी गयी है ।

[شری طاقت علی خاں (مظفر نگر): ... [illegible] ... نیشنل انٹیگریشن کونسل میں جو فیصلہ کیا گیا تھا اس کو عملی جامہ پہنانے کے لئے یہ بل لایا گیا ہے۔ اس کا مقصد یہ ہے ... [illegible] ... ان کو روکا جا سکے لیکن خالی بل لانے سے ہی کام نہیں چلے گا ... [illegible] ... لیکن اس سے کام نہیں چلیگا۔ دیکھنا یہ ہوگا کہ ان قانونوں کے اوپر کس طرح عمل کیا جاتا ہے۔ اگر عمل ٹھیک طرح سے ہوگا تو کام بھی ہوگا۔ اگر ٹھیک طرح سے عمل نہیں ہوگا تو کام نہیں ہوگا۔ پچھلے دنوں اس سلسلے میں مقدمات چلائے گئے تھے۔ جو اخبارات ایسے جھگڑے پیدا کرتے ہیں فرقہ پرستی پھیلا رہے ہیں ان کے خلاف مقدمات چلائے جائیں لیکن ایسے اخبارات کو چھوڑ دیا گیا جو گورنمنٹ کے افسران تھے۔ انھوں نے خالص فرقہ پرستی کا مظاہرہ کیا۔ جتنے اخبارات کے خلاف مقدمے چلے ان میں ۸۵ فیصدی ایسے ہیں جو مسلمان نکالتے ہیں۔ اس سے ملک میں تعصب پیدا ہوا۔ کیا اس ملک میں صرف مسلمان ہی ایسے ہیں جو فرقہ پرستی پھیلاتے ہیں۔ اس ملک کے اندر بہت سے اخبارات ایسے ہیں جو مسلسل بائیس سال سے مسلمانوں کے خلاف مضامین لکھ رہے ہیں۔ لیکن ان کے خلاف کوئی ایکشن نہیں لیا جاتا ہے۔ اس لئے جو قانون بنایا جا رہا ہے اس پر عمل ہوگا ... [illegible] ... دیکھ کر کے کیا جانا چاہیئے۔ اس طور سے کسی فرقے کو نشانہ نہیں بنانا جانا چاہیئے۔ اس بل میں ایک بات ابھی رکھی گئی ہے۔ اور وہ یہ ہے کہ جو ایڈمنسٹریشن ہے۔ جو پاس ہے وہ فسادات کے موقعے پر جانبداری کا ثبوت دے تو ان کے لئے اس میں کوئی دفعہ نہیں لائی گئی ہے کہ ان کے خلاف ایکشن لیا جائے گا۔ پچھلے دنوں مئو میں جھگڑا ہوا وہ فرقہ وارانہ جھگڑا نہیں تھا۔ لیکن پولیس نے اور ایڈمنسٹریشن نے جو وہاں پر رول ادا کیا۔ مسلمانوں کے خلاف جو ظلم کئے۔ ان میں کوئی توجہ نہیں دی گئی۔ اس لئے میں چاہتا ہوں کہ بل میں ایسی دفعہ ہونی چاہیے کہ اگر افسران اپنی اپنی اہلیت کا ثبوت نہ دیں تو ان کے خلاف بھی ایکشن لیا جانا چاہیئے۔ اس طرح کی بات اس میں ضرورت جانی چاہیئے کہ اگر کسی علاقے میں جھگڑا ہوتا ہے۔ کوئی ایسی بات پیدا ہو جاتی ہے تو وہاں کے جو افسران ہیں ان کے خلاف بھی ایکشن لیا جائیگا۔ تبادلہ کیا جائیگا۔ ابھی پچھلے دنوں مئو میں جو جھگڑا ہوا۔ اس میں یہ مطالبہ کیا گیا کہ وہاں کے افسران جانبداری کا ثبوت دے رہے ہیں۔ ان کا تبادلہ کر دیا جائے۔ لیکن اس پر کوئی توجہ نہیں دی گئی۔ نیشنل انٹیگریشن کونسل میں بھی مطالبہ کیا گیا تھا کہ ایسے افسروں کے خلاف ایکشن لیا جائے ... [illegible] ... ابھی ایک اور ذہنیت اندور کے جھگڑے میں دیکھنے میں آئی۔ وہاں پر ایک فرقے کے ... [illegible] ... نے اقلیت کے مزدوروں کے ساتھ ملکر کام کرنے سے انکار کر دیا۔ یہ بڑی خطرناک ذہنیت ہے اگر اس ذہنیت کو بڑھاوا ملا۔ قانون سے اس کو روکا نہیں گیا تو یہ ذہنیت صرف کارخانوں تک ہی محدود نہیں رہے گی بلکہ اور بھی آگے بڑھیگی۔ اسکولوں میں بھی اس بات کا مطالبہ ہو سکتا ہے کہ اگر ایک فرقے کے طالب علم بیٹھیں گے تو ہم نہیں بیٹھیں گے ہسپتالوں میں بھی یہی بات ہو سکتی ہے۔ اس طرح سے یہ بڑھتی چلی جائے گی۔ اس بل میں اس کے بارے میں کوئی چیز نہیں کہی گئی ہے۔ اس لئے میں سمجھتا ہوں یہ جو بل ہے وہ ناکافی ہے۔

اس کے علاوہ اس میں عبادت گاہوں میں پروپیگنڈے کے لئے دفعہ رکھی گئی ہے لیکن یہ خیال کرنا کہ صرف عبادت گاہوں میں ہی پروپیگنڈا ہوتا ہے یہ چیز غلط ہوگی۔ آج کالجوں میں ایسے کیس گئے ہیں جہاں پر فرقہ پرستی کی تعلیم دی جاتی ہے اسکولوں میں تعلیم دی جاتی ہے۔ بہت سے سرکاری کارخانے ہیں۔ وہاں پر اس قسم کا پروپیگنڈا چل رہا ہے۔ اس لئے ان سبھی باتوں کو اس کوشش میں ... [illegible] ... پھیلنے کا جو اندیشہ ہے اس کو روکا جا سکے۔

اس کے علاوہ اس بل میں اس بات کی بھی گنجائش رکھ دی جاتی۔ اس طرح کا کوئی جھگڑا ہو تو اس کی جوڈیشل تحقیقات کرائی جائیگی۔ پچھلے ۲۲ سال ... [illegible] ... ہوتا رہا ہے کہ جوڈیشل تحقیقات کرائی جانی چاہیئے۔ لیکن کبھی بھی اس بات کو محسوس نہیں کیا گیا۔ ابھی پچھلے دنوں دیال کمیشن مقرر کیا گیا۔ اس نے تحقیقات کے بعد رانچی کے بارے میں اپنی رپورٹ دی ہے۔

لیکن اس کمیشن نے جس طریقے سے کام کیا وہ بہت ہی افسوسناک ہے کیونکہ کمیشن کے سامنے جو بیانات دئے گئے ان پر جرح کرنے کی کسی کو بھی اجازت نہیں دی گئی اور افسران نے جن لوگوں کو وہاں پیش کر دیا۔ ان سے کسی طریقے سے بات نہیں نکالی جا سکی۔ جب تک گواہوں کی جرح نہ کی جا سکے تب تک جھوٹ صحیح کا پتہ نہیں لگ سکتا یہی وجہ ہے کہ رانچی کی رپورٹ کے بارے میں پبلک کو پورا اطمینان نہیں ہے کمیشن نے جس طرح سے کام کیا اس سے کوئی نتیجہ نہیں نکال سکتے۔ اس لئے میں چاہوں گا کہ اس بل کے اندر ایسی کوئی دفعہ رکھی جانی چاہیئے کہ جس کے ذریعہ سے کوئی جوڈیشل کمیشن مقرر کیا جائے اور وہ تحقیقات کرے کہ آیا ان کے اسباب کیا ہیں۔

اس طرح سے ایک معاوضہ کی دفعہ ہونی چاہیئے کہ جن لوگوں کا نقصان ہوتا ہے مرتے ہیں۔ لٹتے ہیں۔ ان کو سرکار معاوضہ دے۔ لیکن ایسی کوئی اسکیم اس میں نہیں بنائی گئی ہے۔]

श्री शिवचन्द्र झा : इस विधेयक का मकसद सभापति जी, फिरकापरस्ती को रोकना है जो प्रकाशन के माध्यम से आती है। जहां तक फिरकापरस्ती बैठकों से और और जगहों से निकलती है उसके मुताल्लिक तो माननीय त्यागी जी ने बहुत कुछ कहा। लेकिन प्रकाशन के माध्यम से जो फिरकापरस्ती निकलती है और जिसको सरकार रोकना चाहती है, मैं साफ शब्दों में कहना चाहता हूं कि उसके लिये यह कानून इनइफेक्टिव होगा, कारगर कतई नहीं होगा। जिस चीज को यह रोकना चाहते हैं, चीजें प्रकाशित की जायेंगी इसलिये नहीं कि उनका प्रकाशन होना चाहिये, बल्कि इसलिये कि वह एक बाई प्रोडक्ट है, वह सेन्सेशनलिज्म है। और चाहे छोटा अखबार हो या बड़ा, उसकी वह खुराक होती है।

आप देखें इस सदन में जब हो हल्ला होता है तो पत्रकार लोग गर्दन ऊंची करके देखने लगते हैं। शेक्सपीयर और मिल्टन की बात पर उनका ध्यान नहीं जाता है। लेकिन अगर हो हल्ला करा जाय तो प्रेस रिपोर्टर जैसे मरे पर गिद्ध टूटते हैं इसी तरह से अखबार वाले दौड़ने लगते हैं, और यह बात ओवर आल हिन्दुस्तान के प्रेसों में है। इसलिये यदि हकीकत में आप चाहते हैं कि छोटा या बड़ा अखबार हो उसके माध्यम से फिरकापरस्ती की बात न निकले तो लाजिमी हो जाता है कि इस प्रेस पर आप कब्जा करें, राष्ट्रीयकरण करें। यह मैं इसलिये कह रहा हूं कि कल राज्य सभा में एक अज्ञानी मंत्री, जिस को प्रेस का ज्ञान नहीं है, न राष्ट्रीयकरण का ज्ञान है, ने राज्य सभा में यह कहा कि प्रेस का राष्ट्रीयकरण नहीं होगा। लेकिन मैं कहना चाहता हूं कि प्रेस का देश में राष्ट्रीयकरण होगा। भारत का मौजूदा प्रेस कतई ठीक नहीं है। यहां फ्रीडम आफ दी प्रेस नहीं है बल्कि मालिकों का फ्रीडम आफ दी प्रेस है।

हैराल्ड लास्की ने कहा कि मोडर्न प्रेस रिपलेक्शन है हमारे सिस्टम का। यह प्रेस के राष्ट्रीयकरण से घबराते हैं क्योंकि उसका मतलब नहीं समझते हैं। प्रेस राष्ट्रीयकरण का का मतलब है कि जिसका हायर सर्कुलेशन हो, 10,000 से ऊपर उसका राष्ट्रीयकरण कर दो। लेकिन जनतंत्र में नुक्ताचीनी की गुंजाइश होनी चाहिये, इसको मैं मानता हूं। इसलिये क्या तरीका हो ? मेरी राय में जो मान्य पार्टियां हैं उन पार्टियों को बढ़ाने के लिये आप केन्द्रीय बजट से सबसिडी दें प्रेस को प्लान्ड प्रेस करें। जो वैयक्तिक प्रेस हैं उनका राष्ट्रीयकरण करें और मान्य पार्टियों को वह प्रेस ऊंचा करे। यह प्रेस नुक्ताचीनी के लिये होगा और तभी सही मानों में फ्रीडम आफ दी प्रेस कायम होगी। प्लान्ड प्रेस और पार्टी प्रेस के माध्यम से जब प्रेस का संचालन होगा तभी पब्लिक ओपीनियन सही आयेगी और यह सेन्सेशनल प्रेस नहीं रहेगा, बल्कि साफ विचार आयेंगे और छोटे अखबार फिरकापरस्ती के लिये नहीं निकल सकेंगे और तभी हकीकत में में यह सरकार इफेक्टिव हो सकती है। यदि ऐसा नहीं होता है तो मुझको बावजूद हमदर्दी होने के, थोड़ा शक रह जाता है कि कहां तक यह कारगर होंगे। इन शब्दों के साथ मैं चाहता हूं कि यह मकसद पर पहुंचे। लेकिन जो गांधी जी ने कहा था कि इनका ऐंड हाई है पर मीन्स ऊंचे नहीं हैं इसलिये मुझको शक लगता है कि कहां तक यह कारगर और कामयाब होगे। इन शब्दों के साथ मैं क्वालीफाइड समर्थन करता हूं।

श्री अब्दुल गनी डार : सभापति जी, मैं अपने भाई शुक्ला जी की तवज्जह इस तरफ दिलाना चाहता हूं कि जब से कश्मीर में नेशनल इंटेगरेशन काउंसिल हुई उसके बाद से कम्युनल रायट्स, लिंगुअल रायट्स, टेरीटोरियल रायट्स और जमाती रायट्स बहुत बढ़ गये हैं। इनकी अपनी रिपोर्ट है, मेरी रिपोर्ट नहीं। क्यों बढ़ गये ? अगर इस पर तवज्जह दें कि अखबारों द्वारा बढ़ गये तो मेरा ख्याल है कि वह पायेंगे कि ऐसा नहीं है। अगर वह विचार करेंगे कि पब्लिशर या प्रिन्टर के जरिये बढ़ गये तो यह ख्याल करेंगे कि ऐसा नहीं हैं।

मैंने ओम प्रकाश त्यागी जी की बातों को, जो मेरे पूज्यनीय हैं, बड़े ठंडे दिल से सुना। मेरा ख्याल है कि इनका यह मतलब नहीं है कि अगर कोई संध्या करे या गुरू-ग्रंथ साहब का पाठ करे, या कोई नमाज पढ़े तो उस पर इनको रेड करना पड़ेगा। जो भी मन्दिर, मस्जिद, गुरद्वारे में जायेगा उन की ख्वाहिश जरूर होगी कि अदब के साथ वहां जाय। जरूर रेड करें अगर कोई फिरकापरस्ती का प्रचार करता है इलेक्शन के जमाने में तो उस को साफ कर दें, और हर समय के लिये करना चाहिये। इसमें मुझे कोई एतराज नहीं है। अगर कोई मस्जिद में फिरकापरस्ती करता है तो अदब रख कर उस पर रेड कर सकते हैं मुल्क के अमन के लिये।

दूसरी बात माननीय त्यागी जी ने कही कि अब्दुल गनी दार को एतराज हो सकता है। लेकिन मैं उनसे अर्ज करन चाहता हूं कि वोलेन्टेरिली मुसलमान अपना हक कुरबान कर दें। अगर हिन्दुओं का दिल दुखे। पैगम्बरे खुदा की इस बात को मानते हुए कि अगर तुम्हारे कदम से एक भाई का दिल दुखता है तो उससे खुदा का अर्श हिलता है हमें ऐसा कोई काम नहीं करना चाहिये जिससे किसी को भी तकलीफ हो।

मैं कहता हूं कि अगर इस तरह का कोई काम होता है जो मुल्क के खिलाफ पड़ता है तो जरूर आप पाबंदी लगायें। लेकिन साथ ही साथ यह भी ध्यान रखा जाय कि किसी के साथ जुल्म न हो। अक्सर देखा गया है कि गलत नाम पर भी गाय कट गयी और अखबारों में गलत रिपोर्ट शाया हो गयी तो हजारों मुसलमान काटे जाते हैं। रात को गांव बसता है और सुबह उसका नामोनिशान तक नहीं रहता।

मैं भाई शुक्ला जी से अर्ज करूंगा कि प्रेस पर जो आप रेस्ट्रिक्शन लगा रहे हैं, प्रेस के मामले में जो करने जा रहे है उसमें किसी का कोई झगड़ा नहीं है। उस पर जरूर ध्यान करना चाहिये।

कुछ लोगों ने यह दलील दी हैं कि नेशनलाइज कर लो प्रेस को। इससे तो एक ही तबला होगा। मन चे मिसरायम व तम्बूरये मन चे मिसरायत। मैं क्या गा रहा हूं, मेरा तम्बूरा क्या गा रहा है। वह तो सरकार की बात अलापता रहेगा। किसी पार्टी की कोई बात नहीं सुनेगा। लेकिन मुझे एक डर यह है कि जैसा उन्होंने कहा आज रीजनल झगड़ा होता है, दो मिनिस्टर होते हैं, वह आपस में लड़ते हैं। वह कहते हैं कि यह मेरे इलाके में आना चाहिए दूसरे कहते है कि हमारे में आना चाहिए। चण्डीगढ़ का सौदा हो रहा है। उस पर वोटिंग होती है। उसमें मैं क्या करूं और कोई क्या करे? लेकिन क्या श्री शुक्ला जी उनके ऊपर मुकदमा चलायेंगे? अगर मेरी बहन श्रीमती इन्दिरा गांधी ने कहा कि राष्ट्रपति गांधी जी की जन्म शताब्दी के वर्ष में जगजीवनराम को प्रेजिडेंट बनाना चाहिए तो क्या इस पर यह कहा जायेगा कि उन्होंने ने फिरकापरस्ती फैलाया। या आज जो जगजीवन राम और फखरुद्दीन अली अहमद साहब ने लिखा है कि निजलिंगप्पा स्वतन्त्र पार्टी और जनसंघ के लीडरों से क्यों मिले तो उन पर मुकदम चलाया जायेगा? मेरा यकीन है कि श्री शुक्ला के दिमाग में ऐसी बातें नहीं हैं। उनके दिमाग में सही फिरकापरस्ती को मिटाना मकसूद है। इम्प्लिमेंटेशन वह खुद करें, वह उनके हाथों हो या कम्यूनिस्ट पार्टी के हाथों हो, मुझे इस पर भी कोई ऐतराज नहीं।

[شری عبدالغنی ڈار: جناب والا، میں اپنی قسمت کی وجہ اس طرف دیکھنا چاہتا ہوں۔ جب سے سٹیٹ الیکشن کمیشن کونسل ہوئی ہے اس کے بعد سے نیشنل رائٹس گلوبل رائٹس فیڈریشن اور حیوانی رائٹس بہت بڑھ گئے ہیں۔ یہ ان کی اپنی رپورٹ ہے میری نہیں۔ کیوں بڑھ گئے اگر اس پر توجہ دیں کہ اخبار دوبارہ رہ گئے تو میرا خیال ہے کہ وہ پائیں گے کہ ایسا نہیں ہے۔ اردو وجہ کریں گے کہ پبلشر یا پرنٹر کے ذریعے بڑھ گئے تو ایسا بھی نہیں ہے۔

میں نے تیاگی جی کی باتوں کو بڑے غور سے دل سے سنا۔ میرا خیال ہے کہ ان کا یہ مطلب نہیں ہے کہ اگر کوئی سندھیا کرے اگر کوئی نماز پڑھے تو اس پر ان کو ریڈ کرنا پڑے گا جو بھی مندر مسجد گوردوارے میں جانے کی کسی کو خواہش ضرور ہوگی کہ ادب کے ساتھ وہاں جائے۔ اگر کوئی الیکشن کے زمانے میں فرقہ پرستی کا پرچار کرتا ہے تو ضرور ریڈ کریں۔ اور اس کو صاف کردیں۔ ہر وقت کے لئے ایسا کرنے سے مجھے کوئی اعتراض نہیں ہے۔ اگر کوئی مسجد میں ہتھیار جمع کرتا ہے تو وہ بھی ریڈ کر سکتے ہیں۔ اس کے لئے وہاں ریڈ کر سکتے ہیں۔]

[illegible]

SHRI VIDYA CHARAN SHUKLA: Mr. Chairman, Sir, I am thankful to hon. Members for lending their support to this measure. However, certain Members have expressed their reservations on a few things and I would do my best to clarify them.

First of all, I want to clarify that this is not a complete measure. As a matter of fact, there are already certain powers available to the Government which are enough to deal with situations which are created by those forces which encourage communalism, regionalism or factionalism or other fissparous tendencies in our society and community life. But wherever we found there was any gap, wherever we found there was any difficulty, there we have sought to amend those laws and bring them forward to the aim that was prescribed by the National Integration Council. Here, we have also amended the Election law, to make a provision in it that anybody who is convicted by a court of law under any of these offences inciting communal feelings or regional feelings or factional feelings which seek to destroy our society and nation, those people will be disqualified under the law to hold any elected office. This is one thing that is being done here.

I am not claiming that this covers all the contingencies. But whatever contingencies we can visualise have been covered in this. As I said earlier, there are many things which are already covered under verious statutes that have been enacted by this honourable House earlier. So, it is not that this is a complete measure to contain any fissiparous tendencies or to contain those people who are seeking to encourage such tendencies.

Certain misgivings have been expressed regarding the implementation and I would say that the Government of the day, whichever Government it may be, if it works under the democratic Constitution, will be answerable to the elected representatives of the people and whatever policies of the Government may be, it will definitely be answerable to the democratically elected House. Therefore, I personally would not be afraid that the powers that are sought to be taken under this Act could be misused by any democratic Government. If the democracy itself goes off from this nation, from this country, that is another matter. Then, there can be all kinds of misuse of authority. But if there is a democracy, if the nature of the party which is running the Government is different, then also there need not be any misapprehension because whatever is done will be brought forward in the elected from of the State Assemblies or in this honourable House or the Parliament. Then, the representatives of the people could have their say in the matter and the Government will be completely exposed. The greatest deterent to any wrong use of the measure is the strong public opinion. So, any Government which misuses any provision will definitely be condemned by the public opinion.

I will not try to soften down the Bill or the provisions which we want to incorporate in this Bill only on the imaginary fear that the provision may be misued in future by a Government which will not be democratically inclined.

I am grateful to Mr. N. K. Somani for having given some valuable suggestions during his intervention. Here, I want to say that this Bill is definitely permitting or suggesting certain negative measures, that is to

say, certain measures to control certain unhealthy tendencies.

As far as positive measures are concerned, positive action is being taken by the National Integration Council, and the Home Ministry which is in charge of national integration matters is taking positive action by organizing seminars and helping people to hold gatherings in which the idea of national integration is promoted. It is being done in a completely non-political manner. So far, we have organized several things like that. I do not think that anybody has so far alleged any political motivation in such matters. The people having national reputation, people whose integrity is completely above doubt, those who are not motivated by party considerations, have been encouraged to make their contributions and such positive measures have created a healthy tendency. We are determined to carry forward this programme of positive encouragement to healthy tendencies in the society so that it does not become necessary to use the provisions of this law. We would be very happy if the provisions of this law are not required to be used by the authorities. This is only a preventive measure and a measure to nip in the bud any mischief which may be sought to be created.

Mr. Abdul Ghani Dar and another hon. Member were apprehensive that action under the law had been taken only against Muslim papers...

SHRI ABDUL GHANI DHAR : I never said that.

SHRI VIDYA CHARAN SHUKLA : ...against Urdu papers.

SHRI ABDUL GHANI DHAR : Yes. Action was taken against so many Urdu papers.

SHRI VIDYA CHARAN SHUKLA : I would say that we have gone into each and every case because this matter was raised even earlier in this House and we wanted to find out whether there was any mistake or whether there were any untoward feelings or wrong feelings because of which only certain language newspapers were prosecuted and the others were not prosecuted. We have found that in each case there was sufficient material to take action. It may be that, in certain other cases, action was not taken. I am not saying that action was taken in every case, but there was no *mala fide* in taking action ; there was no intention on the part of anybody to proceed against only one type of language newspapers and leave off the others. Here the question is that, whenever any such tendency or any such writings which seek to inflame communal bias and feelings comes to our notice, action has to be taken. If in certain cases action has not been taken and action should have been taken, I would be grateful to the hon. members if such instances can be brought to our notice and we will certainly see that, in future, no such lapse occurs. I am not saying that no lapse has occurred. In case any lapse has occurred, I would be grateful if the hon. members could bring it to our notice so that the lapse could be corrected in future. As far as I can see, I have not been able to find out a case in which action should have been taken and where action has not been taken. I would reassure the hon. members and particularly Shri Abdul Ghani Dhar, that no action was taken on a newspaper because it was printed in a certain language. It may be a coincidence that a large number of cases were initiated in one particular group but that is not because of any intention or ill-will ; it may be just accidental that it happed so.

AN HON. MEMBER : What about *Organizer* ?

SHRI VIDYA CHARAN SHUKLA : As far as I can remember, action has been taken against *Organizer* also ; it is not that *Organizer* has been spared in this matter.

My hon. friend, Mr. Om Prakash Tyagi, was pleased to say that the main malady or the main difficulty lay with the political leaders. The reply to it was given by Mr. Viswanathan who expressed the view that political leaders might be procecuted under the Act, under the powers which are sought to be taken under this Bill. One member of the Opposition says that action should be taken against leaders and another Opposition member says that he is afraid that action is going to be taken against leaders. If the leaders behave in an irresponsible manner and promote communal disharmony and regional feelings which create difficulty or communal tension and rioting or any kind of violent activities, then action would be taken against

[Shri Vidya Charan Shukla]

leaders also irrespective of the parties to which they belong.

The leaders would not be immune from such things. I agree with the hon. Member, Shri Tyagi, that if the leaders were to behave in a proper and responsible manner, most of our difficulties will be over. If the leaders belonging to all Parties either at the top or the middle or the lowest rung of the ladder behave in a proper and responsible manner, most of our troubles in this respect will be over. It is not as if leaders will be excluded. Anybody who commits an offence under this Act would be proceeded against and no exception will be made against leaders of political opinion if they seek to mi-use the the places of religious worship, etc. Here again, Shri Tyagi expressed his doubt which we expressed earlier at the first reading as also during the second reading that in places of religious worship if a particular method of religious worship is propagated it is bound to hurt the feelings of others who are following that particular mode of worship. I beg to disagree from that. The religious propagation or a particular mode of religious worship can be propagated, can be explained by the religious preacher without hurting the feelings of others.

श्री ओमप्रकाश त्यागी : एक प्रोपेगेशन है और एक मोड आफ वरशिप है। मोड आफ वरशिप कहां अटैक करता है ?

SHRI VIDYA CHARAN SHUKLA : If it does not hurt the feelings of others, the provisions of this Bill will not come into play. This is only a preventive measure. In case anything is done which hurts the religious feelings of other the provisions of this Bill will come into operation.

One of the hon. Members also asked as to why only the places of religious worship should be selected. Other places are also there. This Bill embraces all the places. Wherever this can be done, wherever this offence is committed, the offence can be punished. We have made only an additional provision. If the offence is committed in a place of religious worship, then there would be enhanced punishment. It is not as if other places are excluded. If this kind of offence is committed in any place, it is actionable under this particular Bill. But, if it is committed in a place of religious worship, then it becomes an aggravated offence and, therefore, enhanced punishment have been prescribed.

Shri Viswanathan also mentioned that Government have already too many powers and they are not able to use them. I would like to submit to him that we carefully went into this matter and we tried to find out if the recommendations made by the National Integration Council can be covered by the powers that are already available to the State Governments or to the Central Government and whether we could fulfil our obligations if we accepted the recommendations of the National Integration Council without amending any Act and after that examination we found that in this particular respect in which this Bill has been drafted we were lacking power. That is why this power is sought to be taken under this amending Bill and, therefore, it is not proper to say that we are taking powers without having any need for them. These powers are not being taken by the Central Government for themselves. They are being made available to the State Governments because it would be primarily for the State Government to take action in such matters to see that no such ill-will and such inflammatory situation is created in the State because the people who are directly in charge of the State Governments are the greatest sufferers as far as this particular matter is concerned.

Here I would end my reply by saying one thing. The main object of this Bill is to completely curb the tendency which seeks to destroy our national life and our community life and our national unity. There is no other purpose behind this Bill and I am sure the hon Members have realised this aim behind this Bill. Therefore, practically every hon. Member has supported this measure and I can only assure them that as far as Government is concerned, the provisions of this Bill and the powers taken under this Act would be used with the greatest circumspection and there would be no procecution or *mala fide* use of the powers under this Bill and, therefore, no politichl party need entertain any apprehension as far as the powers of this Bill are concerned.

Having said this, I would commend this Bill to the acceptance of this House.

MR. CHAIRMAN . The question is :

"That the Bill, *as amended*, be passed."

The motion was adopted.

MR. CHAIRMAN : The Bill is passed. Now we go to the next item—Delhi High Court (Amendment) Bill.

15.46 hrs.

DELHI HIGH COURT (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, on behalf of Shri Vidya Charan Shukla, I move that the Bill to amend the Delhi High Court Act, 1966, be taken into consideration.

Sir, under Section 5 (2) of the Delhi High Court Act, 1966, the Delhi High Court has ordinary original civil jurisdiction in every suit, the value of which exceeds Rs. 25,000/-. Under Section 17 (3) of the same Act, the High Court has such original jurisdiction in respect of the Union Territory of Himachal Pradesh also. After the establishment of the High court, it was found that the limit of Rs 25,000/- for civil suits was too low and large number of cases were filed in the High Court and the High Court started accumulating arrears. So it was thought necessary that the limit of Rs. 20,000 should be raised to Rs. 50,000 and the High Court should have ordinary original civil jurisdiction of suits, the value of which exceed Rs. 50,000/-. Consequent to this, the arbitration jurisdiction of the High Court will also, under the Arbitration Act, be corresponding raised to suit whose value exceeds Rs. 50,000/-.

Article 112 (3) relating to expenditure charged on the Consolidated Fund of India does not provide for salaries and allowances of Judges of the High Court for a Union Territory and the necessary provision has to be made by Parliament by law and this opportunity is taken to provide for a provision in the Delhi High Court Act to the effect that expenditure in respect of salaries and allowances of Judges of the Delhi High Court shall be expenditure charged on the Consolidated Fund of India on the lines of the corresponding provision applicable to State High Courts in Article 202 (3) (d) of the Constitution.

The Bill seeks to achieve these objects, and I believe that the House will concur with it.

MR. CHAIRMAN : Motion moved :

"That the Bill to amend the Delhi High Court Act, 1966, be taken into consideration."

Mr. Pandey is absent. Amendment No. 15 by Shri Mandal and Amendment No. 17 by Shri O. P. Tyagi may be moved.

SHRI B. P. MANDAL (Madhipura) : I beg to move :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 29th November, 1969." (15)

SHRI OM PRAKASH TYAGI (Moradabad) : I beg to move :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 15th October, 1969." (17)

SHRI LOBO PRABHU (Udipi) : Sir, the delay which has been caused in the matter of disposal of cases has made it necessary for the Government to upgrade the jurisdiction of the Delhi High Court. Delay of the law is considered a negation of the law. In fact, recently, a High Court Judge is on record to say that the delays which are occurring in our High Courts are likely to lead to a complete collapse of justice. I would like to give some statistics to which I wish to draw the attention of the Hon. Minister.

In 1965, there were 2.163 lakhs of cases pending of which 88,000 were more than 2 years old. In 1968, the number has increased to 3.34 lakhs of which 1.12 lakhs are more than 2 years old. The statistics for Delhi are in the same scale. The pendency when the Delhi High Court was constituted was 6,600. The pendency now is 18,000.

15.50 hrs.

[Shri M. B. Rana *in the Chair*]

These figure imply that our High Courts

[Shri Lobo Prabhu]

are taking their own time, taxing the patience of the litigants and rewarding perhaps only the lawyers engaged. It is computed that the average age of a case in the Delhi High Court is 6 years. In the country itself, there are cases more than 25 years old. Recently, there was a case decided which went back to 1934. It is, therefore, very necessary to consider what can be done to reduce such persistent delay in the dispensation of justice at the highest level because what happens at that level influences what happens below. Justice in the lower courts is even worse. Even a magistrate's court takes a year for a decision on an ordinary case.

Among the causes given for delay in the Delhi High Court are, first, wrong admission. As many as 70-80 per cent of the cases taken up by the High Court are dismissed. Judges who have the right and responsibility to judge whether a case should to before them have to exercise that right. If Government cared, by their direction, they should impress upon the High Court that they should examine cases for admissibility very carefully.

The second reason is the defective character of the laws passed in this very House. I have time and again to reproach this House about the laws which are passed without consideriug the Constitution. The excuse is given that there is the Supreme Court. Why should we burden that Court with what is our own duty ? In this House, there are lawyers, there is ability to judge the simple fact whether a law is within the Constitution, whether it satisfies the needs of the people, whether it conforms to the principles of legislation. I would, therefore, suggest that Ministers do not come here determined to get a Bill passed, determined to get it passed to the word and letter as they have brought it. If we suggest amendments, it is not to please ourselves. We do that with the idea that the law may be improved and free from defects. I would like the Minister to recall if he has ever allowed a single amendment to be accepted to the law. Then what is the point in this procedure for tabling amendments if they are to be dismissed like this ? Why not amend the rules and say no amendments whatever Government say is right ; members can make their speeches and there it will rest ?' If there is today this heavy accumulation of cases, Government must blame themselves in having brought forward bad laws. They must therefore make up their mind that in future they will not look with indifference, even contempt, on amendments and will not dismiss them without even examining them properly.

The third reason is the easy and frequent adjournments to oblige either the lawyers or the parties or suit the convenience of even the presiding judge. There must be a limit to adjournments. If unnecessary adjournments are sought, there should be proper penalties for it. If it is not done and they are given as they are, we cannot expect anything but mounting arrears.

The fourth touches on the quality of the judges. I am not speaking on this with any disrespect to the judges. But I would like Government to consider when they make appointments of judges, whether they should allow politics to interfere, whether it should not be a matter to be decided solely on the merits of the judges.

We have judges appointed because they serve party purposes, because they belong to the same community as the Home Minister or the Chief Minister. You see the result. Those judges make more mistakes...*(Interruptions.)*

SHRI S. M. BANERJEE (Kanpur): With due respect to Mr. Lobo Prabhu I want to say this On a point of order. Mr. Chairman. You are the custodian of this House. How can you allow him to make such references ? Whenever somebody else makes a reference, he says : the High Court judges should not be spoken like this ; they should not be attacked in this House. Even he should not be attacked. But he is himself commenting on the appointment of the High Court Judges .. *(Interruptions.)* He says that the High Court Judges are relations of somebody and they belong to a particular caste.

SHRI LOBO PRABHU : I am not referring to any individual judge.

MR. CHAIRMAN : There is no point of order.

SHRI LOBO PRABHU : I am saying that there must be a system whereby the

appointment of judges is strictly related to their merits. There may be more consultation with the bar in this matter. If Government do not straightaway appoint a judge on the recommendation of the Chief Justice ; there may be consultation, if necessary, with the opposition leaders. But do not let it remain a matter of political privilege. If it is not so, I have nothing further to say. Unless we get good judges we could not get good justice.

The procedures of the High Courts and other courts require to be carefully examined. The Law Commission finds for instance that it takes on an average six months for summons to be served and a year to get copies. Something must be done to reduce those delays. It may be the responsibility of the High Court to do so but that is also shared by the Government. Government cannot shut its eyes to those delays.

In the context of these accumulations, the question is whether the proposal to reduce the original jurisdiction of the Delhi High Court is justified We have to remember in this connection how the Delhi High Court was instituted. When Punjab and Haryana separated, Government thought it was a good opportunity to constitute this High Court. There were objections. The parties concerned were happy to belong to Haryana and remain part of the judiciary of that State but Government had its own way. On the basis of the statistics available after the court was constituted, they found that there was no justification for appointing chosen member of judges without adding original jurisdiction. So, they made Delhi quite different from other High Courts ; they saddled this High Court with original jurisdiction like the old Presidency High Courts. That was a mistake. The number of cases instituted before the Delhi High Court had trebeled. Because of this you are proposing to limit the jurisdiction to Rs. 50,000. I may remind you that the Metropolitan Council has proposed that it should be one lakh of rupees. If the argument is that this should reduce the original jurisdiction to little or nothing, well and good ; we do not want the high court to exercise the original jurisdiction, because, original jurisdiction means that cases which should go before a district judge, with a smaller court-fee and with a lower payment to the lawyers, would now go to the high court and will take more time there and certainly will cost more. And to this extent, I have moved an amendment that the jurisdistion be restricted to cases above a lakh of rupees. Otherwise, I would again urge the Government to think of justice not merely as a matter of cases and a matter of judges. They can increase the number of judges of the Delhi High Court, but that will not solve the problem. They will probably find that the number of delayed cases will continue to be the same. The more people there are to do the same wrong work, it would become difficult and more would be the delay.

16.00 hrs.

So, I would press on the Government to look at this whole problem in an organic way and find out the cases of the delay and to remove the delays soon.

श्री वि० प्र० मंडल (माधेपुरा) : सभापति महोदय, मेरा अमेंडमेंट है कि पब्लिक ओपिनियन के लिए इस बिल को भेजा जाय । यह एक साधारण बिल है जिसमें सिर्फ 25 हजार से बढ़ाकर 50 हजार के ऊपर के केसेज को दिल्ली हाई कोर्ट के जूरिस्डिक्शन में लाना है और दूसरे दिल्ली और हिमाचल प्रदेश के सिविल कोर्ट्स के जूरिस्डिक्शन को 25 हजार से बढ़ाकर 50 हजार तक करना है । तीसरा है कि जिस तरह से और स्टेट्स के हाई कोर्ट के जजेज का एक्सपेंडीचर चार्ज्ड आन दि कंसालिडेटेड फंड आफ इंडिया होता है उसी तरह से दिल्ली हाई कोर्ट का भी होना चाहिए । सबसे पहली बात तो मुझे इसमें यह कहनी है कि यदि हम दिल्ली हाई कोर्ट को स्टेट हाई कोर्ट्स के मुकाबले में लाना चाहते हैं तो हमें इस बात को देखना होगा कि दिल्ली हाई कोर्ट इस चीज को डिजर्व करता है या नहीं । इस सिलसिले में मैं दिल्ली हाई कोर्ट की एक रिसेंट घटना आपके सामने रखना चाहता हूं जो इस हाउस के हमारे स्पीकर और हमारे दोस्त श्री एस० एम० बनर्जी वगैरह से संबंधित है और जो शंकराचार्य के विषय में उन्होंने यहां इस सदन में अपनी बात रखी थी उसके ऊपर यहां के हाई कोर्ट ने उनको

[श्री बि० प्र० मंडल]

जो नोटिस ईश्यू किया था, उसकी तरफ मैं आपका ध्यान ले जाना चाहता हूँ। दुनिया में कोई भी इस बात को नहीं समझ सकता कि एक हाई कोर्ट को इतना तक मालूम न हो कि पार्लियामेंट के अन्दर या स्टेट लेजिस्लेचर के अन्दर जो बातें मेम्बर कहते हैं उसमें कोई भी सिविल या क्रिमिनल लायबिलिटी उनको नहीं रहती है, वह सबसे बरी रहते हैं। अगर एक हाई कोर्ट को यह तक मालूम न हो तो उसे हम तो समझते हैं कि हाई कोर्ट नहीं कहना चाहिए, लोअर कोर्ट भी कहलाने का हक उसको नहीं है। एक आनरेरी मैजिस्ट्रेट भी जो कि हिन्दुस्तान में काम करता है जिसके लिए किसी क्वालीफिकेशन की भी आवश्यकता नहीं है वह भी इस बात को जानता है कि स्टेट लेजिस्लेचर हो या हिन्दुस्तान की पार्लियामेंट हो वहां के मेम्बरों को यह अधिकार है कि बिना किसी के भय के, बिना किसी को फेवर किए हुए, बिना कोर्ट के लायबिलिटी के वह अपने विचार को रखसकें। लेकिन दुख के साथ कहना पड़ता है कि इस सदन के हमारे जो स्पीकर थे और हमारे चार माननीय सदस्य जिनको कि कांस्टीट्यूशन के मुताबिक यह अधिकार है, इस बात को दुनिया का कोई भी एक्स वाई जेड, टाम डिक ऐंड हेरी भी जानता है कि पार्लियामेंट के अन्दर कोई सदस्य किसी बात को रखता है तो उसकी कोई क्रिमिनल या सिविल लायबिलिटी नहीं होती है लेकिन दिल्ली हाई कोर्ट ने हमारे दोस्तों को नोटिस दे दिया और वह नोटिस देने के बाद हम उस दिल्ली हाई कोर्ट को यह और स्टेट्स की हाई कोर्ट्स के लेवल पर लाने का जो बिल लाए है मालूम होता है कि हम उनको वह एक तोहफा देने जा रहे हैं। मैं समझता हूँ कि दिल्ली हाई कोर्ट यह डिजर्व नहीं करता है जो हिन्दुस्तान के दूसरे हाईकोर्ट्स डिजर्व करते हैं। जो और स्टेट हाई कोर्ट्स के जजेज का मुशाहरः कंसालिडेटेड फंड आफ इण्डिया से चार्ज होता है वह स्टेटस दिल्ली हाई कोर्ट डिवर्ज नहीं करता है। यह सालिटरी इन्स्टेन्स जो दिल्ली हाई कोर्ट का हुआ है वह इस बात को साईद करता है कि वह इसको डिजर्व नहीं करते हैं। इसी बात को ध्यान में रख कर मैंने यह अमेंडमेंट दिया है कि पब्लिक ओपिनियन के लिए इस बिल को भेजा जाय ताकि हिन्दुस्तान की जनता इस बात को देखे समझे कि हिन्दुस्तान की राजधानी में एक हाई कोर्ट कहलाने वाली संस्था है जिसको ला का ए बी सी डी भी नहीं आता है.....

श्री श्रीचन्द गोयल (चण्डीगढ़) : यह बहुत ज्यादती है जो माननीय सदस्य बोल रहे हैं, आप देखें यह कहां तक उचित है कहना कि दिल्ली हाई कोर्ट को ला का ए बी सी डी भी नहीं आता और आप इस बात को सुनते जा रहे है? .....(व्यवधान)।

श्री बि०प्र० मंडल : यहां पर हम पार्लियामेंट के सदस्य बिल को पास करते हैं, उसके मुताल्लिक पूरा हमको अपनी ओपिनियन देने का राइट होना चाहिए। यह बिल ही ऐसा है कि जिसमें हमें इस बात को रखने की पूरी इजाजत है। मैं समझता हूं कि :

I am perfectly within my right and am quite justified in saying that the present action of the Delhi High Court clearly shows that this High Court does not deserve to be kept in the category of other High Courts of India. Therefore I oppose this Bill and I want that my amendment to circulate the Bill for eliciting public opinion thereon by 29th November, be accepted.

श्री रणधीर सिंह (रोहतक) : सभापति महोदय, जो बिल हाउस के सामने आया है उस की मैं पुरजोर हिमायत करता हूँ। दो-चार बातें मैं इस मौके पर चाहूँगा कि इसकी बहस के दौरान होम मिनिस्टर साहब के नोटिस में लाऊं। पहली बात जो मैं चाहूँगा वह यह कि जहां तक मुकदमों का सवाल है वह हाई कोर्ट के सामने बढ़ते चले जा रहे है। कई-कई हजार

मुकदमे पेंडिंग हैं। यह हालत अकेले दिल्ली में नहीं है बल्कि पंजाब हाईकोर्ट में और मुस्तलिफ हाईकोर्ट्स में भी है। एक एक मुकदमे की पेशी सात-सात और दस-दस साल में पड़ती है और इतने दिनों में नम्बर आता है। जस्टिस डिलेड इज जस्टिस डिनाइड यह एक पुरानी मैक्सिम है और खास तौर से जो गरीब तबके से ताल्लुक रखते हैं जब इतने लम्बे अरसे तक एक मुकदमा बिना सुनवाई से पड़ा रहता है तो उनमें से 50 प्रतिशत लोग ऐसे हैं जो अपने मुकदमे को वापस ले लेते हैं। तो पहली चीज तो मैं यह चाहूँगा कि यह सोचा जाये कि इतने एनार्मस नम्बर आफ पेंडिंग केसेज का कोई इलाज किया जाये।

दूसरी बात—जजेज बड़े काबिल हैं, ठीक बात है। लेकिन और भी काबिल जजेज मिल सकते हैं। खास तौर पर मैं होम मिनिस्टर साहब से अर्ज करूंगा कि कुछ इस किस्म की टेंडेंसी होती है कि जो सर्विसेज के लोग हैं उन में से कुछ ज्यादा नम्बर आफ जजेज लिए जाते हैं, पहले आई० सी० एस० थे, अब दूसरे लोग हैं जिनका जूडिशियल एक्सपीरिएंस है वह लिए जाते हैं। लेकिन मैं यह कहना चाहता हूँ कि कोई कमी नहीं है टैलेंट्स की बार में। आम तौर से अभी तक यह होता रहा है कि जो हाई कोर्ट के बार के लोग हैं वही ज्यादा जजेज बनते हैं जो परसेंटेज उनका होता भी है उसमें। अव्वल तो वह परसेंटेज भी थोड़ा है सर्विस मैन के मुकाबले में, लेकिन मैं उनसे दरख्वास्त करूंगा कि डिस्ट्रक्ट हेडक्वार्टर्स में भी बड़े-बड़े काबिल आदमी हैं। जैसा पहले भी मैंने बताया है, पंजाब हाई कोर्ट की बात मैं जानता हूँ, जस्टिस जय लाल जैसे आदमी थे जो पहले डिस्ट्रिक्ट लेवेल पर प्रैक्टिस करते थे और वह हिन्दुस्तान के बेहतरीन जजेज में से थे। तो मैं अर्ज करूंगा कि अच्छे टेलेंट्स अगर हाई कोर्ट में आपको नहीं मिलते तो डिस्ट्रिक्ट कोर्ट्स में भी कम टेलेंट्स के आदमी नहीं हैं। वहां से आप आदमी लीजिये। यह बात मुझे इसलिए कहनी पड़ी कि मेरे अपने हाई कोर्ट में, पंजाब और हरयाना हाई कोर्ट में इस तरह की बात महसूस की जाने लगी है कि हाई कोर्ट में इस लेवल के वकील नहीं हैं जो हाई कोर्ट के जज बन सकें। तो मैं कहना चाहूँगा कि अगर वहां नहीं है या वहां के वकीलों के बारे में चीफ जस्टिस आफ इंडिया या पंजाब के चीफ जस्टिस की ओपीनियन नहीं मिलती और हो सकता है कि इससे आप भी कुछ डिफिकल्टी में हों तो मैं दरख्वास्त करूंगा कि डिस्ट्रिक्ट हेडक्वार्टर्स में बड़े काम्पीटेंट लोग मौजूद हैं जिनकी पांच-पांच और दस-दस हजार रुपये महीने की प्रैक्टिस है। तो यह जो एक आम चीज बन गई है कि हाई कोर्ट के अन्दर के ही लाइयर हाई कोर्ट जज के लिए लिए जांये इसको आप तब्दील करें और डिस्ट्रिक्ट हेडक्वार्टर्स से भी आप उनको लें तो अच्छा असर पड़ेगा।

तीसरी बात मैं यह कहना चाहूँगा कि हाई कोर्ट के जजेज की जो तनख्वाह है, वह मैं महसूस करता हूँ कि थोड़ी है। लाइयर्स प्रोफेशन में जो अच्छे लेवल का आदमी है जो पन्द्रह-पन्द्रह हजार, बीस-बीस और तीस-तीस हजार रुपया कमाता है वह किसी कीमत पर भी हाई कोर्ट का जज बनना नहीं चाहेगा। हाईकोर्ट के जजेज को जो तनख्वाह मिलती है उसमें से इनकम टैक्स वगैरह निकाल करके, दो हजार रह जाते है। अब जो अच्छी प्रैक्टिस वाले और एक्सपीरियन्स्ड आदमी हैं वे अपना प्रोफेशन छोड़कर हाईकोर्ट में जाना चाहें, तो नहीं जायेंगे। तो इस बात का भी आप खयाल करें। अच्छे टैलेन्ट्स लेने की तरफ भी आप सोचें।

आखिरी बात मैं यह कहना चाहता हूँ कि यह जरूरी नहीं है कि हाईकोर्ट के जजेज को—अगर कोई दिल्ली का हो तो दिल्ली में ही लगाया जाये। मैं इसमें जजेज की इन्टेग्रिटी या इम्पार्शेलिटी पर कोई अटैक नहीं कर रहा हूँ लेकिन मैं यह चाहूँगा कि एक जगह से दूसरी जगह जजेज को भेजा जाये ताकि कम्प्लीट इन्टिग्रेशन हो। यहां के साउथ में आंध्र और

[श्री रणधीर सिंह]

साउथ के यहां आयें, इसमें कोई डिफीकल्टी नहीं होनी चाहिए। मैं समझता हूँ इससे इम्पार्शेलिटी और ज्यादा बढ़ेगी। पंजाब का दिल्ली में, दिल्ली का यू० पी० में, यू० पी० का साउथ में और साउथ का नार्थ में, इस तरह से आप भेजिये। आल इंडिया बेसिस पर कोई लिस्ट बना लीजिये और उसके हिसाब से कीजिये। चूंकि होम मिनिस्टर साहब यहां पर मौजूद थे इसलिए मैं उनकी नोटिस में इन बातों को ले आया। उन्होंने यहां पर जो अमेंडमेंट्स पेश किये है, मैं उनकी पूरी हिमायत करता हूँ।

श्री ओम प्रकाश त्यागी (मुरादाबाद) अध्यक्ष महोदय, आज हमारे सामने दिल्ली हाई कोर्ट बिल है। इसको लाने के क्या कारण हैं और इसका लक्ष्य क्या है, इसको देखते हुए, हमें इस पर गम्भीरता से विचार करना होगा। सन् 1965 तक पंजाब और दिल्ली की एक हाई कोर्ट थी लेकिन 1965 में यह अनुभव हुआ कि दिल्ली का इतना विस्तार हो गया है, मुकदमात का स्तर इतना ऊंचा हो गया है कि दिल्ली में हाई कोर्ट बना कर कुछ केसेज को यहीं तय करना होगा। 25 हजार से ऊपर के केसेज के लिए हाई कोर्ट की स्थापना की गई। उस दृष्टिकोण से यहां का कार्य चलता रहा लेकिन स्थिति यह है 25 हजार के ऊपर के केसेज जो हाई कोर्ट में पिछले वर्षों दिये गये उनमें से केवल पांच प्रतिशत ही हल हो पाये हैं। जनता के बाकी केसेज स्टोर हाउस में डाल दिये गए हैं, जनता को न्याय नहीं दिया गया है। जनता तो न्याय के आधार पर देखती है कि क्या हो रहा है। रजिस्ट्रार के आफिस में बैठकर उन केसेज पर तारीखें पड़ती चली आ रही हैं। एक बात और खास तौर पर कहना चाहता हूँ कि जजेज की नियुक्ति भी हाई कोर्ट में उसी आधार पर हुई है कि कितने केसेज हैं लेकिन वह केसेज फिर भी पड़ रहे। अब यह बात चली है कि केसेज किस स्तर से ऊपर के उच्च न्यायालय में जायें। सुझाव है कि 25 हजार से ऊपर के केसेज उच्च न्यायालय में आयें। लेकिन इसके पीछे भी एक इतिहास है। जब अंग्रेज शासक थे तो वे, जिन कोर्ट्स में भारतीय जज होते थे, उनके सामने कठघरे में जाकर खड़े होने में अपना अपमान समझते थे। इसीलिए उन्होंने सीमा बनाई थी कि इससे ऊपर के केसेज हाईकोर्ट में होंगे क्योंकि हाई कोर्ट में अंग्रेज जज हुआ करते थे। मद्रास कलकत्ता, बम्बई इस आदि प्रकार के जो नगर थे जहां पर उन लोगों ने अपने स्तर को देखकर इस तरह की सीमा निर्धारित की थी कि इस सीमा के ऊपर के केसेज उच्च न्यायालय में जायेंगे। लेकिन आजादी के पश्चात् अंग्रेज चले गए, उनकी अंग्रेजियत फिर भी बाकी रह गई। इस देश में परिवर्तन होना चाहिए था, हाई कोर्ट में महत्वपूर्ण केसेज जाने चाहिए थे, साधारण कोटि के केसेज लोवर कोर्ट्स में आसानी से हल हो सकते थे। अंग्रेजों का प्रश्न अब नहीं है लेकिन ऐसा हुआ नहीं। 25 हजार से ऊपर के केसेज को रखा। हाई कोर्ट में जिस लक्ष्य से केसेज भेजे गए, अगर उस लक्ष्य की भी पूर्ति होती तब भी अच्छा था। लेकिन जितना अनुभव हुआ है इतने दिनों में वह यह कि 5 प्रतिशत केसेज हुए हैं, बाकी नहीं। दिल्ली महानगर परिषद् और कार्यकारी परिषद् ने सर्व-सम्मत प्रस्ताव इस सरकार के सामने भेजा कि 25 हजार की जगह पर 50 हजार की सीमा करने का जो सरकार का सुझाव है उसकी जगह एक लाख की सीमा रखी जाये, तभी दिल्ली का काम चल सकेगा वरना फिर वही होगा, हाई-कोर्ट में केसेज पड़े रहेंगे और लोगों को न्याय नहीं मिलेगा। जैसा कि सभी जानते हैं, देरी से न्याय देने का मतलब होता है, न्याय दिया नहीं गया। यूं तो सारे भारतवर्ष की स्थिति इसी प्रकार की है। अभी कल परसों ही एक समाचार था कि इलाहाबाद हाईकोर्ट में 60 हजार केसेज पड़े है जिनका निर्णय नहीं हो सका है। यही स्थिति अन्य हाई कोर्ट्स की है। दिल्ली हाई कोर्ट की स्थिति को ध्यान में रखते हुए जब आप कानून बना रहे हैं तो फिर 50 हजार की

सीमा न रखकर एक लाख की सीमा रखें। सबसे बड़ी बात यह है जैसा एक सदस्य बोले हमारे उपर चोट लग गई, तो पूरे हाई कोर्ट के जजेज को पागल बना देना, मैं समझता हूँ इस सदन के किसी भी सदस्य के लिए शोभनीय बात नहीं होगी। वे जजेज हैं, इन न्यायालयों का हमको आदर करना चाहिए। न्याय हमारे अनुकूल होता है या नहीं, उसको देखकर जजेज के बारे में इस प्रकार की सम्पत्ति प्रकट करें, यह बात शोभा नहीं देती है। वहां इस प्रकार के लायक जजेज हैं जोकि कानून के पंडित हैं, संसार भर के जजों में उनका स्थान है। हमारे हिदायतुल्ला साहब और सुप्रीम कोर्ट के दूसरे जजेज हैं जिनको कि इन्टरनेशनल ला का बहुत ज्ञान है। फिर भी उनकी कुछ सीमायें है। हाई कोर्ट के जजेज का एक ढंग होता है। वहां पर तीन चार महीने की छुट्टियां हुआ करती हैं। उनके कार्य करने का एक अलग ढंग है। उच्च न्यायालयों के स्तर के अनुकूल ही आप उनको केस दे दीजिये। ताकि जल्दी से जल्दी जनता को न्याय मिले। लेकिन एक लाख तक के केसेज का जो सुझाव दिया गया था उसको गृह मन्त्री ने नहीं माना।

मैं एक बात विशेष रूप से पूछना चाहता हूँ। गृह मन्त्री ने इस सदन में आश्वासन दिया था कि दिल्ली के महत्व को देखते हुए दिल्ली महानगर परिषद और कार्यकारी परिषद जो हैं, उनको भी दूसरी स्टेट के समान पूरा आदर देंगे और उनकी सिफारिशों का पूरा आदर करेंगे लेकिन आपका यह केवल मौखिक आश्वासन रहा, आपका सारा कार्य सर्वथा विपरीत रहा। मैं खास तौर पर गृह मन्त्री जी से कहना चाहता हूँ कि आपको ज्ञान हो या न हो कि महानगर परिषद को फेल करने के लिए गृह मन्त्रालय में षड़यन्त्र रचे जाते हैं। यह सब यहां से होता है—बार बार आपका ध्यान आकर्षित किया गया कि यह मत कीजिए। मैंने सवाल पूछा था कि उच्च न्यायालयों के जजेज की जो नियुक्ति होती है उसका क्रम क्या है—हांलाकि संविधान में नहीं है—तो आपने जवाब दिया कि इस प्रदेश के गवर्नर, चीफ मिनिस्टर से सलाह करके जजों की नियुक्तियां करते है। आपने आश्वासन दिया था कि दिल्ली संघ राज्य के सम्बन्ध में भी वैसा ही व्यवहार किया जायेगा। लेकिन दिल्ली संघ-राज्य में जब जजेज की नियुक्ति का सवाल आता है तो गृह मन्त्री वहां से कोई सलाह नहीं लेते। वहां के गवर्नर से सलाह नहीं लेते, कार्यकारी परिषद् से सलाह नही लेते। और जो सलाह दी भी जाती हैं उसको रद्दी की टोकरी में डाल दिया जाता है। यह असंतोष है महानगर परिषद और कार्यकारी परिषद में। यह उनकी भ्रान्ति है या एक सच्चाई है, इसको गृह मन्त्री सोच सकते हैं। वे तो यही समझते हैं हमारे साथ अन्याय किया जा रहा है, हमारी सिफारिशों का आदर नही किया जाता है।

उदाहरणार्थ मैं कहना चाहूँगा कि दिल्ली में ब्रेड पर तो कर नहीं है क्योंकि उसको अंग्रेज खाते रहे हैं लेकिन दिल्ली नगर के पराठों पर कर लगा हुआ है। रोटी भी आटे की बनी हुई है जबकि पराठे में थोड़ा आलू बीच में और डाल दिया गया है। जो बाहर के लोग आते हैं वह पराठे गली में जाकर पराठे खाते हैं, उस पर कर लगा दिया गया है। महानगर परिषद और कार्यकारी परिषद ने भारत की सरकार और होम मिनिस्टर को सलाह दी कि ब्रेड और पराठे में कोई अन्तर नहीं है। आलू को अगर टिकिया के रूप में खिला दिया जाये तो कोई फर्क नहीं होगा। लेकिन चूंकि पराठा नाम हो इसलिए उस पर कर लग गया। अंग्रेज की ब्रेड पर कर नहीं है। मैं समझता हूँ इस प्रकार इस के स्वाभिमान को ठेस पहुंचती है।

अगर कर ही लगाना है तो जब पराठे पर लगा है तो ब्रेड पर भी लगना चाहिए। ऐसा क्यों नहीं हुआ? लेकिन सिफारिश की गयी जिससे लोगों को राहत मिले। परन्तु कहीं महानगर परिषद् और कार्यकारी पार्षद् को कोई श्रेय न मिल जाय इसलिए सरकार ने उसे नहीं माना।

दूसरी बात मैं यह कहना चाहता हूँ कि एक लाख की जो सिफारिश की है इससे जन-

[श्री ओम प्रकाश त्यागी]

को बहुत बड़ी राहत मिलेगी, जनता को न्याय जल्दी मिलेगा और सस्ता मिलेगा। उच्च न्यायालय में जाने के लिये लोगों को बड़ी परेशानी उठानी पड़ती है। एक लाख तक के अगर आप केसेज छोटे न्यायालय में दे देंगे, तो जनता को न्याय सस्ता और जल्दी मिलेगा क्योंकि छोटे न्यायालयों से हर महीने जजों को रिपोर्ट देनी होती है कि हमने इतने केसेज किये। अगर नहीं करते हैं तो ब्लैक लिस्ट में उनका नाम आता हैं। इसलिये सभी जजेज लोवर कोर्ट्स में मेहनत से काम करते हैं। उच्च न्यायालय की कोई रिपोर्ट लेने वाला नहीं है। उनके साथ भी अगर सुप्रीम को जोड़ दो कि तुम्हारी रिपोर्ट सुप्रीम कोर्ट लेगा तो वह हिल सकते हैं। लेकिन ऐसा करने की आपकी इच्छा नहीं है। आप उनको उतना ही काम दो जितना वह शान के साथ और इज्जत के साथ और आराम के साथ कर सकें। एक लाख के ऊपर के थोड़े केसेज होंगे, जल्दी फैसला कर सकेंगे।

तो आप अपने आश्वासन का ध्यान करते हुए महानगर परिषद् और कार्यकारी पार्षद् परिषद ने जो सिफारिश की है आपके पास, मैं समझता हूं कि इसको मानने में कोई हानि का प्रश्न नहीं है। इससे जनता को राहत मिल जायेगी। आशा है आप इस पर विचार करेंगे।

श्री महाराज सिंह भारतीय (मेरठ): मान्यवर, इस बिल के कारण और उद्देश्य जो बताये गये हैं उस में बताया गया है कि मैट्रोपोलिटन शहर की वजह से और बहुत से केसेज पेंडिंग थे इस वजह से 25,000 से 50,000 की लिमिट की जा रही है। शायद किसी ने हिसाब लगाया होगा कि अगर 50,000 कर दिया जाये तो इतने केसेज ट्रांसफर हो जायेंगे, कुछ बोझ हल्का हो जायेगा। इसी में कुछ सरकार फंसी हो ऐसी बात नहीं है। सरकार तो हर मामले में अपने अंदाजे को गलत हमेशा पाती रही हैं। इन्हें ग्रीन रिवोल्यूशन का पता नहीं था। यह ट्रेक्टरों में फंस गये। इस से पहले फर्टिलाइजर में फंसे रहे थे, बेरोजगारी में शूरू से फंसे हुए हैं। इंसाफ में भी फंस गये। छोटी अदालत से ले कर बड़ी अदालत तक सब जगह बहुत ही केसेज पड़े हुए हैं। क्यों ये केसेज पड़े हुए हैं उस का एक सही हिसाब लगना चाहिए। इस मुल्क में जिस रफ्तार से शिक्षा बढ़ी है और जनतन्त्र में आदमी की मांग बढ़ी उस रफ्तार से आप की अर्थ व्यवस्था नहीं बढ़ी मुल्क में आजादी आने के बाद, जनतन्त्र आने के बाद जो लोगों के अन्दर एक भावना पैदा होती है इंसाफ लेने की, उस भावना में केस बढ़े। आप ने उस का हिसाब नहीं लगाया। इंसाफ देने का तरीका हम ने अंग्रेजों के जमाने का बहुत कीमती रखा। अब या तो जहां अधिनायकवाद होता है वहां की तानाशाही में समरी ट्रायल हो कर बिना इंसाफ मिले लोगों के मुकदमे खत्म हों, या जनतांत्रिक तरीके से आप इतना कीमती और देर तक चलने वाला सिस्टम अपनाये हुए है जिस में मुकदमे पड़े रहेंगे, दस-दस साल पड़े रहेंगे।

देश में गांवों से ले कर शहर तक ऐसे पेशेवर इंसान पैदा हो गये हैं जो मकान के मालिक हैं और यह जान कर कि अभी इंसाफ मिलने वाला नहीं है मैं चार साल किरायेदार को रगड़ा दे सकता हूं। इस तरह से वह पेशेवर इन्सान मुकदमा दायर कर देता है किरायेदार पर। उस का नतीजा कुछ भी निकले, लेकिन किरायेदार चार साल में परेशान हो कर भाग जायेगा।

गांवों में भी ऐसे पेशेवर लोग मौजूद हैं जो अपने दुश्मनों को फंसा देंगे। सरकार की इस नीति का फायदा एंटी सोशल ऐलीमेंट उठा रहा है। यह मान कर चलता है कि इन्साफ कई साल में मिलना है इतने में तुम इन को ठीक कर लोगे। हम एक ऐसे सैट अप में फंस गये।

मैं अपनी न्यायपालिका को कुछ कहना नहीं चाहता, उस में कोई गलती दिखाई नहीं देती, और अगर हिसाब लगाया जायेगा तो

हमारी कार्यपालिका और राजनीति से न्याय-पालिका का स्तर ऊंचा ही है।

मैं एक मिसाल देना चाहता हूं। एक छोटा सा मुकदमा दो बिसवा जमीन वाला किसी अदालत में जाता है और उस को इंसाफ नहीं मिलता, 10 साल तक अटका रहता है। लेकिन एक 50 एकड़ जमीन का केस जो चकबन्दी कानून के मातहत जाता है उस को डिप्टी डायरेक्टर दो मिनट में तय कर देता है। वह जज रैंक का आदमी नहीं होता। चकबन्दी कानून के मातहत उस को जज बनाया गया है। अगर वह भी इन अदालतों की तरह से उस केस को तय न कर पाये और लम्बे लटकाता रहता तो पूरे मुल्क की खेती बंजर हो कर रह जाती, और चकबन्दी का कानून बिल्कुल फेल हो गया होता। वह एक दिन के अन्दर काफी मालियत के मुकदमे तय कर सकते हैं। जब कि स्वतंत्र न्यायालय आठ आने का फैसला करने में सालों लगाते है। तो कहीं हमारे सिस्टम के अन्दर कोई बुनियादी खराबी है।

आप ने कहा कि 50,000 कर दो। 50,000 करने से केसेज खत्म हो जायेंगे क्या? सिर्फ यही होगा कि हाई कोर्ट से लोवर कोर्ट में चले जायेंगे। केसेज तो अपनी जगह है। उन का और काम बढ़ जायगा। असली बात यह है कि जनतन्त्र में इंसाफ का गला आप नहीं घोंट सकते। जनतन्त्र में इंसाफ की प्रणाली को ऐसा बनाना पड़ेगा कि लोगों को इन्साफ मिले, कम खर्च हो और जल्दी भी मिल जाय। अगर कोई हम से कहे कि मरीज का इलाज एलोपैथी से दवाइयों और यंत्रों के द्वारा दिल्ली के अस्पतालों में यह सारा इलाज कोई भी भारत सरकार पूरे देश के लोगों को दे सकती है तो मैं कहूंगा कि असम्भव है। कोई नहीं दे सकता। लेकिन अगर यह कहा जाय कि सरकार की तरफ से पूरे देश के लोगों को दिया जा सकता है होम्योपैथी का इलाज, तो मैं मान सकता हूँ कि जरूर दिया जा सकता है, वह इलाज सस्ता भी होगा और सब को दिया भी जा सकता है। इलाज कराने में तो आदमी प्राइवेट डाक्टर के पास चला जाता है। लेकिन इंसाफ कराने के लिए किस जज के पास चला जायगा? तो इस बारे में नये सिरे से सोचना चाहिए। आप इस बिल को ले कर, आयें, कल फिर पढ़ेंगे कि 10,000 रु० का मकान 50,000 रु० का हो गया और 10 साल बाद डेढ़ लाख का हो जायगा। माननीय त्यागी जी ने लाख, डेढ़ लाख की बात कही। मैं कहना चाहता हूँ कि कुछ समय बाद यह लिमिट भी क्रौस हो जायगी तो क्या करेंगे। इसलिए समस्या का यह इलाज नहीं है। इलाज वह है कि पूरी जुडिशियरी के सिस्टम के ऊपर ठंडे दिल से सोचें कि कैसे इंसाफ सस्ता मिले, जल्दी मिले, तत्काल मिले ताकि पेशेवर लोग जो हैं वे रूट आउट किये जायें और छोटे छोटे केस डेढ़ महीने में निपट जायें। कैसे ऐसा हो, मगर सरकार इस पर गौर कर के बिल लाये तो पूरा हाउस उस का स्वागत करेगा।

श्री भीखचन्द गोयल (चण्डीगढ़): सभापति महोदय, आज इस सदन के अन्दर ऐसा विधेयक लाया गया है जिस की मैं समझता हूँ बड़ी आवश्यकता थी। क्योंकि जिस समय दिल्ली उच्च न्यायालय का निर्माण हुआ उस समय अकेले दिल्ली प्रदेश ही इस हाई कोर्ट के जूरिडिक्शन के अधीन था। परन्तु बाद में हम ने हिमाचल प्रदेश को भी उस के साथ जोड़ दिया। इस से निश्चित रूप से दिल्ली हाई कोर्ट के कार्य में वृद्धि हुई। इस कारण इस बात को सोचने की आवश्यकता अनुभव हो रही थी कि दिल्ली हाई कोर्ट के जो जजेज है वह सारे काम को, जिस गति से मुकदमे आ रहे है, पूरा नहीं कर सकते। दिल्ली हाई कोर्ट का निर्माण 1966 में हुआ था। तीन वर्ष अभी पूरे नहीं हुए। आज दिल्ली हाई कोर्ट के बकाया केसेज की तादाद 1559 तक पहुंच गई है। हम ने दिल्ली हाई कोर्ट को एक्सक्लूसिव रूप में ओरिजिनल जूरिडिक्शन दिया था। वर्ना आप को इस बात का ज्ञान है कि किसी

[श्री श्रीचन्द गोयल]

भी हाई कोर्ट कर पास किसी विशेष विषय को छोड़ कर ओरिजिनल जूरिज्डिक्शन नहीं होता। चूंकि दिल्ली में काम कम था इस कारण उन को 25,000 रु० तक की मालियत के ओरिजिनल केसेज भी दिये गये थे। आज मैं समझता हूं कि 50,000 रु० से भी काम नहीं चलेगा। श्री भारती और श्री त्यागी ने ठीक ही कहा है कि जिस तरह से चीजों की कीमतें बढ़ रही हैं उस के अनुसार जिस प्रापर्टी की कीमत आज से दस साल पहले 50,000 रु० थी, आज उस की कीमत 1 लाख रु० हो गई है। दिल्ली खास तौर से ऐसा नगर है जो व्यापार का केन्द्र है। यहां पर अनेकों बड़े बड़े व्यवसाय और बड़ी-बड़ी कम्पनियों के कार्यालय हैं। इस लिये यहां बड़ी-बड़ी मालियत के केसेज आयेंगे। चन्द नगरों, जैसे बम्बई और कलकत्ता, को छोड़ कर किसी भी स्थान पर ऐसा नहीं है।

आज श्री चव्हाण को इस बात की चिंता है कि हाई कोर्टों के अंदर जो बकाया केसेज हैं उन की संख्या 3 लाख, 34 हजार, 620 तक पहुंच चुकी है, और यह संख्या बराबर बढ़ ही रही है। हर वर्ष पिछले वर्ष की तुलना में 25 हजार केसेज के एरियर्स बढ़ जाते हैं। इस कारण मैं समझता हूं कि यह एक ऐसा विषय है जिस की तरफ भारत सरकार को तुरन्त ध्यान देना पड़ेगा। मैं ने सुना है कि शायद गृह मन्त्रालय इस बात पर विचार कर रहा है। मैं ने अखबारों में पढ़ा है कि वह भारत के मुख्य न्यायाधीशों से इस विषय पर परामर्श कर के कोई इस प्रकार की समिति का निर्माण करने जा रही है जो इस बात का निर्णय करेगी कि जो पिछले बकाया केसेज हैं उन्हें किस प्रकार से जल्दी से जल्दी समाप्त किया जाये। मुझे अनेकों इस प्रकार के क्लायेंट्स मिलते हैं जिन के केसेज सात आठ साल पहले अपील में आये। वह कहते हैं कि हमारे केसेज का क्या हुआ। मैं कहता हूं कि उन की तारीख ही नहीं निकली। पुराने केसेज हाई कोर्ट में वर्षों तक पड़े रहते हैं। कई केसेज में तो अपील करने वाले स्वर्ग सिधार जाते हैं। न ही उन का कोई रिश्तेदार रहता है जिस को मुकदमे का फैसला पक्ष में हो जाने पर राहत मिल सके। मुकदमे इन्फक्चुअस हो जाते हैं। आज तक ऐसी कोई व्यवस्था तो है नहीं कि हाई कोर्ट ने जो फैसला दिया है, रिलीफ दिया है, उस को किसी तरह से स्वर्ग में पहुंचा सकें। इसी लिए कहा गया है कि **जस्टिस डिलेड इज़ जस्टिस डिनाइड**।

ऐसा भी होता है कि अगर आठ दस साल तक केस लटकता रह गया तो जिस वकील का केस था वह हाई कोर्ट में जज बन जाता है और मुवक्किल को नया वकील करना पड़ता है। हम ने देखा है कि एक एक मुवक्किल को केस की पेन्डेंसी के अन्दर कई बार नये-नये वकील करने पड़ते हैं। बीस तरह की बातें होती हैं। उन को नई नई फीसें देनी होती हैं। आम तौर पर जो सिविल सूट के वकील होते हैं वह बेंच पर पहुंच जाते हैं और क्लायेंट को दूसरा वकील करना पड़ता है और नये सिरे से सारा इन्तजाम करना पड़ता है।

इस में एक और समस्या भी पैदा हो गई है। हाई कोर्ट के जजेज से केसेज की अपीलों के फैसले के अलावा और भी अनेक प्रकार के काम लिये जाते हैं। कइयों को कमिशन आफ एन्क्वायरी का काम करना पड़ता है। गृह मंत्रालय को उस समय जजेज की आवश्यकता पड़ती है। अनेकों इस प्रकार के जज हैं जो कई कई महीनों तक कमिशन आफ इन्क्वायरी का काम करते हैं। इस लिये आज यह बड़ी गम्भीर समस्या है। इस को हल करने के लिए इस बात की आवश्यकता है कि हमारा गृह मन्त्रालय तुरन्त इस बात की व्यवस्था करे। चाहे वह जजेज की संख्या बढ़ाये चाहे ऐड हाक जजेज ज्यादा संख्या में मुकर्रर करे या ऐडीशनल जजेज मुकर्रर करे। मैं समझता हूं कि हम को इस समस्या का निश्चित रूप से मुकाबला करना पड़ेगा। अगर जनतन्त्र में किसी व्यक्ति को देरी के कारण न्याय नहीं मिलता या न्याय

बहुत मंहगा पड़ता है तो यह ठीक नहीं है। आज निश्चित रूप से हमें इस के ऊपर सहानुभूतिपूर्वक विचार करना होगा। जैसा मैं ने सुझाव दिया है आज नये जजेज की संख्या बढ़ाई जाय ताकि जो पुराना बैकलाग है उस को वह शीघ्र से शीघ्र समाप्त करें। भले ही कुछ अर्से के लिए हो बकाया काम को समाप्त करने के लिए हम जजेज मुकर्रर करें।

आप को पता है कि आर्टिकल 226 के मातहत आज हाई कोर्ट्स का तिहाई से ज्यादा काम रिट्स का है। पहले ऐसा था कि साधारण तौर पर एक जज 600 मेन टैक्स केसेज निर्णय कर सकेगा। लेकिन आज रिट्स का काम इतना बढ़ गया है, चाहे वह सर्विस रिट्स हों या कंसोलिडेशन रिट्स हों। इस पर इस विचार से भी विचार करने की आवश्यकता है।

मैं एक चीज की तरफ अपने गृह मंत्रालय का ध्यान दिलाना चाहता हूं। मैं आज पढ़ रहा था कि जो हमारे पहले ला मिनिस्टर थे श्री पाठक, उन्होंने यह कहा था कि जहां तक टैक्सेज का सम्बन्ध है, उस के सिलसिले में दिल्ली के अन्दर एक हाई कोर्ट बनेगा। एक ऐसी अदालत बनेगी जो टैक्सों के केसेज का फैसला करेगी। जब श्री पाठक 1966 में यहां पर ला मिनिस्टर थे तब उन्होंने यह वक्तव्य दिया था। उन्होंने कहा था कि एक साल के अन्दर टैक्सों का कोर्ट यहां स्थापित होगा। लेकिन अब वह कहीं भी दिखलाई नहीं देता। इस लिये आज जो अनेक प्रकार की अड़चनें और रुकावटें सामने आ रही हैं, उन को मंत्री महोदय हल करें। वह हाई कोर्ट के अन्दर ऐडीशनल जजेज या ऐड हाक जजेज की तादाद बढ़ायें। कमशिन आफ इन्क्वायरी के लिये जो जजेज आते हैं, उन की जगह पर दूसरे जजेज मुकर्रर करें। इस तरह से जो खास तौर पर जल्दी इन्साफ मिलने वाली बात है उस पर तुरन्त ध्यान दें क्योंकि इस से आज लोगों को बहुत परेशानी हो रही है।

श्री शिव चन्द्र झा (मधुबनी) : सभापति महोदय, इस विधेयक में कहा गया है कि दिल्ली हाई कोर्ट में केसेज ज्यादा आ गये है। चूंकि 25,000 रु० तक के केसेज हैं इसलिये संख्या इतनी बढ़ गई है और उनका निपटारा नहीं हो पाता है। इस कारण उनकी रकम बढ़ाई जानी चाहिये ताकि जल्दी उनका फैसला हो और काम आगे बढ़े। इस विधेयक में मुख्य बात यही है। मैंने इसके ऊपर संशोधन भी दिया है। उसमें मैंने कहा है कि यह जो बात कही जा रही है चूंकि इतनी कम रकम तक के केसेज होते हैं इस लिए काम आगे नहीं बढ़ रहा है और फैसला नहीं हो रहा है, यह फैक्टर बहुत ज्यादा नहीं है। बुनियादी बात यह है कि चाहे दिल्ली हाई कोर्ट हो चाहे किसी सब-डिवीजन की कोर्ट हो, कोर्ट्स का संचालन जो होता है उसमें बेहद सुस्ती है। काम का निपटारा नहीं होता है। यह बात नहीं है कि चूंकि रकम कम है इसलिये रकम बढ़ा देने से काम जल्दी समाप्त हो जायेगा? वास्तव में समन्स की नोटिस इश्यू होने से लेकर जब मैजिस्ट्रेट के पास आता है, शुरू से लेकर आखिर तक बेतहाशा सुस्ती है। नोटिस समय पर नहीं आते हैं और जब आते भी हैं तो मजिस्ट्रेट पता नहीं किस काम में फंसे रहते हैं और केस को लेते ही नहीं और तारीख पर तारीख डालते चले जाते हैं। लोगों को इससे बहुत परेशानी होती है। कई सालों तक मुकदमे चलते रहते हैं। मैं एक निजी उदाहरण आपको देना चाहता हूं। 1966 में मुझ पर स्टेट की तरफ से मुकदमा चलाया गया। वह केस आज भी चल रहा है, वह खत्म नहीं हुआ है। मैंने कई बार पब्लिक प्रासीक्यूटर को कहा कि या तो मुझे सजा दिला दो वर्ना इस केस को खत्म करो। न तो मुझे सजा मिलती है, न तो मुझे सजा दिलाई जाती है और न ही केस को खत्म किया जाता है। यह बात नहीं है, कि दो प्राइवेट पार्टियों के बीच के जो केस होते हैं उनमें ही देरी होती है। स्टेट केसिस जितने होते हैं उनमें भी इंतहा दर्जे की देरी होती है। इस देरी का कारण यह होता है कि अक्सर जो हैं वे इंतहा दर्जे के सुस्त लोग होते हैं और

[श्री शिव चन्द्र झा]

काम मुस्तैदी से आगे नहीं बढ़ाते हैं। साथ ही कदम-कदम पर भ्रष्टाचार है, घूसखोरी है। अगर आप देखेंगे तो ये चीजें आप वहां पायेंगे, इनकी भरमार वहां पायेंगे। उसके बाद स्वत: वे सुस्त होते हैं। इन सब बातों की वजह से फैसले होने में देरी होती है और केस लटकते चले जाते हैं। रकम की सीमा बढ़ा देने से काम नहीं चलेगा।

अभी त्यागी जी ने कहा कि पांच प्रतिशत केसिस का ही साल में निपटारा हो पाता है। 95 प्रतिशत केसिस पैंडिंग में चले जाते हैं। जो सीमा है इसको पच्चीस हजार से बढ़ा कर पचास हजार कर देने से कोई विशेष लाभ होने वाला नहीं है। पिछले तीन सालों में प्रति साल पांच हजार के हिसाब से केसिस दिल्ली हाई कोर्ट में आते रहे हैं। क्या कारण है कि इतने ज्यादा केसिस पैंडिंग में जा रहे हैं और निर्णय में देरी होती है। आपको जो बुनियादी कारण है उसमें जाना होगा। कचहरियों के संचालन में, उनके एडमिनिस्ट्रेशन में इंतहा दर्जे की सुस्ती है। उसमें सुधार लाने की बेहद जरूरत है। इसके बिना काम आगे नहीं बढ़ सकता है।

मैं एक और उदाहरण आपको देना चाहता हूं। सरकार को जो काम खुद करने चाहियें उन में भी इंतहा दर्जे की वह देरी करती है। मधुबनी में सब जज बनाने की बात तय हो गई है और 1960 में वह हो गई थी। उसके लिए मकान नहीं था, वहां के वकीलों ने तथा दूसरों ने मकान की व्यवस्था भी कर दी। लेकिन जज का इंस्टालेशन नहीं हुआ। जब इस तरह की जो चीजें हैं इनका सुधार आप नहीं कर सकते हैं तो किस तरह से आप आशा कर सकते है कि लोगों को न्याय मिलेगा। दूसरों की बात को आप छोड़ दें। सरकार खुद भी जो काम करती है उसको रोकने में वह बेहद देरी करती है। केस ज्यादा इकट्ठे हो जाते हैं, इसकी एक वजह यह भी है कि रकम कम है और अगर इसको बढ़ा दिया जाय तो उसका भी कुछ असर पड़ेगा, इसको मैं मानता हूं। लेकिन वह जो असर पड़ेगा वह बहुत ही कम पड़ेगा। बुनियादी बात यह है कि जो इंतहा दर्जे की सुस्ती है, घूसखोरी जो चलती है, जो भ्रष्टाचार है, जो टालमटोल है, जो अफसरशाही है और जो अंग्रेजों के जमाने से आज तक चलती आ रही है, उसको खत्म किया जाए। ये सब बातें अभी भी चलती हैं। मुझे हैरानी होती है कि इन बातों की तरफ क्यों नहीं आज तक ध्यान दिया गया है।

आप कहते हैं कि रकम बढ़ा देने से मुकदमे कम हो जायेंगे। मुझे पता नहीं आप स्वयं कभी कचहरी गए हैं या नहीं गए हैं। मैं चाहता हूं कि आप स्वयं जा कर सरप्राइज विजिट करें, आंख खोल कर देखें कि क्यों देरी हो रही है। यदि आपने कारणों को खोजने की कोशिश की तो आप इस नतीजे पर पहुंचे बिना नहीं रहेंगे कि जो बात मैं कह रहा हूं वह बेमतलब की बात नहीं है। तीन साल से मुझ पर केस चल रहा है, लेकिन उसका निपटारा नहीं हो रहा है। मैं कहता हूं कि मुझे दरभंगा जेल भेज दो, मधुबनी जेल में भेज दो, तिहाड़ जेल में भेज दो, कहीं भी किसी भी जेल में भेज दो और अगर नहीं भेजने हो तो केस खत्म करो। लेकिन कुछ भी नहीं हो रहा है और केस चलता जा रहा है।

अगर आपने इस सीमा को बढ़ा कर पचास हजार कर दिया और आप यह समझ बैठे कि इससे जनता को इंसाफ मिल जायेगा तो यह आपकी भूल है। आम जनता को इससे इंसाफ मिलने वाला नहीं है। जस्टिस होम्ज और जस्टिस ब्लैंडीस के नाम दुनिया के इतिहास में गिने जाते हैं इस क्षेत्र में। उन लोगों का कहना है कि जजिज के विचार जो हैं वे कंडिशंड होते हैं। बेशक उनको इंसाफ देना होता है लेकिन उसके बावजूद भी उनका दृष्टिकोण कंडीशंड होता है। जैसा आपका समाज होगा इंसाफ का दृष्टिकोण भी वैसा ही होगा। वर्ग समाज में चाहे वह छोटा

सा कर्मचारी हो या जज हो, उसका दृष्टिकोण जो होगा वह कंडीशंड होगा । सरकार समाजवाद लाने का दावा करती है और कहती है कि वह समाजवाद की ओर नए कदम बढ़ा रही है, नई दिशा दिखाने जा रही है । उसके लिए मैं समझता हूं जो वर्ग समाज है, इसका हिन्दुस्तान से खात्मा किया जाए । वर्ग समाज में चाहे जज हो उसका दृष्टिकोण भी कंडिशंड होता है और आम जनता को उसकी वजह से इंसाफ नहीं मिल पाता है । इन सब कदमों को अगर सरकार उठाएगी तब जा कर चाहे दिल्ली हाई कोर्ट हो या सब डीविजन की कोर्ट हो, सभी कोर्ट्स में काम आगे बढ़ेगा, काम जल्दी निपटारा होगा और तेजी के साथ जनता को इंसाफ मिल पाएगा । आप इस सीमा को पचास हजार करने जा रहे हैं । मैं चाहता हूं कि इसको आप तीस हजार कर दें । पचास हजार की जो सीमा है वह बहुत अधिक है । मुख्य उद्देश्य यही होना चाहिये कि जनता को इंसाफ मिले और जल्दी मिले । बुनयादी परिवर्तन भी आप समाज में लायें, कचहरियों के संचालन में लायें तभी जा कर जो मकसद है, वह पूरा होगा ।

SHRI VIKRAM CHAND MAHAJAN (Chamba) : Mr. Chairman, the present Bill has been brought before this House because of two reasons. One is that in the present state of affairs we have mounting arrears in the Delhi High Court because all cases whose value exceeded Rs. 25,000 have been transferred from district courts to the High Court. Previously the position was that all original cases were tried in district courts and before the Sub Judges irrespective of their valuation, that is, irrespective of the amount involved in the case. But the Government thought that this being a city and the jurisdiction of the High Court being mainly confined to the city, there was a chance of corruption at the lower strata ; therefore, they gave original jurisdiction to the High Court for Rs. 25,000 and above.

The motive was good but the result has been unexpected. This is a commercial town and fairly large number of the cases have a valuation of above Rs. 25,000 ; so, the High Court has been blocked by original cases. In our country there are only three High Courts—Calcutta, Madras and Bombay—which have original jurisdiction ; the rest of the High Courts are only or basically appellate jurisdiction courts.

The object which was tried to be achieved failed because, firstly, we have not been able to cope with the amount of work and, secondly, we have not appointed the requisite number of Judges. When we had given original jurisdiction to the Delhi High Court, at the same time we should have increased the number of Judges to 20 or 30, which was not fesible so far as Delhi was concerned.

Therefore I submit that either the Delhi High Court should be put back to the same position as majority of the High Courts in India have—for example, Allahabad, Andhra, Punjab and so on and so forth—that is, the High Court should be given only appellate jurisdiction or original jurisdiction should be given to the Delhi High Court just like the Bombay High Court, the Madras High Court or the Calcutta High Court. This mid-way position, that is, raising the value of case, does not help because it only means that the richer sections get the benefit of the High Court whereas the poorer sections whose cases are bound to be of a lesser value will have to go to the lower courts like the District Judges and the Subordinate Judges. If the principle is that justice given by the lower hierarchy of courts is equally good, there is no reason why cases of higher value should go to the High Court. If the principle is that justice available in the High Court and in the lower courts is the same, then why should valuation be the test for giving original jurisdiction to the High Court ? But if it is considered that justice cannot be given in e better way in the lower strata of courts, those courts should be abolished. Why should you give jurisdiction to a court which you do not trust ?

Therefore my submission is that justice should be given equally to the rich and the poor and the principle behind this particular object that cases of higher valuation should go to the High Court, is wrong. Cases should go first to the trial courts, that is, the lowest strata of courts, and then to the High Court.

The High Court should remain only a court of appellate jurisdiction, not a court of original jurisdiction.

[Shri Vikram Chand Mahajan]

We find there are too many arrears in the High Courts. The reason is not far to seek. Not only the Central Government but also the State Governments are passing new Acts at a terrific speed and the result is that every Act gives rise to numerous cases and there are mounting arrears in the courts. What I submit is that the tempo of the turn-out of new legislations should be reduced. We find that new taxes are being levied, for example, the sales tax, the new excise duties and other taxes. There are authorities who decide the cases. The administration commits mistakes and the result is that courts are practically bogged down with a number of writ petitions, because of lacuna in sales tax law, in income-tax law, etc.

What I submit is, the one way by which we can meet the mounting arrears in the courts is to increase the number of judges according to the number of Acts passed because when you pass an Act, you create a problem and that means the number of cases in courts will go up. When you pass an Act, that means there will be contravention of the Act by some people. The time has come when the entire system has to be reviewed. At the same time, we have to see that for every Act that is passed. there is a proper judical tribunal appointed along with it so that the tribunal decides judicially the problems or the cases arising out of those Acts, so that the High Courts, the civil courts and other subordinate courts are not bogged down with litigation. This is the only way by which you can reduce the arrears in the courts. Otherwise, with mounting arrears, you can increase the number of judges but pou cannot increase it to the extent that is needed and, ultimately, the Parkinson's law will prevail, that is, the more judges you appoint the more work increases.

My submission is that you appoint a judicial tribunal with every Act that you pass ; secondly, you increase the number of judges to a certain extent ; thirdly, you do not give to the High Courts the original jurisdiction and, fourthly, you should not pass the Acts hurriedly and that they should have a provision which creates a judicial tribunal so that the amount of litigation in the High Courts and in the higher courts, is reduced.

SHRI S. M. BANERJEE (Kanpur) : Mr. Chairman, Sir, I have no desire to impute any motive to the High Court judges. But I fully support what has been said by my hon. friend. Shri B. P. Mandal when he said that he expects from the High Court judges that they realised at least the privileges enjoyed by the Members of Parliament and that they do not fall a prey to the whole affair of Shankaracharyya of Puri and issue summons to the Members of Parliament, including the ex-Speaker of the Lok Sabha.

I do not know under what law, they thought it fit to issue summons The other day, the Law Minister while intervening in the debate said that this is customary and that some clerk or somebody issues summons but we should not take it seriously. The summons are issued by the High Court. Do you mean to say that the Members of Parliament should not take it seriously ? Ultimately, the High Court judges in their wisdom dismissed the case.

So, I would request the High Court judges to use their discretion. We do not want to interfere with the judiciary, and at the same time we expect the High Courts not to interfere with the privileges of this House. In the 'Statement of Objects and Reasons' it is said :

> "In the interest of speedy disposal of work in the High Court, it is proposed to raise the limit specified in section 5(2) from Rs. 25,000 to Rs. 50,000."

Another proposal has come from my learned friend, Mr. Tyagi ; he wants to raise it to Rs. 1 lakh. Aa has been pointed out by my hon. friend, Mr. Goyal, in the last three or four years in the Delhi High Court nearly 50,000 cases have been pending. It is really a matter of shame for us that once a person goes to the High Court, it takes at least two or three or five years and in certain cases even ten years, to get the decision. Sometimes persons who go to the High Court have to breath their last without getting the decision of the High Court. Justice delayed is as good as justice denied. So, some measures should be taken to see that the cases are disposed of as expeditiously as possible. We may raise the limit from Rs. 25,000 to Rs. 50,000 or to Rs. 30,000 as suggested by Mr. Shiva Chandra Jha or even

to Rs. 1 lakh. But is it going to reduce the cases? What is the condition in the lower courts? What is the condition even in the Supreme Court? So many cases are pending and people do not get justice for years together.

Another point is this. I would like to support my hon. friend, Shri Shiva Chandra Jha, when he said that justice should not be so expensive. Now what is happening? If you go to the High Court, unless you engage a top lawyer who is well known for his legal practice, etc., the case will not be heard even; it may be dismissed at the very initial stage. If that is the standard, I do not know how poor persons like many of the government employees or even non-government employees who are fighting the big bosses in the private sector and also fighting the Government for getting justice, can possibly approach it. As you know, under article 226, an employee who has been denied justice, natural justice or social justice, can possibly approach the High Court; he can move a writ in the High Court. Unless he goes to Mr. N. C. Chatterjee or Mr. Setalvad or some eminent lawyer, there is very possibility that the case may not be heard and it may be dismissed.

A solemn promise was made in this House by the former Law Minister, Shri A. K. Sen, that free legal aid would be given to the poor people. I want to know where is that scheme. Even a condemned prisoner, if he wants to go to the Supreme Court for appeal, is not given the top lawyer. And if he wants to engage a top lawyer, he has to pay through his nose, he has to mortgage his property, his wife's ornaments have to be sold, he has to beg or borrow or steel. Now what has happened to that scheme which the former Law Minister has promised? We were promised that the scheme would be implemented very soon. I want to know from the hon Minister what has happened to that.

With these words, I support the Bill. This may reduce the burden of the High Court, but some other measures have also to be found so that the burden of the High Court may be still reduced and the common man gets justice in time without having to wait for some years.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFIRS (SHRI K. S. RAMASWAMY): When the original civil jurisdiction of the High Court was sought to be raised, Government consulted the Chief Justice of the High Court and also the Chief Justice of the Supreme Court. As a matter of fact, this idea emanated from the Chief Justice of the Delhi High Court. Hon. members have given amendments to the effect that it should be raised to Rs. 1 lakh because the limit would be too low. But the lower courts would be burdened with more work which we want to avoid. We are also following an all-India pattern in this, In the Bombay City, the civil jurisdiction is Rs. 10,000. In Calcutta it is also Rs. 10,000 and in Bombay this can be enhanced upto Rs. 25,000. In Madras the State Government has the power to enhance the jurisdiction of the City Civil Court upto Rs. 50,000.

MR. CHAIRMAN: The hon. Minister may continue his speech tomorrow. It is 5 O'clock now. We shall take up the discussion under Rule 193.

17.00 hrs.

DISCUSSION RE. SCHOLARSHIPS FOR SCHEDULED CASTES AND SCHEDULED TRIBES STUDENTS

श्री सूरज भान (अम्बाला): सभापति महोदय, पिछले कुछ सालों से हरिजन और आदिवासियों के पिछड़ेपन को सुधारने के लिए तालीम के मैदान में कुछ तरक्की हुई थी। लेकिन बदकिस्मती की बात है कि यहां की नौकरशाही को यह बात पसंद नहीं आई और उन्होंने आहिस्ता-आहिस्ता बल्कि इस साल से यकलख्त ही तालीमी इमदाद को वापस लेने का एक किस्म का षडयंत्र बनाया और यह षडयंत्र महज तालिम के मैदान तक ही महदूद नहीं है सर्विसेज में भी पुरानी रियायतें वापस ले ली गई हैं। लेकिन मैं सर्विसेसेज का जिक्र इस वक्त नहीं करना चाहता हूं और तालीम का भी कितना ही लम्बा मामला है, उसका भी मैं अभी जिक्र नहीं करना चाहता। इस समय में सिर्फ वजीफों का जिक्र करना चाहता हूं। पिछले साल तक गवर्नमेंट आफ इंडिया के आर्डरस के

[श्री सूरज भान]

मुताबिक यह पोजीशन थी कि सैन्ट्रल और स्टेट्स को पैसा दिया जाता था वजीफों के लिए और स्टेट्स उसको डिस्बर्स करती थी। लेकिन इस दफा सैंटर ने हिदायत जारी की 69-70 तक के लेवेल के जो अखराजात हैं वह तो स्टेट्स को बेयर करने पड़ेंगे और उसके अलावा कुछ खर्च होगा तो वह सैंटर उनको देगा। उसके बाद फिर कहा कि जिस हरिजन या आदिवासी विद्यार्थी के 45 प्रतिशत से कम नम्बर आएं उन को वजीफा न दें और जिसकी उम्र 30 साल से ऊपर हो उसको भी वजीफा न दें इसके अलावा उसके परिवार की आमदनी की भी कुछ पाबन्दी लगा दी गई है। इस सिलसिले में इसी पार्लियामेंट के 106 मेम्बरान ने प्रधान मंत्री के नाम एक मेमोरेंडम दिया और मैं समझता हूँ कि प्रधान मन्त्री के इशारे पर ही हमारे आदरणीय ला मन्त्री श्री गोविन्द मेनन ने 31 जुलाई को राज्यसभा में श्री मान सिंह वर्मा के ध्यान आकर्षण प्रस्ताव के सिलसिले में जवाब देते हुए कहा कि मैं इस तमाम आर्डर को स्टे करूंगा। मैं उनके असली अल्फाज को पढ़ कर सुनाता हूँ:

In the light of the view that this should be stayed till the report of the Advisory Committee is received, I am prepared to do it.

उनके अल्फाज से कहीं यह जाहिर नहीं होता कि वह आधी स्कीम को स्टे करना चाहते थे। इससे साफ जाहिर होता है कि वह पूरा स्टे करना चाहते थे। लेकिन इसका और स्पष्टीकरण इस बात से होता है कि राज्य सभा के चेयरमैन ने इसी सिलसिले में कहा था, मैं चेयरमैन के अल्फाज रिपोर्ट कर रहा हूँ:

He is staying the order and the *status quo* will remain.

ही "He" से मतलब उनका मिनिस्टर साहब से था। स्टेटसको लफ्ज उन्होंने इस्तेमाल किया था कि जो हिदायतें अब हैं वही चालू रहेंगी आइंदा भी। इस सिलसिले में मैं राज्य सभा की कार्यवाही से एक चीज और दोहरा देना चाहता हूं, सिर्फ श्रीमती सरला भदौरिया के रिमार्क्स आपके सामने रखना चाहता हूँ। उनके अल्फाज में बता रहा हूँ:

"बड़ी खुशी की बात है कि उन्होंने कहा है कि हम सारा आदेश वापस लेंगे। मुझे यह कहना है कि मंत्री महोदय राज्य सरकारों का बहाना ले कर और राज्य सरकारें केन्द्रीय सरकार का बहाना ले कर कहीं फिर गुमराह न हो जायं। मुझे आशंका है अभी यहां पर कहने के बाद कहीं मीटिंग में बैठने के बाद वे बदल न जायं।"

और इसके बाद मेनन साहब ने बड़े मीनिंगफुल अल्फाज में इसका जवाब दिया था:

The hon. Member wanted me to say once more that I won't change my promise after going out of this House. Suppose I repeat my promise once again, then also I can change it. I made it clear on the floor of the House on representation made by Mr. S. S. Bhandari that this order should be stayed until after the matter is fully discussed and reported upon.

यह उनके अल्फाज हैं और जिस चीज का मुझे खदशा था बदकिस्मती से वही दोबारा हुई यहां की नौकरशाही ने फिर एक करिश्मा दिखाया। 31 जुलाई की ही शाम को टेलीग्राम ईश्यू किया गया स्टेट्स को और उस टेलीग्राम के द्वारा उस स्कीम के आधे हिस्से को रोक लिया गया यानी 45 प्रतिशत मार्क्स वाली बात रोक ली और 30 साल की उम्र वाली बात रोक ली। आमदनी वाली बात भी रोक ली गई। लेकिन जो स्टेट्स के लिए कमिटेड एक्सपेंडीचर वाली बात थी उसको वहीं का वहीं रहने दिया गया।

मैं उस आर्डर को पढ़ कर सुनाता हूं:

Enforcement of new regulations governing post-metric scholarships scheme is stayed until further orders. The old regulations will therefore continue to be in operation. Scholarships during 1969-70 may be awarded on the same basis as hitherto.

Our scheme will however apply only to scheduled castes and scheduled tribes.

उनका आखीरी सेंटेंस जो है जिस पर मुझे आपत्ति है और जिसके लिए आज यह सवाल उठाया गया है, वह आखीरी सेंटेंस टेलीग्राम का इस प्रकार है :

Decision regarding committed expenditure remains unchanged.

और वह डेसीशन है कि सेंटर स्टेट्स को पैसा नहीं देगा। इसी पर सारा झगड़ा हुआ है। अब सभापति महोदय, मौजूदा सूरते हाल यह होगी कि सेंटर कहेगा कि स्टेट्स अपने बजट से पैसा खर्च करें और स्टेट्स कहेंगी कि हमारे पास पैसा नहीं है। लाजिमी तौर पर इसका नतीजा यह होगा कि हरिजन और आदिवासी विद्यार्थीयों को वजीफा नहीं मिलेगा और उस का नतीजा यह होगा कि आज हमारे लिए सर्विसेज में रिजर्वेशन होने के बावजूद जब यह कह दिया जाता है रिजर्व्ड पोस्ट्स के लिये भी सूटेबल कैंडीडेट्स आर नाट अवेलेबल तो तब यह स्कालरशिप बन्द हो जायगी तब अनसूटेबलिटी कितनी और बढ़ेगी इसका अन्दाजा आप लगा सकते हैं।

अब मैं मंत्री महोदय से एक सवाल यह करना चाहता हूँ कि क्या आप इस स्कीम के दूसरे हिस्से को भी, कमिटेड एक्सपेंडीचर वाली बात को भी आप ने समाप्त कर दिया ? यह महात्मा गांधी शताब्दी का साल है। मेहरबानी कर के इसके उपलक्ष में हरिजन और आदिवासी विद्यार्थीयों को तबाही से बचाया जाय। आज वह डिक्लेयर करें इस हाउस में कि मैं इस स्कीम के दूसरे हिस्से को भी स्टे कर रहा हूँ। इसके अलावा मैं दूसरी बात और कहना चाहता हूँ कि अभी 20-25 दिन की बात है एक एक्स मेम्बर पार्लियामेंट ने सोशल वेलफेयर डिपार्टमेंट के आला अफसर से बात की और उनसे बताया कि जो सोशल वेलफेयर डिपार्टमेंट की ओर से स्कालरशिप्स की नई स्कीम चलाई जा रही है उससे हमारे बेहतर मेम्बर्स पार्लियामेंट बड़े नाराज हैं तो आप जनाब बड़े रोब से फरमाते हैं कि वह लोग तो हल्ला मचाया ही करते हैं। हमने आर्डर ईश्यू कर दिया, उसमें कोई तब्दली नहीं होगी। यह उनका दिमाग है। लेकिन उन को आधी मुंह की खानी पड़ी, पूरी नहीं खाई। पूरी के लिए मैं मिनिस्टर साहब से रिक्वेस्ट करता हूँ, उन से दरख्वास्त कर रहा हूँ और उसकी वजह यह है कि नौकरशाही के के कारण ही यह हुआ है राज्य सभा में एक सवाल के जरिये मंत्री महोदय से पूछा गया कि यह आर्डर इश्यू होने की जिम्मेदारी किस पर है तो मंत्री महोदय ने पार्लियामेंट्री सिद्धांत को कायम रखते हुए कहा कि मैं पूरी जिम्मेदारी अपने ऊपर लेता हूँ। लेकिन मैं यकीन के साथ कह सकता हूँ कि यह उन की अपनी बनाई हुई चीज नहीं है, यह उनके दफ्तर के लोगों की बनाई हुई है। उनका यह दिमाग है सिर्फ यही नहीं यहां के कमिश्नर फार शिड्यूल्ड कास्ट एंड शिड्यूल्ड ट्राइब्स जो हैं, पिछले साल श्रीनगर में एक कांफरेंस में उन्होंने यह रेकमेंडेशन दी थी कि शिड्यूल्ड कास्ट एंड शिड्यूल्ड ट्राइब्स के आदमियों को दसवीं क्लास के ऊपर पढ़ने नहीं देना चाहिए। जब इस किस्म के आदमी हरिजन और आदिवासियों के राइट्स के कस्टोडियन बनाकर बैठाये गए हैं तो कैसे हम उनकी तरक्की की उम्मीद उन से कर सकते हैं ? क्या आप मेहरबानी करके ऐसे अफसरान जो हरिजन विरोधी है जिनके दलों दिमाग में हरिजनों के प्रति कोई हमदर्दी नहीं है, उनको हटाकर कुछ ऐसे आदमियों को लगायेंगे जिनके दलों में कुछ न कुछ तो उनके लिए दर्द है, ऐसे अफसरों को लगाइए जो थोड़ी बहुत हमदर्दी तो उनसे रखते हों। तो इन हजारों सालों के रिफ्योजीज का भी कुछ उद्धार हो सके।...(व्यवधान)...

SHRI S. KANDAPPAN (Mettur) : Sir, all sections of the House would like that the time for this discussion should be extended.

श्री शिव नारायण (बस्ती) : एक घन्टे में क्या डिस्कशन होगा ? यह गवर्नमेंट नेग्लेक्ट करती है हम को।

MR. CHAIRMAN : That is fixed by the Business Advissory Committee. Speaker is there. He has said this morning that it is impossible to extend the time.

SHRI SHEO NARAIN : The House is supreme, Sir.

MR. CHAIRMAN : The Business Advisory Committee is appointed by the House. Other may be selected, but the Committee is appointed by the House. It has allotted the time.

SHRI S. KANDAPPAN : Normally this has been the convention under Rule 193 discussion In respect of discussion of this type, which is of great importance, about which all sections of the House are very much concerned, we can extend the time of discussion. Actually, we are not eating into the time fixed for some other subject or some other discussion. We are going to adjourn at 6 and instead of that, we may extend the discussion by one hour and adjourn by 7. I think you will also agree.

MR. CHAIRMAN : I cannot go beyond the ruling of the Speaker this morning. It is decided already. We should stick to that.

SHRI S. KANDAPPAN : You have discreation to extend the time.

MR. CHAIRMAN : Let us not waste time on this.

श्री सूरज भान : इस इश्यु पर गवर्नमेंट आफ इंडिया ने एजूकेशन कमीशन बिठाया था, दो साल तक वह चला और उसने बहुत लम्बी चोड़ी रिपोर्ट दी । उस रिपोर्ट से मैं सिर्फ एक फिकरा पढ़ कर सुनाता हूँ ।

उन्होंने कहा है :

'We recommended that the existing programmes for education of the scheduled castes and scheduled tribes should continue and be expanded."

पेहमाल कमेटी ने भी अपनी रिपोर्ट दी थी जिसमें दो रिकमेंडेशन्स खास थी—एक तो यह कि वजीफे के एमाउन्ट को बढ़ाना चाहिए और दूसरे पांच सौ रुपए की इनकम लिमिट को एक हजार रुपया कर दिया जावे । इसी प्रकार से फोर्थ फाइव ईयर प्लान पर जो बर्किंग ग्रुप बैकवर्ड क्लासेज के वेलफेयर के लिए बना था उसने भी स्पेसिफिक रिकमेंडेशन्स दी थीं । पहले में उन्होंने अफसोस किया था कि 1958-59 की लेबिल पर स्कालरशिप्स के एक्सपेंडीचर को पिछले कई सालों से स्टेटिक है । उन्होंने सजेस्ट किया था कि उसको एन्हान्स किया जाना चाहिए । दूसरे यह कि शैड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज में जितने पोस्ट मैट्रिक के लिए एलिजिबिल स्टूडेन्टस हों सभी को स्कालरशिप दी जानी चाहिए । तीसरे, एजूकेशन लाहे वह किसी भी लेविल की हो—बी० ए०, एम० ए० कुछ भी हो—शेडयूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज के लिए फ्री होनी चाहिए । इसी तरह से उनकी बहुत सारी रिकोमेंडेशन्स थीं । फिर यह बात समझ में नहीं आती कि वह कौन सा आधार था जिसकी बिना पर आपने उसको करटेल करने की कोशिश की ।

एक बात और कहना चाहता हूँ । मन्त्री महोदय ने राज्य सभा में अपने बयान में कहा था कि यह स्कीम इसलिए बनी कि प्रशर डाला गया था कि स्कालरशिप का एमाउन्ट बढ़ाया जाये लेकिन चूंकि रिसोर्सेज लिमिटेड हैं इसलिए उन्होंने एक नया तरीका निकाला । मंत्रालय ने कुछ लोगों की स्कालरशिप बन्द कर दी और दूसरों की बढ़ा दी । कौन आदमी इस बात को मानेगा कि राम की जेब से श्याम को दे दिया जाये । मन्त्री महोदय ने राज्य सभा में आंकड़े भी पेश किये थे कि लास्ट ईयर इसके लिए 6 करोड़ 65 लाख रुपये खर्च हुए जब उनसे पूछा गया कि अगर वजीफे बन्द न किये जायं तो कितने टोटल एमाउन्ट की जरूरत होगी तब उन्होंने कहा सात करोड़ रुपये की । इस तरह से सिर्फ 45 लाख रुपए की ही जरूरत है । मेरी समझ में नहीं आता, समाजवाद का नारा लगाने वाली यह सरकार जब इतनी फुजूलखर्ची कर देती है, क्या हरिजन और आदिवासियों के

45 लाख रुपए भी नहीं निकाल सकती है ?

सभापति महोदय, 22 जुलाई को इसी हाउस में इसी सबजेक्ट पर एक सवाल का जवाब देते हुए श्री मुत्यालराव ने कहा था :

> "The changes have been introduced with a view to promote a purposeful approach to education and discourage the tendency to treat these scholarships as means of livelihood.'

मैं उनके अलफ़ाज को कन्डेम करना चाहता हूँ। उन्होंने हरिजन आदिवासियों के वजीफे को गुजारे की शक्ल में बनाया है मैं उनके इन शब्दों को आंकड़े देकर कन्डेम करता हूँ और उनसे कहना चाहता चाहता हूँ कि या तो वे इस इल्जाम ो साबित करें वरना इस हाउस में आकर माफी मांगें और अपना इस्तोफा दें। उन्होंने सारे देश के हरिजनों की बेइज्जती की है। उनको भूलना नहीं चाहिए कि करोड़ों आदिवासियों और हरिजनों की बेसिस पर ही वे आज डिप्टी मिनिस्टर बने हुए हैं जिनके ऊपर उन्होंने इस तरह का घटिया इलजाम लगाया है। मैंने ये चार-पांच स्पेसिफिक इश्यू मन्त्री जी के सामने रखे हैं जिनके मैं स्पेसिफिक उत्तर चाहता हूँ।

SHRI S. M. SOLANKI (Gandhinagar) : Speaking on the discussion of the scholarship scheme, I would say that we have to cry for the scheduled castes. It is a shameful state of affairs that we should have to pray for certain rights given to us under the Constitution.

Something has come out of the fertile brain of the Minister of Law and Social Welfare. In this Gandhi Centenary Year he is going to abridge and reduce the facilities given to us under the Constitution. The Government are going to extend the period of reservation by ten years. But they are also going to cut off the facilities. What is the meaning of this contradictory line of approach ?

I do not understand. The Prime Minister, the Cabinet and the Government had nationalised within 24 hours fourteen banks in India The Prime Minister also promised to give certain facilities from the deposits of the banks. I think the hon. Minister has not consulted the Prime Minister. Otherwise, this would not have been done. The entire blame is coming upon our Social Welfare Minister. You may have heard of the fire coming from the ocean and fire coming from rubbing of the bamboos. From a hole in the house the Minister is observing the whole world but nobody can see him. The meaning is this. He has calculated in such manner. I am seeing the world but the world cannot see me. He should understand that the whole world is at him. Some day will come when the whole world will create difficulty for him. Here in this House we are 108 Members. In the Gandhi Centenary year they should understand that they should not do like this. In Gujarat the limit on income for purposes of freeship and scholarship is Rs. 3,600. If a person gets more than Rs. 4,000 per year he will not be able to get any facilities of freeship or scholarship. In Gujarat State the Caste Hindus, whose income is below Rs. 1,200 per year are getting freeships and S.C. and S.T. are not getting freeship where the income is above Rs. 3600. Are S.C and S.T. considered richer than the caste Hindus ? For admission to medical colleges, they fixed a percentage for scheduled castes and tribes when scheduled tribes candidate are not available, they must give a chance to scheduled castes in the quota of reservation. But they are not doing anything about this. Twenty years ago it was decided that the college scholarship was Rs. 25. When price of commodities has increased so much, they must think of giving additional facilities, if they want to bring up the down-trodden people. If the Government, the Cabinet and the Social Welfare Minister want to help them, they must extend certain facilities to the scheduled castes and tribes people.

Thousands of acres of wasteland are available in the country. This being the Gandhi Centenary year Government should announce that any waste land available should be given to the Scheduled Castes. But the sarpanch and the panchayatdars are in a majority and they are converting waste-land into gochar land. Government should without any hesitation give power to mamlatdars and collectors that even without any application from the scheduled Castes and Scheduled Tribes, they should allot wastelands to these persons.

SHRI D. R. PARMAR (Patan) : This is a matter pertaining to the education of the

[Shri D. R. Parmar]

Scheduled Castes and Tribes. As such, it is a very important matter, and we are glad that you, Sir, have permitted the discussion on the floor of this House.

Now, the Government have revised the structure for disbursing the scholarships to the Scheduled Caste and Scheduled Tribe students. But I must say that before revising these rules, the department should have consulted some organisations of the Scheduled Caste and Scheduled Tribes, some leaders from these classes. The department should have at least consulted the Committee which is appointed by the Government for the welfare of these classes. But I think the Minister has not done so, and they have revised these rules of their own accord. That is why there is much discontent throughout the country.

The scholarship rules which are prevailing at present were framed in the year 1950 and the scholarships are being disbursed under these rules. But since that period, the standard of life has risen greatly. Even the dearness allowance of Government servants has been revised to about four times but the (Government have not looked into the matter of revising the rate of scholarships which are being disbursed to the Scheduled Caste and Schedule Tribe students. That is why these scholarship amounts are too low now, and therefore, the students cannot cope up with this amount.

I must point out that in the revised rules, the Government have given some block grants. For the engineering students, medical students and for the architecture students, this block grant is fixed as Rs. 480 per candidate, but then, the students have to pay a fee of more than Rs. 500 and they have to spend from their own pocket and purchase books and stationery, which it is not possible for them to do. Under the circumstances, the students sometimes abandon their study. So, I request the Minister to increase this block grant amount.

In many States, education is not free. In some States, it is free. In Maharashtra, it is free at all stages. In Gujarat it is not free. So, the Government should revise the rules in such a way that education for the Scheduled Caste and Scheduled Tribe students is given free at all stages—that is, in the primary, secondary, higher secondary and also in the post-graduate courses, so that the block grant which is provided under the revised rules could be utilised for purchasing books and stationery articles.

One thing more These scholarships are being disbursed very late, and that is why the real purpose of providing these scholarships is being defeated. In my State of Gujarat, about 10 per cent of the scholarships is being disbursed after the students have appeared or have passed the examinations, and so, I request the Government to lay down certain rules in order to see that the scholarship amounts are disbursed to the students in time.

The Maharashtra Government has suggested one procedure. For awarding the scholarship the Deputy Director is empowered. The Deputy Director sanctions the scholarship.

Moreover, the Director of Social Welfare should be empowered to open a personal account in the Treasury. Even the educational institutions should be allowed to open the account in the Treasury. The procedure that is prevailing in Maharashtra should be allowed throughout the country in all the States so that students can get the scholarship in time

In my State, Gujarat, as many as 10 per cent of the scholarships are being paid after the students have appeared at or have passed the examination. This is the finding of the evaluation report of the State Government itself. In order that the students get timely disbursement, the Central Government should not mind paying at least 2 per cent of the cost of the scholarships to the State Governments to meet the administrative expenditure for the implementation of these schemes. When the Government is spending so much money over scholarships, the Government should also spend 2 per cent of this amount for administration purposes so that students can get the scholarships very timely.

Then, coaching facility should also be provided for students reading in post-matric institutions at important places, preferably at the university headquarters. It is very essential to avoid wastage in education at the stage of higher education.

श्री देवराव पाटिल (यवतमाल) : सभापति जी, स्कालरशिप के बारे में जिस आदेश आदेश की चर्चा यहां चल रही है उस आदेश की मुख्य बातें क्या हैं यह मैं सदन को बताना चाहता हूँ ।

उस आदेश की प्रमुख बात यह है कि आदिम जाति का जो विद्यार्थी 30 वर्ष की आयु पूरी करेगा और पाठ्यक्रम में दाखिल होगा उसको छात्रवृत्ति के लिये पात्र नहीं माना जायगा । 30 साल से अगर किसी की उम्र ज्यादा हो तो उसको स्कालरशिप नहीं मिलेगी ।

दूसरी जो आदेश में शर्त लगाई है वह इन्कम की है । जिनकी आय 360 रु० प्रतिमास से अधिक नहीं है उन्हें पूरी छात्रवृत्ति मिलेगी । लेकिन जिसकी आय 360 से अधिक है पर 500 रु० प्रति मास नहीं हैं उन्हें शिक्षा आदि के बारे में अनुदान दिया जायगा तथा आधा भरन पोषण दिया जायगा ।

तीसरी कंडीशन पोस्ट ग्रेजुएट के बारे में लगायी है, और वह है मैरिट की । 45 प्रतिशत अगर मार्क्स नही मिलत है तो उनको स्कालरशिप नहीं मिलेगी । मैं बताना चाहता हूँ कि यह कोई भी कंडीशन शेड्यूल्ड ट्राइब्स के लिये आज तक नहीं थी । कोई भी विद्यार्थी किसी भी उम्र का हो, उनकी इन्कम कितनी भी हो, उनकी मेरिट कुछ भी हो, उनको स्कालरशिप मिलती थी । गवर्नमेंट ने चालाकी की, रिजर्वेशन के बारे मे कहा कि वह हमने 10 साल के लिये बढ़ा दिया है । समझ में नहीं आता कि रिजर्वेशन बढ़ाने के पीछे क्या मतलब था । अगर यह सही है कि ये पिछड़े हुए लोग हैं, अशिक्षित हैं, उनका आर्थिक, सामाजिक और शैक्षणिक उद्धार होना चाहिये तो यह काला आदेश सरकार ने क्यों जारी किया, मेरी समझ में नहीं आता ।

यहां एक कनसल्टेटिव कमेटी है, शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स की एक सलाहकार समिति है, और एक पार्लियामेंट ने बड़ी कमेटी अपोइंट की जिसको डेवलपमेंट कमेटी हम कहते हैं । पार्लियामेंटरी कमेटी है, संसदीय कमेटी है । क्या वह पौलसी का नहीं सवाल नहीं है ? यह कोई मामूली बात है ? सरकार को इस मामले को संसदीय समिति के सामने लाना चाहिये था । सरकार क्या इसको मामूली बात समझती है । इतनी बड़ी समस्या होने के बाद भी इस पर सोच विचार नहीं किया गया । अब तक कोई प्रतिबन्ध नहीं था, इस वर्ष उस आदेश को ला कर के सरकार ने मिल रही स्कालरशिप्स को वापिस लिया है । इसके लिये कारण यह दिया गया है कि छात्रवृत्तियों में बहुत बढ़ोत्तरी हो गई है । मेरी समझ में नहीं आता कि छात्रवृत्ति में जो बढ़ोत्तरी हुई है वह कहां हुई है । अगर पैसे की बात है तो हम बहुत दिनों से नारा लगा रहे हैं कि बैंक नैशनलाइजेशन से जो पैसा मिलेगा उससे रिक्शा वालों को पैसा मिलेगा, ताँगेवालों को पैसा मिलेगा । लेकिन आदिवासियों को जो पैसा मिल रहा था उसको वापिस लेने की बात कही जा रही है । यह कहा जाता है कि :

"नहि ज्ञानेन सदृश्यम पवित्रम इह विद्यते"

शिक्षा जैसी कोई पवित्र बात दुनिया में नहीं है । बिना शिक्षा के हमारा कोई भी सवाल हल नही हो सकता है । मै सरकार से विनती करूंगा कि जब राज्य सभा में सवाल उठाया गया तब आप ने कहा था कि एक संसदीय समिति इस पर विचार कर रही है । इस आदेश पर हमने स्टे आर्डर दे दिया है । लेकिन स्टे आर्डर की तो कोई बात ही नहीं है क्योंकि कोई कानून ही नहीं था, कोई प्रतिबन्ध ही नही था जिसको खत्म करने की बात कही जाये । संसदीय समिति बैठेगी वह विचार करेगी, लेकिन मन्त्री महोदय को देश के आदिवासी शिक्षार्थियों के लिये जो काला आदेश सरकारी अधिकारियों ने निकाला है उसके लिये कहना चाहिये कि उसको रद्द किया जा रहा है । आखिर मैं शिड्यूल्ड कास्ट छात्रों के लिये एक शैक्षणिक सुविधा मांगता हूँ । मेरा इतना ही कहना है कि जो नवबौद्ध लोग शेड्यूल्ड कास्टस

[श्री देवराव पाटिल]

में से आये हैं, उन्होंने अपना धर्म-परिवर्तन किया। महाराष्ट्र में उनको शैक्षणिक सुविधायें हैं। उनको यह सुविधा हर राज्य में भी मिलनी चाहिये। इस साल गांधी शताब्दि को ध्यान में रख कर मन्त्री महोदय उचित आदेश देने की कृपा करें।

SHRI KARTIK ORAON (Lohardaga) : Mr. Chairman. Sir, I saw with great surprise the resolution of the Government in which they have put certain limitations as to the manner in which these scholarships should be given. One is that there should be 'means test' in the case of Scheduled Tribes which was not in existence before and another is that there should be age limit of 30 years. Now, by doing this, they perhaps think that society can be divided into so many parts. Some will be educated, others not ; some will be rich, others not. But we have to consider the society as a whole, whether somebody is advanced or backward. The society has to be taken together. You cannot consider one part of educated society and take it out and leave the uneducated ones much behind. That is not the way in which it works.

Dr. Rajandra Prasad has said, and perhaps rightly so, that a society always grows under the inspiration of its own men. If we take out those people who are educated in a community or those who have advanced, they might be through the help of the Government in the last twenty years, what is left behind ? So, we must not have this attitude of looking at things After all. these communities are to be given apportunities so that the difference between more advanced community and less advanced community can be cut down. The very purpose for which these scholarships are given for education of the communities is to encourage a sense of education in those communities where they are very much pessimists about education and, secondly, to educate them and bring about education to a certain extent that they can merge in the national life of the country.

We do not take education as one of those things that these people, the Adivasis and Harijans, are given scholarships as a charity. No. This is one of the greatest links of nation building. We just cannot afford to ignore these people because so long as they remain backward, this country will remain backward and this country will become further backward. Our country has not been able to produce Indians and only education can produce Indians in our country where there are Rajputs, Kashatriyas, Brahmins, Kayasthas, Bengalis, Biharis, Madrasis etc. This is the greatest thing that we have to keep in mind. Educarion alone is the greatest weapon which is required to bring about unity of the country.

Therefore, to put a restriction of this type on the education of the uneducated is causing the greatest hardship This must be withdrawn and withdrawn straightway. There should be no restriction on educaion. If you want to give it, give it free, without any reservation. You have been giving not because you want to show that we are draining away so much of Government's treasury for them, but you really have some intention of lifting the people up by educating them. So, Government should start thinking seriously about it. There should be no limitation whatsoever. If I were the Education Minister, I would say : 'Divide the communities into so many parts : this is the population, this is the economic strength, this is the educational intensity of each community and this is what is required irrespective of caste or creed or religion'. In an area predominatly occupied by Harijans, you cannot get children other than Harijans. They will be more in number. This scholarship must not be taken so lightly. We are thinking in terms of nationalising banks and so many other things. At least we must nationalise Indians...(*Interruptions*) We must nationalise Indians. Unless we produce Indians, with any amount of nationalisation that you may bring about, you will never get to an end. I do not have to speak too much on this because our Law Minister understands more than what can be said. Whatever the members have said, I think, is enough, and I hope he will withdraw this restriction straightway, tomorrow.

SHRI S. KANDAPPAN (Mettur) : This is the Centenary Year of the Father of our nation Gandhiji had many wishes and we all know, and I am sure that the Congress benches would not dispute this fact, that none of them has materialised. Probably in

this Centenary Year they may fulfil one of his pious wishes, i.e., the dissolution of the Congress Organisation itself. But before they embark on that venture, I may appeal to them in the name of the Father of our nation : 'Please see to it that the life-long goal that he had cherished to see that the poverty-stricken and downtrodden masses of this country are brought on a par with the other citizens of this great nation, is fulfilled to some extent ; at leasr make it appear that this is being fulfilled." Unfortunately, today the position is that the condition of the simmering masses is worse than what it was some years back, and Government knows that. I was sorry to hear the remark made by the Deputy Minister, Shri Muthyal Rao, which was objected to by the hon. Member who raised this discussion ; it is really amazing that a Minister in charge of this portfolio should have the cheeks to say such words ; it adds to the wound that is already aganising to those people who are really the backbone of this country.

I would like to say only a few words because the time is very much limited. The hon. Minister, Shri P. Govinda Menon, while replying in the Rajya Sabha, said that he might need about Rs. 7 crores for this particular disbursement of scholarship. Considering the stupendous problem that we are facing in this country, even ten times of that amount may not be able to meet a fringe of the problem. That is the immensity. I do not know why we have got a Social Welfare Department at all at the Government of India level. Further he stated that the money that being spent by the State Governments has to be treated as committed expenditure which will be covered under the Plan.

And what is the Centre doing ? Why should they have a Social Welfare Department at all ? Is it a publicity measure or is it a vote-catching device ? Is it not pure and simple hypocrisy ? I would like to have a categorical answer from the Government. In spite of the Constitutional mandate what has the Centre done in the past 22 years to uplift the masses of this country ? You have done nothing about it. There are so many tribes, so many Harijans, backward communities, many divisions and sub-divisions in them and even there a difference is being made between Buddhists and Christians. After all ours is a secular Constitution. Are we giving concessions to the Backward Communities just beeause they are Hindus ? The concessions are being given because they are down-trodden and backward and not that they belong to the Hindu community. It is very unfair. It is unconstitutional. This kind of a situation cannot be tolerated. Still the Government is doing nothing about it. I know for a fact that in our place many people converted themselves into various other religions. Simply because of the conversion they did not become rich. They are still poor as they were when they were in the Hindu fold. So I do not understand this kind of hypocrisy being applied by the Government.

I accuse the Government of India, I charge the Government of India on the basis of facts and the performance they were able to show in the past 22 years that they have done nothing. They have not even moved their little finger. What they are doing is just doling out some pamphlets and giving advice to the State Governments. Who are you to give advice to the State Governments ? They know their job better. What we want is that instead of wasting your money on the administration, you better give the money, and divide it among the States. I think they can do a better job of it. For example, in my State, we have now divided this Department into two wings—one in charge of the Scheduled Castes looking after the Scheduled community in particular and the other is with reference to the Backward community. Now we are able to concentrate much more on the Scheduled community. Here, in Delhi, in the Welfare Section it is all a conglomeration. Further so many groups are added to them. The little money that is being dispersed gets diluted. So the really backward people do not get what they should otherwise get from the Government. So the Government should analyse this problem and bifurcate certain sections and make allotment to each section and see to it that they seriously attempt tackle problem. After all the recommendation made by this Committee is that the scholarship for undergoing technical training course should be enhanced by 100% and with regard to academic course it should be 50%. What is the difficulty for the Government to accept this outright ? I do not find any difficulty. How many Scheduled Castes and how many tribal people have been undergoing technical training course ? Let us take a survey of the whole

[Shri S. Kandappan]

country. How many Scheduled Castes and Tribes are there in the Gazetted cadre in the Central Services and the State Services ? They cannot imagine even to reach the secondary level with their meagre income unless and otherwise they have got some other source of income. No Scheduled caste man or tribal can imagine to come upto the college level. If that all the man secures sufficient marks, he can get into a professional course or a technical course. What is the difficulty in giving 100% ? I think this can be accepted outright.

With regard to these things what is the financial burden that is likely to arise ? Here I really feel sorry for the reply the hon. Minister gave in the Rajya Sabha on 31st July while replying to a calling attention attention motion. He said that he is expecting the financial sanction but the demand that he made namely Rs 7 crores is so paltry and meagre that even 10 times of that amount would not touch the frings of this stupendous problem. So he should see to it that real work is done. Otherwise, I would rather make a suggestion and request the Government of India, 'You please consult the States and if you cannot do any job and if you only want to carry this Department with you as a sort of vote-catching device, you please see that you abolish this Department once for all from the Centre so that at least the money that you are wasting on the administrative expenses can be saved and given to the States.'

With regard to the demands made by certain States—particularly in regard to my State—none of them were conceded. Instead of taking all States on a par or on population basis, the committed expenditure and allocation by the Centre should be on the basis of the percentage of the population of the backward classes in that particular State. There are certain States which have got as much as 30 or 35 or 40 per cent of the backward people and with their limited resources and finances it may not be possible for those States to attend to them, to the extent that they would like to attend to the interests of these backward communities.

It is unfair for the Government of India to say that. Every week we are hearing the announcement and hearing bulletins over the All-India Radio where they are making the tall claims that they are doing so much for the backward community, for the scheduled castes and the scheduled tribes. They should be ashamed of pretending all these things, at least in the year of the Gandhi Centenary.

With these words, Sir, I strongly feel, and I compliment the Mover of the Resolution for giving this occasion to ventilate some of our grievances. I hope the Government would take cognisance of the feelings expressed by the various sections of the House and do something concrete about it. Even the committee that was appointed, came into being, after insistence on the part of all sections of the House. I remember that very well and we all know how the Committee came into being. We thought that that might be a sop, that it is not going to be a substantial committee. That is what it amounts to now ; because, the recommendations of the Committee, I am afraid, are not being heeded to by the Government. If the hon. Minister can recollect, I would recapitulate to him about the commitment made at that time that it would be statutory body and its recommendations would be binding on the part of the Government. But now we find that their recommendations are being treated casually.

I would like to appeal to the Government to treat the recommendations of the Committee much more seriously. Even the very genuine. modest recommendations that they have placed before the Government, have not been implemented. With these words I conclude.

SHRI R. D. BHANDARE (Bombay Central) : Mr. Chairman, Sir, I am thankful for the hon. Mover of the Resolution for raising the discussion under Rule 193.

Sir, the first consideration that ought to prevail with us is whether this revised regulation is a progressive step or a regressive step.

We are, time and again, day in and day out, professing that we stand for the progress of the backward classes, for the downtrodden and the under-privileged people. In jextaposition to what we say and profess, I would like to raise these questions now. Is this revised regulation issued by the Government on 29th May, 1969 a progressive step

or a regressive step in view of what we preach and what we say ?

As you are aware, Sir, these Scholarships to the Scheduled Castes and Scheduled Tribes is not something that is new. It has started in the year 1934 according to the recommendations of the Committee appointed under the Chairmanship of Mr. Srarte, I.C.S. That committee was appointed first by the Bombay Government and this scheme was started in 1934. It was again revised in 1944. It was accepted for giving scholarship and other facilities for the backward classes and the scheduled caste people in 1947 after Independence. As a result of Independence and the framing of the Constitution of India the same principle underlying the policy of granting scholarships was incorporated in the Constitution also.

But, all of a sudden, what happened ? In 1962 somebody had taken to his head that a new innovation, a new change, was introduced, namely, what is called, the 'means test'. I don't understand how it came into being, who brought it into being, or how it has originated. Is this innovation really towards progress or towards regress ?

Mr. Chairman, Sir, I need not repeat that we have accepted socialistic pattern of society and that we are marching towards socialism or we would like to establish a socialist pattern of society. Can we have a socialist pattern of society by keeping down the down trodden and under-privileged down below or pushing them further down ? Considering this means test and the new revised regulation, I think our socialists is like taking one step forward and two steps backward. Such being the case, how could there be progress ?

The late Prime Minister, Pandit Nehru, had said that education is an investment in man. If you want to invest in man, education is the means for doing it. It is the means by which we can change man for possessing a cultured and cultivated mind. If we want to do that, we should not raise the bogey of lack of funds. If we want to transform man—and man is the basis of society—if we want to bring man up to the level of a cultured and cultivated being we must find out the money invest more in him so that society could progress.

Today I do not want to be bitter on the Revised circular, because the stay order has been granted. So I would not go into the past history. But considering the progress made by these castes, I hope Government will come forward with a revised decision giving up the means test.

On the question of New Buddhists or Buddhists, those who are converted from scheduled castes to Buddhism, last time, the hon. Minister very kindly and generously said that under art. 25 of the Constitution, since we are out to bring about social reform and social welfare in Indian society, they would come under the description of Hindu society and that they would get facilities.

SHRI S. XAVIERR (Tirunelveli) : There should be no religious consideration in this. Whether one is a Buddhist, Hindu or Christian should not enter into this. Religion is a purely spiritual thing.

SHRI R. D. BHANDARE : I quite appreciate his viewpoint. I am confining myself to the constitutional provision. I do not dispute his point, but I am simply reminding the hon. Minister of what he said on 28 April. Today we are in the month of August. Is it not a sufficient time to bring out some solution for this problem. There could have been issued some circular or notification changing the policy so that Buddhists could also get these facilities. The position of these converts in to the villages remains as it was before their convertion. I am not asking something for more advanced people. I am asking something for those whose position and place is just like that of the scheduled castes.

With these words, I again thank the hon. Member who raised this discussion.

श्री तुलशीदास जाधव (बारामती) : सभापति महोदय, हमारे कांस्टीटयूशन के आर्टिकल 46 में लिखा है :

> "The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

6 जुलाई, 1969 से 19 जुलाई, 1969 तक इंडियन इंस्टीट्यूट आफ एडवांस्ड स्टडी,

[श्री तुलशी दास जाधव]

शिमला, में "दि ट्राइबल सिचुएशन इन इंडिया' के विषय पर एक सेमिनार हुआ था, जिसमें बड़े-बड़े सरकारी अफसरों और विद्वानों आदि ने भाग लिया था। उस सेमिनार द्वारा जारी किये गये स्टेटमेंट में कहा गया है :

> "The Seminar emphasized that the 'weekest links' among the Scheduled Tribes have to be identified for purposes of swift and all-round development."

उस स्टेटमेंट में आगे कहा गया है :

> "Special attention should also be given to the production of popular books for children and adults, and text books, designed to promote knowledge and appreciation of different cultures inhabiting this ancient land. In devising schemes of national service for students care should be taken to ensure that tribal students work in non-tribal areas and non-tribals in tribal areas wherever practicable. There can be no effective emotional integration of the people without developing satisfactory interpersonal relationships between persons of different backgrounds. Voluntary organisations have a vital role to play in promoting this kind of integration."

मेरे कहने का तात्पर्य यह है कि ये सब बातें लिखी तो जाती है लेकिन उनके अनुरूप व्यवहार नहीं किया जाता है। यह केवल सात करोड़ रुपये का सवाल है, जो कि सैंट्रल गवर्नमैंट द्वारा स्टेट गवर्नमेंट्स को दिया जाता था। प्रश्न पैसे का नही है। जब देश में शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्ज की इतनी बड़ी पापुलेशन है, तो उसके स्टुडेंट्स को शिक्षा देने के मामले में सैंट्रल गवर्नमेंट को आगे आना चाहिए। स्टेट गवर्नमेंट्स अपनी ओर से ज्यादा पैसा खर्च नहीं कर सकती हैं, क्योंकि उनके अपने बहुत से खर्च हैं। मैं खुद बैकवर्ड क्लासिज के लिए कोई हाई स्कूल, कालेज और होस्टल चलाता हूँ। महाराष्ट्र में एक सर्कूलर द्वारा कास्मोपालिटन होस्टलज को बन्द कर दिया गया है और कहा गया है कि बैकवर्ड क्लासिज के स्टुडेंट्स को 30 या 35 रुपये के बजाये केवल 25 रुपये मिलेंगे। जिन गरीब स्टुडेंट्स के पास कपड़े नहीं हैं, किताबें नहीं हैं, वे बेचारे किस तरह अपना खर्च चला पायेंगे ? इस प्रकार वालन्टेरी आर्गेनाइजेशन्ज और सोशल वर्कर्ज के लिए बड़ी मुश्किल पैदा हो गई है।

बैकवर्ड क्लासिज के और हरिजन स्टुडेंट्स को शिक्षा प्राप्त करने में सहायता देने से उस पैसे का कितना अच्छा उपयोग होता है, मैं आपको इसका नमूना बताता हूँ। मुझ से पहले श्री भण्डारे ने भाषण दिया है। कल वह डिपुटी स्पीकर बनने वाले हैं और ईश्वर की कृपा से वह और भी ऊंचे पदों को सुशोभित करेंगे। अगर उन्हें स्कालरशिप न दिया जाता, तो क्या वह इस स्थिति में पहुंच सकते थे ? बाबा साहब अम्बेदकर को अगर शिक्षा प्राप्त करने के लिए इंगलैंड न भेजा जाता और उन्हें स्कालरशिप न मिलता, तो हिन्दुस्तान का इतना बड़ा कांस्टीट्यूशन बनाने में समर्थ वह दिमाग पैदा न होता। हमें इस बात का ख्याल रखना चाहिए कि जिस जमीन पर बहुत दिनों से खेती नहीं की जाती है, जो बहुत दिनों तक ऐसे ही पड़ी रहती है, उस पर खेती करने से यील्ड बहुत तेजी से होती है। बहुत दिनों से शिड्यूल्ड कास्ट शिड्यूल्ड ट्राइब्स को आगे आने नहीं दिया है। अभी भी बहुत से ऐसे लोग हैं जो उनको अस्पृश्य मानते है। जानवरों को, कुत्ते और बिल्ली को वह अपने साथ लेते हैं। लेकिन शिड्यूल्ड कास्ट ऐंड शिड्यूल्ड ट्राइब्स को साथ नहीं लेते हैं। इसलिए मेरी विनती है मिनिस्टर साहब से वह भी इतने होशियार हैं, यहां सब को टक्कर देते हैं कानून में, उनसे विनती है कि हमारे लोगों में से पैसा काट कर इन लोगों को दे दें। हमारा पैसा कम करके इन लोगों के जो बच्चे पढ़ते हैं उनको जरा ज्यादा दें। अभी कार्तिक ओरावं जी बोले। वह इतने विद्वान हैं, कभी-कभी गरम हो जाते है लेकिन इतने विद्वान और होशियार इंजीनियर बने, उनको भी अगर प्रोत्साहन न मिलता तो क्या इस प्रकार की

बातें सुनने को हमको मिलतीं ? इसलिए ऐसे विद्यार्थियों को स्कालरशिप देकर आगे लाना चाहिए।

18 hrs.

श्री यशपाल सिंह (देहरादून) : श्रीमन्, सेकुलरिज्म का तकाजा यह है कि सब को टाइम दिया जाय। लेकिन हम लोग जो हरिजन उद्धार के लिए रात दिन काम कर रहे हैं उनको आप बोलने नहीं देते हैं केवल उन्हें लोगों को बुला रहे हैं तो इस तरह कैसे काम चलेगा ? यह कैसा सेकुलरिज्म है ?

श्री रामजी राम (अकबरपुर) : चेयरमैन महोदय, अनुसूचित जाति और अनुसूचित जनजातियों को छात्रवृत्ति देने के सम्बन्ध में सरकारी आदेश पर जो हमारे साथी श्री सूरज भान जी ने प्रस्ताव उठाया है मैं उसका तहे दिल से समर्थन करता हूँ और यह कहना चाहता हूँ आप के माध्यम से सरकार से कि यह अगर अनुसूचित जाति और अनुसूचित जनजातियों की समस्याओं को राष्ट्रीय समस्या न गिनेंगे तो भविष्यमें इसका नतीजा बहुत खराब होने जा रहा है। यह इस किस्म का आदेश ईश्यू हो सरकार की तरफ से इसके मानी हैं कि सरकार की नीयत में खामी है और सरकार की नीयत बदनीयत है। आज शिड्यूल्ड कास्ट एंड शिड्यूल्ड ट्राइब्स सरकार से कुछ नहीं चाहता, सिर्फ यह चाहता है कि उसको शिक्षा दी जाय और जब उसको शिक्षा मिलेगी तो वह अपना पेशा, अपना रोजी रोजगार अपनी अकल से कमा सकता है। आज राज्य सरकारें जैसी हैं जो पार्टी के दलदल में फंसी हुई हैं, मैं तो उनको भेड़िया कहता हूँ। उनके मुंह में शिड्यूल्ड कास्ट ऐंड शिड्यूल्ड ट्राइब्स के एजूकेशन के मसले को छोड़ देना यह बड़ी भारी भूल होगी जिसके भयंकर परिणाम होंगे। इसलिए मैं सरकार को चेतावनी देना चाहता हूँ कि अब ज्यादा इन बातों को सहने का वक्त नहीं है। मैं पूछना चाहता हूँ कि पाकिस्तान से जो शरणार्थी आए थे उनकी समस्याओं को लेकर आपने क्या किया और आज उनकी क्या पोजीशन है ? और जो युगों-युगों से पदाक्रान्त मानव हैं जिनका हर तरह का पतन हो चुका है, जिनको पददलित बनाया गया है उनको ऊपर उठाने के लिए सरकार ने क्या किया है ? यह गांधी शताब्दी का वर्ष है और उसके अन्दर इस तरह के आदेश सरकार की तरफ से जारी किये जायं यह क्या साबित करता है ? मैं एक मिसाल आपके सामने रखता हूँ, यहीं दिल्ली यूनिवर्सिटी का मामला है। ला फैकल्टी के लड़कों ने यह भेजा है, यह हैं याद राम निम्बेकर भरत सिंह और विजय प्रकाश वगैरह कई लड़कों ने यह अप्लीकेशन मेरे पास दी हुई है कि पार साल का स्कालरशिप उनको अभी तक नहीं दिया गया। क्या मानी रखता है यह ? और अगर इनके स्कालरशिप के मसले की स्टेट सरकार के हाथ में सौंपेंगे तो उसका लाजिमी नतीजा क्या होगा ? यह होगा कि वहाँ पर जो एडेड स्कूल्स हैं जो सिर्फ कमाने के माध्यम बने हुए हैं, शिक्षा से उनका कोई ताल्लुक नहीं वह स्कालरशिप को लेकर कहीं-कहीं तो फर्जी दस्तखत करके रुपया खा लेते हैं और लड़कों को स्कालरशिप नहीं मिलता है। मैं इस बात को दावे के साथ कहता हूँ और मैं साबित कर सकता हूं। तो इस किस्म की जो बातें हैं और जो इस किस्म के आदेश जारी किये जाते हैं उनको जारी करने के पहले सरकार को इस बात को सोचना चाहिए। जहां तक लड़कों के दाखिले का सवाल है मैं उस संबंध में सरकार का ध्यान खींचना चाहता हूँ कि दाखिले का आदर्श तो यह है कि हर छः लड़के में से एक लड़का हरिजन और आदिवासियों का दाखिला किया जाय। लेकिन आज जगह-जगह से यह शिकायत आ रही है कि इन का दाखिला स्कूलों में नहीं होता है। तो ऐसी हालत में निश्चित रूप से जो स्कूल एडेड हैं उनकी सारी सहायता छीन लेनी चाहिए, वह वापस ले लेनी चाहिए,। लेकिन यह सरकार है इन के यह अधिकारी हैं जिनके माध्यम से यह सरकार चल रही है। सही तौर पर यह सरकार इन लोगों का ख्याल नहीं करती। अगर वह ख्याल करती तो

[श्री रामजी राम]

तरह की नाना प्रकार की जो शिकायतें हैं उनको वह दूर करती । लेकिन इस सरकार के मन पर जूं तक नहीं रेंगता । परिक्षा फीस पहले ले ली जाती है, दाखिले के वक्त फीस ले ली जाती है जब कि फीस माफ है । वह बेचारे अन्धेरे से प्रकाश में आने वाले गरीब हरिजन छात्र, उनके पास पैसा नहीं है। मैं सरकार से कहना चाहता हूँ कि इस बात पर वह गहराई के साथ विचार करें । पाठ्य पुस्तकें जो सहायता के रूप में उनको मिलती हैं छोटे क्लासेज में राज्य सरकारों से वह साल के आखीर में उन को देते हैं । मैं उत्तर प्रदेश का हाल बताता हूं । मैं फैजाबाद से आया हूँ । 65 लाख रुपया एजूकेशन का वहां लेप्स हो गया । यह क्या मानी रखता है ? अगर राज्य सरकारें सही रूप में एजूकेशन पर पैसा खर्च करतीं तो इतने-इतने रुपये लैप्स नहीं होते । लेकिन उनकी नीयत साफ है और मुझे शक है कि सरकार की नीयत कहीं ऐसी तो नहीं है कि सिर्फ इनको लालच दे कर और थोड़ा सा वेतन देकर इनके बुनियादी हक को जो संविधान के तहत उनको मिले हुए हैं सरकार छीन लेना चाहती है । इसलिए मैं सरकार का ध्यान आपके माध्यम से इस तरफ खींचना चाहता हूं । एक छात्रावास का मसला मैं रखना चाहता हूँ, उत्तर प्रदेश का मसला है । अभी कानपुर में गया हुआ था । एक छात्रावास मैंने देखा, इतनी गन्दी जगह पर वह बना हुआ था और उसके चारों तरफ इतनी गन्दगी थी जिसका वर्णन नहीं किया जा सकता । एक गन्दे कुएं से गन्दा पानी खींच कर वहां रहने वाले लड़के पीते हैं जो यूनिवर्सिटी के लड़के है । वहाँ पर न कोई उनके रहने की जगह न उनके लिए किसी प्रकार की सुविधा न सफाई न पीने के पानी का इंतजाम कुछ भी नहीं था । जो यह वाइवा लेते हैं और इंटरव्यू लेते हैं उसकी एक मिसाल मैं रखना चाहता हूँ । एक लड़का है मोती राम—वह उत्तर प्रदेश जुडिशियल आफिसर्स एग्जामिनेशन में 1965 में अपीयर हुआ । उसका फर्स्ट नम्बर आया शिड्यूल्ड कास्ट में और कमीशन ने उसको रेकमेंड भी किया । लेकिन उसका नाम नहीं है लिस्ट में जो लिए गए हैं जब कि वह क्वालीफाइड है और मेडिकल टेस्ट में पास है । यह क्या मानी रखता है ? उसको वाइवा में मिला 150 में 26 और पक्षपात का एक बेहतरीन उदाहरण देखिए कि कुमारी शोभा सक्सेना डाटर आफ मिस्टर सक्सेना डिस्ट्रिक्ट जज लखनऊ को 150 में 119 नम्बर मिले हैं जब कि उनके नम्बर 416 और मोतीराम के नम्बर 478 हैं । यह एक पक्षपात की मिसाल मैं आपके सामने रख रहा हूँ । इस तरह के जो सरकारी आदेश होते हैं और उसके माध्यम से जो शिड्यूल्ड कास्ट ऐंड शिड्यूल्ड ट्राइब्स के बच्चे परेशान हैं और प्रभावित है उसकी ओर ध्यान दिया जाना चाहिए । 22 साल में यह समस्या हल नहीं हुई है । वह यह न समझें कि हम उन से भीख माँग रहे हैं । यह हमारा मौलिक अधिकार है । अगर हमारे मौलिक अधिकार का ख्याल नहीं किया गया तो यह सरकार चलने की भी नहीं है, मैं यह चेतावनी देना चाहता हूँ ।

श्री जगेश्वर यादव (बांदा) : सभापति महोदय, देश में सामाजिक विषमता दूर होने के बदले बढ़ती जा रही है । हरिजन और आदिवासी विद्यार्थियों की छात्रवृत्ति का प्रश्न इसी का एक नमूना है यह अत्यन्त ही चिन्ता का विषय है कि हरिजनों और आदिवासियों के उत्थान और विकास के लिए हमारे संविधान ने जो निर्देश दिये हैं उनका पालन नहीं हो रहा है । उन्हें शिक्षा, सरकारी नौकरी आदि क्षेत्रों में जो संरक्षण प्राप्त हैं उनकी किसी न किसी बहाने अवहेलना की जा रही है । अनेक राजनैतिक क्षेत्रों में हरिजनों और आदिवासियों के प्रति घोर घृणा का वातावरण है । अभी अभी कांग्रेस दल के भीतर भारत के राष्ट्रपति पद के लिए उम्मीदवार खड़ा करने का प्रश्न आया था । श्री जगजीवन राम जी का नाम

प्रस्तावित भी किया गया था । लेकिन सिंडीकेट ने उनका नाम ठुकरा कर हरिजनों के प्रति पदम्परागत घृणा का परिचय दिया ।...

MR. CHAIRMAN : You talk about the matter which is before the House, not about other things. That matter, you might say, is *sub-judice*.

श्री जगेश्वर यादव : गांधी जन्म शताब्दी के इस पुण्य वर्ष में सरकार को इस प्रकार से कदम उठाने चाहिए ताकि सामाजिक विषमता और खामियों को पाटा जा सके । हम लोगों का इस सदन में कुछ कहना इसी तरीके से है—सच कहती है बुढ़िया, पर तेरी सुनता कौन है । यह सरकार और मंत्री जो पहले से तय करके आते हैं वही तय किए बैठे रहते हैं । संसद सदस्य चाहे जितने ही अच्छे से अच्छे सुझाव दें, वह इस कान से सुनकर उस कान से उड़ाने के लिए तय किये बैठे हैं । कौन नहीं जानता हरिजनों की शिक्षा की दशा इस देश के अन्दर किस हालात पर चल रही है । अगर सरकार की नीयत होती कि हमको हरिजनों की शिक्षा को बढ़ाना है और उनकी उन्नति करना है तो वह कोई मुश्किल बात नहीं थी कि आजतक इन 22 सालों में वह न कर पाते । जिनकी उन्नति करनी थी उनकी उन्नति हुई है । 22 साल पहले के टाटा की पूंजी के आंकड़े देखे जांय, और आज के आंकड़े देखे जांय बिरला की पूंजी के उस टाइम के आंकड़े देखे जाय और आज के देखे जांय तो पता चल जायेगा कि उनकी उन्नति में कितना अन्तर आ गया है । लेकिन 22 साल पहले की हरिजनों की दशा को और आज की दशा को देखा जाये तो वही हालत आज भी है । उस टाइम का एक रुपया आज के 17 रुपयों के बराबर है । पहले एक हरिजन चार आने पाता था, वह आज रुपए बीस आने भी पाता है तो वह दो आने के बराबर ही है । यह दशा हरिजनों की है । सरकार जो उनके हित की बातें उनकी शिक्षा के बारे में या उनके संरक्षण के बारे में कहती है वह सिर्फ वोट लेने के लिए ही कहती है । स्वराज मिलने के समय जिन-जिन आदमियों ने विरोध किया और अपना हिस्सा बटा लिया, वही अच्छे रहे । लेकिन जो सरकार के साथ रहे, देश के साथ रहे, और धर्म के साथ रहे उनसे यह सरकार इस तरह की बेईमानी कर रही है । यह सरकार पूंजीपतियों की बातें सुन रही है । जिन चीजों पर मनुष्य का जीवन निर्भर करता है, जिनके बिना मनुष्य रह नहीं सकता है जैसे हवा, पानी, अन्न, धरती, वायुमंडल उसी प्रकार से मनुष्य बुद्धि के बिना भी अपने जीवन का मार्गदर्शन नहीं कर सकता है लेकिन उसके लिए सरकार कुछ नहीं कर रही है । असल में इस सरकार का इरादा ही नहीं है, इसकी नीयत ही नहीं है इस सरकार ने जो यह रिपोर्ट निकाली है इसकी छपाई के लिए भी इनके पास स्याही और मुद्रणालय नहीं है । इस रिपोर्ट को साइक्लो-स्टाइल करवाया गया है जो कि पढ़ने में भी नहीं आता है । यह दशा हरिजनों की रिपोर्ट की है । तो इस सरकार की नीयत खराब है, अगर करना चाहे तो कोई मुश्किल नहीं है । मैं कहता हूं छात्रवृत्तियों के लिए जितना धन रखा जाये उसको खर्च किया जाये । शिक्षा हर एक के लिए फ्री होनी चाहिए । मनुष्य बुद्धि से ही अपना रास्ता तय कर सकता है । बुद्धि आंख का काम देती है । बुद्धि के विकास के लिए फ्री शिक्षा होने चाहिए । वोट लेने के लिए तो कह दिया जाता है कि इतने स्थान सुरक्षित कर दिए लेकिन उनमें से आधे भी दिये नहीं जाते हैं । नौकरी में जो स्थान सुरक्षित किये जाते है उसमें आधे भी नही दिये जाते हैं । इसका मतलब यह है कि सरकार की नीयत नहीं है । इस देश में जीवन से ही लड़के को जाति मिल जाती है—घृणा लिए हुए उसका जन्म होता है यह देश का दुर्भाग्य है । आप की कभी यह नीयत नहीं होती कि सब को संगठित रखें, सबके अधिकारों को दें ताकि देश के अन्दर संगठन हो सके । यदि अभी भी झगड़ा नहीं होता तो राष्ट्रीयकरण नहीं होता । जब आपस में झगड़ा हुआ तो मुश्किल से बैंकों का राष्ट्रीय-

[श्री जगेश्वर यादव]

करण किया गया गया। इसी तरीके से जब पाप इकट्ठा होगा, आपस में लतिहाउज होगा तभी गरीबों की सुनवाई हो सकती है वरना नहीं हो सकती है। ये धाघ जो हैं वह सारी धरती पर, पानी पर, बिजली पर और आकाश पर कब्जा किये हुए हैं। कहते हैं कि हम चन्द्रमा तक हो आये लेकिन मनुष्य को मनुष्य का हक नहीं देते हैं। यदि आपमें मानवता है तो आप इनकी भी सुनिये और उनके साथ हमदर्दी दिखलाइये। उस जमाने में जब कि इतना विकास नहीं हुआ था, एक हलवाहा एक बढ़ई को अन्न देकर उससे अपना हल बनवाता था, दरजी को अन्न देता था तो वह उसके कपड़े सीता था। आज हिन्दुस्तान के मुट्ठी भर आदमी सारी धरती पर, सारे आकाश पर, सारी बिजली पर, सारे पानी पर और सारे आर्थिक मामलों पर कब्जा किए हुए हैं जब कि दूसरी तरफ झुग्गी झोपड़ियों में आदमी मर रहे हैं, वहां उजाला तक नहीं है। इस तरह से सरकार बेइमानी कर रही है और उनकी कोई सुनवाई नहीं हो रही है।

श्री बैं० ना० कुरील (रामसनेहीघाट) : सभापति महोदय, शेड्यूल्ड कास्ट्स, शेड्यूल्ड ट्राइब्ज को जो स्कालरशिप्स दी जाती हैं उस स्कीम में परिवर्तन आया है। इस परिवर्तन से उनके ऊपर बहुत बुरा असर पड़ेगा। इसमें तीन चार बातें हैं। एक तो 30 साल की एज लिमिट कर दी है कि उसके बाद किसी को स्कालरशिप नहीं मिलेगी। दूसरे पोस्ट ग्रैजुएट्स के लिए 45 परसेन्ट मार्क्स लाना जरूरी हो गया है। तीसरे पैरेन्ट्स की इनकम पर एकोनामिक बैरियर फिक्स कर दिया है। ये सारी चीजें जो हैं उनका बहुत बुरा असर पड़ेगा। लेकिन जिस बात का सबसे बुरा असर पड़ेगा वह यह है कि कि बजट स्टेट्स को दे दिया गया है। मैं समझता हूं स्टेट्स किसी भी समय कह सकती हैं कि हम इस स्थिति में नहीं हैं कि इतने बोझ को उठा सकें। हरिजनों के लिए जो काम हो रहे हैं, उनकी उन्नति के जो कुछ काम हुए हैं उसमें शिक्षा का काम मुख्य था। उस काम को इससे बड़ा धक्का लगेगा। इस का पूरा अध्ययन करने से पता लगता है कि यह कोई पैसे का मामला नहीं है, इसके अन्दर कोई और बात है। इस स्कीम में जो यह परिवर्तन आया है यह बहुत जल्दी नहीं आया है बल्कि धीरे-धीरे आया है—बहुत दिनों से इसके ऊपर काम चल रहा था। लगभग एक साल पहले, जो शेड्यूल्ड कास्ट्स शेड्यूल्ड ट्राइब्ज कमिश्नर हैं, उन्होंने श्रीनगर में यह बात कही थी कि हरिजन और आदिवासी लोग जो हैं, वे जब ऊंची शिक्षा प्राप्त कर लेते हैं तब फिर पावर में अधिकार मांगते हैं, सर्विसेज में अधिकार मांगते हैं और इस तरह से बड़ा भारी झंझट पैदा करते हैं। कोई ऐसी तरकीब होनी चाहिए—ऐसा उन्होंने कान्फ्रेन्स में कहा था—कि मैट्रीकुलेट तक शिक्षा देने के बाद इनको ऊपर न उठने दिया जाये। इसी प्रकार एक और अवसर पर डिपार्टमेंट के एक बड़े अधिकारी ने कहा कि अनएम्प्लायमेंट बढ़ रहा है—यह भी एक कारण है कि इस तरह की स्कालरशिप्स पर बंदिश लगाई जाये। यह बात बहुत अनुचित है। हो सकता है कि मन्त्री महोदय के ध्यान में यह बात न हो क्योंकि डिपार्टमेंट इस तरह की बात उनके ध्यान में आने नहीं देता है। इसलिए मैं मानता हूं कि यह पैसे का मामला नहीं है जिसकी वजह से हरिजन आदिवासियों की स्कालरशिप्स को कर्टेल किया जा रहा है। चूंकि उच्च शिक्षा प्राप्त करके ये लोग अधिकारों की मांग करते हैं, सर्विसेज की मांग करते हैं इसलिए हर तरह से वह इसको एवायड करना चाहते हैं। यह बहुत अनुचित बात है। मैं मन्त्री महोदय से कहूंगा कि वे इसके ऊपर अच्छी तरह से विचार करें।

एक बात और कहूंगा। यह जो डिपार्टमेंट है मन्त्रालय है वह इस बात को अपने

दिमाग से निकाल दे कि वह कोई चेरिटी देते हैं। जब तक यह बात उनके दिमाग में रहेगी वह कोई काम कर नहीं पायेंगे। इस देश में इतने लोग जो दलित हो गए हैं, शैक्षिक और बौद्धिक तरीके से इतना पिछड़ गए हैं क्या उनका कोई अधिकार नहीं है ? और क्या इस सरकार का यह कर्तव्य नहीं है कि उनकी उचित शिक्षा दे ? और फ्री स्कालरशिप दें और स्कालरशिप दे कर के उनको शिक्षित बनायें, यह क्या उन का कर्तव्य नहीं है ? अगर यह कर्तव्य मानते हैं तो इस तरह की स्कीम बन जाती है, और मैं समझता हूं कि मन्त्री महोदय की जानकारी भी नहीं होगी, जो परिवर्तन इस तरह का ला दिया गया है जिसके कि भयंकर परिणाम हैं और उनकी तरफ उनका ध्यान भी नहीं है। इसलिए मैं मन्त्री महोदय से निवेदन करूंगा कि इसके ऊपर पूरे तरीके से ध्यान दें कि इसका प्रभाव क्या पड़ेगा इन लोगों के ऊपर जो कि अशिक्षित हैं और हर तरह से पिछड़े हुए हैं। तो यह चेरिटी का सवाल न समझ करके कि कुछ करोड़ रु० उनको दान दे रहे है, उनका भी अधिकार है, यह समझ कर के उनको दें और उनको पूरा शिक्षित करने की जिम्मेदारी लें। स्टेट्स के ऊपर न डालें यही मेरी प्रार्थना है।

SHRI C. K. CHAKRAPANI (Ponnani): At the outset I must say that this is an attack on Harijans. This is not an isolated one. This is a part of a massive attack launched by the ruling Party and vested interests. I do not want to go deep into the matter. What is happening in Telangana and Andhra Pradesh—I do not want to narrate. But here I cannot understand one thing. After 20 years of Independence why is the Government imposing these restrictions ? While imposing these restrictions or conditions, the Central Harijan Welfare Board was not consulted. The Central Tribal Board was not consulted. The Consultative Committee on Social Welfare was not also consulted. I want to know from the Government why, while imposing these restrictions the Government has failed to consult these bodies.

Before dealing with these restrictions. I would like to say one thing. Previously the practice was that the entire amount of scholarship was to be given by the Centre. Now the Government has written to the State Governments that they should find the resources. They should include this item in non-plan items. Now most of the State Governments have written back that they are not in a position to place funds for scholarships. The State Governments categorically said 'No'. This is not fair.

What are the conditions ? They have fixed age limit. No one is entitled to receive scholarship after 30 years. At the same time this was not practised. I do not understand why the Government has fixed this limit with regard to scholarships. Second restriction is about 45% marks. Those who want to get scholarship far post-graduate course should get 45% marks. This was not the practice. The third one is the introduction of means test. This was also not in practice.

As has been explained by Shri Patil this is a black law. I want the Government to repeal this black law. At the same time I would like to say something about the service conditions of the poor Harijans. Take for example the Civil Service. The Harijans have not got their due share. Here, in Delhi there is a Central Social Welfare Board. There are 150 people working there. But out of 150 people only one is a Scheduled Tribe and 9 Scheduled Castes. This is the pity. At the same time we are celebrating Gandhi Centenary year. So many Harijans are here, but they have not been given any real position. At the outset when we got Independence Gandhiji has told the nation that one Harijan should be made the Head of the State. That has not materialised so far. Even now the Government has not come with that proposal.

SHRI S. M. BANERJEE : They have rejected Jagjiwan Babuji.

SHRI C. K. CHAKRAPANI : What I want to stress is that these people are shedding crocodile tears.

With regard to the remarks made by Shri Muthyal Rao, it is not fair on his part to have come out with such a statement. If it has come out from the mouth of a Minister, I say he is unfit to be a Minister.

[Shri K. C. Chakrapani]

Anyway, I want Government to convene a meeting of all Harijan leaders in Parliament and discuss all these things. At the same time, I would like them to give a categorical assurance that these regulations would be repealed. Then only the advancement betterment of the Harijans can be assured.

श्री साधू राम (फिल्लौर) सभापति जी आज यह नियम 193 के अधीन स्कालरशिप का जो प्रस्ताव यहां आया है यह बहुत ही महत्वपूर्ण है। यह स्कालरशिप पहले 1944 में मंजूर हुआ था और तब से आज कितनी मंहगाई बढ़ गई है इसका अन्दाजा किसी ने नहीं लगाया। यह स्कालरशिप पहले से 200 परसेंट बढ़ाना चाहिए था। लेकिन उसके बजाय गांधी सेन्टिनरी में एक इनाम शेड्यूल्ड कास्टों को मिल रहा है कि उनका स्कालरशिप घटाया जा रहा है। मेरे ख्याल में यह बड़ी गलत बात होगी।

एक बात और कि शेड्यूल्ड ट्राइब्स के लड़कों को जो स्कालरशिप मिलती है यह सरकार की मेहरबानी नहीं है। यह तो उनका हक है। इस आजाद देश में जो लोग रहते हैं उनको अगर पुराने जमाने की तरह गुलाम रखा जायगा अनटचएबिल तथा अनपढ़ रखा जाएगा, उनको मकान के लिये जगह नहीं दी जायगी, उनकी तालीम और खाने पीने का प्रबंध नहीं किया जाएगा तो क्या देश चल सकेगा। बगावत होगी यहां। यह कोई दाव की बात नहीं है, अहसान की बात नहीं है। इन लोगों का फर्ज है कि आजादी आने के बाद उनका स्टैन्डर्ड दूसरे लोगों के बराबर करें। अगर नहीं करेंगे तो गवर्नमेंट नहीं चल सकती है। इसमें दो रायें नहीं हैं। इसलिये मैं अर्ज करता हूं कि गवर्नमेंट को इस बात पर विचार करना चाहिये और ध्यान देना चाहिये। डाउन ट्रोडन लोग जो इस देश में बसते हैं उनके लिये ज्यादा पैसा रखना चाहिये।

हमारे सामने सवाल आता है प्लानिंग कमीशन का, फाइनेंस मिनिस्ट्री का और सोशल वेलफेयर डिपार्टमेंट का। कभी कोई आता है, कभी कोई आता है। मैं पूछना चाहता हूं कि पिछली दफा 20 22 साल हुए पाकिस्तान भारत से अलग हुआ। पाकिस्तान से जो रिफ्यूजी आये उनके लिये कुछ रुपया सरकार ने मुकर्रर किया उनको बसाने के लिये, आबाद करने के लिये, उनकी तालीम के लिये। लेकिन जो हजारों साल से रिफ्यूजी बने हुए हैं, जिनकी तादाद करोड़ों में है क्या उनको आबाद करने के लिये गवर्नमेंट ने कभी ध्यान दिया? हम सोचते हैं कि उन रिफ्यूजीज को नेशनल प्रोबलम समझ कर इस देश का एक बहुत बड़ा मसला समझ कर, सारे देश को इस बात पर सोचना चाहिये कि उनके लिये ज्यादा रुपया रखा जाय। प्लानिंग में उनको इक्वल राइट्स दे कर उनको औरों के बराबर लाना चाहिये। अगर यह नहीं होगा तो कोई सरकार हो, मैं कांग्रेस के साथ हूं, उसकी आइडियालाजी मानता हूं, वह सरकार चल नहीं सकती। हमारे कुछ साथी अपोजीशन में हैं वे आपस में बैठ कर बातें करते हैं तो मुझे भी शर्म आ जाती है कि हम बैठे हैं। हमारे मिनिस्टर जो हैं जो इस राज सत्ता को लिये बैठे हैं वह इस पर कभी ध्यान नही देते हैं। हम हमेशा इसके लिये झगड़ा करते हैं लेकिन वह सोचते ही नहीं कि यह क्या कह रहे हैं। आखिर इस का नतीजा अच्छा नहीं होना है।

मैं ज्यादा समय नहीं लेना चाहता, केवल एक मिनट मैं अपनी बात खत्म करता हूं। यह बड़े दुःख की बात है। इन बातों को सरकार को बड़े ध्यान से देखना चाहिये। इस को नेशनल प्राब्लम समझ कर इस देश के लोगों के पढ़ने के लिये स्कालरशिप्स और दूसरी आर्थिक सहायता तथा रहने के लिये मकान मिलने चाहिये। उनके लिये कपड़े का प्रबन्ध होना चाहिये, उनके लिये रोजगार का प्रबन्ध होना चाहिये।

इस देश में सोशलिज्म को केवल नारों से नहीं लाया जा सकता। उसको करके दिखलाना होगा. वर्ना जबानी नारे देने से काम नहीं

चलेगा । मैं इसका एक ही हल समझता हूं और सेंट्रल गवर्नमेंट और प्राइम मिनिस्टर से पुरजोर अपील करता हूं कि वह इस ओर ध्यान दें । जब भी सोशल वेलफेयर का डिपार्टमेंट बनता है तो कभी वह किसी मिनिस्टरी के साथ अटैच कर दिया जाता है, और कभी किसी डिपार्टमेंट के साथ अटैच किया जाता जैसे वह कोई आवारागर्दी की चीज है । मैंने अपनी हर एक तकरीर में कहा है गवर्नमेंट इसके लिये एक सेपरेट मिनिस्ट्री बना कर इस बुराई को हल करे । अगर यह नहीं किया जाता है तो हम इसको टालरेट करने के लिये तैयार नहीं हैं । हमारे ला मिनिस्टर सोशल वेलफेयर डिपार्टमेंट के भी मिनिस्ट हैं । मैं समझता हूं कि उनके रहते हुए हमारे रास्ते में कोई अड़चनें नहीं आयेंगी । हम इसको नहीं जानते हैं कि प्लानिंग कमिशन अड़चने लगता है या फाइनेंन्स मिनस्ट्री नहीं मानती है । हम तो एक ही बात जानते हैं कि सोशल वेलफेयर मिनिस्टर मानते हैं या नहीं । हमारी प्राइम मिस्टिर मानती हैं या नहीं, हमारे देश की गवर्नमेंट मानती है या नहीं । इसका फैसला हमको जल्दी करना है ।

श्री राम चरण (खुर्जा) : सभापति महोदय, इस तरह का सर्कुलर निकाल कर सोशल वेलफेयर डिपार्टमेंट ने हरिजनों के हित के साथ जो कुठाराघात किया है, उसे मैं बयान नहीं कर सकता । दरअसल जहां तक मेरी नालेज में है, इसके अन्दर एक राज है । अभी पिछले सप्ताह एक पार्लियामेंट्री क्वेश्चन था जिसमें कुछ आंकड़े दिये गये हैं । जुलाई, 1968 से दिसम्बर, 1968 तक करीब 70,000 शेड्यूल्ड कास्ट्स के मैट्रिक से पोस्ट ग्रैजुएट तक के लड़कों का रजिस्ट्रेशन हुआ था । जहां तक हम समझते हैं, इस वक्त 3 लाख के करीब शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के मैट्रिक से पोस्ट ग्रैजुएट तक के पास लड़के बेरोजगार फिर रहे हैं । यह बात सरकार की और मिनिस्टर की नालेज में भी है और शायद इसी लिये उन्होंने सर्कुलर निकाल कर पाबन्दी लगाई और उनकी एजुकेशन को रोक दिया ताकि इस देश में जो सामाजिक क्रान्ति आने वाली है, वह न आ पाये । मैं मिनिस्टर साहब से पूछना चाहता हूं कि क्या उनकी नालेज में यह बात नहीं आई क्योंकि जिस समय यह डिसिजन हुआ होगा तब कैबिनेट डिसिजन से कम नहीं हुआ होगा ।

जब हम को मालूम हुआ कि इस तरह का सर्कुलर हुआ है तब हम लोगों ने एक मेमोरेन्डम तैयार किया और एक डेपुटेशन लेकर प्रधान मंत्री से मिले । अगर प्राइम मिनिस्टर को हरिजनों से हमदर्दी होती तो उसी दिन कह देती कि हम इसको विदड्रा करते हैं । लेकिन आज तक उन्होंने विदड्रा नहीं किया ।

जहां तक मैं जानता हूं आज शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के लड़के हाई स्कूल, इंटरमीडिएट, ग्रैजुएट और पोस्ट ग्रैजुएट तक घर में बैठे हुए हैं । पहले वह अनपढ़ थे और मजदूरी करके खा सकते थे, लेकिन इस सरकार ने उसको मजदूरी के काबिल भी नहीं छोड़ा । कहने का मतलब यह है कि सरकार हरिजनों के हित की बात नहीं करती, सिर्फ उन से अपने लिये वोट मांगने की बात करती है । वह सोचती है कि अगर यह लोग पढ़ लिख गये तो फिर इस देश में कठपुतली का नाच ज्यादा दिन तक नहीं चलेगा । आज तो इस देश में यह चलता है कि अगर बाप प्राइम मिनिस्टर हो गया तो उसकी बेटी प्राइम मिनिस्टर होगी, बेटा प्राइम मिनिस्टर होगा । इसी तरह से जातिवाद की बात चलती है ।

मैं कहना चाहता हूं कि अगर सरकार वास्तव में देश का हित चाहती है तो उसको यह सर्कुलर अनकंडिशनली विदड्रा करना चाहिये, और जो भी इस वक्त शेड्यूल्ड कास्ट्स शेड्यूल्ड ट्राइब्ज के लड़के ग्रैजुएट और पोस्ट ग्रैजुएट अनएम्प्लायड हैं उनको अनएम्प्लायमेंट स्टाइपेंड देना चाहिये । आज फैमली प्लैनिंग के लिए सरकार ने हर साल सैकड़ों करोड़ों रुपयों का प्राविजन कर रक्खा है । अगर इसके बजाय वह रुपया हरिजनों के हित के लिये खर्च कर

[श्री राम चरण]

दिया जाय तो इस देश का बहुत सुधार हो सकता है ।

इस सर्कुलर के अन्दर यह भी लिखा हुआ है कि स्कालरशिप जो है हरिजनों के लिये मीन्स आफ लाइवलिहुड बन गया है । मेरे ख्याल से भी हरिजन स्कालरशिप लेकर शराब नही पीता । आप जो 30,35,40 रुपया देते हैं क्या कोई आदमी उससे अपना पेट भर सकता है ? मिनिस्टर साहब ऐसे शब्द कहते हैं, इससे मुझ को दुःख होता है । बजाय इसके कि शेड्यूल्ड कास्ट्स मिनिस्टर कहे कि यह हरिजनों के लिए मीन्स आफ लाइवलिहुड बन गया है, उनको ज्यादा सुविधा देने चाहिये । आज असल में हरिजनों के साथ किसी को हमदर्दी नहीं है । आज लोग हरिजनों के नाम पर नारे लगाते हैं, हरिजनों के नाम पर प्रेजीडेंट के लिए वोट मांगते हैं मैं यहां पर डिक्लेअर नही करना चाहता कि किस तरह से रिऐ शनरी फोर्सेज बर्क कर रही हैं हरिजनों के वोट खींचने के लिये । अगर सरकार को वास्तव में हमदर्दी है हरिजनों से तो उसको चाहिये कि बैंक नेशनलाइजेशन जो किया गया है उसके अन्दर प्राविजन करे कि उससे जो भी प्राफिट होगा उसका 25 परसेंट शेड्यूल्ड कास्ट्श और शेड्यूल्ड ट्राइब्ज के वेलफेयर में लगाया जायगा । अगर ऐसा किया जाता तो मैं मानता कि राष्ट्रीय धन का सही उपयोग है । इसलिये मैं सरकारसे कहना चाहता हूं, चाहे इंदिरा गाधी की सरकार हो या किसी और की हो, कि अगर इस देश में आदिवासियों के हित की बात नहीं की गई तो आज देश के अन्दर जो ढोगबाजी टाटा बिड़ला की और ब्राह्मणवाद चल रहा है, वह चलने वाला नहीं है । इसलिये इसको विदड्रा किया जाये ।

मैं सोशल वेलफेयर मिनिस्टर से आशा करता हूं कि वह यहां ऐश्योरेंस देंगे कि स्टाइपैंड देने के लिये जितने भी साधनों की आवश्यकता होगी वह उनको पूरा करेंगे चाहे वह किसी भी तरह से करें । जो भी अन्नेसेसरी एक्स्पेन्डिचर आज सरकार ने बना रक्खे हैं उनको कटेल करके शेड्यूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के बेनिफिट्स के लिये और उनको एजुकेशन देने के लिये सारे धन को खर्च करेंगे ।

मैं बतलाना चाहता हूं कि जो रेटस आज स्कालरशिप्स के दिये गये हैं वह बहुत कम है । जो रेट सन् 1848 में थे, जब मैं पढ़ता था, वही रेट्स आज भी हैं । आप सोचिये कि उस जमाने मंहगाई कितनी थी और आज क्या है । आपने हम लोगों का भत्ता बढ़ाया, लेकिन मैं चाहता था कि हम लोगों का भत्ता न बढ़ाकर स्कालरशिप्स के लिये रुपयों की कमी को पूरा किया जाये । मैं यहां बतलाना चाहता हूं कि यह 45 लाख रुपयों की बात नहीं है । यह एक पोलिटिकल स्टंट है । इसके पीछे शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के एजुकेटेड लोगों के साथ षड़यंत्र है । मैं सोशल वेफेयर मिनिस्टर से यह आशा करूंगा कि वह हमें आश्वासन देंगे कि स्टेट गवर्नमेंट्स शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज की एजुकेशन के लिये जितना भी पैसा मांगेंगी, वह सेंट्रल गवर्नमेंट बर्दाश्त करेगी चाहे वह 7 करोड़ की बात हो चाहे 10 करोड़ रुपयों की बात हो । चाहे 20 करोड़ रुपये की बात है ।

आखिर में मैं पूछना चाहता हूं कि जो शेड्यूल्ड काट्स और शेड्यूल्ड ट्राइब्ज के ग्रैजुएट और पोस्ट-ग्रैजुएट यानी पढ़े लिखे अन-एम्प्लायड हैं, क्या सरकार उनके लिये अन-एम्प्लायड वजीफे वा स्टाइपैंड देने का प्राविजन करेगी ? मैंने यह विचार इस सदन के सामने इसलिये रक्खे हैं ताकि आज जो ढाई तीन लाख गरीब और बेकार शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के लोग पढ़े हुए हैं, उनके लिये कुछ सुविधायें हो सके ।

श्री यशपाल सिंह (देहरादून) : सभापति महोदय, आज जो दिक्कतें हैं उनको मैं आप के सामने रखना चाहता हूं । सबसे बड़ी दिक्कत

यह है कि हरिजन लड़कों, को जो पास कर के आते हैं, पर्सनेलिटी टेस्ट के बाद लिया जाता है। पर्सनेलिटी टेस्ट के कोई माने नहीं हैं। जो जाति सदियों से दबी हुई है। वह कहां से पर्सनेलिटी टेस्ट में खड़ी हो सकती है ? यह मेरी कांस्टिटुएन्सी में एक लड़का है जो दो दफे आई० ए० एस० में पास हो चुका है, लेकिन इंटव्यू में फेल कर दिया जाता है। जब हम अपने कांस्टिट्यूशन में वादा कर चुके हैं कि **फेअर शील्ड ऐंड नो फेवर**, तब हमको सोचना चाहिये। दौड़ तो बराबर के लोगों की होती है। एक तो घोड़े पर सवार है और दूसरा पैदल है, तब दोनों की दौड़ बराबर कैसे हो सकती है ? इसलिये कम्पिटीटीव एग्जामिनेशन के ढोंग को बन्द किया जाय और पर्सनेलिटी टेस्ट को खत्म किया जाय। पर्सनेलिटी टेस्ट के कोई माने नहीं हैं। जो यूनिवर्सिटी रिकार्ड है उसके मुताबिक उनको सर्विस में लिया जाये।

दूसरी सबसे बड़ी दिक्कत की बात यह है कि आज तक सरकार यह समझती कि यह कोई दान है, कोई एहसान है जैसे भूमिदान, ग्रामदान वैसे ही यह धनदान है। खाता खुला हुआ है। यह बड़ा ह्यूमिलिएटिंग है। जिस हरिजन और आदिवासी जाति ने पहाड़ों को तोड़ कर सुरंगे कायम की हैं, रेगिस्तान को खत्म करके चमन खिलाये हैं, क्या वह दान के पात्र हैं ? दान हमेशा अपाहिज, लूले और लंगड़े लेते हैं, वह लोग लेते हैं जो अपंग होते हैं। जिन लोगों ने इस देश की शान और मान को कायम रक्खा है वह दान के पात्र नहीं है। वह बराबर के हिस्सेदार हैं। आज यह मेंटेलिटी बदली जाय कि यह लोग देहात में इसलिये पैदा हुए हैं कि पाखाना उठायें, यह भंगी इसलिये पैदा हुआ है कि पाखाना उठाये, यह हरिजन इसलिये पैदा हुआ है कि हल चलाये। यह मेंटेलिटी किसी सिर्फ कानून से नहीं बदली जा सकती।

देहातों के अन्दर लाखों वर्कर चाहिये जो जाकर इस ज्योत को जगायें। गीता माता में क्या लिखा है, गीता माता का क्या हुक्म है, इसको आप देखें। गीता माता के हुक्म के लिये गांधी जी खड़े हुए थे। उसका हुक्म है :

विद्या विनय संपन्ने ब्राह्मणे गवि हस्तिनि :
शुनिचैव खपाके च पण्डिता : समदर्शिन :

इस महान आदर्श को भुला कर आज झूठी शिक्षा दी जा रही है। जो सच्चा आदर्श है उस पर अमल किया जाए। ढकोंसला जो है, इसको खत्म किया जाय।

जब मैं पालियामेंट में आया था तब मैंने इसका सर्वे किया था। मैंने पाया था कि सिर्फ चार परसेंट जगहें इनको मिली हुई है और जो बाकी की चौदह परसेंट जगहें हैं वे इनको नहीं मिली हुई हैं। अठारह परसेंट में से सिर्फ चार परसेंट ही जगहें इनको मिली हुई थीं। बाकी चौदह परसेंट जगहें पुरी नहीं हुई थी। कौन है इसके लिए जिम्मेदार ? सरकार ही तो इसके लिए जिम्मेदार है। आप नए-नए नारे लगाकर इन नौजवानों की भावनाओं को कुचल देना चाहते हैं देश भक्तों को कुचल देना चाहते हैं। यह कभी नहीं हो सकेगा। पुराने इंजेकशन काम नहीं कर सकते हैं। मैं श्री सूरज भान जी को बधाई देता हूँ कि एक अच्छे मौके का उन्होंने लाभ उठा कर इस पर डिसकशन कराया है। वह हम सब की बधाई के पात्र हैं। मैं समझता हूँ कि इनके हकूक इनको मिल कर रहेंगे, इनके अधिकारों को कोई इन से छीन नहीं सकता है। पुराने इंजेकशन बेकार हो चुके हैं और ये नहीं चलेंगे।

आज पुरानी तदबीरों के आग के शोले थम न सकेंगे,
उभरे जजबे दब न सकेंगे,
उखड़े परचम जम न सकेंगे,
राज महल के दरबानों से यह सरकश तूफान रुकेगा।
चन्द किराये के तिनकों से मैले बेपायां न रुकेगा।

[श्री यशपाल सिंह]

हिन्दुस्तान के अन्दर आर्थिक क्रान्ति होगी। कोई चाहे है कि वह रुक जाए तो वह नहीं रुक सकेगी। महात्मा गांधी का स्वप्न हमारे सामने है। हम सब का फर्ज है कि प्राण पण से, जी जान से उसको साकार करें। देश से दारिद्रय को दूर करें, जनता जनार्दन की, सेवा करे और जनता जनार्बदन को सही मार्ग दिखायें।

श्री शिव नारायण (बस्ती) : असमय मति का को कौन। **कमिंग इवेंट्स कास्ट देयर शैडो बिफोर**। आज जो देश की हालत है और जो वायुमंडल है, मुझे खेद के साथ कहना पड़ता है कि उसको देख कर भी मंत्री महोदय मुस्करा रहे हैं। जो हमारे नाविक हैं उन से ये शब्द हम को सुनने को मिले, यह खेद की बात है। उधर से एक मेम्बर ने भी बिल्कुल ठीक कहा है। यह बहुत बड़ी पेनफुल बात हुई है हमें आशा नहीं थी कि श्री मुथ्याल राव इस तरह की बात कहेंगे। वह एक अच्छे वर्कर समझे जाते है। उनके मुंह से यह नहीं निकलना चाहिये था। हम चाहे गरीब हैं लेकिन ईमानदार हैं। हम भीख मांग कर नहीं खाना जानते हैं, मेहनत करके खाना जानते हैं। भीख ब्राह्मण मांगते होंगे। कम्युनिस्टों की तरह सोशलिस्टों की तरह, जनसंघ की तरह कुछ ब्राह्मण कांग्रेस के लीडर भी हैं। लेकिन हम हाथ जोड़ कर और भीख माँग कर नहीं खाते, कमा कर खाते हैं। इस गवर्नमेंट से मैं सवाल पूछना चाहता हूं। इसको यह खतरा है कि अगर हरिजन और पिछड़ी जातियां आगे आ गई तो ये इनकोरोक लेंगी। इनको घबराहट है। मैं आपको इस सम्बन्ध में नैपोलियन की बात बताता हूँ। नैपोलियन ने जब इटली पर अटैक किया और जब वह जीतने लगा तो फ्रांस के बादशाह ने कहा कि वापस आ जाओ। नैपोलियन ने कहा कि मैं बाद में आऊंगा। जब वह जीत कर लौटा तो वह फ्रांस का बादशाह हो गया। इन को भी खतरा है इस तरह का।

हम में बल है, ताकत है, हम कमजोर नहीं है। मैंने यहां कहा था और फिर कहता हूं कि मुझको डिफेंस का मामला दे दो और हम पाकिस्तान और चीन दोनों को देख लेंगे। एक करोड़ जवानों को हम कटवा दूंगा और देश की रक्षा की खातिर कटवा दूंगा। हम देश के रक्षक बन कर आपके सामने आऐंगे। हम कमजोर नहीं हैं।

1944 के बाद आज तक कितनी मंहगाई बढ़ गई है। क्या वह दस बीस गुना नहीं बढ़ गई है? आप तब हमारे लड़कों को पच्चीस रुपये स्कालरशिप देते थे। मैं पूछना चाहता हूँ कि आप आज कितना दे रहे हैं? क्या आप ने उसको दस या बीस गुना बढ़ाया है। यह गरीबों का सवाल है, कम्युनिस्टों का या जनसंघ वालों का सवाल नहीं है। उनके स्कालरशिप के किए जो पैसा दिया जाता है, उसको आप देखें।

मैं पूछना चाहता हूँ कि कहां है तुम्हारी आनेस्टी। अगर आनेस्टी होती अगर गवर्नमेंट क्लीयर होती तो मजाल नहीं थी इन अफसरों की कि इस तरह की स्थिति पैदा होने देते। हम गांव में रहते हैं, हम दलित हैं, पिछड़े हुए हैं, हमारे साथ भेदभाव किया जाता है छुआछूत बरती जाती है। ये सब बातें हैं। लेकिन आपने क्या किया है। आज हमें सांस नहीं लेने दिया जाता है। अब जो हम से भी गए गुजरे हैं, उनको कहां से कोई सांस लेने देगा। इलाहाबाद में आनन्द भवन है। मैं श्रीमती इन्दिरा गांधी से कहना चाहता हूं कि वह इलाहाबाद में जा कर देखें कि क्या उसके चौराहों पर हमारे लड़के जो एम० ए० पास हैं, बेकार घूम नहीं रहे हैं? श्री मुथ्यालराव देखें, ला मिनिस्टर साहब देखें इसको और बतायें कि क्या मैं गलत बात कह रहा हूँ? अगर मेरी बात गलत साबित हो तो मैं रिजाइन करने के लिए तैयार हूँ। हमारे लड़के भूखों मर रहे हैं। एम० ए० और बी० ए० पास भूखों मर रहे हैं। हमारे जिले का एक लड़का आई० ए० एस० में बैठा और पास हुआ। लेकिन मैडिकल में उसको फेल कर दिया गया। परसनैलिटी टैस्ट

में इस आधार पर कर दिया गया और उसमें उसको फेल कर दिया गया कि यह काला कलूटा है। चिकनी गाल वालों से मैं कहता हूँ कि जमाना बदल रहा है और जमाने की रफ्तार को पहचानों। हमें आप काफी कुचल चुके हो। हम कमा कर खाने वाले हैं। मैंने पहले भी कहा था और आज भी कहता हूं कि रिजर्वेशन को समाप्त कर दो, हम इनको देख लेंगे। गरीबों को मिले रोटी तो मेरी जान सस्ती है। यह नारा इस देश में राज गुरु सुख देव और भगत सिंह ने दिया था। इस का हमको भी पालन करना चाहिये।

आप बड़े नारे लगा रहे हैं, बड़े क्रान्तिकारी बन रहे हैं। मैं आपको डी० एम० के वालों की बात बतलाना चाहता हूँ। मैं मद्रास में गया हूँ और मैंने वहाँ देखा है।

That is one of the best governments today in the country. The DMK people are going on well.

उनसे सबक सीखो। अभी सुबेरा है। अभी कुछ बिगड़ा नहीं है। आज भी बड़े-बड़े जाल बट्टे बिछाये जा रहे हैं। सोलह तारीख को इम्तहान है। उसमें मैं जाना नहीं चाहता हूँ। मैं सावधान करना चाहता हूं सरकार को। हम से खिलवाड़ न करो। मुझे याद है पंडित पन्त ने अब्दुल हकीम से कहा था कि हम मुस्लिम लीग के साथ बात नहीं करेंगे। लेकिन जब उसके साठ मेम्बर जीत कर आ गए तब वह बात करने के लिए बाउंड हो गए। तब जाकर पाकिस्तान बाद में बना। हम भी बिगस्ट माइनोरिटी देश की हैं। जरा होश में रहो और दिमाग को ठीक रखो। संविधान हमने लिखा है। हम से खिलवाड़ न करो। मुख्याल राव आपकी जेब में हो सकते हैं और आपके इशारों पर घूम सकते हैं, हम नहीं घूमेंगे। हम आग लगा देंगे। हमारे बच्चे तैयार हो रहे है। सूरज भान सूरज की तरह चमकेगा। देश में और झंडा ले कर घूमेंगे। सब आपको गुलाम नहीं है।

आप स्कालरशिप बच्चों के बढ़ाइये। राशि भी बढ़ाइये। घटाइये नहीं। हमारा लड़का दीये के नीचे मिट्टी के तेल के सहारे पढ़ता है। इनके बेटे फर्स्ट क्लास एयर कंडिशंड जगहों में पढ़ते हैं। अब आप बताइये कि वे टाप करेंगे या मेरा लड़का टाप करेगा। मैं मैम्बर पार्लियामेंट हूँ। मेरी औकात नहीं है कि मैं अपने बच्चे को इंग्लिश स्कूल में भेज सकूं। मेरा बच्चा प्राइमरी स्कूल में जाता है। पानी में से होकर जाता है। सरकार को डूब मरना चाहिये जिस ने आज हमारी यह हालत कर रखी है। हरिजनों से मजाक मत करो। उनको आप ब्लफ न करो। मुझे याद है माउंटबेटन ने जब वह हिन्दुस्तान में आया था कहा था आई० एम० नाट ब्लफिंग यू, इंडियंज। उसी दिन हमने समझ लिया था कि हमको स्वराज्य मिलेगा। मेहरबानी करके हमें ब्लफ न करो। वर्ना खतरे की घंटी बजने वाली है। आज कोई ब्राह्मण ठाकुर आपको वोट नहीं करते हैं, कांग्रेस को वोट नहीं करता है। केवल हरिजन, कूरमी आदि ही कांग्रेस को वोट करते हैं। उसी की वजह से गांवों में आप जिन्दा हैं। हमारे बल पर आप जिन्दा हैं। हम कमजोर नहीं है। हम कमा कर खिलाते हैं, हम हल चलाते हैं, खेती जोतते है। हमारे साथ नक्शे बाजी न करो। शायद यह पार्लियामेट रहे या न रहे। हमारे ये जो चार शब्द है ये इस दरो दीवार पर अंकित रहेंगे हमारे ला मिनिस्टर उस इलाके से आते है जहां हर आदमी सर सब्ज है। केरल को मैंने भी देखा है। वहां के लोगों को मैं जानता हूँ। हमें भी आप शिक्षित बना दो, योग्य बना दो ताकि हम भी अपना रोल प्ले कर सकें और वफादार सेवक देश के रह सकें।

मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का मौका दिया :

श्री मोलहू प्रसाद (बांसगांव) : मुझे कितना समय मिलेगा ?

MR. CHAIRMAN : I do not mind giving more time but we have to think of others also who are waiting—the clerks, the secretaries and the watch and ward men. It is going to be 7 o'clock. The Minister will take ten minutes.

SHRI SURAJ BHAN : I will take hardly one or two minutes.

MR. CHAIRMAN : There is no right of reply for you. I will give Shri Molahu Prasad only three minutes.

श्री मोलहू प्रसाद : सभापति महोदय, छात्रवृति योजना अनुसूचित जातियों और अनुसूचित आदिम जातियों के आर्थिक और सामाजिक उत्थान को दृष्टि में रखते हुए प्रारम्भ की गई थी । अभी कुछ सदस्यों ने कहा कि इन लोगों को दान देना चाहिए । मांगने का मतलब होता है याचक और लेने का मतलब होता है शासक । आज स्थिति यह है कि यह सरकार देती नहीं है और इन जातियों के हाथ में ताकत नहीं है कि वे ले सकें, क्योंकि इंसाफ तो उसी को मिलता है, जिस के हाथ में ताकत होती है, जिस के हाथ मजबूत होते हैं । जिन के हाथ में ताकत होती है, वे ले लेते हैं । जैसे, धर्म तेजा ने ले लिया, बीजू पटनायक ने ले लिया, कैरों ने ले लिया । ये बेचारे तो अभी तक मोरारजी देसाई के लड़के नहीं बन पाये, निजलिंगप्पा नहीं बन पाये, पाटिल नहीं बन पाये । इन को कैसे कुछ मिलेगा ?

ये नालायक तो बिना सर्टिफिकेट की जो चोरी होती है, उस मामले में भी बिल्कुल पीछे है । चोरी डकैतियों में भी बड़ी जातियों के लोग नायक बने हुए हैं । ये लोग यो चोरी-डकैती भी नहीं करते हैं ।

हिन्दू धर्म-शास्त्रों में लिखा है कि पेट के लिए चोरी करना कोई पाप नहीं है । क्या कानून मंत्री इस बात को ध्यान में रखते हुए कोई ऐसा कानून बनायेंगे कि जो आदमी भूखा मरता है, अगर वह अपने पेट के लिए चोरी करता है, तो वह कोई अपराध नहीं माना जायेगा ? क्या हिन्दू धर्म में कोई माई का लाल ऐसा करेगा ? ये लोग तो चोर और डकैत भी नहीं बन पाये हैं, ये नौकरी कहां पायेंगे ?

जैसा कि मैंने कहा है, लेने वाला हाथ बिल्कुल कमजोर है और जहां तक देने वाले हाथ का सवाल है, पहले यह व्यवस्था थी कि 500 रुपये से अधिक आय वालों को स्कालरशिप नहीं मिलेगा और अब संशोधित नियमावली में कहा गया है कि 360 रुपये की आय न्यूनतम रहेगी और 500 रुपये की आय अधिकतम रहेगी ।

मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या उन्होंने आयकर विभाग से यह जानकारी ले ली है कि क्या इन बाइस वर्षों में अनुसूचित जाति और अनुसूचित आदिम जाति के लोगों की आर्थिक स्थिति ऊंची हो गई है । क्या उन्होंने वित्त मंत्रालय से यह पता लगा लिया है कि इन जातियों में अब तक कितने आयकर देने वाले पैदा हो गये हैं ? इसी तरह क्या उन्होंने शिक्षा मंत्रालय से यह पता लगा लिया है कि इन बाइस वर्षों में क्या अनुसूचित जातियों और अनुसूचित आदिम जातियों में से एक भी वैज्ञानिक पैदा किया है ? अगर उन्होंने वित्त मंत्रालय और शिक्षा मंत्रालय से इन जातियों की आर्थिक और शैक्षिक स्थिति की मजबूती की जानकारी नहीं ली है, तो फिर उन्होंने किस आधार पर यह काला कानून जारी किया है ?

अनुसूचित जातियों और अनुसूचित आदिम जातियों पर यह जो आर्थिक और सामाजिक डंडा पड़ रहा है, क्या इस पर विचार करने के लिए मंत्री महोदय सब राज्य सरकारों के अनुसूचित जातियों और अनुसूचित आदिम जातियों के मिनिस्टरों की एक कांफरेंस बुलाने जा रहे हैं, या नहीं ? वैसे तो आज-कल दिल्ली में और सब पार्टियां खत्म हो गई ; सिर्फ टी पार्टियां रह गई हैं । रोज चार पांच लिफाफे टी पार्टियों के बारे में पहुंचते रहते हैं । इस लिए मंत्री महोदय सब राज्यों के समाज कल्याण मंत्रियों की एक टी पार्टी बुलायें और उस में विचार करें कि अनुसूचित जातियों और अनुसूचित आदिम जातियों के आर्थिक और शैक्षिक उत्थान के लिए क्या पग उठाये जायें ।

राज्यों के श्रम मंत्रियों का एक सम्मेलन बुलाकर उस में इस बात पर भी विचार किया

जाना चाहिए दफ्तर के माध्यम से जो नौकरियां दी जाती हैं, उन के सम्बन्ध में जिस तरह शिक्षा और जाति का सर्टिफिकेट देना पड़ता है, उसी तरह राजस्व विभाग के किसी उच्चाधिकारी द्वारा दिया गया आय का प्रमाणपत्र देना भी अनिवार्य कर दिया जाये और जिन लोगों की आर्थिक स्थिति सब से कमजोर हो, उन को नौकरियां देने के सम्बन्ध में प्राथमिकता दी जाये। फिर देखिये कि देश का नक्शा बदलता है या नहीं।

श्रम मंत्रियों के सम्मेलन में न्यूनतम मजदूरी अधिनियम को पूरी तरह से लागू करने के विषय में भी विचार करना चाहिए। आज गांवों में अनुसूचित जातियों के लोगों को रोज एक रुपया या बारह आने मजदूरी मिलती है।

जो आश्रम टाइप की शिक्षा दी जाती है, उस का मतलब क्या होता है ? जिन लोगों का पेशा जरायम रहा है, उन्हीं के लड़कों को निःशुल्क शिक्षा मिल रही है। लेकिन जिन के मां-बाप, अभिभावक, कभी जरायमपेशा में नहीं रहे हैं, खेत मजदूर हैं, उन के लिए निःशुल्क शिक्षा की व्यवस्था अभी तक नहीं हो पाई है।

संविधान का अनुच्छेद 46 कहां चला गया है ? कानून मंत्री तो कानून के पंडित हैं, कानून का ठेका लिये हुए हैं। क्या अनुसूचित जाति और अनुसूचित आदिम जाति के लोग सामाजिक शोषण और अन्याय से मुक्त हो रहे हैं? नहीं हो रहे हैं। अधिकारियों की ओर से जो ऊल-जलूल जवाब दिये जाते हैं, उन्हीं को मंत्री पढ़ देते हैं। उन की ओर से ऐसे जवाब दिये जाते हैं कि अमुक सूचना को एकत्रित करने में काफी समय, श्रम और धन लगेगा, जो निकलने वाले परिणाम के अनुकूल नहीं होगा।

पहले तो सरकार किसी बात को मानती नहीं है। पहले तो कहती है कि सैद्धान्तिक प्रश्न नहीं है, तो जब बहस के दौरान वह यह तर्क देते-देते थक जाति है, तो वह कहती है कि सैद्धान्तिक है, लेकिन व्यावहारिक नहीं है। जब वह व्यावहारिक कहते-कहते थक जाती है, तो कहती है कि तात्कालिक नहीं है। इस सैद्धान्तिक, व्यावहारिक और तात्कालिक, शब्द-जाल में देश का सत्यानास हो रहा है और अनुसूचित जातियों और अनुसूचित आदिम जातियों के लिए यह नाटक रचा गया है।

आज स्थिति यह है अनुसूचित जातियों और अनुसूचित आदिम जातियों में से एक भी राजदूत नहीं नियुक्त किया गया है और उन में से एक भी व्यक्ति राज्यपाल बनने लायक नहीं हो पाया है। लोक सभा सचिवालय, राज्य सभा सचिवालय और मंत्रालयों में अनुसूचित जातियों के कितने व्यक्ति लाभ के पदों पर नियुक्त हैं, क्या मंत्री महोदय यह विवरण प्राप्त कर के सभा-पटल पर रखेंगे ? अनुसूचित जातियों के आर्थिक और शैक्षिक उत्थान के सम्बन्ध में पेरुमल कमेटी की रिपोर्ट 10 अप्रैल को सभा-पटल पर रखी गई थी। अभी तक उस रिपोर्ट की प्रतियां छाप कर बांटी नहीं गई हैं और उस पर बहस नहीं हो पाई है।

उस के बाद जो डी० बासुमतारी कमेटी नियुक्त की गई है, स्पीकर महोदय ने अभी तक उस कमेटी का निर्देश पद क्या है यही नहीं बताया है। उन की नाक के नीचे ही सब मामला गड़बड़ है। मैं जानना चाहता हूं कि अब तक लोक-सभा सचिवालय और राज्य सभा सचिवालय में अनुसूचित जातियों के कितने कर्मचारी रखे गये हैं। ये सचिवालय सारी दुनिया के लिए लोहे की दीवार जैसे हैं, जहां बम का भी असर नहीं हो सकता है।

इस प्रकार की बहुत सी कमेटियां और आयोग बनाये जाते हैं। उन की रिपोर्टें आती हैं। फिर उन रिपोर्टों को क्यों कार्यान्वित नहीं किया गया है, इस पर विचार करने के लिए नये आयोग गठित किये जाते हैं। यह सब नाटक खत्म कर के सही मानों में अनुसूचित जातियों और अनुसूचित आदिम जातियों के आर्थिक, सामाजिक और शैक्षिक उत्थान के लिए पग उठाये जाने चाहिए।

सरकार देने वाली तो है नहीं। अगर लेने

[श्री मोलहू प्रसाद]

वाले के हाथ मजबूत होते, तो वह ले पाता। मांगने से भीख भी नहीं मिलती है और जो बिना मांगे मिलता है, वह मोती के समान है। अगर हमारे हाथ में ताकत होती, तो हम ले लेते।

समापति महोदय, आप ने इस चर्चा के लिए समय बढ़ाया, इस लिए आप धन्यवाद के पात्र हैं। माननीय सदस्य, श्री सूरज भान, ने इस विषय पर चर्चा का अवसर उपलब्ध किया है, इस लिए मैं उन्हें भी धन्यवाद देता हूं।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sixteen friends of this House have raised an eloquent voice of protest here against the conditions of Scheduled Caste and Scheduled Tribe students. Will you permit me, Sir, to join these sixteen friends as the seventeenth among them to speak about the difficulties of Scheduled Castes and Scheduled Tribes ? I can forthwith agree that the rates of scholarship, the post-Matric scholarships, which were fixed long ago, are not relevant today and they have to be enhanced. I have put up proposals for enhancement of the rates of scholarship. You, hon. members of the House, know the method by which Government is working. Unless my proposals are accepted by the Ministry of Finance, I will not be able to do it. I can here and now tell you that the proposals to enhance the scholarships are before the Ministry of Finance and that would involve an additional amount of Rs, 4 crores per year. I am not afraid of that. I think, it should be sanctioned. I think that the scholarships, post-Matric scholarships, which we give to Scheduled Caste and Scheduled Tribe students should be sufficient to enable them to carry on their education without difficulty and trouble. It was, therefore, that I said that I was the seventeenth member raising this point on behalf of the students.

A point was raised by Mr. Suraj Bhan. I am thankful to him because it gives me an opportunity to explain what the matter is. The means test existed for Scheduled Caste students for the last several years.

And the means test was that where a parent who is getting Rs. 6000 per year by way of income his children will not be entitled to get these post-matric scholarships. What was done was that this was extended to Scheduled Tribes also.

19 hrs.

AN HON MEMBER : That is our objection.

SHRI GOVINDA MENON ; This was extended to the Scheduled Tribes also. In doing so, I thought what is applicable to the Scheduled Castes may be appropriately applicable to Scheduled Tribes also. Now I see that a large number of friends do object to it and as soon as I became aware of that objection, what I did was to stay that order and request the committee which we elected in Parliament to look into that matter. The matter is now being looked into by that Committee.

SHRI S. M. BANERJEE : In the mean time what will happen ? The Committee may take a long time.

SHRI GOVINDA MENON : In the meantime the old order is there.

AN HON. MEMBER : It should be cancelled.

SHRI GOVINDA MENON : It is as good as cancelled. It is not in operation. The Committee whom you have elected from both the Houses may give a certain advice and I may have to discuss that matter. Therefore till the matter is being discussed, it is kept in abeyance.

Hon Shri Kandappan in his speech referred to the recommendations of the Committee not being accepted by me and all that. I say no recommendation has been received by this Committee. That is the position.

SHRI B. K. DASCHOWDHURY (Cooch-Behar) : What about the committed expenditure ? There was some expenditure borne by the State.

SHRI GOVINDA MENON : Why don't you have some patience ? When you write a composition, you do it in paragraphs. When you make a speech you make it point by point.

I referred to the means test. Then again, regarding the means test, my personal opinion is that this limit of Rs. 500 has to be raised. It has to be raised substantially because of the condition in the country to-day. A person earning Rs. 500 per mensem may not be able to give post-matric fees and other things to his students and, therefore, I am proposing to raise the minimum income which will disqualify the children of parents from enjoying the benefits of postmatric scholarships.

Regarding the age limit, there have been representations. After all what was done was only with respect to those persons who enter for the first time a post-matric course. It is not as if a person who is getting scholarship will cease to get it when he gets 30 years old. The rule which was issued was that if a boy or girl who has passed 30 years, joins a post-matric course, then that boy or girl will not be eligible for the post-matric scholarship. That too has been stayed. I will await the recommendation of the Parliamentary Committee. I would only request hon Members to cast away their passion and think for a moment that when there are two students—one who is 18 and one who is 35 and both of them come for admission to a post-matric class and if a State Government or the Central Government has enough money to pay only to one, whether it is desirable to pay to the candidate who is 18 or to the candidate who is 35. That is the only thing.

Normally we expect that a person who is 30 years and above would be employed in some avocation or the other. (*An hon. member* : Where is employment ?) Let me finish.

SHRI KARTIK ORAON : Scholarship is very meagre as compared to the need.

SHRI GOVINDA MENON : Let me finish.

श्री मोलहू प्रसाद : जितने आई०सी०एस० अफसर हैं रिटायर होने के बाद फिर काम पर ले लिए जाते हैं। यह क्यों लिए जाते हैं ? यह क्या बे मतलब की बातें करते हैं।

SHRI GOVINDA MENON : It was represented to me that in the case of the scheduled castes and scheduled tribes on account of their backward conditions there may be persons who may be in employment past 30 years but who would like to have post-matric concession and therefore an order to refuse scholarship to them may create certain difficulties and therefore that has also been stayed. I would accept the recommendation and advice of the committee.

The third thing is the more important one. On that matter, the position is this It is not as if the Department of Social Welfare suddenly reduced the scholarship. (*Interruption*) Just listen, please. In the year 1968-69, the total expenditure by the Central Government on post-matric scholarship was 6.55 crores. That is, 6½ crores, let us say. Now, when the second year came. it must have gone to 7½ crores. Now, the Planning Commission stepped in The Planning Commission said that what was being given all along and spent by the State Governments should be treated as a committed expenditure of the State Government. Now, that is the rule that is applied to all the departments. That is with respect to centrally sponsored schemes. After every 5 year plan what is spent during one year becomes committed expenditure and goes into the non-plan budget of the State Government and then what is given in addition during the next plan alone is given by the Centre. That is the scheme of things. But that scheme did not apply to the post-matric scholarship hitherto. That was introduced for the first time now by the Planning Commission and the Finance Ministry. Personally I think that it is wrong to do it. that the Central Government should continue to pay the post-matric scholarship because it is a matter of arrangement of accounts. Because, if it becomes a non-plan expenditure of a State Government then the Finance Commission will have to find that money. If it becomes the planned expenditure of the Centre then the Planning Commission will have to find the money. According to me it would be advisable that these post-matric scholarships continue to be paid as part of the plan expenditure by the Central Government from the Department of Social Welfare.

श्री मोलहू प्रसाद : मैं यह जानना चाहता हूं कि जिस तरीके से जिस अनुपात में जितनी छात्रवृत्तियां निश्चित की जाती थीं, जितनी लैप्स हो जाती थीं, आगे भी वही चालू रहेगा ?

SHRI GOVINDA MENON : Regarding committed expenditure I am not a free agent. Shri Suraj Bhan referred to a telegram. He is right. I cannot stay the order of the Commission regarding committed expenditure. I can only write to the Government, to the Finance Ministry and the Planning Commission,

SHRI S XAVIER : The Planning Commission should have no say in this.

SHRI SHEO NARAIN : The Prime Minister is the Finance Minister now,

SHRI GOVINDA MENON : Regarding the means test and age test, I have stayed the matter. Regarding the other things, I have to take up the matter.

श्री मोलहू प्रसाद : प्रधान मन्त्री ने राज्य सभा में बताया कि हमको इसका पता नही था ।

SHRI GOVINDA MENON : What I said in the Rajya Sabha was that committed expenditure is not part of the order of the Dept of Social Welfare.

It would be good to understand the position particularly when I say that I am with hon. members in this matter of bettering the lot of the students of scheduled castes and scheduled tribes.

SHRI S. KANDAPPAN : We all support him. I hope he will be able to do it. Let him fight it out.

SHRI GOVINDA MENON : The Dept. of Social Welfare has issued orders only with respect to the means test which is being extended to the scheduled tribes and the age test. I do not want to say why it was issued because there were certain State Governments which did comment upon this matter. I do not want to refer to these State Governments now. Anyhow, it was open to me not to accept the recommendation of the State Governments. But I accepted them and issued the order.

Regarding committed expenditure, I am not free to stay it because it is the order of the Planning Commission. This debate under rule 193 has been extremely useful to me and I will make use of the views expressed here to fight the cause of the scheduled caste and scheduled tribe students.

Some reference was made to unemployment among the scheduled castes and scheduled tribes, those who are qualified: There is no limit to the number of letters I have been writing to the Home Ministry with respect to this. I cannot appoint these people.

SHRI RAM CHARAN : During the unemployment period, he should provide them unemployment stipend.

SHRI GOVINDA MENON : Recently, as Minister of Law, I had to select a few persons to the Income-tax Appellate Tribunal, and although a member belonging to the scheduled castes or scheduled tribes—I do not remember which—did not come up by merit in the bracket of four or five people who were selected, I gave directions to the selecting committee that even though the marks obtained by that candidate in the interview was something less then those obtained by the others, at least one should be selected. I have great pleasure in informing you that out of the four or five selected, one, in spite of his qualifications being slightly less than that of others, has been selected. I think unless we do that, we will not be able to bring up these people.

I have also a programme to see that training is given to professional people. I am going to initiate a pilot scheme in two States – I have not selected the States—under which those who come out of law colleges and enrol themselves as advocates will be given some scholarship or stipend or help to see that for two or three years they are enabled to practise under some leader so that they get qualified. If I continue for long in the Department, my ambition will be to see that from out of these law graduates who come from the scheduled castes/scheduled tribes, we will get further Ambedkars and Bhandares who will turn out to be so competent as even to draft a Constitution for this country. That kind of thing will be possible only if we give our helping hand to these gentlemen.

Shri Bhandare raised the question of Neo Buddhists, that is, Scheduled Castes who embraced other religions. Under the Constitution only in the matter of representation in Parliament and Legislatures is there some difficulty. But regarding disbursement of educational benefits, etc. I have recom-

mended and the Cabinet has accepted that even those who leave the fold of Scheduled Castes and Tribes should be entitled to get the denefits by way of education and other things.

I am extremely thankful to Mr. Suraj bhan and others who spokc on this occasion revealing to me and to the House the various aşpects of the difficulties of the Scheduled Castes and Tribes.

19. 16 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August, 13 1969/Sravana 22, 1891 (Saka).

Printed at Akashdeep Printers 20, Daryaganj, Delhi-6.